नवीन कुमार
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT KOLKATA

Memorandum of Appeal

Appeal No. 20 of 2023

In the matter of:

NTPC Ltd, Pakri - Barwadih Coal Mining Project

.... Applicant

-versus-

The State of Jharkhand & Ors.

..... Respondents

ASIS KUMAR SEN
NOTARY
Regd. N 10302/18
KOLKATA
EXPIRY DATE
31.12.23
Notary, Govt. of India

INDEX

Sl. No.	Annexure	Particulars	Pages
		Synopsis and list of dates	**I - VI**
1		Memorandum of Appeal	**1-36**
2	**A-1**	Copy of the Authorisation Letter issued by General Manager & BUH, NTPC, Pakari Barwadih in favour of Navin Kumar, Deputy General Manager (Envt Mgmt).	**37**
3	**A-2**	Copy of the letter of allotment dated 11.10.2004 issued by Ministry of Coal, Government of India.	**38-39**
4	**A-3**	Copy of the letter dated 25.08.2006 and 07.03.2016 approving the mining plan of the Appellant with the revised mining plan.	**40-42**
5	**A-4**	Copy of the EC given to the Appellant along with Amendments.	**43-57**
6	**A-5**	Copy of the Toposheet showing the coal block boundary and Nallahs.	**58**
7	**A-6**	Copy of the Letters No. F.No.8-56/2009-FC dated 11.05.2010 and F.No.8-56/2009-FC dated 17.09.2010 issued by Ministry of	**59-64**

		Environment and Forests.	
8	**A-7**	Copy of the NOC accorded by Office of Chief Engineer, Project monitoring and Planning, water Resource Department for realignment of Do muhani Nallah *vide* Letter no. 2/PMC/ND-171/2012-224 dated 19.03.2013.	**65**
9	**A-8**	Copy of the communication submitted by the Appellant to the Additional Principal Conservator of Forest *vide* Letter no. 7010/GM/2013/ dated 26.04.2013.	**66-84**
10	**A-9**	Copy of the intimation notice regarding opening of Pakri - Barwadih mine was given to Director General of Mines Safety, Dhanbad, Jharkhand in Form 1 as per clause 3(2) of Coal Mines Regulation Act, 1957 *vide* Letter no. 7010/PBCMP/MIN/16/02 dated 17.05.2016.	**85-87**
11	**A-9A**	Copy of the MOM dated 14.12.2016 held in the office of the DFO Hazaribagh, West division.	**88-92**
12	**A-9B**	Copy of the letter dated 24.11.2017 stating that Plantation shall be done along Pakwa and Khora instead of Dumuhani due to technical reason.	**93-121**
13	**A-10**	Copy of the letter No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018 sent by the Appellant.	**122-156**
14	**A-11**	Copy of the letter dated 16.08.2019 sent by the Appellant.	**157-159**
15	**A-12**	Copy of the letter dated 29.06.2020 of the DFO alongwith the report.	**160-163**
16	**A-13**	Copy of the letter no. 1040/PBCMP/EMG/2021/F-28/57 dated 30.07.2021 addressed to the Special executive Officer, Department of Forest,	**164-284**

NOTARY Regd. No. 12302/18 KOLKATA EXPIRY DATE 31.12.23

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

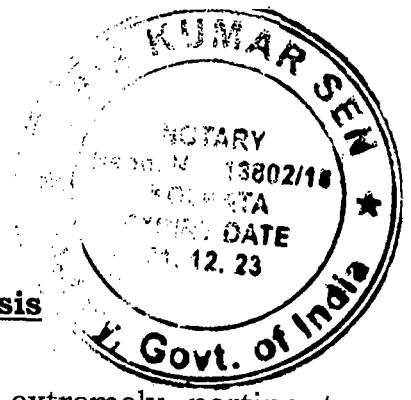
		Environment and Climate Change and Letter no. 1040/PBCMP/EMG/2021/F-28/70 dated 28.08.2021 addressed to DFO, Hazaribagh West Division.	
17	**A-14**	Copy of the letters dated 15.01.2022, 18.01.2022 and 02.06.2022 sent by the Appellant to various Respondents.	**285-472**
18	**A-15**	Copy of the report submitted by the Integrated Regional Office to MoEF & CC.	**473-484**
19	**A-16**	Copy of the impugned order dated 25.05.2023 issued by Assistant Inspector, General of Forests, Ministry of Environment, Forests and Climate Change.	**485-486**
20	**A-17**	Copy of the impugned demand order dated 14.06.2023.	**487-488**
21	**A-18**	Copy of the letter dated 20.06.2023 sent by the Appellant.	**489-490**
22	**A-19**	Copy of the Handbook on Forest (Conservation) Act,1980.	**491-492**

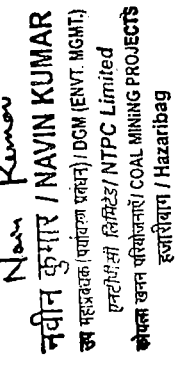
नवीन कुमार / NAVIN KUM.
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MA
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJE
हजारीबाग / Hazaribag

BIJAN KUMAR SEN
NOTARY
Regd. N 13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Advocate

I





Synopsis

1. The present Appeal raises an extremely pertinent question of environmental principles, as the Appellant being an Organisation that conducted appropriate environment restoration and ensured appropriate green belt, is being penalised because of technical aspects in the FC issued by the Respondents, while completely overlooking the most relevant consideration i.e., betterment of environment and green belt, alongwith sustainable development.

2. The issue in the present case pertains to imposition of penalty by the Respondents vide impugned communications dated 25.05.2023 and 14.06.2023 arising out of the FC issued under Section 2 of the Forest (Conservation) Act. The levy of penalty is in relation to non-development of green belt around Dumhani Nallah/Do muhani as per the FC, while the Appellant has duly developed green belt around the Khora Nallah where it is possible keeping in view the mining plan and core mining activities of the Appellant.

3. The finding of violation and the imposition of penalty are legally incorrect in as much as it has completely been ignored that the Appellant is in substantial compliance of the relevant condition no. 8 of the Stage II of FC approval dated 17.09.2010, having already developed the green belt within 50m of two of the three Nallahs, namely Khora and Pakwa and the fact that the same cannot be developed in the vicinity of the third Nallah, namely Do muhani/Dumuhani, stands admitted by the competent Authorities, who have already allowed the diversion of Do muhani Nallah/Dumuhani Nallah, acknowledging that the same falls in the core mining area.

4. It is a natural corollary of the Letter dated 25.05.2023 issued by the MoEF & CC that the effect of the permission to divert Do muhani Nallah, would reflect on the FC approval dated 17.09.2010 retrospectively for the reason that it is no more in doubt that any attempt to develop green belt around the same, would have been a wastage of the natural resources, keeping in view that the Nallah

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MG
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजना / COAL MINING PROJE
हजारीबाग / Hazaribag

has to be diverted in order to clear the area and make it conducive for mining activities.

5. The Appellant has already commenced the mining activities has already taken steps to divert the Do muhani Nallah/Dumuhani Nallah as per the Revised Mining Plan dated 07.03.2016, which is in pursuance of a decision taken by the competent Authorities, after applying it's mind to the ground realities and as such, the condition no. 8 of the Stage II FC approval dated17.09.2010, cannot be read against the Appellant and cannot be made the basis for arriving at a finding of violation so as to be visited with the order of Penalty dated 14.06.2023.

6. It has to be further seen that the subsequently approved Revised Mining plan on 17.03.2016 automatically takes away and extinguishes the element of mandate as regards the development of green belt within 50m of Do muhani Nallah/Dumuhani Nallah and in that view of the matter, if the fact the Appellant duly proceeded to develop Khora Nallah, though it was not specifically mentioned in the said condition no. 8, ought to be construed as *deemed compliance* to the full extent on the part of the Appellant and this aspect ought to have been considered by the Competent Authority in its decision-making process, which resulted in the decision to hold the Appellant as non-compliant as regards condition no. 8. Hence, the impugned orders are liable to be set aside for which the present appeal is being preferred.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

नवीन कुमार / NAVIN KU
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT.
एनटीपीसी लिमिटेड / NTPC Limit
कोयला खनन परियोजनाएँ / COAL MINING PR
हजारीबाग / Hazaribag

LIST OF DATES

Sl. No.	Dates	Particulars
1.	11.10.2004	The Appellant had been allocated Pakri-Barwadih Coal mining project *vide* Letter No. 13016/29/2003-CA by Ministry of Coal, Government of India.
2.	25.08.2006	The mining plan of Pakri - Barwadih Coal mining block was approved by Ministry of Coal, Government of India *vide* Letter No.13016/29/2003-CA-I and the revised mining plan was approved *vide* Letter No. 13016/29/2003-CA-I (Part) dated 07.03.2016.
3.	19.05.2009	The Appellant was granted Environmental clearance ("EC") for Pakri - Barwadih coal mining project *vide*Letter No 11015/692/2007-IA(M).
4.	11.05.2010 17.05.2010	The FC for the mining was accorded for Stage I and Stage II *vide* Letters No. F.No.8-56/2009-FC and F.No.8-56/2009-FC.
5.	19.03.2013	The NOC accorded by Office of Chief Engineer, Project monitoring and Planning, water Resource Department for realignment of Do muhani Nallah *vide* Letter no. 2/PMC/ND-171/2012-224.
6.	26.04.2013	The Appellant submitted half-yearly Environmental Monitoring Report of EC for Pakri –Barwadih Project (October 2013-March 2013) to the Additional Principal Conservator of Forest *vide* Letter no. 7010/GM/2013/.

NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KU
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT.
एनटीपीसी लिमिटेड/ NTPC Limite
कोयला खनन परियोजनाएँ/ COAL MINING PR
हजारीबाग / Hazaribag

7.	21.02.2013, 20.05.2013, 24.11.2015 and 21.12.2017	The Government of Jharkhand *vide* sanction orders handed over the lease land to the Appellant.
8.	17.05.2016	The intimation notice regarding opening of Pakri - Barwadih mine was given to Director General of Mines Safety, Dhanbad, Jharkhand in Form 1 as per clause 3(2) of Coal Mines Regulation Act, 1957 *vide* Letter no. 7010/PBCMP/MIN/16/02.
9.	14.12.2016	One meeting was held in the office of the DFO Hazaribagh, West division.
10.	24.11.2017	The Appellant stating that Plantation shall be done along Pakwa and Khora instead of Dumuhani due to technical reason.
11.	09.10.2018	The Appellant wrote a Letter bearing Letter No. 1040/PBCMP/EMG/2018/F-28/3174 requesting the Director General of Forest (FC Division), MoEF & CC to amend condition 8 of stage II of FC approval and Condition 7 of Stage I of FC approval, with respect to the creation of green belt around Pakwa and Khora Nallahs.
12.	09.03.2019	A meeting was organised with Regional Chief Conservator of forest for reviewing the compliance of various projects of the Appellant.
13.	16.08.2019	The Appellant *vide* Letter forwarded the Letter dated 29.01.2019 to DFO, Hazaribagh.
14.	29.06.2020	The Report was submitted.
15.	02.07.2021	The DFO, West Division, Hazaribagh

		informed the Appellant *vide* Letter no. 2917 about the violation of stage II of FC approval.
16.	30.07.2021 28.08.2021	the Appellant *vide* Letter stated that no violation has been carried out by the Appellant. the Appellant *vide* another Letter addressed to DFO, Hazaribagh West Division, brought on record the various compliances that have been met by the Appellant.
17.	15.01.2022 18.01.2022 02.06.2022	The Appellant send various letter to the Respondents.
18.	08.07.2022	The State Government forwarded the recommendation of the State Forest Department *vide* Letter no. vanbhumi-75/2009-1915 to MoEF & CC Delhi.
19.	28.10.2022	The inspection was conducted by Assistant Director General, Integrated Regional Office and the report was submitted by Integrated Regional Office to MoEF&CC.
20.	25.05.2023	The MoEF & CC issued a Letter (impugned order) modifying the condition 8 of stage II of FC approval , on the basis of the recommendations of the Advisory Committee.
21.	14.06.2023	The DFO *vide* Letter ("*impugned demand order*") demanded a deposit of penal NPV amounting to Rs 857,52,85,944.32 (Rupees Eight hundred fifty seven crore fifty two lakhs eighty five thousand nine hundred fourty four and thirty two paise).

NOTARY
13902/18
KOLKATA
EXPIRY DATE
1.12.23
Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT.
एनटीपीसी लिमिटेड / NTPC Limite
कोयला खनन परियोजनाएं / COAL MINING PRO
हजारीबाग / Hazaribag

22.	20.06.2023	The Appellant wrote Letter to DFO, Hazaribagh West Division.
23.	25.04.2023	The FAC has observed under S. No. (3)(iv) of MoM that appropriate action in the matter is to be taken as per provisions of clause 1.21(iii) of handbook of Forest Conservation Act 1980.

Naveen Kumar
नवीन कुमार / NAVIN KU
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT.
एनटीपीसी लिमिटेड / NTPC Limite
कोयला खनन परियोजनाएं / COAL MINING PR
हजारीबाग / Hazaribag

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

FORM -I

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT KOLKATA

Memorandum of Appeal

Appeal No.....of 2023

(Under Section 2A of the Forest (Conservation) Act, 1980 read with Section 18(2)(e) read with section 16(e) of National Green Tribunal Act 2010 and Rule 8(1) of National Green Tribunal (Practice and Procedure) Rule, 2011.

Between

NTPC Ltd, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District Hazaribagh, Jharkhand-825311, **email id : navinkumar03@ntpc.co.in**

-AND-

1. The State of Jharkhand through Additional Chief Secretary, Department of Forest and Environment, Nepal House, Doranda, Ranchi, Jharkhand - 834002. email id : **prsecyfdjharkhand@rediffmail.com**

2. Chairman, Forest Appraisal Committee, MoEF & CC, Indira Paryavaran Bhawan, Jorbagh, New Delhi 110 003.

email id : dgfindia@nic.in

3. Principal Chief Conservator of Forest & HoFF, Van Bhawan, Doranda, Ranchi, Jharkhand.

email id : pccf-jhk@gov.in

4. Regional Officer, Integrated Regional office, MoEF & CC, Ranchi, 2nd floor, Jharkhand State Housing Board Harmu Chowk, Harmu Housing Colony, Argora, Ranchi (Jharkhand) – 834 002.

email id : ro.ranchi-mef@gov.in

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

5. Regional Chief Conservator of Forest, Van Bhawan, New Forest Colony, Hazaribagh, Jharkhand – 825 303.

email id : rccf-hazaribagh@gov.in

6. Divisional Forest Officer, Hazaribagh (West) Forest Division, Van Bhawan, New Forest Colony, Hazaribagh, Jharkhand – 825 303.

email id : dfo-hazaribaghwest@gov.in

(1) The address of the Appellant is as given above for the service of notices of the Appeal and that of their representatives.

(2) The address of the respondents is as given above for the service of notices of the Appeal and that of their representatives.

(3) That the Appellant above named begs to present the Memorandum of Appeal against the order dated 14th June 2023 (received on 19.06.2023) of Divisional Forest officer, Hazaribagh West Division on the grounds set out hereunder.

Brief fact of the case

1. The present Appeal raises an extremely pertinent question of environmental principles, as the Appellant being an Organisation that conducted appropriate environment restoration and ensured appropriate green belt, is being penalised because of technical aspects in the FC issued by the Respondents, while completely overlooking the most relevant consideration i.e., betterment of environment and green belt, alongwith sustainable development.

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

2. That the Appellant (NTPC /Pakri-Barwadih) is a Maha-Ratna company and a Public Sector Undertaking. That NTPC has been adhering to all Environmental guidelines and is committed to ensure all Environmental Compliances. Since inception NTPC has been committed towards India's development i.e. sustainable development giving Environment and development paramount and equal importance. The present appeal is being filed by Navin Kumar who is working as Deputy General Manager (Envt. Mgmt.) in the Appellant Company and authorised vide authority letter dated 17.07.2023 to file the present appeal. A true copy of the authority letter dated 17.07.2023 is attached herewith and marked as **Annexure A-1**.

3. That the Appellant has been allocated Pakri-Barwadih Coal mining project *vide* Letter No 13016/29/2003-CA dated 11.10.2004 by Ministry of Coal, Government of India. A true copy of the letter of allotment dated 11.10.2004 is attached herewith and marked as **Annexure A-2**.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

4. That the mining plan of Pakri - Barwadih Coal mining block was approved by Ministry of Coal, Government of India *vide* Letter No.13016/29/2003-CA-I dated 25.08.2006 and the revised mining plan was approved *vide* Letter No. 13016/29/2003-CA-I (Part) dated 07.03.2016. A true copy of the letter dated 25.08.2006 and 07.03.2016 approving the mining plan of the Appellant with the revised mining plan are attached herewith and marked **Annexure A-3**.

5. That Appellant was granted Environmental clearance ("EC") for Pakri - Barwadih coal mining project *vide*Letter No 11015/692/2007-IA(M) dated 19.05.2009. The subsequent amendments to the EC were also granted, the details of which are provided as follows:-:-

Sl.no	**Amendment**	**Date**
1.	Amendment -1	29.06.2016
2	Amendment -2	07.12.2017
3	Amendment -3	14.08.2018
4	Amendment -4	10.11.2020

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Notary, Govt. of India

That it is pertinent to mention that the Specific condition No. (iv) of the ECprovided as follows:-

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

"Mining shall be carried out as per statute from the streams/Nallahs flowing within the lease" embankment to be constructed shall be based on peak flow data and shall be at least 3 meter above HFL. The slope of embankment shall at least 2:1 towards the ML and stabilised with plantation. The Central water and Power research Station(CWPRS) would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas".

A true copy of the EC given to the Appellant alongwith amendments are attached herewith and marked as **Annexure A-4 (colly)**.

That the FC for the mining was accorded for Stage I and Stage II *vide* Letters No. F.No.8-56/2009-FC dated 11.05.2010 and F.No.8-56/2009-FC dated 17.09.2010. The condition no. 8 of the Stage II of the Forest Clearance ("FC") envisaged that the user will ensure 50 m green belt along the sides of Pakwa Nallah and Do Muhani Nallahs. It is pertinent to mention that there are three Nallah that appear in the Mining Plan of the Appellant namely, Pakwa, Do Muhani and Khora. While Pakwa and Khora

SISIR KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

are in the peripheral regionand as such their geographical location in the overall topography of the mining area, would not hamper the mining operations of the Appellant, insofar as Domuhani Nallah is concerned, the same flows in the very centre of the mining area, where mining operations are to take place. Therefore the said position was clear to the authorities which issue FC Certificate and it appears that by mistake, instead of mentioning Khora Nallah, the name of Do muhani Nallah was mentioned. Be that as it may, the Appellant took appropriate steps to create a green belt in the 50m radius of Khora and Pakwa Nallahs and realizing the infeasibility of doing likewise in the area around Do muhani Nallah, it could not undertake creation of green belt in respect thereof. A bare perusal of the site plan would show that the green belt near Do Muhani Nallah was not only impractical, but would have frustrated the entire mining operations, for which EC and FC granted after due examination of the topography of the area in which the mining operation was to be carried out. A true copy of the Toposheet showing the coal block boundary and Nallahs is attached herewith and marked as **Annexure A-5**.

A true copy of the letter dated 11.05.2010 and 17.09.2010 are attached herewith and marked as **Annexure A-6 (colly.)**.

ASIS SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

6. That in order to achieve the meaningful and substantial compliance of EC Specific condition no. (iv) , the Appellant got a study conducted by Central Water and Power Research Station and technical report no. 4813 was submitted by CWPRS. Based on the report of Central Water and Power Research Station, Office of Chief Engineer, Project monitoring and Planning, water Resource Department accorded NOC for realignment of Do muhani Nallah *vide* Letter no. 2/PMC/ND-171/2012-224 dated 19.03.2013. A true copy of the NOC is attached herewith and marked as **Annexure A-7**.

7. That it is pertinent to mention that half-yearly Environmental Monitoring Report of EC for Pakri –Barwadih Project (October 2013- March 2013) was submitted by the Appellant to the Additional Principal Conservator of Forest *vide* Letter no. 7010/GM/2013/ dated 26.04.2013. It is submitted that in half-yearly Environmental Monitoring Report of EC, the Appellant in its response to the compliance of the conditions imposed under the Clearance Certificates categorically pointed out the requirement for the diversion/Realignment of Do muhani Nallah. A true copy of the communication submitted by the Appellant to the Additional Principal Conservator of Forest *vide*

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Naveen Kumar
नवीन कुमार / NAVIN KUMAR
उप मुख्यप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

Letter no. 7010/GM/2013/ dated 26.04.2013 is attached herewith and marked as **Annexure A-8**.

8. That the Government of Jharkhand *vide* sanction order dated 21.02.2013, 20.05.2013, 24.11.2015 and 21.12.2017 etc. handed over the lease land to the Appellant.

9. That it is an admitted position that from 2010 to 2016, no mining activities could be started on account of issues relating to land acquisition as well as law and order problems. As a matter of fact, the contract to Mining Development Operator could be awarded in the year 2015 only. Hence, in the absence of any construction activity, the occasion to divert Do muhani Nallah, did not arise, nor was there any occasion to develop the green belt in the 50m radius of the same.

10. That the intimation notice regarding opening of Pakri - Barwadih mine was given to Director General of Mines Safety, Dhanbad, Jharkhand in Form 1 as per clause 3(2) of Coal Mines Regulation Act, 1957*vide* Letter no. 7010/PBCMP/MIN/16/02 dated 17.05.2016. A true copy of the letter dated 17.05.2016 is attached herewith and marked as **Annexure A-9**.

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार KUMAR
उप महाप्रबंधक (पर्यावरण) Dy. GM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

11. That pursuant to the above, the Appellant commenced the creation of green belt around Khora and Pakwa Nallahs, which was feasible and possible while continuing with the mining operations, and at the same time ensured that the mining plan is not violated. As of today, the Appellant has planted around 12,550 trees to create green belt around Pakwa Nallah and around 25,725 trees around Khora Nallah to create green belt. The Appellant is committed and continues to further enhance the green belt while carrying out its mining operations smoothly, as per the approved mining plan.

12. That on 14.12.2016 a meeting was held in the office of the DFO Hazaribagh west division wherein the appellant informed that the green belt shall be developed along Khora nala and Pakwa Nala instead of Dumuhani Nala. The above MoM was also forwarded to PCCF on 20.12.2016. A true and correct copy of the MOM is attached herewith and marked as **Annexure – 9A**.

13. That a meeting was held on 17.11.2017 in the office of PCCF Hoff with regard to compliance of Stage-II clearance and vide letter dated 20.11.2017 PCCF Jharkhand directed appellant to furnish compliance with reports to DFO Hazaribagh for necessary action. In compliance of the above letter the appellant

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Naveen Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

submitted the detailed compliance report wherein the appellant mentioned that the green belt around Dumuhani Nalla is not feasible. A true copy of the letter dated 24.11.2017 stating that Plantation shall be done along Pakwa and Khora instead of Dumuhani due to technical reason is attached herewith and marked as **Annexure A-9B**.

14. That upon commencement of the mining activities and diversion of Nallahs, the Appellant consciously wrote a Letter bearing Letter No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018, requesting the Director General of Forest (FC Division), MoEF & CC to amend condition 8 of stage II of FC approval and Condition 7 of Stage I of FC approval, with respect to the creation of green belt around Pakwa and Khora Nallahs, foreseeing that creation of green belt around Do Muhani Nallah would be infeasible and thus, the same would frustrate the proposed mining operations. In pursuance of the Letter dated 09.10.2018, a Letter dated 29.01.2019 was issued by Assistant IG Forest (FC) to the Principal Secretary, Forest Division, Government of Jharkhand for furnishing comments on the aforementioned Letter dated 09.10.2018. A true copy of the

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

letter dated 09.10.2018 sent by the Appellant is attached herewith and marked as **Annexure A-10**.

15. That a meeting was organised with Regional Chief Conservator of forest on 09.03.2019 for reviewing the compliance of various projects of the Appellant. In the said meeting,DFO, Hazaribagh was asked to procure the report submitted by the Appellant to MoEF & CC for conducting a joint visit to the mining area so as to commentupon the same and send them to FC Division, MoEF & CC.

16. That the Appellant *vide* Letter dated 16.08.2019, forwarded the Letter dated 29.01.2019 to DFO, Hazaribagh. Thereafter, another Letter dated 17.03.2020 was sent by the Appellant to DFO, Hazaribagh for expediting the process of FC amendment. A true copy of the letter dated 16.08.2019 sent by the Appellant is attached herewith and marked as **Annexure A-11**.

17. That the inspection of the mine was carried out by the then DFO, Hazaribagh (West) Division on 16.06.2020 and the report was submitted *vide* Letter dated 29.06.2020 with following recommendations:-

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण सेल) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

"..... hence, keeping in view the long term impact of mining on water quality and security to the down stream users and the land use plan of the mines, it is important that a 50m green belt be developed along the sides of Khora Nallah and Pakwa Nallah and at least 25m green belt along the Do Muhani Nallah, ***after diversion, and this amendment would be feasible".***

A true copy of the letter dated 29.06.2020 of the DFO alongwith the report is attached herewith and marked as **Annexure A-12.**

18. That the Appellant received a copy of the Letter dated 10.02.2021, addressed to the Principal Chief Conservator of Forest Division, as regards the proceedings that were to be conducted for the alleged violation by the user agency.

19. That DFO, West Division, Hazaribagh informed the Appellant *vide* Letter no. 2217 dated 02.07.2021, about the violation of stage II of FC approval and also requested to provide the details of persons who were, at the relevant time, holding the position in the Pakri - Barwadih Coal Mining Project which was to be undertaken by the Appellant company.

20. That the Appellant *vide* Letter no 1040/PBCMP/EMG/2021/F-28/57 dated 30.07.2021, which was addressed to the Special

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण सेफ्टी) / DGM (ENVT. MGMT.)
एमडीपीसी लिमिटेड / MDPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

executive Officer, Department of Forest, Environment and Climate Change, stated that no violation has been carried out by the Appellant and that the Appellant had been religiously observing the stipulated conditions. Furthermore, the Appellant *vide* Letter no. 1040/PBCMP/EMG/2021/F-28/70 dated 28.08.2021, addressed to DFO, Hazaribagh West Division, brought on record the various compliances that have been met by the Appellant and that the Appellant, foreseeing the techno-economical unviability of constructing green belt around the Do Muhani Nallah, had initiated the concerned Authorities. A true copy of the letters dated 30.07.2021 and 28.08.2021 are attached herewith and marked as **Annexure A-13 (colly.)**

21. That the Appellant had duly informed regarding impending stoppage of mining activities, in absence of diversion of Do muhani Nallah and therefore, time and again, requested the authorities to carry out inspection and to submit the report required for amendment of FC. It is noteworthy that the visit was conducted in 2020 on an application dated 19.10.2018.

22. That the Appellant wrote a Letter dated 15.01.2022 to Additional Chief Secretary, Department of Forest, Environment and Climate Change, GoI and another Letter dated 18.01.2022

NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

to Director General of Forest (FC Division, Ministry of Environment, Forest and Climate Change), requesting for amendment of the FC condition. That further the Letter dated 02.06.2022 was made to DFO, West Division Hazaribagh requesting to process and forward the application for amendment of FC condition to the Central Government (MoEF & CC, Delhi). A true copy of the letters dated 15.01.2022, 18.01.2022 and 02.06.2022 sent by the Appellant to various Respondents are attached herewith and marked as **Annexure A-14 (colly)**.

23. That the inspection was again made by the then DFO, who held that there has been a violation of FC Condition no. 7 of Stage-I and Condition no. 8 of Stage - II FC approvals and recommended penalty equal to five times Penal NPV on an area of 37.2 ha of Forest Land.

24. That the State Government forwarded the recommendation of the State Forest Department on 08.07.2022 *vide* Letter no. vanbhumi-75/2009-1915, to MoEF & CC Delhi.

25. That the Appellant received a copy of Letter bearing no F.No.-8-56/2009-FCpt dated-13.09.2022, wherein it was alleged that the Appellant has concealed material facts, in order to mislead

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण सेल). DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएं/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

the authorities. The State authorities were directed to furnish the relevant information.

26. That the agenda "Modification in condition of Stage-II approval and violation of FC Act; Diversion of 1026.438 ha of forest land for coal mining Pakri - Barwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Forest Division in Hazaribag District of Jharkhand regarding modification of FC condition" was considered by the FAC in its meeting held on 21.09.2022. The FAC took note on the alleged violation and recommended for formation of a sub - committee to visit the area to look into the hydrological regime of the area vis-à-vis mining operations of the user agency in general and Do Muhani Nallah in particular and changes brought in by the user agency and its impact on the ecology of the area.

27. That the inspection was conducted by Assistant Director General, Integrated Regional Office on 28.10.2022 and the report was submitted by Integrated Regional Office to MoEF&CC. The inspection report recommended the penalty of Rs 81,89,82,060/ - (Rupees Eighty One Crore Eighty Nine Lakh Eighty Two Thousand and Sixty only) from the user agency for violating the FC conditions and creating *fait-*

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

accompli situation and the proposal for amendment to be considered only after realization of above penalty. A true copy of the report submitted by the Integrated Regional Office to MoEF & CC is attached herewith and marked as **Annexure A-15.**

28. That the Proposal was discussed in FAC meeting dated 09.12.2022, pursuant to which, the FAC reconstituted a Sub Committee to look into the following:

i. Assessment of hydrological regimes of the area and impact of ongoing mining operations of the user agency in general and Do Muhani Nallah in particular and changes brought in by the User Agency and its impact on the ecology of the area.

ii. Efficacy of mitigation measures, if any, undertaken by the user agency in their lease area

iii. Holistic assessment of 1787 ha of forest land involved in the mining lease of the user agency, its present status and legitimacy of future use proposed by the user agency

29. That the aforesaid subcommittee was reconstituted after transfer of Shri O.P. Sharma Addl. Commissioner, Ministry of

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

Agriculture. A direction was issued for completing the site inspection with the remaining members, pursuant to which the site inspection was conducted on 17.03.2023 and the report was submitted to MoEF & CC by IRO, Ranchi to MOEF & CC Delhi on 03.04.2023.

30. That subsequent to the above, FAC meeting was held on 25.04.2023, which made a recommendation to the effect that the penalty shall be imposed equal to five times the normal NPV plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty.

31. That the MoEF & CC issued a Letter dated 25.05.2023 ("***impugned order***"), modifying the condition 8 of stage II of FC approval , on the basis of the recommendations of the Advisory Committee. The modified condition no. 8 is reproduced hereinbelow:-

"The user agency shall restore and conserve the Khora Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

meters on either side of both Khorra Nala and Pakuda Nalla shall be maintained".

That the Letter also recommended that penalty shall be imposed for violation committed over the forest area (1026.438 ha) **without approval** equal to five times the normal NPV plus simple interest of 12 % from the date of actual violation committed till thedeposition of penalty. A true copy of the impugned order dated 25.05.2023 is attached herewith and marked as **Annexure A-16**.

32. That the respondent Authority realising the fact that without diverting/realigning the Nallah, the mining will not be viable, have granted approval for modification of condition no. 8 of the Stage-II FC approval. Shockingly, in the same breath, it has recommended levyof penalty on entire forest land of (1026.438 *ha*).

33. That it is noteworthy that the Appellant has made necessary deposition in ADHOC CAMPA account for the diversion of 1026.438 *ha* of land for non- forest purpose for which certain compliances were to be met. The land where Do Muhani Nallah exists, is a part of the mining lease and also a part of the diverted forest land of 1026.438 *ha* and the Appellants

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

have already deposited Rs. 93,02,53,964/- (Rupees Ninety three crore two lakhs fifty three thousand nine hundred and sixty four only) and Rs. 2,20,39,921.73 (Rupees Two crore Twenty Lac Thirty-Nine Thousand Nine Hundred Twenty-One and Seventy-Three only) for NPV amount for Safety Zone area 11.212 *ha* pertaining to NTPC Pakri - Barwadih Coal Mining Project. Apart from these payments, the Appellant has also deposited an amount of Rs. 1,25,67,32,412/- for management of Wildlife.

34. That Regional Executive Director, NTPC Ltd also wrote a request Letter (Letter no. RED (CM) Sect./PBCMP/EMG/2023/475) dated 02.06.2023 to Principal Chief Conservator of Forest, regarding delinking of Stage ll FC approval of Pakri - Barwadih (North-West) with the deposit of penal NPV, that the area pertaining to the perceived violation, may be changed to 37.20*ha* from 1026.438 *ha* and stretch of perceived violation area may be changed from 31 km to 3.1 km, that the width of green belt development may be changed from 50 m to 15 m and that the penalty levied upon the Appellant is exorbitantly high and hence, may be reviewed in

terms of Clause no. 1.21(iii)(a) of Chapter-I Part B of Forest Handbook.

35. That it is pertinent to mention that the mining plan describes existence of three Nallahsi. eKhora, Pakwah and Do muhani Nallah and the EC was accorded for diversion / realignment of Nallah flowing across the mining lease after obtaining approval of State Government.

36. That it is reiterated that NTPC has been taking all initiative and been regularly following up the issue since inception, the fact is evident from the communication from the end of NTPC.

37. That the DFO *vide* Letter dated 14.06.2023 which was received on 19.06.2023 ("***impugned demand order***") demanded a deposit of penal NPV amounting to Rs 857,52,85,944.32 (Rupees Eight hundred fifty seven crore fifty two lakhs eighty five thousand nine hundred fourty four and thirty two paise). A true copy of the impugned demand order dated 14.06.2023 is attached herewith and marked as **Annexure A-17**.

38. That pursuant to Letter dated 14.06.2023 (received on 19.06.2023) of DFO, Hazaribagh West division the Appellant

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJECTS
हजारीबाग / Hazaribag

wrote Letter dated 20.06.2023 to DGC Hazaribagh West Division highlighting the following issue that as per MoM of FAC dated 25.04.2023, it has been observed at SI. No. 3(v)(b) that the alleged violation is over a stretch of 31km involving an area of 37.2 Ha of forest land. However, the violation imposed by FAC and MoEF & CC is for the total diverted area of 1026.438 Ha of forest. This is in contrary to the observations made by FAC and accordingly Appellant requested for reconsideration. A true copy of the letter dated 20.06.2023 sent by the Appellant is attached herewith and marked as **Annexure A-18**.

39. The FAC has observed under S. No. (3)(iv) of MoM dated 25.04.2023 that appropriate action in the matter is to be taken as per provisions of clause 1.21(iii) of handbook of Forest Conservation Act 1980. The clause (1.21(ii)(a)) mentions for penal NPV of twice the normal NPV for violated area. Further under clause 1.21(iii)(b), it is mentioned that in the case of public utility projects of Government, the penalty shall be 20% of the penalty proposed in 1.21(ii(a).However, the penal NPV imposed by FAC and MoEF & CC involves 5 times

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

of normal NPV plus simple interest of 12% from date of violation over the entire area of 1026.438 ha.

40. That the Act of the appellant is not deliberate. In EC only nalah are mentioned as the mining lease area contains 3 Nallahs – Khora Nallah, Pakwah Nalah and Do muhani Nalah and inadvertently /erroneously the name of Pakwah and Do muhaniNallahs have been mentioned instead of Pakwah and Khora Nallah. Realising the fact approval for modification of Condition 8 of FC clearance state II was granted but the respondent authorities have levied the high penalty on the Total forest Land i.e 1026.438 ha.

41. In view of the above, the Appellant submits that the finding of violation of condition no. 8 of Stage II of the FC approval as well as the penalty imposed on the basis of the same, are fundamentally flawed and the Appellant challenges the above on the following grounds, *inter alia*, which are exclusive and without prejudice to each other.

GROUNDS

ASIS SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

A. Because the finding of violation and the imposition of penalty are legally incorrect inasmuch as it has completely been ignored that the Appellant is in substantial compliance of the relevant condition no. 8 of the Stage II of FC approval dated 17.09.2010, having already developed the green belt within 50m of two of the three Nallahs, namely Khora and Pakwa and the fact that the same cannot be developed in the vicinity of the third Nallah, namely Do muhani, stands admitted by the competent Authorities, who have already allowed the diversion of Do muhani Nallah, acknowledging that the same falls in the core mining area.

B. Because it is a natural corollary of the Letter dated 25.05.2023 issued by the MoEF & CC that the effect of the permission to divert Do muhani Nallah, would reflect on the FC approval dated 17.09.2010 retrospectively for the reason that it is no more in doubt that any attempt to develop green belt around the same, would have been a wastage of the natural resources, keeping in view that the Nallah has to be diverted in order to clear the area and make it conducive for mining activities.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

C. Because the Appellant has already commenced the mining activities has already taken steps to divert the Do muhani Nallah as per the Revised Mining Plan dated 07.03.2016, which is in pursuance of a decision taken by the competent Authorities, after applying it's mind to the ground realities and as such, the condition no. 8 of the Stage II FC approval dated 17.09.2010, cannot be read against the Appellant and cannot be made the basis for arriving at a finding of violation so as to be visited with the order of Penalty dated 14.06.2023.

D. Because the subsequently approved Revised Mining plan on 17.03.2016 automatically takes away and extinguishes the element of mandate as regards the development of green belt within 50m of Do muhani Nallah and in that view of the matter, if the fact the Appellant duly proceeded to develop Khora Nallah, though it was not specifically mentioned in the said condition no. 8, ought to be construed as *deemed compliance* to the full extent on the part of the Appellant and this aspect ought to have been considered by the Competent Authority in its decision-making process, which resulted in the decision to hold the Appellant as non-compliant as regards condition no. 8.

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

E. Because it ought to have been appreciated by the Competent Authorities that issues of Environment Preservation, cannot be evaluated in isolation of the ground realities in the coal belts and since the availability of coal is a natural phenomenon, which decides the earmarking of the mining area, any pre-condition in the nature of creating a green belt, cannot be treated as a violation in the event of non-compliance, if it is clear from the record that the greening activity was practically infeasible in the originally earmarked area and that the project proponent has already taken remedial steps to undertake the greening activity in another area within the project peripheries, where it was actually feasible to do the same and that such an act, having been done voluntarily, should have been taken as a redeeming act and that the only reasonable finding, in such a situation, was that the Appellant was not only in substantial compliance of condition no. 8, but in full compliance of condition no. 8 of the said FC approval.

F. Because in the facts and circumstances obtaining from the Project site, it became clear to the Competent Authorities that the mistaken insertion of Do muhani Nallah in

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

condition no. 8, had a fatal consequence that would frustrate the entire purpose of granting the EC and FC and would render the entire Project unviable for the reason that by retaining the said Nallah at its original site, would render the mining activity improbable and that it was for this reason only, it permitted the diversion of the Do muhani Nallah and in the wake of such a realization, it was patently illegal for the Competent Authorities, to take an Ostrich-like approach and pretend ignorance of the rationale of the above approvals and proceeding to pass a finding of violation and consequent imposition of penalty.

G. Because the impugned Orders dated 25.05.2023 and 14.06.2023 do not give any credence to the determinative factor of complete compliance of condition no. 8, which can be gathered from the fact that the Appellant has created green belt alongside Khora Nallah, which Nallah was not mentioned in the FC approval dated 17.09.2010 because that was the only possible way of ensuring environment protection while also complying with the mining plan and carrying out mining activities for the overall development for the benefit of the nation.

ASIS ... SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

H. Because the Appellant immediately upon submissions of the mine opening report in the year 2016 has been vigilant and constantly making communications to the Respondents informing infeasibility of developing green belt around Domuhni nalla, and steps being taken by it for development of green belt around Khora and Pakhwa Nallahs.

I. Because the Clause 1.21 (iv) of the Handbook of Guidelines for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980, duly mentions that no penalty is to be imposed for such violation if the change is as per the mining plan and duly approved by the Competent Authorities. In the present case, the Appellant has ensured green belt around Khora Nallah as per the mining plan as green belt around Do Muhani Nallah cannot take place because the said Nallah is being diverted and the entire area falls in the actual mining zone of the Appellant. Therefore, the Appellant after having effectively complied with Clause 1.21 (iv) of the Manual/Handbook of the Respondent, to the full extent, oughtnot to have been penalised with such a huge penalty that frustrates the entire economic logic of the

ASIS KUMAR SEN
NOTARY
Regd. NO.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

mining operations. A true copy of the Handbook on Forest (Conservation) Act is attached herewith and marked as **Annexure A-19**.

J. Because without prejudice to the basic contention that there is no violation and that no penalty is liable to be paid by the Appellant, it is submitted, by way of an alternative ground, that even if any penalty were to be paid, the same could be imposed only on the computation of the area of 37*ha* approximately, as recorded by the DFO, Hazaribagh, but as it so transpires,the penalty has been levied for the entire mining area that is 1026 *ha*, which shows that there has been a complete lack of application of mind and that there is no factual or legal basis to calculate the penalty on the basis of the 1026 *ha,* which is thus, calculated in the excess area of 989*ha*, which is patently illegal, baseless, arbitrary, discriminatory, shockingly unconscionable, beyond logic, irrational and oppressive.

K. Because the impugned Ordersare arbitrary as they not only penalises the Appellant but also puts the FC with respect to a different mining plan (Pakhri Barwadih – North) subject to the payment of present penalty amount, which is wholly unfair, inasmuch as there cannot be any

ASIS KUMAR SEN
NOTARY
Regd. No.-13892/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

legal basis to link the activation of a different mining plan to the payment of penalty in the present matter and that such an action shows gross arbitrariness and lack of application of mind on the part of the Respondents.

L. Because the Forest (Conservation) Act, 1980 nowhere envisages that provision for levy of penalty in case of non-compliance of FC under Section 2. In the present case, the Authorities have not only levied penalty but the quantification is such that the entire mining area is being penalised without there being any non-compliance of the entire area.

M. Because the Appellant was accorded FC stage I in which it was principally agreed for diversion of 1026.438 ha of land for non-forest purpose for which certain compliances were to be met. The appellant has made necessary deposit in ADHOC CAMPA account amounting to Rs 82,42,29,714 (Rupees Eighty Two crore Forty two Lakhs twenty nine thousand seven hundred and fourteen only) towards Net Present Value of the diverted forest.

N. Because the respondent authorities have failed to consider material document on record. The fact is e*vide*nt from the fact that in compliance to ECSpecific condition no. (iv), the

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

Appellant got a study conducted by Central Water and Power Research Station and technical report no 4813 was submitted by CWPRS. Based on the report of Central Water and Power Research Station, Office of Chief Engineer, Project monitoring and Planning, water Resource Department accorded NOC for realignment of Do Muhani Nalah.

O. Because the authorities has misplaced itself by joining the issue of diversion of Forest land for Non Forest purpose and alleged diversion/realignment of Do Muhani Nallah and it has fixed penalty on considering that the entire forest land was misused by the user agency

P. Because the Appellant was accorded FC stage I in which it was principally agreed for diversion of 1026.438 ha of land for non-forest purpose for which certain compliances were to be met out. The appellant has made necessary deposition in ADHOC CAMPA account

Q. Because the Appellant is a Maharatna company and a Public Sector Undertaking and because of oversight of the fact as mandated under condition 7 in FC clearance stage I and condition 8 in FC Clearance stage II, the activity started and no sooner than later it

ASIS SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGM
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएं / COAL MINING PROJEC
हजारीबाग / Hazaribag

apprised the authority seeking necessary amendment in FC clearance as the said clearance was an error on record (limited to condition 7 in FC clearance stage I and condition 8 in FC Clearance stage II) not coping up with mining plan and in principle agreement with authority concerned so far as mining activity is concerned.

R. Because the impugned Orders dated 25.05.2023 and 14.06.2023 have penal consequences and therefore, the same could not have passed without affording opportunity to the Appellant and as such the order is in the teeth of principles of Natural Justice.

Limitation

That the MoEF & CC, *vide* Letter No. 8-56/2009-FCpt dated 25.05.2023, while modifying the said condition no. 8 of Stage II FC approval dated 17.09.2010, held that the Appellant was in violation of the same, pursuant to which, a penalty amounting to Rs. 857,52,85,944.32/- was levied by the Divisional Forest Officer, Hazaribagh, West Division*vide*Letter dated 14.06.2023 and the said Letter was received by the Appellant on 19.06.2023. It is submitted that the Letter dated 25.05.2023 issued by MoEF & CC got merged with the Letter dated 14.06.2023, issued by the Divisional Forest Officer, which, as stated above, was received by

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMA
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MG
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJE
हजारीबाग / Hazaribag

the Appellant on 19.06.2023, the present Appeal is well within the Limitationperiod of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010. It is submitted without prejudice that in the event of a technical view being taken that the Order dated 25.05.2023, even though inconsequential without the second Order dated 14.06.2023, ought to be appealed against independently, the present Appeal is well within the condonable period of 60 days, qua the first Order dated 25.05.2023. In this context, it is submitted that the Appellant had to take necessary internal approvals, which took time and hence, the Appellant has *sufficient cause* for the brief delayin filing the present Appeal, qua the first Order dated 25.05.2023, which may kindly be condoned.

It is, therefore, humbly prayed that Your Lordships may most graciously be pleased to issue order(s) or direction(s)

a. For setting aside the Letter no 8-56/2009-FCpt dated 25.05.2023 issued by Office of Ministry of Environment and Forest under the signature of Assistant Inspector General of forest to the extent that it holds the Appellant to be in violation of condition no. 8 of the Stage II of the

ASIS ... SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Navin Kumar
नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

FC approval and imposes penalty, over the entire forest area (1026.438 ha) without approval, equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty.

b. For setting aside the demand notice contained in Letter no. dated 14.06.2023 (received on 19.06.2023) issued by Divisional Forest Officer, Hazaribagh West Division in which penal NPV amounting to Rs. 857,52,85,944.32/- (Rupees Eight hundred fifty seven crore fifty two lakhs eighty five thousand nine hundred fourty four thirty two paise) has been levied.

AND

c. Stay the order contained in Letter dated no 8-56/2009-FCpt dated 25.05.2023 issued by Office of Ministry of Environment and Forest under the signature of Assistant Inspector General of forest to the extent it holds the Appellant to be in violation of condition no. 8 of the

NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

Stage II of the FC approval and imposes penalty, over the entire forest area (1026.438 *ha*) without approval, equal to five times the normal NPV plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty and demand notice contained in Letter dated 14.06.2023 (received on 19.06.2023) issued by Divisional Forest Officer, Hazaribagh West Division till final adjudication of the said Appeal

AND/OR

d. For the issuance of such other writ(s), order(s), or direction(s) as this Hon'ble Court may think just and proper in the facts and circumstances of the case doing conscionable justice to the Appellant.

And for this act of kindness the petitioner shall ever pray

VERIFICATION

I, Navin Kumar son of Narendra Kumar Yadav aged about 47 years, by faith Hindu, by occupation – service and working for gain at NTPC Limited, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District Hazaribagh, Jharkhand-825311, do hereby declare and say that the statements contained in paragraphs 2 are true to my knowledge, those contained in paragraphs 3 to 38 and 39 are based upon my information derived from the records of the case and verily believed by me to be true and rest are my respectful submission before this Hon'ble Court. I sign this verification on this 18th day of July, 2023 in the Court Premises.

Prepared in my office

Advocate

Deponent

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

L.NO .....

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

AFFIDAVIT

I, Navin Kumar son of Narendra Kumar Yadav aged about 47 years, by faith Hindu, by occupation – service and working for gain at NTPC Limited, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District Hazaribagh, Jharkhand-825311, do hereby solemnly affirm and say as follows :-

1. I am the Dy. General Manager (Envt. Mgmt.) of the Applicant company and am fully acquainted with the facts and circumstances of the case. I am also duly authorised and competent to affirm this affidavit and accordingly I depose to the same.

2. The statements contained in paragraphs 2 are true to my knowledge, those contained in paragraphs 3 to 38 and 39 are based upon my information derived from the records of the case and verily believed by me to be true and rest are my respectful submission before this Hon'ble Court.

Navin Kumar

Prepared in my office

Deponent

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

Advocate

Solemnly affirmed and declared
before me on Identification

ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No -13802/18

18 JUL 2023

NTPC

Annexure - A-11

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

37

AUTHORISATION

TO WHOM SO EVER IT MAY CONCERN

I, Neeraj Jalota, Business Unit Head, NTPC Ltd- Pakri Barwadih Coal Mining Project, do hereby authorize Sh.Navin kumar, Deputy General Manager (Envt.Mgmt.) NTPC Ltd- Pakri Barwadih Coal Mining Project to sign Vakalatnama , affidavit and other Connected documents required to be filed before Hon'ble National Green Tribunal at Kolkata in connection with order contained in letter dated no 8-56/2009-FCpt dated 25.05.2023 issued by Office of Ministry of Environment and Forest under the signature of Assistant Inspector General of forest to the extent that penalty has been imposed for violation committed over the forest area (1026.438 ha) without the approval, equal to five times the normal NPV plus Simple interest of 12% from the date of actual violation Committed till the deposition of penalty and demand notice contained in letter dated 14.06.2023(received on 19.06.2023) issued by Divisional Forest Officer , Hazaribagh West Division .

Further, Sh. Navin Kumar, Deputy General Manager (Envt.Mgmt.) NTPC Ltd- Pakri Barwadih Coal Mining Project is also authorized to take steps for filing of appeal & necessary documents in this matter as well as take other steps as may be deemed necessary in the matter.

Dated:17.07.2023

NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31.12.23

(Neeraj Jalota)
General Manager & BUH
NTPC, Pakari Barwadih

नीरज जलोटा / NEERAJ JALOTA
महाप्रबंधक, परियोजना प्रमुख (...USER, HOP
सीबी एवं पीबी ... (...HR-NW)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / Coal Mining Projects
हजारीबाग / Hazaribag

ANNEXURE - A-2

Annexure - A-2

ANNEXURE-I

38

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

Sir,

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973, which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing o Barwadih coal block will render the mining lease liable for cance

viii) NTPC may approach the CMPDIL to obtain the geologica payment of necessary exploration cost and obtain a mining leas per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE A-3B

A-3

40

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 25th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

I am directed to refer to your letter No. NTPC:CM:MP:2006:180106 dated 18.01.2006 submitting mining plan of Pakri-Barwadih coal mining block for approval of the Central Government and to state that the mining plan of Pakri-Barwadih coal mining block has been considered and the approval of the Central Government thereon is hereby conveyed under Section 5 (2) (b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions :-

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rama)
Under Secretary to the Govt. of India.

Encls. As above.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-41-

BY SPEED POST

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi,
Dated : the 1st March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir. (Fin.) - For kind information please.
08.03

(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

v) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

ANNEXURE A-4

43

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for **opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity** for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper-and-involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (CMCW) :- for kind information pl.

15/05/09

25/5

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

44

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be abckfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project** of **M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(I) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(II) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(III) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(IV) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of reallgnment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(V) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(VI) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(VII) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13882/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

45

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

47

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

48

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

No. J-11015/692/2007-IA-II(M)
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

49

Indira Paryavaran Bhawan
Jor Bagh, New Delhi

Dated: 29th June, 2016

To,

The Managing Director,
M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Email: pramu1961@gmail.com; usnandam@ntpc.co.in; prrao01@ntpc.co.in

Sub: Pakri Barwadih Coal mine project of 15 MTPA Capacity in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in District Hazaribagh (Jharkhand) –Amendment in EC reg.

Sir,

This is with reference to your letter No.CC/ESE/7010/2015/GEN dated 3rd February, 2015/online proposal No.IA/JH/CMIN/8804/2007 requesting the Ministry for amendment in Environmental Clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19.05.2009. Reference is also invited to the subsequent letters dated 10.04.2015, 16.07.2015, 09.03.2016, 07.06.2016 and 10.06.2016 on the above-mentioned subject.

2. The proposal is for amendment in the EC dated 19th May, 2009 granted to Pakri Barwadih Coal mine project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand) of M/s NTPC Ltd due to change in mining sequence, and subsequent change in land use and transportation of coal by road from crusher point to the Banadag railway siding.

3. The proposal was considered by the EAC in its 33rd meeting held on 9-10 April, 2015, 49th meeting on 16-17 July, 2015 and 55th meeting on 11-13 May, 2016. The Committee in its 55th meeting held on 11th -13th May, 2016 recommended the project for amendment in the EC dated 19th May, 2009 in respect of coal transportation through roads for a period of two years instead of conveyor system. The Committee also advised the project proponent for early completion of the road along the conveyor system and its use.

4. Based on the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in the EC dated 19th May, 2009 for Pakri Barwadih Coal mine project of 15 MTPA Capacity of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand) as under:-

Para No. 2 A (ix):

"The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

from CHP to Railway siding shall be by closed belt conveyor of a length of 7 km. The railway siding shall be provided with Silo Rapid Loading System".

50

may be read as

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two years to use State Highways/public roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measures to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyor so that the same can be utilized for coal transportation by road".

5. All other conditions stipulated in the EC granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009 shall remain unchanged.

29/6/2016

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member-Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxmi Nagar, New Delhi.
8. The District Collector, Hazarigbagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

29/6/2016

(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/16
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

No. J-11015/692/2007-IA-II(M) pt. file
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

51

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 3
Dated: 7th December, 2017

To,

M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) Amendment in EC - reg.

Sir,

This refers to your letter No.CC:ESE:7010:2017:GEN dated 9th August, 2017 and online proposal No.IA/JH/CMIN/8804/2007 dated 10th August, 2017 for amendment in the environmental clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009. Reference is also invited to the subsequent letters dated 13.09.2017 and 26.09.2017 on the subject matter.

2. The proposal is for amendment in Environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd, located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Projects in its 19th meeting held on 26th September, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was granted environmental clearance vide letter No.J-11015/692/2007-IA.II (M) dated 19th May, 2009, followed by amendment therein vide letter dated 29th June, 2016. Amendment is required in specific conditions No.(iii), (v), (vi), (ix) & (xii) and general conditions No.(ix) & (xiii) stipulated therein, with the details as below:-

S. No.	Conditions as per Environmental Clearance dated 19th May, 2009	Amendments Proposed
Specific Conditions		
(iii)	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500 m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created	The user agency would provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
NOTARY Govt. of India

	up to the monolith a park created around it so that the monolith could be visited.	be visited as for tourism purpose.
(v)	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	"Earmarked Site(s)" *may be replaced with* "at suitable location in site(s)"
(vi)	A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon.	"and OB dumps particularly that of Barkagaon" *may be replaced with* "of Barkagaon and OB dumps"
(ix)	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads.	"Main haul road of 6 km" to be substituted by "approach road of 6 km along northern boundary of mining lease". For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.
(xii)	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	The following Para(s) stipulated as under condition (xix) may be replaced; "Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year." *May be deleted and replaced by* "Project proponent will implement the approved R&R plan as per phased requirement of displacement" AND "The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores)" *May be deleted and replaced by* "The total expenditure of R&R shall not be less than Rs.2976 Cr which includes private land acquisition (Rs.982Cr) and R&R (1492Cr)"
General Conditions		
(ix)	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	Following may also be incorporated; "the monitoring shall be done by NABL/MoEF&CC accredited laboratory"
(xiii)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	"Bhopal" is to be modified as "Ranchi"

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

4. The EAC, after deliberations, recommended for the proposed amendments in the environmental clearance dated 19th May, 2009, in respect of specific conditions (iii), (vi) & (ix) and general conditions (ix) & (xiii) as under:

(a) Specific Conditions (iii), (vi) & (ix) to be replaced with, and now read as under:-

(iii) ..... *The user agency shall provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could be visited as for tourism purpose.*
(vi) ..... between the habitation *of Barkagaon and OB dumps.*
(ix) The *approach road of 6 km along northern boundary of mining lease shall be metalled. For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.*

(b) General Conditions (ix) & (xiii) to be replaced with and now read as under:-

(ix) ..... The *monitoring shall be done by NABL/MoEF&CC accredited laboratory.*
(xiii) The Regional Office of this Ministry located at *Ranchi*.....

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments proposed in the environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand), as stated in para 4 above.

6. All other terms and conditions stipulated in the environmental clearance dated 19th May, 2009, read with subsequent amendment dated 29th June, 2016, shall remain unchanged.

7/12/2017
(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Ltd, SCOPE, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, Delhi
8. The District Collector, Hazarigbagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

7/12/2017
(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

No. J-11015/38/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

54

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Dated: 14th August, 2018

To,

The Managing Director,
M/s NTPC Limited, NTPC Bhawan, Scope Complex,
7, Institutional Area,
Lodhi Road, **New Delhi** - 3
Email: environment.ntpc@gmail.com; rkbaderia@ntpc.co.in

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) - Amendment in EC-reg.

Sir,

This is with reference to your application No.CC:ESE:7015:2018:GEN dated 7th May, 2018 with the online proposal No. IA/OR/CMIN/8804/2007 dated 8th May, 2018, and subsequent letter dated 15.06.2018, 21.06.2018 and 28.06.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in the environmental clearance dated 19th May, 2009 granted by the Ministry in favour of M/s National Thermal Power Corporation (NTPC) Limited for Pakri Barwadih Coal Mining project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand).

3. The environment clearance dated 19th May, 2009 was earlier amended on 29th June, 2016, permitting transportation of coal by road for a period of two years i.e. up to 28th June, 2018. Accordingly, the specific condition no. 2A (ix) was revised as under:-

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two year to use State Highways/Public Roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measure to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyer so that the same can be utilized for coal transportation by road."

4. The said EC was further amended vide this Ministry's letter dated 7th December, 2017. Now it has been desired to permit coal transportation by road in its reduced stretch of 23.72 km, for a further period of 2 years as an interim arrangement by adopting all mitigation measures to control dust pollution.

5. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 32nd meeting held on 28th June, 2018. The EAC, after deliberations has recommended for amendment in the environmental clearance dated 19th May, 2009, amended on 29th June, 2016 & 7th December, 2017, permitting coal transportation from Pakri Barwadhi Coal Mining Block to Banadag Railway siding for a further period of two years i.e. up to 28th June, 2020 as an interim arrangement, by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc.

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31.12.23
Notary, Govt. of India

The EAC has also recommended for stipulating additional condition as under- 55

'*The public roads used for transportation of coal, should be widened and shouldered at populated areas.*'

6. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the environmental clearance dated 19th May 2009, amended on 29th June, 2016 & 7th December, 2017, for the above said project, as recommended by the EAC and stated in **para 5** above.

7. All other terms and conditions stipulated in the EC dated 19th May, 2009, read with amendment therein vide letters dated 29th June, 2016 & 7th December, 2017, shall remain unchanged.

14/8/2018

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxmi Nagar, New Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

14/8/2018

(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

56

No. J-11015/692/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division
*****

Indira ParyavaranBhawan,
Jorbagh Road, N Delhi – 3
Email: lk.bokolia@nic.in Tel: 01124695301

Dated: 10th November, 2020

To,

Dr. Vijay Prakash GM & HOD (Env. Engg.)
M/s National Thermal Corporation Ltd
Engineering Office Complex,
Sector 24, Noida - 201301 (UP)
Email: environment.ntpc@gmail.com;

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand)- Amendment in Environmental Clearance - reg.

Sir,

This refers to your online proposal No. IA/JH/CMIN/152760/2020 dated 2nd June, 2020, on the above mentioned subject

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for extension in amendment of Environmental Clearance (EC). EC granted in favour of M/s NTPC Limited vide letter dated 19th May, 2009 and subsequently amendment in EC dated 29th June, 2016, 7th December, 2017 and 14th August, 2018 for Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the EAC in the Ministry for Coal Mining Sector in its 56th meeting held on 30th June, 2020 and 2nd EAC meeting held on 28-29 September, 2020. Project proponent has requested for permission for transportation approx. 23,000 TPD (maximum) of coal by road with tipper/truck (capacity of 30 MT) from mine to Banadag Railway siding (through dedicated service road along the belt conveyor approx. 23.72 km) from November, 2020 to June, 2022. It has been submitted that the construction work of conveyor system is in advance stage. The structural work is completed (100%) up to TP-10, located 500 meters before Banadag rail track. The conveyor consists of two stream i.e. Stream-A and Stream-B and are expected to complete and become fully operational i.e. by June, 2022. The delay in implementation is due to land acquisition, site specific local law & order/social problems, Poor financial condition of the contractor i.e. M/s TECPRO SYSTEMS LTD who has been awarded the construction work of conveyor system. Further, petition has been filed against the contractor under Insolvency and Bankruptcy Code, 2016 at The National Company Law Tribunal (NCLT) and pursuant to failing of revival scheme,

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

57

Liquidator have been appointed by NCLT vide its order dated 16.01.2020 and later due to Imposition of Nationwide lockdown due to crisis of COVID-19 pandemic.) PP has also sited Ministry's notification dated 21st May, 2020 on the use of coal by TPP and relaxations of conditions regarding transportation of coal by road.

4. The EAC, after deliberations, recommended for extension of Environment Clearance amendment, further for a period of two months (i.e. 28th June, 2022) to transport the coal on proposed route again as an interim arrangement due to delay in construction of dedicated conveyor system to the railway siding and production from mine is in full swing for transportation of coal by road from Crusher Point at mine end to Banadag Railway Siding and further insisted on early erection of conveyor corridor system within certain time frame.

5. Based on recommendations of the 2nd EAC meeting held on 28-29 September, 2020 and legal undertaking submitted by M/s NTPC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in the environmental clearance dated 19th May 2009 and thereby extension in amendments in EC dated 19th July 2018 for a period of two years (i.e. upto 28th June, 2022) by road as an interim arrangement by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc, and with additional condition mentioned below:-

- Width of the road shall be at least 7 mts before the start of the transportation and necessary permission shall be taken from Stage PWD.
- The State Pollution Control Board, while considering consent to operate for the project, shall ensure that with the proposed coal transportation by road, air quality would remain within the national ambient air quality standards
- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."

6. All other terms and conditions stipulated in the EC dated 19th May, 2009 and amendments in EC dated 29th June, 2016, 7th December, 2017 and 14th August, 2018, shall also apply.

(Lalit Bokolia)
Director

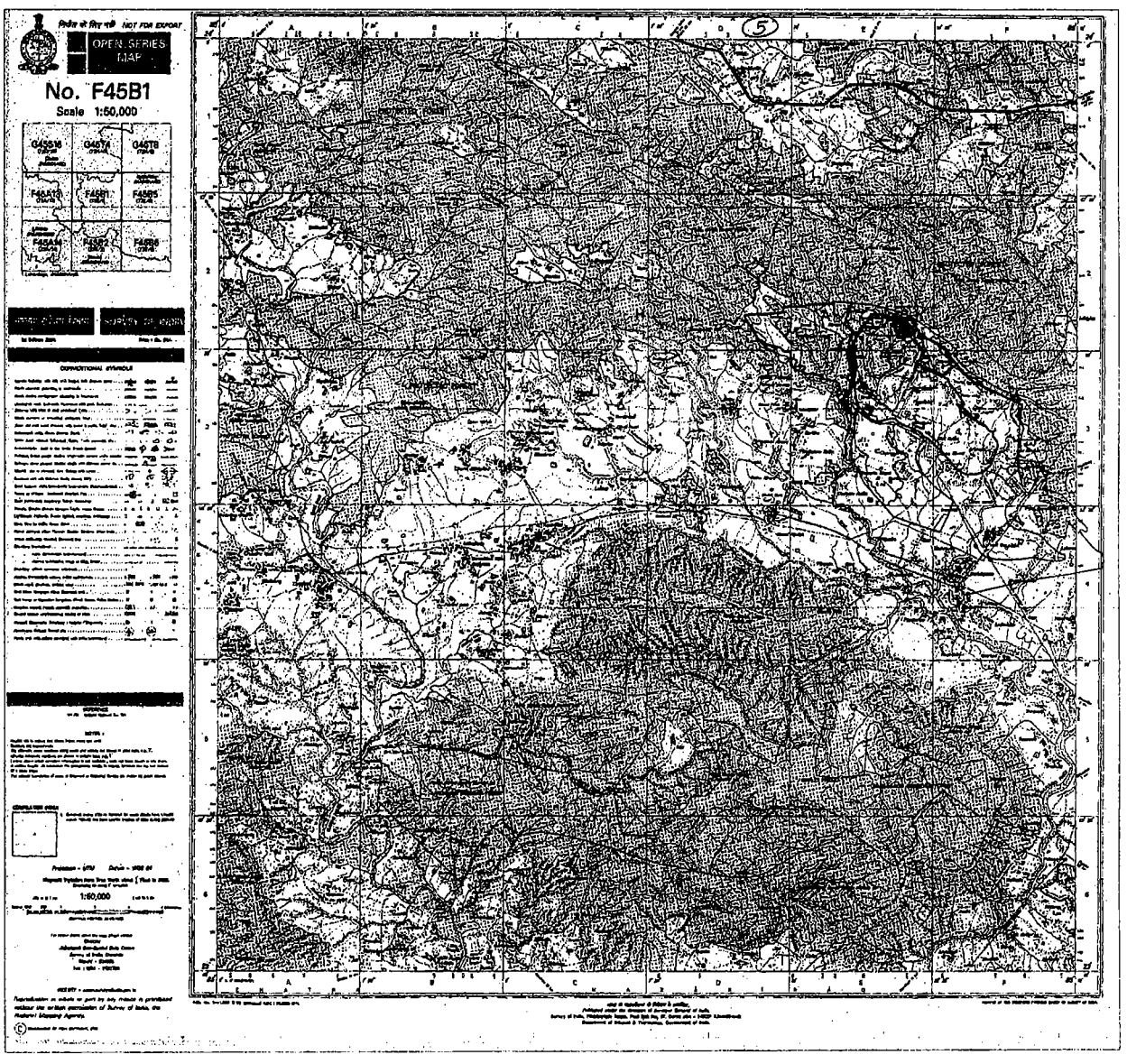
Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE ~~A-5~~ A-5

58



KUMAR SEN *
SECRETARY
13902/18
A
PAY DATE
1. 12. 23
Govt. of India

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Annexure - A-6

59

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

   (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

determined, as per the final decision of Hon'ble Supreme Court of India.

60

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

62

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

proposal.

13. No labour camps shall be set up inside the forest area.

64

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE – ~~A-7~~ 'A-7'

65

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/13

From: Er. Asbok Kumar
Chief Engineer (Mon)

To,
Sri P. K. Upadhayay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.

Ref Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,
(Ashok Kumar)
Chief Engineer (Mon)

F:\Mon_Office\Office\Draft\English\WTIC_Nala Diversion_Pakri Barwadih Coal Block..docx

29/3/2013 10:50 RECEIVED FROM 06612253190 P20/20-001

P-15/34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE -'A-8'

- 66 -

एनटीपीसी
NTPC
Transforming lives

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref:- 7010/GM/2013/

Date 26.04.2013

To

The Additional Principal Chief Conservator of Forest (Central)
MoEF Regional Office,
A/3 Chandrashekarpur,
Bhubaneshwar.
Odissa.

Sub: Submission of Half yearly Environment Monitoring Report (HYMR) of Environmental Clearance for Pakribarwadih Coal Mining Project (15 MTPA) for the period Oct 2012 to Mar 2013.

Ref: EC Ltr No.J-11015/692/2007-IA.II(M) Dated 19th May 2009

Dear Sir,

With reference to the above subject and environment clearance letter cited under reference above please find enclosed the Half Yearly Environment Monitoring Report (HYMR) of the compliance / progress report of the conditions given in the Environment Clearance letter for Pakribarwadih Coal Mining Project (15MTPA), NTPC Ltd., for the period Oct 2012 to Mar 2013.

The acquisition of tenancy land and GM land is under progress and mine is yet to be started.

This is for your kind information please.

Thanking you,

Yours faithfully

Addl. General Manager
I/c PB, CB & KD CMP.
NTPC Ltd,
Hazaribagh.

Encl: A/a.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

67

HALF YEARLY ENVIRONMENTAL MONITORING REPORT (Oct 2012 to Mar 2013)

COMPLIANCE STATUS OF ENVIRONMENTAL CLEARANCE CONDITIONS
EC Clearance Ltr. No.J-11015/692/2007-IA.II(M) Dated 19th May 2009

SL No	Specific Conditions	Status as on 31.03.2013
I	The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.	Noted and will be complied accordingly
II	No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.	Final forest clearance has been obtained under the provisions of FC Act, 1980. i. ***Stage I Clearance*** obtained vide letter no. "F.No 8-56/2009, dated 11th May 2010", ii. ***Stage II Clearance*** obtained vide letter no. "F.No 8-56/2009, dated 17th Sept 2010", iii. ***Final land release letter received from the State Govt.*** vide letter no. 3/Vanbhoomi-75/2009-1240 dated 31.03.2011.
III	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.	Development of monolith by an approach road, park & green belt has been planned and necessary activities have been undertaken. • Work has been awarded to BIT, Mesra for design and layout of the park. Plan submitted by BIT Mesra, is under scrutiny. Discussion has been completed with the district administration for necessary approvals.
IV	Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilized with plantation. The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas	Mining shall be carried out as per DGMS permission with all precautions regarding the danger of streams / nallahs flowing within lease area. CWPRS has undertaken the study for design and realignment of drains/ nalas flowing across Mine Lease and creation of embankment and submitted their report. Based on the report submitted by the CWPRS. The award of work is under process at Contract & Management dept. NOC has been obtained from the state Water Resources Dept. vide letter no. 2 / PMC/ND-171/2012-224 dated 19.03.2013
V	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	Top soil will be stacked properly at earmarked site during the operation phase of the mine and shall be strictly used for reclamation and development of green belt.
VI	OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and	As per approved Mine Plan OB will be stacked at maximum height of 90 meters in three external dump sites (Dump-1, Dump-2 & dump-3) throughout the life of the mine. Grazing land of 223 Ha will be developed on back filled quarry of western & eastern part. Slope stability test will be undertaken during the mining operation. The ultimate slope of the dump will be kept restricted to 28 degree. Monitoring & management of reclaimed dump site shall be carried out till the end of life of the mine and the yearly compliance report will also submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

	management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.	
VII	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly. Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.	Garland drains will be provided along the periphery of the mine area to arrest silts and catch drains shall be provided in external dumps, workshop, offices etc. to direct the rain water to siltation pond at sump area to arrest silts and further to direct water to main sump of adequate capacity with 50% safety margin.
VIII	Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.	The retaining wall will be designed and constructed at the toe of the dumps and OB benches taking into consideration of the past rainfall data.
IX	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.	With the development of mine, the main haul road will be gradually converted into metalled road with 3 tier avenue plantation all along the approach road. Transportation of coal from CHP will be done in elevated closed conveyor to Railway siding near Banadag Railway station provided with Silo loading facility.
X	Drills should be wet operated only.	Will be complied during the operation phase of the mine.
XI	Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	A plan will be formulated & implemented by MDO for controlled blasting to minimize ground vibration and avoid fly rocks and boulders.
XII	No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.	Only recycled mine discharge water and rain water will be used for the mining operation.
XIII	Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.	After the commencement of the mining operations, adequate nos. of piezometers will be constructed at different locations of ML area for regular monitoring of ground water level as per stipulation and the monthly monitored data will be forwarded to MoEF and CPCB regularly.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

XIV	The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.	Regular monitoring of the ground water table in the surrounding villages will be done during the operation phase of the mine and necessary action will be taken in case the village wells go dry due to dewatering from the mine.
XV	Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.	Provision of sewage treatment plant of adequate capacity will be made for effective treatment of domestic effluent emanating from NTPC and MDO colony. Dedicated ETP will be installed for the treatment of industrial effluents from Mine workshop and CHP etc conforming to prescribed statutory standards before final discharge into natural water course.
XVI	The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.	The afforestation will be done by planting native species to an extent of 1199 ha in all the stipulated ML areas in consultation with the local DFO / State Forest Department. The suggestions given by them will be incorporated in the plan for effective implementation. Efforts will be made to maintain the tree density around 2500 plants per ha.
XVII	A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers . Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the upper benches of the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.	A progressive Closure Plan will be implemented as per specified stipulation.
XVIII	Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.	Regular periodic medical check-up of all mine workers shall be carried out at project hospital. NIOH, Ahmedabad will be appointed, if any occupational diseases to workers are detected and the report thereof will be sent to MoEF and DGMS.
XIX	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of	NTPC RAP has been approved vide letter No 116 dated 27.02.2013 from the Govt. of Jharkhand (GoJh) which is inline with the Jharkhand R&R policy. Compensation for landless project affected families will be paid as per the policy. Various skill development

ASIS KUMAR SEN NOTARY Regd. No.-13802/18 KOLKATA EXPIRY DATE 31. 12. 23 Govt. of India

	2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	Programmes are being implemented through CSR/CD activities in the villages around the project. The details of the activities taken up as on date have been enclosed as **Annexure-1.** Copy of the approved RAP has been enclosed as **Annexure-2.**
XX	The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.	Pre-mining Socio Economic Survey has been undertaken through IIT Kharagpur and Abhiyan Samiti (local NGO).
XXI	For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.	Post mining land use maps based on Satellite imagery (Scale of 1:5000) of core zone and buffer zone will be prepared in the gap of every 3 years until end of mine life and report will be submitted to MoEF & its Regional Office Bhubaneshwar after the commencement of the mining operations.
XXII	A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.	A Final Mine Closure Plan will be submitted to MoEF for approval well in advance as per stipulation

GENERAL CONDITIONS		
I	No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.	Permission from MOEF will be taken in case of any change in technology and scope of work is proposed.
II	No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.	There will be no change in the calendar plan including quantum of mineral coal and waste generated.
III	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NO_x and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.	During the operation of the mine AAQMS will be established in consultation with the Jharkhand State Pollution Control Board. (JSPCB) at different location in the core Zone as well as in the buffer Zone for monitoring of air parameters, as stipulated.
IV	Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, and dump trucks (loading and unloading) points shall be provided and properly maintained.	During the operation phase of the mine, water sprinkling shall be done on roads, all loading & unloading points for controlling fugitive dust emissions. Air samples shall be collected, analyzed in respect of fugitive emissions, heavy metals etc. and monitoring records will be maintained.

ASIS KUMAR SEN
NOTARY
Regd. No.-13882/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

71

V	Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months.	Monitored data for ambient air quality will be submitted six monthly to the concerned statutory authorities (Regional MoEF/ JSPCB/ CPCB) during the operation phase of the Mine Block.
VI	Adequate measures shall be taken for control of noise levels below 85 dB (A) in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.	Effective measures will be taken to minimize the noise level below 85 db (A) in the work zone. Workers in high noise environment area shall be provided with ear plugs/muffs.
VII	Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.	The industrial waste water will be collected and treated conforming to standards prescribed by JSPCB before final discharge.
VIII	Vehicular emissions shall be kept under control and regularly monitored.	All vehicles plying for project use will be maintained in good working condition. Regular monitoring of vehicular emission will be done. Vehicles used for transportation activity shall not be overloaded and will be covered with tarpaulin. Standard operating procedure will be prepared and implemented during the mining operation phase for proper movement of transportation vehicles for minimizing vehicular emission.
IX	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	A separate Environment management Group (EMG) has been established at site for sampling of various environmental parameters. EMG will be interacting with the JSPCB officials to identify the AAQ. Water quality & Noise sampling location for carrying out monitoring through recognized laboratory.
X	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.	Personal protective respiratory devices shall be made available to personnel working in dusty areas & adequate training on safety & health will be also imparted. A Schedule will be prepared for organizing occupational health surveillance programme for the workers in order to identify the impact & take appropriate corrective action, if required.
XI	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.	At the corporate Office, a separate Environmental Management Cell is already functioning under supervision of senior executive who is reporting to Head of the company.
XII	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.	The requisite funds for environmental mitigation measures have been included in the project cost. Financial provision as stipulated towards environmental mitigative measures will not be diverted for other proposes. Also year-wise expenses detail for environmental protection measure will be submitted to the Regional Office of MoEF at Bhopal.
XIII	The Regional Office of this Ministry located at	Full co-operation will be extended by the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Notary, Govt. of India

72

	Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	project authorities to the officers of MoEF/ RO during their inspection / site visit.
XIV	A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.	No suggestion / representation have been received while processing the proposal. Copy of the EC letter has been sent to the local administrative offices and the EC letter has been also uploaded on the company's website. www.ntpc.co.in
XV	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	Copy of the EC letter was sent to office of District Industry centre, District Collector office for display. A copy of the EC has been also marked to JSPCB for display at their Regional office.
XVI	The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in/. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.	Advertisement regarding EC has been published in two daily local newspapers widely in circulation in Jharkhand. Advertised in English in "Times of India" dated 30/05/2009 and in Hindi in "Prabhat Khabar" dated 30/05/2009. The Compliance status is being updated on Company's website at http://10.0.30.5/home/home10.asp and http://10.1.251.109/pbcmp The data is also being displayed at entrance of the office.
3	The Ministry or any other competent authority may stipulate any further condition for environmental protection.	If any additional condition related to environment protection stipulated by the statutory authorities, the same will be compiled.
4	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.	Noted and will be complied.
5	The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.	Noted and will be complied.

ASIS KUMAR SEN
NOTARY
Regd. No.-13502/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Annexure – I

CSR/CD Activities undertaken from Oct 2012 to Mar 2013 (PBCMP)

Introduction:

To ensure the benefits of PAPs, NTPC is offering R&R benefits in line better than Jharkhand Rehabilitation & Resettlement Policy-2008. The policy envisages individual R&R benefits towards Rehabilitation and Resettlement.

In addition, the community development activities are being undertaken up as per the need and requirement in the project affected villages and in thes neighboring area. This includes capital expenditure on infrastructure up-gradation including that for health, education, community buildings, sanitation etc as well as welfare activities related to training, cultural activities, sports etc. Special programs for focus groups like Vulnerable, Elderly, Women, Physically challenged etc is also taken up.

Accordingly, the work on community development activities / welfare measures has been initiated. Details are as under:

HEALTH

- **Medical Camps** through NTPC doctor is being organized on regular basis in the project affected villages. In total 40 camps were organized during the period from October 2012 to March 2013.

  Free consultations and medicines were provided to 3594 patients.

EDUCATION

- **Enrolment of Wards of PAPs for full time ITI Training at ITI Hazaribagh (24), Dhanbad (06) & Dumka (12) (Session 2012-14)**
- **Provision of Study kits to newly enrolled ITI Students at ITI Hazaribagh** – Study kits were provided to newly enrolled ITI Students at ITI Hazaribagh on 01.11.2012.
- **Provision of text books to newly enrolled ITI Students at ITI Hazaribagh for the session 2012-13** – Text books on different trades were provided to newly enrolled 24 wards of PAPs at ITI Hazaribagh on 15.12.2012.
- **Provision of School Bags & Water Bottles to School Students** – 264 school bags and water bottles provided to students of following project affected schools, details are as under:
  i) Primary and Middle School, Manjhlidadi 157 nos. on 15.02.2013.
  ii) Primary school, Langatu 107 nos. on 21.02.2013.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

OTHER COMMUNITY INFRASTRUCTURE

- **Civil & Construction Works at Project Affected Villages:**

  i) Construction of drainage from Police Station to Sirma river in Guruchatti, Dhenga (Work in Progress),

  ii) Installation of Hand Pumps in Banadag Village,

  iii) Construction of Boundary wall of GDM Girls School, Barkagaon (Work is in progress)

  iv) Construction of Approach Road from Urub to Itiz village (Work in Progress),

CAPACITY BUILDING

- **Opening of new PICs at Nagadi and Chepakala villages:** With an objective of facilitation of PAPs regarding gathering of information with respect to receiving of land compensation, R&R benefits, Community Development (CD) activities and also for expressing any grievances. New PIC opened at Nagadi on 15.10.2012 and at Chepakala on 10.11.2012.

- **Completion of tailoring training programmme conducted for women / girls of Project Affected villages (3rd batch)** - Tailoring Training Programme for Women and Girls (3rd batch) from Project Affected Villages was organized for a period of six months from 25.06.2012 to 24.12.2012. This programme was conducted and completed successfully at our PIC, Manjhlidadi.

- The objective of the training programme was to promote self employment opportunities amongst ladies, which will lead towards women empowerment.

- Conducted meeting with the villagers of Itiz village at Site office, Barkagaon. The meeting was chaired by HOP and other Sr. Officials were present. R&R provisions were explained to villagers and many queries raised by villagers were clarified on 18.10.2012.

- **Orientation programme for 30 trainees** each in 2 crafts namely Zardozi and Jute Macarame Craft of Nagadi and Dhenga (kadmadih tola) villages towards Jharcraft training was done on 23.01.2013 and 24.01.2013 respectively at site office, Barkagaon.

- **Inauguration of JHARCRAFT Training for Women PAPs of Nagadi and Dhenga villages:** As a part of women empowerment initiative, a handicraft trainings for women PAPs (60 nos.) through JHARCRAFT is being conducted at NTPC Project Affected Villages of PBCMP.

  Initially, women PAPs of Nagadi and Dhenga (Kadmadih Tola) villages are being are being trained from 23.01.2013 and 24.01.2013 respectively in 2 crafts namely ZARDOZI and JUTE MACARAME CRAFT. **Inauguration of JHARCRAFT Training Centre** was held on 23.01.13 at Nagadi and on 24.01.13 at Dhenga (Kadmadih tola) villages in the presence of Sr. Officials of NTPC. The objective of the training is that, the trained women PAP's in the handicrafts could able to generate sustainable income and become self dependency.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

- **NTPC Organized tailoring training to the women / girls of Project Affected villages and Sewing Machines were provided to successful candidates** - Sewing machines (30 nos.) were provided to trained women of 3rd batch in the presence of HOP (PB, CB&KD) and other Sr. Officials at our NTPC site office on the occasion of Republic Day on 26th January'13.
  The objective of providing sewing machines was to promote self employment opportunities for ladies which will increase self-dependency and will pave way towards women empowerment.
- Opening of ban

CULTURAL HERITAGE

- **To promote cultural identity and community gathering, NTPC provided assistance**

  i) During the event "JHUMAR PRATIYOGITA" on the occasion of "JITYA FESTIVAL" on 09.10.2012 in Sikri Village.
  ii) During the occasion of "Deepawali Mela" at Manjhlidadi (Dadikala) village from 13th - 15th November 2012.

OTHER WELFARE ACTIVITIES

- **Provision of Lab Equipments to Karanpura College, Barkagaon:** With an objective of promoting sound education facilities in Institutions of project affected area, Lab Equipments provided to Karanpura College, Barkagaon on 05.01.2013

- **Provision of blankets to old age persons of project affected villages** – 1285 nos. blankets were provided to old age persons in following villages, details are as under:

  i) Chepakala and Dhenga, 35 nos. on 07.11.2012
  ii) Chepakala, 300 nos. on 10.12.2012
  iii) Arahara village, 100 nos. on 05.01.2013
  iv) Langatu village, 100 nos. on 08.01.2013
  v) Manjhlidadi village, 275 nos. on 10.01.2013
  vi) Nagadi, Dadikala and Sinduwari village, 75 nos. on 16.01.2013
  vii) Urub village, 100 nos. on 22.01.2013
  viii) Dadikala village, 150 nos. on 11.02.2013
  ix) Nagadi and Sinduwari village, 150 nos. on 14.02.2013

- **Assistance in terms of gifts in the marriage of girl child of a BPL PAP:** Assistance in terms of gifts in the form of some assets and cheque up to a value of Rs 10,000/- in the marriage of girl child of a BPL PAP of Chepakala Village was provided on 04.02.2013.

- **Fruit & Food packets provided to road accident injured PAPs of PBCMP villages, admitted at RIMS, Ranchi on 19.02.13.**

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

SETTING OF ITI S

- **Construction of ITI at Barkagaon is in progress**
- **Procurement of Tools and Equipments for MAITI Barkagaon in 5 trades** (i.e Fitter, Electrical, Motor Mechanic Vehicle, Mechanic Diesel and Welder) is in progress.

R&R Plan Implementation

SN	Areas	REMARKS	
		Nos.	
I	**ITI full time training**	112	112 candidates already trained during financial year 2009-10 2010-2012 & 2011-2013 and 47 trainees are being enrolled for the session 2012-14.
II	**Other training**	80	**Tailoring training,** Total – 80 women trained (Ist, 2nd & 3rd Batch)
		40	**Computer training for girls,** 40 candidates trained.
		20	**Motor driving training,** 20 candidates trained.
III	Modular Employable Skills (MES)	175	**Under MES course,** 175 trained
IV	**CD Activities (Rs in Lakhs)**	476.88	Due to the various CD activities undertaken in the areas of Health, Education, Infrastructure, Skill building, Women Empowerment increasing the credibility of NTPC and confidence in PAP's .Many PAP's coming forward for receiving land compensation in both CBA & LA acquired area.

Expenditure on R&R Plan

Duration	Actual expenditure as per R&R Plan (Rs. Lakh)		
	Rehabilitation	Resettlement	CD Activities
During the Financial Year (2009-10, 2010-11& 2011-12)			355.28
During the Month (March 2012)	-	-	5.08
During the Financial Year (2012-13)	-	-	121.60
Cumulative expenditure (Total)	-	-	476.88

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

77

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

::संकल्प::

सं0–10 / डी.एल.ए. / एन.टी.पी.सी. (को.) पुन.–16 / 09 / रा. राँची, दिनांक–

राजस्व एवं भूमि सुधार विभाग, झारखण्ड, राँची के संकल्प सं0–630 / रा. दिनांक–23.07.08 द्वारा स्वीकृत 'झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति–2008' राज्य गजट के प्रकाशन की तिथि–25.07.08 से झारखण्ड में लागू है। एन.टी.पी.सी. लि0 द्वारा हजारीबाग जिलान्तर्गत पकरी बरवाडीह कोल माईन्स प्रोजेक्ट में non coal Bearing Area में पड़ने वाली रैयती भूमि के भू–अर्जन हेतु झारखण्ड सरकार के साथ दिनांक–12.05.2011 को एकरारनामा किया गया। उक्त एकरारनामा में एन.टी.पी. सी. लि0 द्वारा भू–अर्जन से प्रभावित परिवारों / व्यक्तियों के पुनर्वास हेतु बचनबद्धता दी गई है।

2. झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति–2008 के अध्याय–IV के आलोक में एन.टी.पी.सी. लि0 द्वारा पकरी बरवाडीह कोल माईन्स प्रोजेक्ट के नन कोल बीयरिंग एरिया एवं कोल बीयरिंग एरिया में भू–अर्जन से प्रभावित परिवारों का सामाजिक–आर्थिक सर्वे Socio-Economic Survey) I.I.T., खड़गपुर एवं क्षेत्रीय NGO 'अभिज्ञान' से कराया गया है। समर्पित प्रतिवेदन के अनुसार सर्वेक्षण का सार निम्नवत् है :–

क्र	विवरण	भू–अर्जन अधिनियम से प्रभावित	C.B. Act से प्रभावित	कुल प्रभावित
(i)	Homestead oustees (HSO's)	0	4276	4276
(ii)	Project Affected families (PAF's)			
	(क) अनुसूचित जन जाति	0	0	0
	(ख) अनुसूचित जाति	191	648	839
	(ग) ओ.बी.सी.	699	5886	6585
	(घ) सामान्य श्रेणी	178	737	915
	कुल–	1068	7271	8339
(iii)	BPL Families	303	1993	2296
(iv)	विधवा	53	21	74
(v)	अविवाहित पुरूष	2	1	3
(vi)	अविवाहित महिला	0	0	0
(vii)	विकलांग	2	1	3
(viii)	नाबालिग अनाथ	0	0	0
(ix)	Vulnerable Person	0	0	0
(x)	कृषि मजदूर	4	4	8
(xi)	गैर कृषि मजदूर	0	0	0
(xii)	Artisons	0	5	5

11

BASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. सर्वेक्षण प्रतिवेदन के अनुसारे इस परियोजना में अनुसूचित जन जाति का कोई भी परिवार HSO's अथवा PAF's के अन्तर्गत नहीं है।

4. परियोजना से प्रभावित होनेवाली जन सुविधाओं और सरकारी भवनों की सूची जो प्रभावित है अथवा जिनके प्रभावित होने की संभावना है, निम्नवत है :—

1. सरकारी विद्यालय — 24
2. पंचायत भवन — 03
3. प्राथमिक स्वास्थ्य केन्द्र — 01
4. आँगनबाड़ी केन्द्र — 19
5. उप डाकघर — 01
6. महिला प्रशिक्षण केन्द्र — 01
7. कृषि उत्पाद हेतु भंडारगृह — 01

5. परियोजना से प्रभावित होनेवाली सार्वजनिक एवं सामुदायिक संपत्तियों, परिसंपत्तियों और संरचनाओं का विवरण, जो प्रभावित हो रही है, निम्नवत है :—

1. मंदिर — 32
2. मस्जिद — 06
3. खेल मैदान — 02
4. तालाब — 15
5. कुँआ — 08
6. कब्रगाह — 19
7. हाट बाजार — 02
8. पहुँच पथ — 03

6. परियोजना से प्रभावित भूमि एवं PAF's की विवरण निम्नवत है :—

मौजो की संख्या	क्षेत्र (रैयती एकड़ में)	PAF's की संख्या	अभ्युक्ति
7	1711	2221	पूर्ण सर्वे के अनुसार DLAO, कार्यालय में रक्षित अभिलेख के आधार पर
10	2360	5050	
13	690	1068	
कुल— 30	4761	8339	

7. उपर्युक्त प्रभावित परिवारों/व्यक्तियों को पुनर्वासित करने हेतु पुनर्स्थापन क्षेत्र के रूप में अर्जित की जा रही भूमि की बिस्तृत विवरणी निम्नवत् है :—

अंचल का नाम	ग्राम/मौजा	थाना नं.	रकबा (एकड़ में)		
			रैयती	गैरमजरूआ	कुल
बड़कागाँव	ढेंगा	127	170.14	41.10	211.24
बड़कागाँव	लकुरा	128	9.52	1.77	11.29
			179.66	42.87	222.53

Revised Compliance from RAP, 23.07.2018 (Draft)

SISIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.22
Govt. of India

8. एन.टी.पी.सी. लि0 द्वारा कोल बियरिंग एरिया एवं नॉन कोल बियरिंग एरिया दोनों के भू–अर्जन से प्रभावित विस्थापितों के लिये एक संयुक्त 'पुनर्स्थापन एवं पुनर्वास योजना' समर्पित की गई है। 79

9. झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति की कंडिका–4.4.1 के अनुसार स्वतंत्र बहुविद्य विशेषज्ञ समूह का वर्तमान में अस्तित्व में नहीं होने के फलस्वरूप एन. टी.पी.सी. लि0 द्वारा समर्पित "पुनर्स्थापन एवं पुनर्वास योजना" को परामर्शी परिषद् के समक्ष उपस्थापित किया गया। परामर्शी परिषद द्वारा गहन समीक्षोपरान्त दिनांक–12.02.2013 को मद संख्या–12 में स्वीकृति प्रदान की गई है जो कि निम्नवत् है :–

Sl No.	Jharkhand R&R Policy Clause	Jharkhand R&R Policy Provisions	Proposed R&R Package to be given by NTPC
1	2	3	4
1	Land compensation	As per circle rate varying from 1.4 to 3.6 lacs per acre plus solatium and interest etc. Financial implication:3.81 Rs lacs/acres	Land compensation@Rs.15 lacs/acre inclusive of award amount of the land(value of land+ solatium+ statutary interest) +cash value of 300 days minimum assured wages for a year + cash value of 600 days minimum wages as subsistence allowance in lieu of employment +cash value of 1/10th of the land acquired from the land looser(maximum 50 decimal)
2	7.1	R&R benefit shall be extended to all the affected families on the date of publication of the declaration ,any division of assets in the family after said date may not be taken into account	NTPC will comply the provisions of Jharkhand R & R
3	7.2	Any PAP who losses his/her house due to LA will be allocated house site equivalent to the actual area of house lost limited to maximum of 10 decimal in rural area and 5 decimal in urban area a pucca house of 100 sqm carpet area on the allotted site shall be constructed by acquiring body which should consists of 2 bedrooms, 1 Drawing room,1 kitchen & 1 toilet.	A:-NTPC shall allocate house site equivalent to the actual area of house lost limited to maximum of 10 decimal which is equivalent to 400sqmt land. NTPC shall construct a house of 100 sqm carpet area on the said plot of 400 sqm consisting of 2 bedrooms,1 Drawing room,1 kitchen & 1 toilet with the roof right.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

4	7.2	Affected family losing house on land less than 10 decimal area in rural area & 5 decimal in urban area shall be allotted 150 sqm land for construction of house. pucca house of equal carpet area or carpet area of minimun 55 sqm which ever is more shall be constructed by acquiring body.it will be limited to a maximun of 100 sqm.	B:-In case of affected family losing house on land less than 10 decimal area in rural area NTPC shall allocate house site of 150 sqmt land. NTPC sahll construct house of 55 sqm on said plot consisting of 1 bedrooms, 1 Drawing room,1 kitchen & 1 toilet with the roof right.
5		If affected family opts not to take the house offered then the PAF shall get one time financial assistance for construction of house @ Rs 3.00 Lakhs	c:- NTPC shall allocate house to all the persons who looses their house.
6	7.3	Each BPL family residing in affected area for a period not less thann 15 years in non scheduled area & 30 years in scheduled area shall be entiled to get a constructed house of 55sqm carpet area in rural as wll as urban area.	NTPC will provide house in R&R Colony
7		If affected BPL family opts not to take the house offered then the BPL family shall get one time financial assistance for construction of house @ Rs 2.00 Lakhs	NTPC will comply the provisions of Jharkhand R & R
8	7.4	Each affected family to whom Govt land can not be settled or if they do not opt to get Govt land,they will be enfitled to get 1/10th of land lost due to LA subject to a maximum of 50 decimal land in proposed township or at a place in the proximity. This will be calculated by deducting land allotted for homestead purpose	not providing land the cost of the proposed land to be given is included in the consolidated package mentioned in Sl.No 1
9	7.5	Stamp duty and other fees payable for registration of land or house allotted to the affected family shall be borne by acquiring body	NTPC will bear the stamp duty & other fees for registration of allocated house site & constructed house.
10	7.6	land & houses allotted to PAF shall be free from all encumbrances	NTPC will comply the provisions of Jharkhand R & R
11	7.7	Land and house allotted to affected families shall be in joint name of wife and husband.monetary amount shall be disbursed through bank account opened in the joint name	NTPC will comply the provisions of Jharkhand R & R
12	7.8	Each displaced family having cattles shall get one time financial assistance of Rs 35000 for construction of cattle shed	Rs 35,000 as mentioned in Jharkhand R & R

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

13	7.9	Each displaced family shall get one time financial assistance of Rs 15000 for shifting of family, belongings, cattle & building materials	Rs 15,000 as mentioned in Jharkhand R & R
14	7.10	Each affected trader who has been displaced having pucca shop or gumti shall get one time financial assistance ofRs 50000	NTPC will comply the provisions of Jharkhand R & R
15	7.11.1(a)	Employment to one eligible persons from each nuclear family who has lost their agriculture land or homestead land due to LA. If more jobs are available then priority to be given to the displaced persons priority in the employment to be decided by Administrator(concerned DC) in consultation with gram sabha &requiring body	This will be largely taken care by NTPC by way of enhanced compensation mentioned in forgoing para 1 and enhanced annuity mentioned in para 26 below.
16	7.11.1(b)	Technical/vocational training to the affected persons to make them suitable for the jobs	NTPC will ensure completion & operation of ITI at Barkagaon immediately.
17	7.11.1 (C)	requiring body to provide Scholarship and skill development opportunities to eligible persons from the affected families as per criteria fixed by State government	ITI training is being provided on NTPC cost to affected persons,Modular employable scheme course arranged for wards of PAP's
18	7.11.1(d)	requiring body to give preference to affected persons or their groups or cooperatives in allotment of outsourced contracts,shops etc coming up in the project	NTPC will comply the provisions of Jharkhand R & R
19	7.11.1(e)	requiring body to give preference to willing landless labour & unemployed affected persons in labour jobs during construction phase	NTPC will comply the provisions of Jharkhand R & R
20	7.11.1(f)	Age of Nominees of the PAF for employment shall be relaxed by 10 years	not providing employment
21	7.11.1(g)	All unskilled and semi skilled direct employment created in the project shall be provided to the members of affected families subject to availability and suitability	NTPC will comply the provisions of Jharkhand R & R
22	7.11.1(h)	Preference to local people in all levels of employment as far as possible	not providing employment
23	7.11.1(i)	Each affected family will nominate one member for employment	not providing employment
24	7.11.1(j)	Demise of person of affected family during service his dependent will be provided employment on compassionate ground	not providing employment

07/2

15

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

25	7.11.2	afeected persons to be offered the necessary training facilities for development of enterpreneurship,technical & professional skills for self development.	NTPC will comply the provisions of Jharkhand R & R
26	7.12	If employment is not provided by the requiring body to the PAFs then Annuity @ Rs.12000/- per acre per annum for 30 years which is to be escalated by Rs.500 /acre/annum every two years from the date of displacement, maximum amount of annuity shall be limited to Rs 10000/- per month i.e Rs.12000 per year for 30 years which is to be increased by Rs.500 in every two years. If PAF losses less the one acre of land then minimum Rs.1000 per month is to be paid.	In lieu of employment annuity @ Rs. 36,000 per acre per annum for 30 years for those loosing one acre or more land which is to be escalated by Rs.1,000 every two years(Limited to maximum for 5 acres).Those loosing land less than 1 acre then annuity @ Rs 30,000 per annum for 30 years which is to be escalated by Rs. 750 every two years
27	7.13.1	1% annual profit to be distributed in PAP's for companies other than PSU's	As per GOI policy for central PSUs engaged in mining
28	7.13.2	Distribuition of profit	As per GOI policy for central PSUs engaged in mining
29	7.14	each affected family shall get Subsistance allowance equivalent to 25 mimimum agriculture wages per month for one year i.e. 300 MAW	This benefit is included in land compensation at s. No. 1
30		Affected families not getting employment from requiring body shall get amount equal to 600 days of agriculture wages.	This benefit is included in land compensation at s. No. 1.
31	7.15	Requiring body to pay Pension for life to vulnerable affected persons @ Rs 1500/- per month for life.Vulnerable means disabled,destitutes, orphans, widows, unmarried girls, abanodoned women or persons above 50 yrs of age who are not provided or can not immediaetely be provided with alternative livelihood & who are not otherwise covered as part of a family.(clause6.4 v)	As per the Jharkhand State R & R Policy comprehensive Re-survey will be conducted by DC Hazaribagh to ascertain such vulnerable persons
32	7.16	Except Cl 7.13.1 and 7.15 other benefits can be paid in lumpsum	NTPC will comply the provisions of Jharkhand R & R
33	7.18.1	if project involves displacement of 100 STs then tribal development plan to be prepared.	not applicable in the instant case
34	7.18.2	1/3 of compensation amount due to be paid as first instalment rest at time of taking over possession	NTPC will comply the provisions of Jharkhand R & R

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
34.12.22
Govt. of India

35	7.18.3	Schedule tribes to be resettled in same schedule area in the compact block	not applicable in the instant case
36	7.18.4	in the resettlement areas predominantly inhabited by STs l and to be given for community and religious gatherings free of cost	not applicable in the instant case
37	7.18.5	if PAFs belonging to SC, ST, OBC categories are resettled outside the district then 25% higher R & R benefits of clause 7.8,7.9 7.10 is to be paid	not applicable in the instant case
38	7.18.6	any alineation of tribal land in violation of laws of land then it will be treated as null & void. R & R benefits to be paid to the original tribal owner.	NTPC will comply the provisions of Jharkhand R & R
39	7.18.7	in hydel projects,PAFs to get fishing rights in the reservoirs	not applicable in the instant case
40	7.18.8	Affected ST/SC/other forest dweller families who are in possession of forest land in the affected area prior to 13th December,2005 shall be eligible for R & R Benefits	NTPC will comply as per provisions of FRA 2006
41	7.19 .1 to 7.19.6	Amenities and infrastructureal facilities to be provided by the requiring body in the Resettlement areas	Roads,public Transport, drainage, sanitation, drinking water, community pond, plantation, public utilities (panchyat Ghar,electric supply , healthcare facilities, playground, community centre,school,place of worship, burial/cremation ground ,grazing land etc, will be part of R&R colony.
42	7.20	Indexation of Rehabilitation Grant and other benefits shall be indexed as per CPI(consumer price index) except annuity.	NTPC will comply the provisions of Jharkhand R & R
43	7.21	Periphery development: requiring body to earmark 1% of their annual net profit for development within 15 Km periphery.commissioner to coordiante & State Govt. may frame rules & guidelines for this purpose.	NTPC will comply the provisions of Jharkhand R & R

उपर्युक्त वर्णित प्रावधानों के अतिरिक्त अन्य देय कोई भी लाभों/सुविधाओं का भुगतान/विवरण झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति--2008 के आलोक में किया जायेगा।

झारखण्ड राज्यपाल के आदेश से,
ह0/--
(ए0 के0 रस्तोगी)
सरकार के विशेष सचिव

ASIS KUMAR SEN
NOTARY
Regd. No.-10802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

07

84

ज्ञापांक— दिनांक—

प्रतिलिपि :—अधीक्षक, राजकीय मुद्रणालय, डोरण्डा, राँची को सूचना एवं झारखण्ड राजपत्र के असाधारण अंक में प्रकाशनार्थ प्रेषित।

ह0/—

सरकार के विशेष सचिव

ज्ञापांक— 116/रा0 दिनांक— 27-2-13

प्रतिलिपि :—महामहिम राज्यपाल के प्रधान सचिव/मुख्य सचिव के सचिव/विकास आयुक्त, झारखण्ड, राँची/सभी प्रधान सचिव/सचिव, झारखण्ड, राँची/सभी विभागाध्यक्ष/सभी प्रमंडलीय आयुक्त/सभी उपायुक्त/महाप्रबंधक, एन.टी.पी.सी. लि0, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

27/2

सरकार के विशेष सचिव

ASIS KUMAR SEN
NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE - A-9

85

एनटीपीसी NTPC
A Maharatna Company

Received on 20/05/16

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No: 7010/PBCMP/MIN/16/09.

Date: 17.05.2016

To

The Director General of Mines Safety,
O/o DGMS, Hirapur,
Dhanbad, Jharkhand-826001.

Sub: Intimation of actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993) as per Reg. 3 (2) of CMR 1957.

Dear Sir,

Please find enclosed herewith the actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993), as per Reg.3(2) of Coal Mines Regulations 1957 in Form-I.

This is for your kind information and records please.

Yours faithfully

17/5/16

(Umesh Singh)
Agent Cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project.

Encl: As above.

Copy to:

1. Director of Mines Safety, Ranchi Region.
2. Dy. DGMS, SE Zone, Ranchi.
3. Dy. Director of Mines Safety, Ramgarh Sub-Region.
4. Coal Controller, 1-Council House Street, Kolkata
5. Dy. Commissioner, Hazaribagh District: For Kind information please.
6. Director (Finance)/Nominated Owner: For Kind information please.
7. ED (PB/CB/KD) CMP's: For Kind information please.

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmill Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office: NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

FIRST SCHEDULE
FORM-I
(See Regulation 3, 6, 7, 8)
Notice of opening, closing or change of name

From,
Agent cum Manager,
Pakri Barwadih (Western Pit) Coal Mining Project
NTPC Limited, Ujjawal Complex
Pugmil Road, Hazaribagh-825301(Jharkhand)
To,

1. The Director General of Mines Safety, DGMS Dhanbad.
2. Dy. DGMS,SE Zone, CMPDI Campus, Kanke Road , Ranchi.
3. The Director of Mines Safety, Ranchi Region, CMPDI Campus, Kanke Road, Ranchi.
4. Dy. Commissioner, Hazaribagh.
5. Coal Controller, 1- Council House Street, Kolkata.

Sir,
I have to furnish the following particulars in respect of **Actual date of Opening of Coal Mine** at "Pakri Barwadih (Western Pit) Coal Mining Project" of NTPC Limited.

1. ***In case of change of name of mine:** N.A.

2.(a). Situation of the Mine:

Village: Pakri Barwadih, Nagari, Chirudih, Darikalan etc
Police Station: Barkagaon
Sub Division& District: Hazaribagh
State: Jharkhand, Pin-825301

(b). In case of a new mine, particular of situation of mine:

Post Office: Barkagaon
Telegraph Office: Barkagaon
Railway Station: Ranchi Road
Rest House: Hazaribagh

Means of Travelling:

(I) 25 Km from Hazaribagh by road.
(II) 70 to 75 Km from Ranchi Road Railway Station.
(III) 85 Km from Koderma Railway Station

3. (a). Name and Postal address:

(I). Owner:

Name: K. Biswal
Designation: Director (Finance),
NTPC Limited, NTPC Bhawan, Core-7,
Scope Complex 7, Institutional Area,
Lodhi Road, New Delhi - 110003.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(II). **Managing Agent:** N.A.
(III). **Agent:**

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

(b). In case of change, date of change: N.A.

4. (a). Name & qualification of Manager etc.:

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

Qualification: B.Tech (Mining),First Class Mine Manager's certificate of Competency(Coal).

(b). Date of appointment: NA

5. Date on which it is intended to open the Mine: N.A.

6. Actual date of Opening of the mine: **17.05.2016**

Yours Faithfully,

17/5/16

Signature:
Designation: Agent cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project, NTPC Limited.
Date: 17.05.2016

INSTRUCTIONS:
(I) Mention the matter to which the notice refers.
(II) Need not to be filled in if the notice relates to Item 4.
(III) To be filled in only when the notice refers to change, and only against the item in respect of which notice is given.
(IV) Delete whatever is not applicable.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

ANNEXURE-A-9A

88

दिनांक 14.12.2016 को एन0टी0पी0सी0 पकरीबरवाडीह कोल खनन परियोजना 1026.438 हे0 वनभूमि अपयोजन प्रस्ताव पर भारत सरकार द्वारा स्टेज II की स्वीकृति में लगाये गये शर्त्तो के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा स्थल पर की गई कार्रवाई के संबंध में वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमण्डल के कार्यालय कक्ष में आहूत समीक्षात्मक बैठक की कार्यवाही :–

उपस्थिति : 1. श्री राजीव रंजन,भा0व0से0, वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमण्डल।

2. श्री ए0 प्रताप, DGM, mining एवं खान प्रबंधक, एन0टी0पी0सी0 पकरीबरवाडीह कोल खनन परियोजना।

बैठक में उपस्थित पदाधिकारियों का स्वागत करते हुए वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमण्डल ने बैठक आरम्भ की।

एन0टी0पी0सी0 लिमिटेड के पकरीबरवाडीह कोल खनन परियोजना को भारत सरकार द्वारा वन संरक्षण अधिनियम 1980 के सुसंगत धाराओं के तहत 20 शर्तो के साथ अंतिम स्वीकृति प्रदान की गई थी। प्रद्वत स्वीकृति में लगाये गये शर्त्तो के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा समर्पित वचनवद्धता के अनुरूप स्थल पर की गई कार्रवाई के संबंध में समीक्षात्मक बैठक प्रयोक्ता अभिकरण के प्रतिनिधि के साथ किया गया। बैठक में निम्नांकित शर्त्तो के अनुपालनार्थ दी गई वचनवद्धता को सुनिश्चित करने हेतु स्थल पर की गई कार्रवाई के संबंध में शर्त्तवार अद्यतन स्थिति :–

1. स्टेज II स्वीकृति की शर्त्त संख्या 2(C) के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा एक सूची समर्पित की गई है जिसमें एन0टी0पी0सी0 लिमिटेड द्वारा वर्ष 2008 से वर्ष 2016 तक माईनिंग लीज क्षेत्र अन्तर्गत खाली जगहों एवं माईनिंग लीज क्षेत्र के बाहर रोड के किनारे कराये गये वृक्षारोपण कार्यो की सूची समर्पित की गई है।

   इस संबंध में वन क्षेत्र पदाधिकारी, बडकागॉव प्रक्षेत्र को प्रयोक्ता अभिकरण द्वारा समर्पित स्थलवार वृक्षारोपण सूची भेजते हुए निदेशित किय जाता है कि वे स्थलवार लगाये गये पौधे का स्थलीय जॉच कर सत्यापनोपरांत जॉच प्रतिवेदन अधोहस्ताक्षरी के कार्यालय में दस दिनों के अन्दर समर्पित करें। (अनुपालन– वन क्षेत्र पदाधिकारी, बड़कागांव)

2. स्टेज II स्वीकृति की शर्त्त संख्या 3 (I) के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा बतलाया गया कि 12 चेकडैम बनाना है, जिसमे 06 चेकडैम कोरानाला एवं 06 चेकडैम पकवानाला पर बनाया जाना है। इस संबंध में प्राक्कलन जिला सिंचाई विभाग, हजारीबाग की सहायता से तैयार किया जा रहा है। ज्ञातव्य हो कि प्रस्ताव को स्टेज II स्वीकृति प्राप्त हुए 06 वर्ष से अधिक का समय व्यतीत हो चुका है। प्रयोक्ता अभिकरण द्वारा बतलाया गया कि मई 2016 में खनन कार्य प्रारम्भ किया जा चुका है। उक्त शर्त्त के अनुपालनार्थ यह निर्णय लिया गया कि प्रयोक्ता अभिकरण चैक डैम बन्धवाने का कार्य प्रारम्भ कर 15 दिनों के अन्दर अनुपालन प्रतिवेदन समर्पित करेगें;

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
NOTARY Govt. of India

जिससे कि अधोहस्ताक्षरी द्वारा स्थलीय निरीक्षण किया जा सके। (अनुपालन – प्रयोक्ता अभिकरण)

प्रयोक्ता अभिकरण द्वारा बताया गया कि खनन के उपरांत O.B. Dumping का कार्य अभी शुरू नही हुआ हैं। Dumping होने के उपरांत ही माईनिंग लीज क्षेत्र के Boundary के किनारे अवस्थित कोरानाला एवं पकवानाला में Dump की मिटटी भरने की संभावना होगी। इस संबंध में प्रयोक्ता अभिकरण द्वारा बतलाया गया कि Environment Management Plan में Soil precaution measures के तहत कार्य किया जायगा। योजना में Dump बनने के पश्चात अनेको तरह से यथा Rock filled चेकडैम, Garland drain इत्यादि का निर्माण कर Choking of streams होने से बचाया जायगा।

इस संबंध में सहायक वन संरक्षक एवं संबधित क्षेत्र पदाधिकारी प्रयोक्ता अभिकरण के प्रतिनिधि के साथ माईनिंग लीज क्षेत्र का भ्रमण कर यह सुनिश्चित करेगें कि अवस्थित दोनो नालों में Choking of streams नही हो रहा है। इस संबंध मं अनुपालन प्रतिवेदन 10 दिनों के अन्दर समर्पित करने हेतु समय दिया जा रहा हैं। (अनुपालन– प्रयोक्ता अभिकरण, सहायक वन संरक्षक, हजारीबाग पश्चिमी प्रमण्डल, स्बंधित वन क्षेत्र पदाधिकारी,)

3. स्टेज II स्वीकृति की शर्त्त संख्या 3 (II) के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा बतलाया गया कि खनन के उपरांत Dump form होने के पश्चात ही Dump पर Drought handy plant species के बीजो का रोपण अगले मौनसुन में किया जायगा।

4. स्टेज II स्वीकृति की शर्त्त संख्या 3 (III) के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा बतलाया गया कि Garland drain & toe walls का निर्माण कार्य प्रगति पर है। इस संबंध में बनाये गये Garland drain & toe walls का छायांकण प्रति समर्पित किया गया है। उक्त के आलोक में प्रयोक्ता अभिकरण को Dump form होने के बाद बीच–बीच में Garland drain भूमि के ढालान (Gradient) के अनुसार Rock filled checkdams बनाने का निदेश दिया गया है। स्थलीय अध्ययन कर एक सप्ताह के अन्दर जॉच प्रतिवेदन समर्पित करने हेतु सहायक वन संरक्षक एवं संबंधित वन क्षेत्र पदाधिकारी को निदेशित किया गया है। (अनुपालन – सहायक वन संरक्षक, हजारीबाग पश्चिमी वन प्रमण्डल, संबंधित वन क्षेत्र पदाधिकारी, प्रयोक्ता संस्थान)

5. स्टेज II स्वीकृति की शर्त्त संख्या 3 (IV) के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा बतलाया गया कि O.B. Dumping प्रारम्भ करने के बाद Stabilize करने के लिए शर्त्त के अनुरूप सभी पद्धतियों को स्थल पर कियान्वित किया जायगा। (अनुपालन– प्रयोक्ता अभिकरण)

ASIS KUMAR SEN
NOTARY
Regd. No. -1802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

6. स्टेज II स्वीकृति की शर्त्त संख्या 8 में भारत सरकार द्वारा पकवानाला एवं डुमुहानी नाला के किनारे कम से कम 50 मीटर क्षेत्र में ग्रीन बेल्ट का निर्माण अंतिम स्वीकृति मिलने के पश्चात प्रारम्भ करने हेतु निदेशित किया गया था। यह शर्त्त इसलिए लगाया गया था कि लगाये गये पौधे एक समय के बाद ग्रीन बेल्ट का रूप धारण कर ले। इस संदर्भ में प्रयोक्ता अभिकरण द्वार बतलाया गया कि डुमुहानी नाला पकरीबरवाडीह कोल माईनिंग प्रोजेक्ट हेतु हस्तांतरित वनभूमि के बीचो बीच अवस्थित है, जो कि उक्त क्षेत्र के खनन के पश्चात mined हो जायगा। ऐसी परिस्थिति में प्रयोक्ता अभिकरण द्वारा सूचित किया गया कि माईनिंग लीज के पश्चिमी भाग में आवस्थित कोरा नाला एवं माईनिंग लीज क्षेत्र के पूर्वी भाग में अवस्थित पकवानाला के किनारे 50 मीटर के क्षेत्र में ग्रीन बेल्ट का निर्माण अगले मौनसुन में लगाया जायगा। इस हेतु अस्थाई पौधशाला का निर्माण किया गया है। इस संबंध में प्रयोक्ता अभिकरण का पक्ष रखने हेतु उपस्थित प्रतिनिधि को निदेशित किया गया कि वो तीनों नालो यथा डुमुहानी नाला, पकवानाला एवं कोरा नाला का फोटोग्राफ प्रमण्डलीय कार्यालय में समर्पित करें। भारत सरकार द्वारा रोपित शर्त्त में यह स्पष्ट रूप से लिखा गया है कि ग्रीन बेल्ट का निर्माण वन विभाग के अनुश्रवण में किया जायगा, इस संबंध में तकनीकी सहयोग एवं कियान्वयन का दायित्व प्रयोक्ता अभिकरण का होगा। शर्त्त के अनुपालनार्थ यह निर्णय लिया गया कि एक सप्ताह में अधोहस्ताक्षरी द्वारा उपर वर्णित तीनों नालो यथा डुमुहानी नाला, पकवानाला एवं कोरा नाला का स्थलीय निरीक्षण प्रयोक्ता अभिकरण के प्रतिनिधि की उपस्थिति में किया जायगा।

7. स्टेज II स्वीकृति की शर्त्त संख्या 9 के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा बतलाया गया कि 18 फीट उँचा High Speed conveyor belt का निर्माण कार्य प्रगति पर है। यह निर्णय लिया गया कि इस संबंध में अधोहस्ताक्षरी द्वारा स्थलीय निरीक्षण प्रयोक्ता अभिकरण के प्रतिनिधि की उपस्थिति में किया जायगा।

8. स्टेज II स्वीकृति की शर्त्त संख्या 11 के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा यह बतलाया गया कि सरकार के अधिसूचना संख्या 3296 दिनांक 27.08.2011 के आलोक में एक समिति का गठन किया गया है, जो हजारीबाग और चतरा जिले के लिये नार्थ कर्णपूरा क्षेत्र में खनन एवं अन्य औद्योगिक इकाईयों के कारण फलोरा एंव फौना पर पडने वाले प्रतिकूल प्रभार को मिटिगेट करने के उद्देश्य से संबंधित क्षेत्र के लिए समेकित वन्यप्राणी प्रबंधन योजना बनाने हेतु एक विशेषज्ञ समिति का गठन किया है। बैठक में यह निर्णय लिया गया कि समेकित वन्यप्राणी प्रबंधन योजना से संबंधित एक बैठक अगामी दिनों में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यप्राणी प्रतिपालक, झारखण्ड, रॉची के कार्यालय में आहुत है जिसमें अपर प्रधान मुख्य वन

ASIS KUMAR SEN
NOTARY
Regd. No. 1002/18
KOLKATA
EXP. DATE
31.12.23

संरक्षक/मुख्य वन संरक्षक/वन प्रमण्डल पदाधिकारी को भी बुलाया जाय। इस बैठक में ही इस बात कर निराकरण कर लिया जायगा कि प्रयोक्ता अभिकरण को परियोजनावार अलग से स्थल विशेष वन्यप्राणी प्रबंधन योजना भारत सरकार के शर्त्त संख्या 11 के अनुपालन के क्रम में बनाने की आवश्यता है अथवा नही ?

9. स्टेज II स्वीकृति की शर्त्त संख्या 18 के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा यह बतलाया गया खनन मई 2016 में प्रारम्भ हुआ है, जिसके कारण से Dump form अभी नही हुआ है। बतलाया गया कि Dumping site पर पहुँच पथ निर्माण का कार्य किया जा रहा है। करीब दो से तीन माह के उपरांत Dumping प्रारम्भ होगा। इसके बाद ही इस संबंध में GIS की सहायता से soil erosion/soil flow के संबंध में अध्ययन किया जा सकेंगा। (अनुपालन – प्रयोक्ता अभिकरण)

10. स्टेज II स्वीकृति की शर्त्त संख्या 19 के अनुपालनार्थ प्रयोक्ता अभिकरण द्वारा यह बतलाया गया कि उरूब, पकरीबरवाडीह, लंगातु में पूर्व से निर्मित तालाबो एवं जलाशयों का De-siltation एवं गहरीकरण का कार्य कराया गया है। इस संबंध में प्रयोक्ता अभिकरण द्वारा फोटोग्राफ समर्पित किया गया है। (अनुपालन– प्रयोक्ता अभिकरण)

प्रयोक्ता अभिकरण को बतलाया गया कि उनके खनन क्षेत्र में 17 ग्राम पड़ते है। प्रत्येक ग्राम में 2–3 पूर्व निर्मित तालाब में De-siltation एवं गहरीकरण का कार्य किया गया है। अधोइस्ताक्षरी द्वारा सूचित किया गया है कि भारत सरकार द्वारा रोपित शर्त्त के अनुपालनार्थ प्रयोक्ता अभिकरण को माईनिंग लीज क्षेत्र के 05 कि0मी0 के परिधि में De-silting of village tanks का कार्य करना है। प्रयोक्ता अभिकरण को निर्देशित किया गया कि लीज क्षेत्र के पांच कि0मी0 की परिधी में पड़नेवाले सभी ग्रामों की सूची संबंधित वन क्षेत्र पदाधिकारी के माध्यम से एक सप्ताह में समर्पित करेंगे। इस सभी ग्रामों के तलाबों में De-siltation का कार्य प्रयोक्ता अभिकरण को करना है। प्रयोक्ता अभिकरण द्वारा बतलाया गया कि वर्ष 2017 के माह जनवरी से अप्रैल के बीच में अन्य स्थानों पर पूर्व से निर्मित तलाबों का De-siltation एवं गहरीकरण का कार्य शुरू किया जायगा। इस संबंध में प्रयोक्ता अभिकरण को निदेशित किया गया कि वो अद्यतन स्थिति से समय–समय पर वन क्षेत्र पदाधिकारी, बडकागॉव एवं अधोहस्ताक्षरी को अवगत कराये। यहॉ यह भी निर्णय लिया गया कि अधोहस्ताक्षरी द्वारा प्रयोक्ता अभिकरण के प्रतिनिधि के साथ कार्य कराये गये स्थलों का स्थलीय निरीक्षण करेगें। (अनुपालन– प्रयोक्ता अभिकरण, वन क्षेत्र पदाधिकारी)

प्रयोक्ता अभिकरण द्वारा यह भी सूचित किया गया कि CSR Activities के तहत अन्य विकास कार्य किया गया है, जिसकी सूची समर्पित की गई है। सूची के अवलोकन से स्पष्ट होता है कि एन0टी0पी0सी0 लिमिटेड द्वारा उपर वर्णित कार्यो एवं अन्य विकास कार्यो में करीब 18.33 करोड रूपये व्यय किये गये है। प्रयोक्ता

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

प्राप्त सलग्न) को प्राप्त हुआ है, द्वारा शर्तो के अनुपालनार्थ स्थल पर कराये गये कार्यो की सूची समर्पित की गई है।

92

धन्यवाद ज्ञापन के साथ बैठक समाप्त किया गया।

अनुलग्नक-5-पृष्ठ संख्या

ह0/--
वन प्रमण्डल पदाधिकारी,
हजारीबाग पश्चिमी प्रमण्डल।

ज्ञापांक :– दिनांक :–

प्रतिलिपि– अनुलग्नक की प्रति के साथ मुख्य वन सरंक्षक, प्रादेशिक अंचल, हजारीबाग को सूचनार्थ समर्पित।

ह0/–
वन प्रमंडल पदाधिकारी,
हजारीबाग पश्चिमी प्रमंडल

ज्ञापांक 6789 दिनांक 20/12/16

प्रतिलिपि महाप्रबंधक, एन0टी0पी0सी0 लिमिटेड, पकरीबरवाडीह कोल खनन परियोजना, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित। अनुरोध है कि बैठक में लिये गये निर्णय का सशक्त रूप से अनुपालन सुनिश्चित किया जाय।

20/12
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल
20/12

Meeting Proceeding 14.12.2016

[redacted]

S. KUMAR
NOTARY
Regd. No.-13502/16
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

~~ANNEXURE A-9~~

Annexure -'A-9B'

(भारत सरकार का उद्यम)

NTPC Limited

(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग

Coal Mining Projects, Hazaribag

93

Ref: 1040/PBCMP/ENV/2017/F-28/

Date: 24.11.2017

To
The Principal Chief Conservator of Forest,
Dept of Forest, Govt of Jharkhand,
Ranchi – 834002, email pccfjhk@jhakhandmail.gov in

Sub: Diversion of 1026.438 Ha of Forest land for Pakribarwadih Coal Mining Project of NTPC Limited-reg

Ref:- Ltr No 22 P 3(3) 11 / 2009-4619 dated 17.10.2017

Dear Sir,

With reference to the above subject and letter, Please find enclosed the compliance of the condition No 17 of Stage I and Condition No 8 of Stage II forest clearance accorded by MoEF & CC to Pakri Barwadih Coal Mining Project.

This is for your kind information please.

Thanking you

Yours faithfully

T.Gopalakrishna,
Group General Manager,
NTPC Ltd, Hazaribagh

Encl.: A/a.

CC: DFO , Hazaribagh West Forest Division, Hazaribagh - For kind information please.

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

94

05 DEC 2017
प्रधान मुख्य वन संरक्षक, झारखण्ड

Ref: 1040/PBCMP/ENV/2017/F-28/

Date: 24.11.2017

To
The Principal Chief Conservator of Forest,
Dept of Forest, Govt of Jharkhand,
Ranchi – 834002, email pccfjhk@jhakhandmail.gov.in

Sub: **Diversion of 1026.438 Ha of Forest land for Pakribarwadih Coal Mining Project of NTPC Limited-reg**
Ref:- **Ltr No 22 P 3(3) 11 / 2009-4619 dated 17.10.2017**

Dear Sir,

With reference to the above subject and letter. Please find enclosed the compliance of the condition No 17 of Stage I and Condition No 8 of Stage II forest clearance accorded by MoEF & CC to Pakri Barwadih Coal Mining Project.

This is for your kind information please

Thanking you

Yours faithfully

T.Gopalakrishna,
Group General Manager
NTPC Ltd, Hazaribagh

Encl.: A/a

CC: DFO, Hazaribagh West Forest Division, Hazaribagh - For kind information please.

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
Govt. of India

STAGE-II FOREST CLEARANCE-COMPLIANCE OF CONDITIONS

Compliance of the conditions given in the Approval of the Central Government granted Vide Ltr No **"F.No 8-56/2009 Dtd 17th Sept 2010"** under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakribarwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division , Hazaribagh district , Jharkhand.

Condition Sl No 8 of Stage II forest clearance
The condition stipulates that *"The user agency will take up programme for at least 50 m green belt along the sides of the Pakwa Nala and Dumhani Nala from the initial years under the supervision of the state forest department."*
Compliance status as on 24.11.17
The NTPC Ltd is committed to comply with the conditions stipulated in the forest clearance. It is respectfully to inform that the green belt development along Khora Nala has already been started. The detail of the plantations taken up as on date is enclosed as **Annexure-1A**. And details of the Compensatory Afforestation to be taken up through the forest department are enclosed as **Anneuxre-1B.** As per the FC condition at least 50m of green belt development program is to be taken up, however, it is humbly and respectfully submitted that instead of 50m green belt 15 m green belt development is being taken up along the sides of the Pakwa Nala and Dumhani Nala due to following technical reasons: 1. Dumhani Nala is in the middle of the coal block. As per the mining plan the catchment of the Dumhani nala which is in the middle of the coal block will fall within the mining operations in due course of time. Plan showing the coal block with the location of the Nala is enclosed as **Annexure-2.** 2. The PBCMP mining block is surrounded by Pakwa Nala on Eastern side and Khora Nala on the Western Side, hence plantation are being taken up along these two Nalas instead of Dumhani Nala as Dumhani Nala shall not exist after 10th year of mining. The surface plan showing the mine workings at the end of 10th year and Dumhani nala is enclosed as **Annexure-3.** 3. It is self explanatory that the Dumhani Nala, which is in the middle of the coal block, shall be excavated at the end of 10th year. Hence, even if the green belt is developed along the Dumhani Nala shall required to be felled after 10th year. 4. Pakwa Nala is along the Eastern boundary of the Pakri Barwadih Coal Mining Project and the mining activity shall reach at this Nala after 25 years i.e Pakwa Nala will be disturbed after 25 years of Mining. The acquisition of area along the Pakwa Nala is still in progress accordingly plantations are being done in available lands.

SIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

96

Condition Sl No 8 of Stage II forest clearance

5. As per Directorate General of Mines Safety (DGMS) guidelines the mine excavation can be done safely up to 15m from any Nala and accordingly the mine plan was approved by the Ministry of Coal up to 15m from the Nalas.

6. Also, if 50m barrier is left about 33.18 Million tonnes of coal will be locked below the Khora Nala which is the barrier between the West quarry and proposed North West quarry and shall cause substantial loss of the scarce natural resource and which if excavated can generate about **3686.67 million** units of electricity could be generated.

7. The NTPC Ltd is committed for development of the green belt; accordingly we have planned for development of green belt of about 1199 ha under our Environment Management Program. The same shall be complied in due course of time in phased manner.

8. It is further to submit that NTPC Ltd – Coal Mines Project is ready to take up the plantation of the differential area of about 24 ha (35m multiplied by 3.0 km stretch along Khora Nala and 4.0km stretch along Pakwa Nala which falls within mining area) for remaining 35m width of green belt at any other suitable location in consultation with Forest Division.

9. It is pertinent to mention that presently mining is being taken up in the western end of the coal block near the Khora Nala. And all the possible measures are being taken up to protect the Khora Nala. Some of the measures taken are listed below:

   a) Rock toe wall with iron gabion [size (W x H) (1.8 m x 1.5 m)] of length 2.05 km has been made all along the Khora Nala.
   b) The slope of the bund along the khora nala has been covered with coir matting with the total Area of 23000 Sq M.
   c) Catchment drains (size W x D, 1.8 m x 1.5 m) of length 2.0 km has been made along the outer edge of the rock toe wall. Photographs showing the measures taken up to protect the Nala is enclosed as **Annexure- 4**
   d) 12 nos. of Check dams (6 Nos. on Khora Nala, 6 Nos. on Pakwa nala) as per the study report of IPP (Investigation and Project Preparation Division, Water Resources Dept, GoJh with an estimated cost of Rs 20 crores. The detail of the correspondence with Water Resources Dept, GoJh is enclosed as **Annexure-5.**

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

STAGE-I FOREST CLEARANCE-COMPLIANCE OF CONDITIONS

Compliance of the conditions given in the Approval of the Central Government granted Vide Ltr No **"F.No 8-56/2009 Dtd 11th May 2010"** under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakribarwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division, Hazaribagh district, Jharkhand.

Condition Sl No 17 of Stage I forest clearance
The condition stipulates that, *"The user agency will obtain the clearance under the provision of ST & OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the act along with the compliance report as per the advisory dated 03.08.2009 issued by MoEF."*
Compliance status as on 24.11.17
i. The NTPC Ltd – Pakri Barwadih Coal Mining Project had requested to District authority for issuance of the FRA Certificate vide its letter date 07.01.2010. ii. And in view of the request made by Pakri Barwadih Coal Mining Project, the SDO, Sadar, Hazaribagh, submitted the investigation report to the Deputy Commissionaire, Hazaribagh stating that ***"no claims under Forest Rights Act have been received from the proposed area of diversion of forest land for Pakribarwadih Coal mining project."*** iii. Based on the letter submitted by SDO, Sadar, Hazaribagh to office of the Deputy Commissionaire, Hazaribagh a Letter was issued from office of the Deputy Commissionaire, Hazaribagh to NTPC Pakri Barwadih Coal Mining Projects by Additional Collector, Hazaribagh along with the letters submitted by SDO, Sadar, Hazaribagh on 31.05.2010 for further necessary action. Copy of the letter is enclosed as **Annexure- 6,** iv. It is to mention here that the letter by SDO, Sadar, Hazaribagh was addressed to Deputy Commissionaire, Hazaribagh and accordingly the letter was issued from the office of the Deputy Commissionaire, Hazaribagh by Additional Collector, Hazaribagh. v. Basing on the letter issued from the office of the Deputy Commissionaire, Hazaribagh, and the NTPC Pakri Barwadih Coal Mining Projects Submitted Compliance of the conditions in the Stage I Forest clearance letter granted to Pakribarwadih Coal Mining Project to the DFO Hazaribagh west forest division on 24.06.2010. vi. Further on 17.09.2010 Stage II clearance for the forest land has been received at NTPC Pakri Barwadih Coal Mining Projects.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH , JHARKHAND

A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD as on 22.09.17

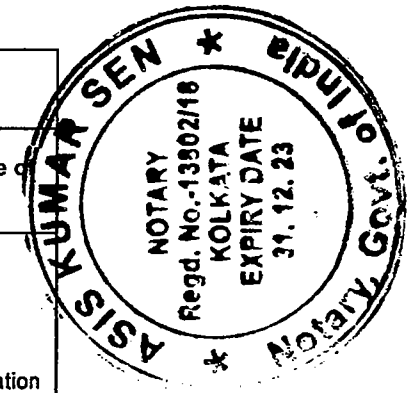
Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhave university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

100



SUMMARY OF THE AMOUNT DEPOSITED WITH CAMPA THROUGH HAZARIBAGH WEST FOREST DIVISION TOWARDS COMPENSATORY AFFORESTATION FOR THE DIVERSION OF 1026.438 Ha OF FOREST LAND FOR PAKRI BARWADIH COAL MINING PROJECT

S.No.	Range	Village	Thana	Thana No.	NetArea (Ha.)	No of plants	Plot No.s	Financial implication (Rs)	Scheme of CA
1	Hazaribagh sadar	Amjhar	Katkamsandi	7	100.00	166600	1 , 4 , 6 , 54 , 57, 492	4588068.00	Soil conservation and afforestation scheme
2	Hazaribagh sadar	Bansinagar	Ichaak	89	100.00	166600	26 , 38 , 42	4305018.00	
3	Hazaribagh sadar	Basaria	Ichaak	99	50.00	83300	578 , 579 , 580 , 581 , 582 , 583 , 1077 , 1078	2671906.00	
4	Hazaribagh sadar	Bharajo	Ichaak	130	50.00	83300	440 , 4700 ,4702 , 4704 , 4706 , 4707 , 4708 ,	3068176.00	
5	Hazaribagh sadar	Darha	Ichaak	91	100.00	166600	1,2 , 4 , 5 , 6 , 7	4290865.00	
6	Hazaribagh sadar	Deoria	Ichaak	126	100.00	166600	601 , 1811 , 1813 , 1814	4296526.00	
7	Hazaribagh sadar	Katkamsandi	Katkamsandi	36	50.00	83300	3 , 8 , 11 , 20 , 21 , 22 , 23 , 24 , 26	2703041.00	
8	Hazaribagh sadar	Mandaikhurd	Hazaribagh	163	50.00	83300	3 , 81	2714363.00	
9	Hazaribagh sadar	Mayapur	Hazaribagh	75	32.00	53312	1536 , 1541 , 1844 , 1931	2040056.00	
10	Hazaribagh sadar	Parheria	Hazaribagh	114	100.00	166600	2 , 375 , 330 , 403 , 399	4650339.00	
11	Hazaribagh sadar	Punai	Ichaak	110	50.00	83300	672, 675 , 2675	2366212.00	
12	Hazaribagh sadar	Pundburu	Hazaribagh	38	61.00	101626	2 , 3 , 9 , 121	3024227.00	
Sub Total					**843.00**	**1404438**		**40718797.00**	
13	Barkagaon	Hewai	Barkagaon	8	100.00	166600	9 ,91, 104, 620	4811677.00	-do-
14	Barkagaon	Rautpara	Barkagaon	110	50.00	83300	123 , 127 , 133	2770973.00	
15	Barkagaon	Tarhesa	Barkagaon	10	100.00	166600	2 , 59 , 448 , 449	4678644.00	
Sub Total					**250.00**	**416500**		**12261294.00**	
16	Barhi	Alpito	Barkattha	78	100.00	166600	6 , 25 , 28	5408913.00	-do-
17	Barhi	Bardewa	Barhi	116	40.00	66640	382, 379 , 630	2123372.00	
18	Barhi	Berokalan	Barkattha	45	50.00	83300	2 , 5 , 9 , 18 , 510 , 529	3096481.00	
19	Barhi	Gangpacho	Barkattha	73	50.00	83300	4 , 5 , 7	2332246.00	
20	Barhi	Harila	Barhi	60	50.00	83300	397 , 1368 , 1446 , 1445 , 1524 , 1585 , 1718	3175735.00	
21	barhi	Maskedih	Barkattha	28	100.00	166600	3 , 18 , 25 , 50 , 59 , 487	5465523.00	
22	Barhi	Nawadih-kalan	Barhi	19	50.00	83300	31, 96 , 582 , 586 , 590 , 5150 , 584	2734177.00	
23	Barhi	Ragdih	Barkattha	10	90.00	149940	1 , 2 , 3 , 28 , 29 , 71 , 197 , 222	5392513.00	
24	Barhi	Siladih	Barkattha	105	50.00	83300	1 3, 1830	2660584.00	
Sub Total					**580.00**	**966280**		**32389544.00**	
25	Chouparan	Arapagar	Chouparan	196	60.00	99960	1 , 2 , 3 , 4 , 46	3194965.00	-do-
26	Chouparan	Buriadawar	Chouparan	198	20.00	33320	951 , 952 , 953	1057441.00	
27	Chouparan	Jagodih	Chouparan	231	100.00	166600	1 to 16, 18 , 19	5309845.00	
28	Chouparan	Kamalwar (2)	Chouparan	39	50.00	83300	2 , 3 , 4 , 5 ,6 , 182 , 660 , 675 , 700	3056854.00	
29	Chouparan	Newri	Chouparan	71	50.00	83300	2 , 4	2646431.00	
30	Chouparan	Saradwatand (3)	Chouparan	296	100.00	166600	1 to 10 , 39 , 46, 54 , 65 to 68 , 93 , 149	5389099.00	
Sub Total					**380.00**	**633080**		**20654635.00**	
Total of above sub totals					**2053.00**	**3420298**	**CA against the diversion of 1026.438 ha forest land**	**106024270.00**	
COMPENSATORY AFFORESTATION , 1.5 TIMES SAFETY ZONE (1.5 x 11.212 Ha =16.818 Ha)									
1	Chouparan	Arapagar	Chouparan	195	16.82	28022	5	2102240.00	-do-
Sub Total					**16.82**	**28022**		**2102240.00**	
GRAND TOTAL					**2069.82**	**3448320**		**108126510.00**	

Rupees Ten Crores Eighty One Lakhs Twenty Six Thousand Five Hundred and Ten Only

0000325

(156)

~~166~~

7010/GM/2010/8811 22/06/2010

To

The Divisional Forest Officer,
Hazaribag West Forest Division,
Hazaribag.

Sub:- Diversion of 1026.438 Ha of Forest land for Pakribarwadih Coal Mining Project--Submission of Demand Drafts for an amount of Rs Rs 93,02,53,984.00 (Rupees Ninety Three Crores Two lakhs Fifty three thousand Nine Hundred and Eighty Four Only) drawn in favour of "Ad-hoc CAMPA, Account No 1587" , Corporation bank , Block 11 , CGO Complex , Phase I , Lodhi road , New Delhi " towards the NPV and CA Charges.

Ref 1:- Demand Letter from your office., Ltr No.2043 Dtd 16.06.2010"
Ref 2 : F.No. 8-56/2009 – FC Dtd 11th May 2010

Dear Sir,

With reference to the above subject please find enclosed the 11 No.s (Eleven) of demand drafts for an amount of Rs 93,02,53,984.00 (Rupees Ninety Three Crores Two lakhs Fifty three thousand Nine Hundred and Eighty Four Only) drawn in favour of "Ad-hoc CAMPA, Account No 1587" , Corporation bank , Block 11 , CGO Complex , Phase I , Lodhi road , New Delhi "towards the NPV and CA Charges for the diversion of 1026.438 Ha of forest land for Pakribarwadih Coal mining project in compliance of the conditions No.s 1(i) , 1(iii), 2 & 4 of the stage I clearance letter cited under Reference 2 . The details of the demand drafts are as follows:-

Sl No	DD No and Date	Amount (Rs)
1	523119 , 21.06.2010	9,00,00,000.00
2	523120 , 21.06.2010	9,00,00,000.00
3	523121 , 21.06.2010	9,00,00,000.00
4	523122 , 21.06.2010	9,00,00,000.00
5	523123 , 21.06.2010	9,00,00,000.00
6	523124 , 21.06.2010	9,00,00,000.00
7	523125 , 21.06.2010	9,00,00,000.00
8	523126 , 21.06.2010	9,00,00,000.00
9	523127 , 21.06.2010	9,00,00,000.00
10	523128 , 21.06.2010	9,00,00,000.00
11	523129 , 21.06.2010	3,02,53,984.00
TOTAL		93,02,53,984.00
(Rupees Ninety Three Crores Two lakhs Fifty three thousand Nine Hundred and Eighty Four Only)		

It is requested to kindly forward the same to the concerned for necessary favorable action please.

Thanking you,

Yours faithfully

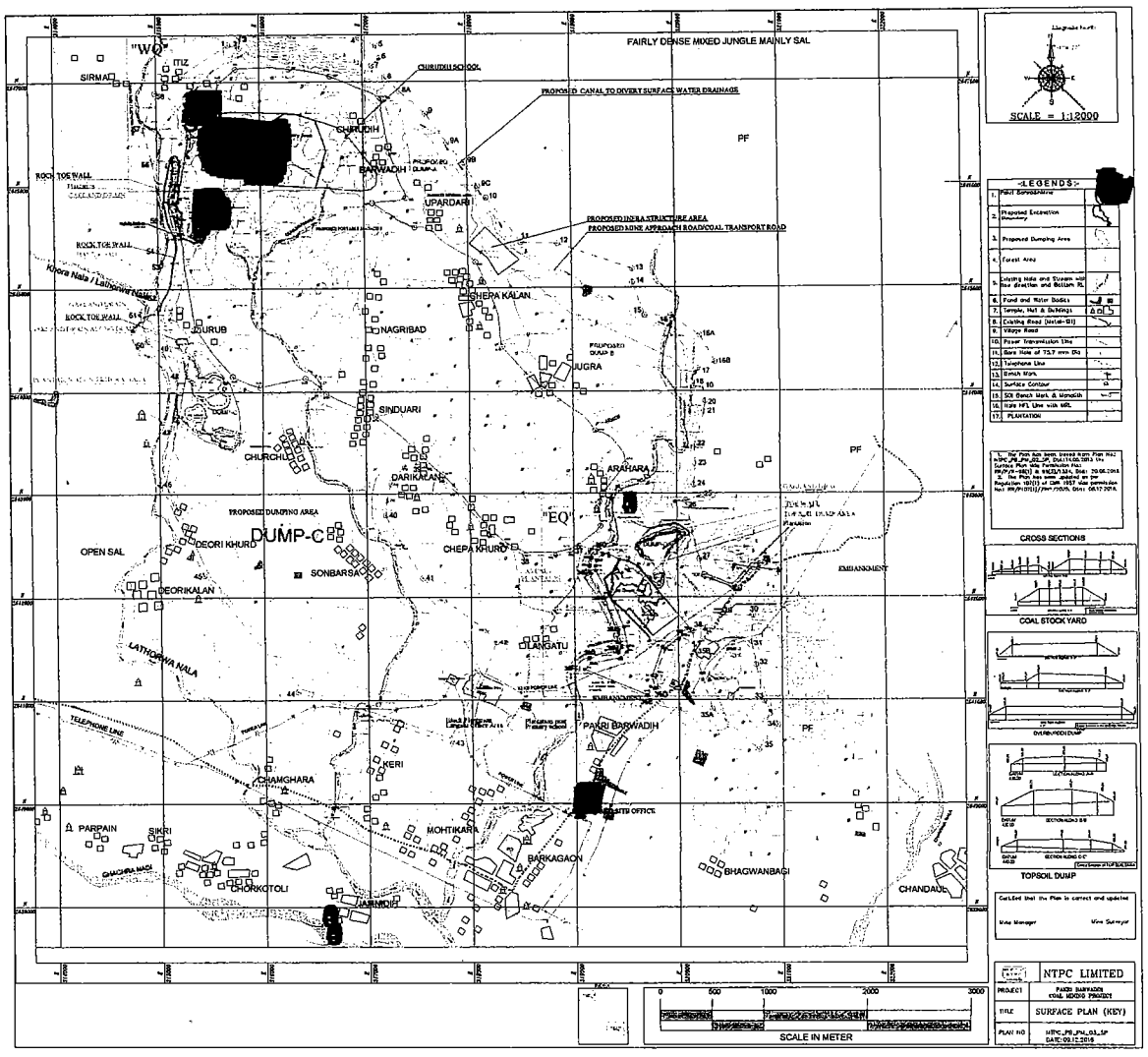
22/6/2010

General Manager
NTPC Ltd, PBCMP,
Hazaribag.

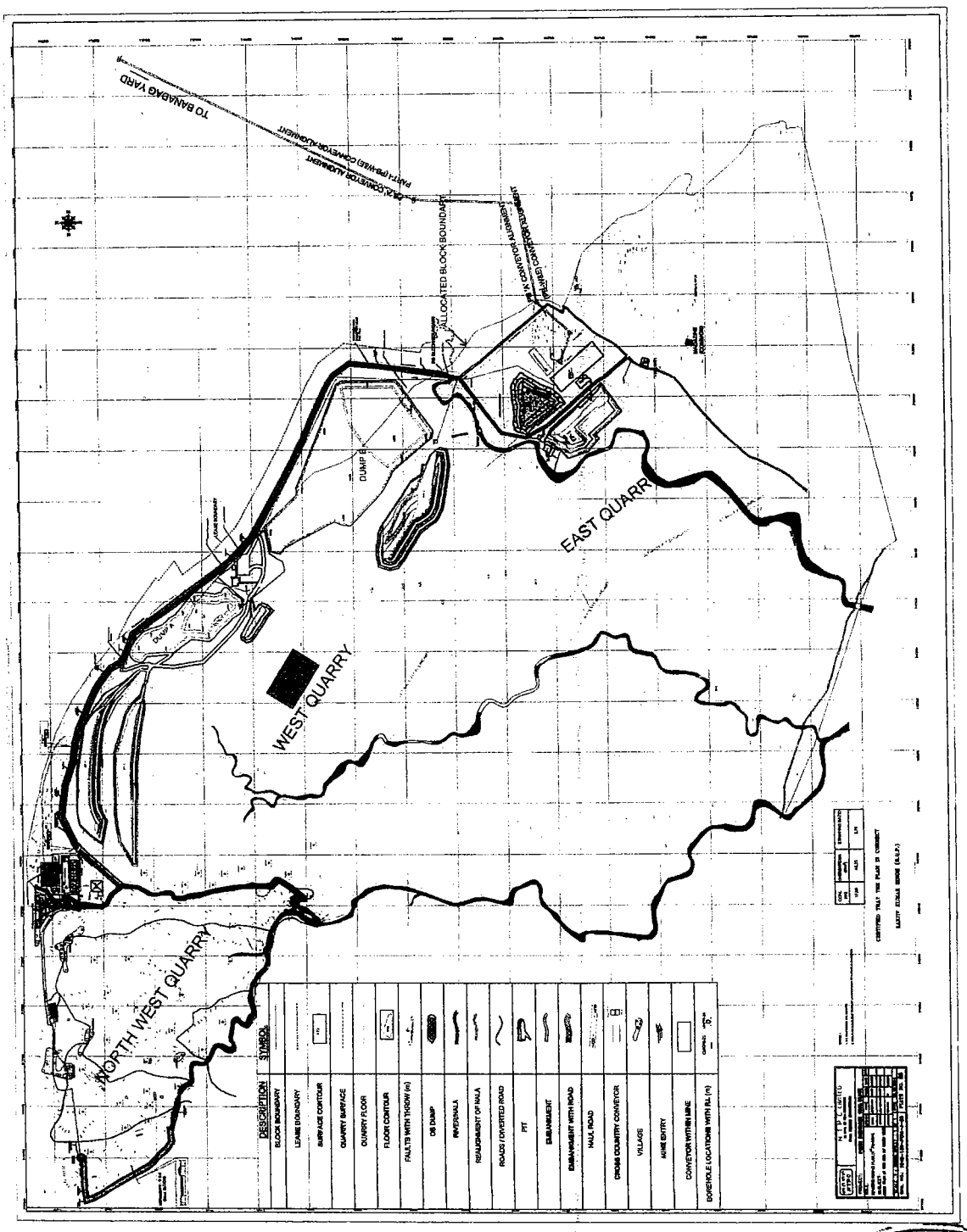
Encl: A/a
Copies :-

(1) **PCCF, Govt. of Jharkhand**: For kind information & records please.
(2) **PCCF (Nodal Officer), Ranchi**: For kind information & records please.
(3) **RCCF** , Hazaribagh: For kind information & records please.
(4) **Conservator of Forest Division, Hazaribagh**: For kind information & records pl.

102



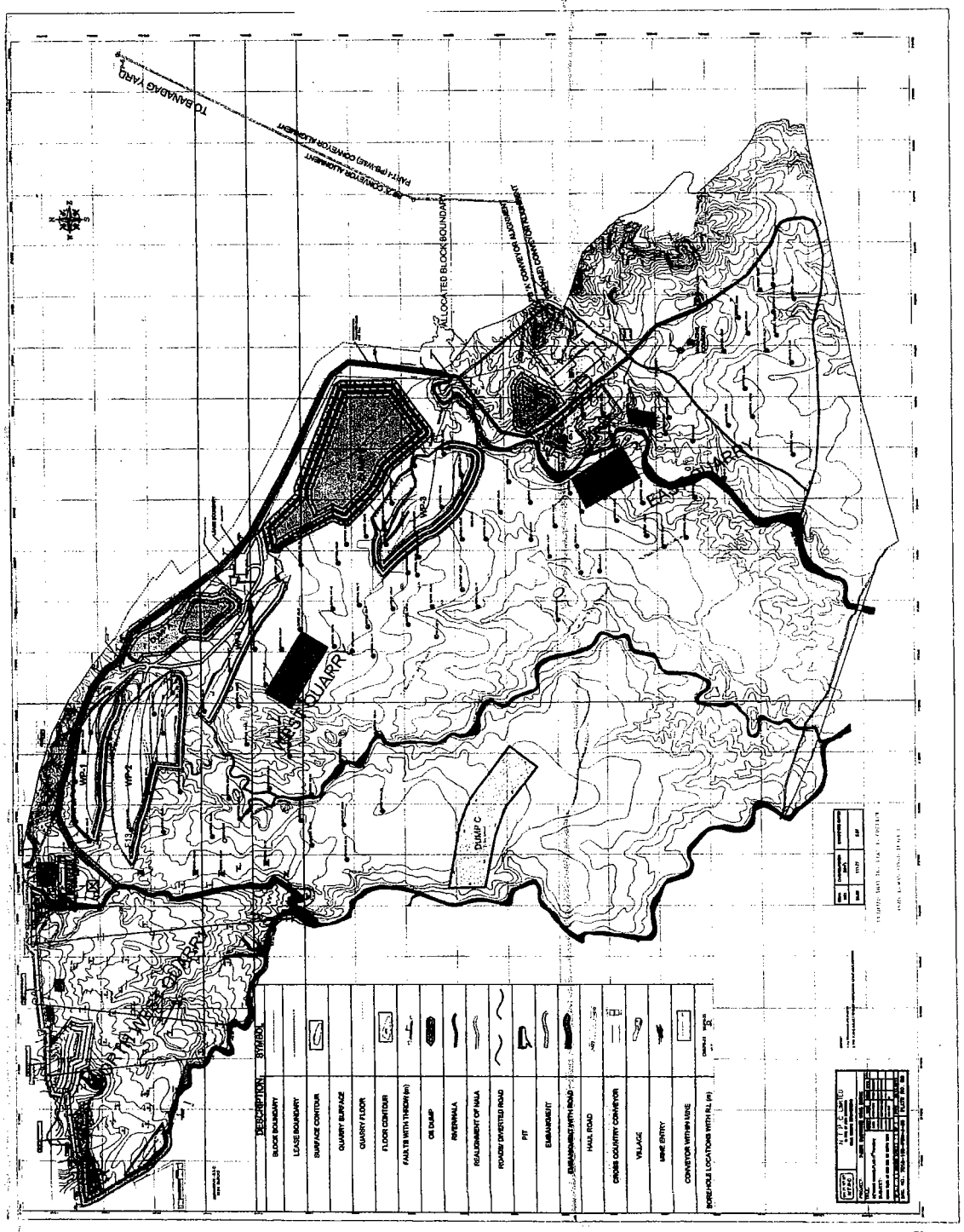
ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



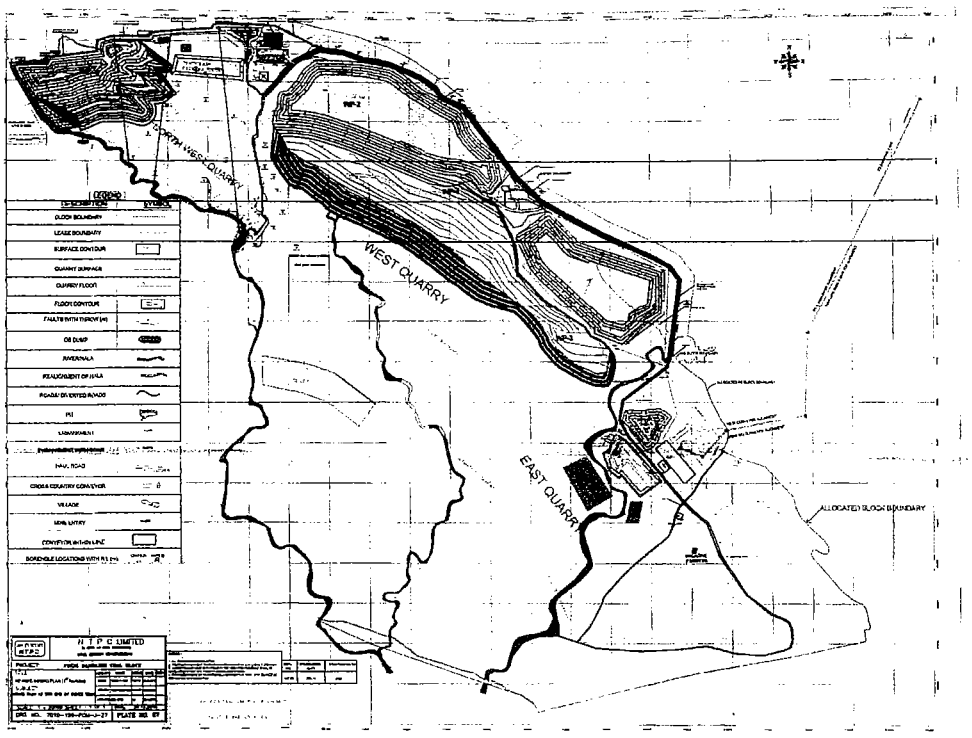
SANJIV KUMAR SINGH
Regional Controller of Explosives
No. 34511(15)/2020-DPAM
Ministry of Coal, Govt. of India

NOTARY
Regd No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23

104


TO BAMADAG YARD
PART-I PIPE WALL CONVEYOR ALIGNMENT
PART-II CONVEYOR ALIGNMENT
ALLOCATED BLOCK BOUNDARY
PROPOSED CONVEYOR ALIGNMENT
WP-1
WP-2
WP-3
WP-4
WP-5
WP-6
WP-7
WP-8
WP-9
WP-10
WP-11
WP-12
WP-13
WP-14
WP-15
WP-16
WP-17
WP-18
WP-19
WP-20
WP-21
WP-22
WP-23
WP-24
WP-25
WP-26
WP-27
WP-28
WP-29
WP-30
WP-31
WP-32
WP-33
WP-34
WP-35
WP-36
WP-37
WP-38
WP-39
WP-40

105



ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India





PARIMAL KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Annexure - 4

Top Soil Dump Management with the provision of Retaining Wall and Garland Drain at the toe of Dump.





KUMAR SEN
NOTARY
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-108-

Letter No.2/PMC/ND-171/2012 117

Water Resources Department,
Govt of Jharkhand.

From :

Er Ashok Kumar,
Chief Engineer (Mo.)

To,
Sri R.S. Rathi,
GM(PB,CB & KD CMP)
NTPC Limited, Coal Mining Projects,
Pugmil Road Hazaribagh.

Ranchi/ Dated 18.2.2014

Sub.:- Construction of Diversion Canal, 12 Nos. of Check Dams and Raising of Banks of Pakwa Nala and Khora Nala in Pakri Barwadih Coal Block on Deposit Basis.

Ref.:- Your Letter No. 7010/PBCMP Proj. Const/2013/191, dated 07.08.2013

With reference to your letter on the subject cited above, I am directed to accord permission of the department to undertake the following works by Minor Irrigation Division, Hazaribagh on cost-deposit basis :-

(a) Design, Estimate and Construction of a Diversion Canal (approximate 7 Km length) along with 2 Nos. of Box Culverts in line with the study and report of CWPRS, Pune for diversion of catchment water.
(b) Design and Construction of 12 Nos. of Check Dams (6 Nos. each on Pakwa Nala and Khora Nala of PB Coal Block based on your IPP Division, Hazaribagh Report and CWPRS Report.
(c) Raising of Bank of Khora Nala in between 0.3 Km to 0.6 Km and between 2.75 Km to 4.5 Km and for Pakwa Nala between 0.3 to 0.2 Km. The height of raised bank would be 3.5 Km.

It shall be ensured that no water from Check Dams will be utilized for mining activities by NTPC Ltd.

Yours Faithfully
18.2.2014
(Ashok Kumar)
Chief Engineer (Mont.)

AGM(ME)
Form 12.
12/2/14
DGM(Pts)

-109-

-109-

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
हजारीबाग/HAZARIBAG

Ref No.: 7010/PBCMP/Proj. Const/ 2013/ 191

Date: 07.08.13

To,
Principal Secretary,
Water Resource Department,
Govt. Of Jharkhand,
Ranchi

Sub: Construction of Diversion Canal, 12 Nos. of Check Dams and Raising of Banks of Pakwa Nala and Khora Nala in Pakri Barwadih Coal Block on Deposit Basis

Dear Sir,

1. NTPC Limited has been allotted Pakri Barwadih Coal Mining Block in the District of Hazaribag by Ministry of Coal, Govt. Of India.
2. NOC to undertake the subject work has been accorded by Office of the Chief Engineer, WRD, Govt. Of Jharkhand vide letter Ref. No. 2/PMC/ND-171/2012-224 dated 19.03.13. (Copy Enclosed)
3. NTPC is willing to undertake this work on cost deposit basis through 'Minor Irrigation Division, Hazaribag' as this division is already doing this type of works in Hazaribag area like construction of Check Dams etc.
4. Brief scope of the subject work shall be as under : -
   a) Design, Estimate and Construction of a Diversion Canal (approximate 7 Km length) along with 2 Nos. Of Box Culverts in line with the study and report of CWPRS, Pune for diversion of catchment water.
   b) Design and Construction of 12 Nos. of Check Dams (6 Nos. each on Pakwa Nala and Khora Nala of PB Coal Block based on your IPP Division Hazaribag Report and CWPRS Report.
   c) Raising of Bank of Khora Nala in between 0.3 Km to 0.6 Km and between 2.75 Km to 4.5 Km and for Pakwa Nala between 0.3 to 2 Km. The height of raised bank would be 3.5 m.
5. We would like to request you to kindly accord your permission to undertake this work by Minor Irrigation Department, Hazaribag on cost deposit basis. An early response shall be highly appreciated.

Thanking You.

Yours truly

(R.S. Rathee)
GM (PB, CB & KD CMP)

कोल खनन् परियोजनाएँ, पुगमिल रोड़, हजारीबाग (झारखण्ड) पिन-825301
Coal Mining Projects, Pugmil Road, Hazaribag (Jharkhand) Pin-825301
दूरभाष/Ph. : (06564)-270622, फैक्स/Fax : (06564)-270744
पंजीकृत कार्यालय : एनटीपीसी भवन स्कोप काम्प्लैक्स, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड़, नई दिल्ली-110003
Registered Office : NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi - 110003

6.39
29/08/12

-110-

-110-

एनटीपीसी NTPC
Transforming Lives

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag
Date: 28.08.12

Chief Engineer
Water Resources Dept.
Govt. of Jharkhand
Ranchi

Through,
Executive Engineer
Minor Irrigation division
Hazaribag.

WILLINGNESS TO UNDERTAKE DEPOSIT WORK OF CONSTRUCTION OF A DIVERSION CANAL, 12 NOS CHECK DAMS AND RAISING OF BANKS OF PAKWA & KHORA NALAS

Dear Sir

1. For our Coal Mining Project at Pakri Barwadih, Barkagaon Hazaribagh, we solicit your proposal to undertake the subject work on deposit basis. Earlier, Flood Routing Studies of above area were carried out by CWPRS, Pune for diversion of catchment water. Also, to cater need for water for mining purposes a report on 12 Nos Check Dams was rendered by your dept (IPP). Later, a topographical alignment survey was got done by us from an agency (M/S Surve survey) for the proposed canal. A copy of each of above reports is enclosed for your perusal.

2. Briefly the scope of subject work shall be as under:-
   (a) Design and Construction of a Diversion Canal (approximate 7 Km length) based on CWPRS report along with 2 Nos. Box Culverts.
   (b) Design and Construction of 12 Nos. Check Dams 6 nos. each on Pakwah Nala and Khora Nala based on your IPP division investigation and CWPRS report.
   (c) Raising of Bank of Khora nala in between 0.3 to 0.6 Km and between 2.75 to 4.5 Km and for Pakwa nala between 0.3 to 2 km. The height of raising of bank would be 3.5 m.

3. We would like to request you to kindly give your willingness, estimate, time period and other formalities to be done in this regard. Based on your proposal, we shall approach our Competent Authority for approval of the proposed deposit work. An early response shall be highly appreciated.

Thanking you

Yours truly

29/8/12
(P. K. Upadhyay)
AGM(I/C)/PBCMP

CC. 1. ED (FS)/CM&CW. For kind information plz

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन-06546-270622, फैक्स-06546-270744
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Ph.: 06546-270622, Fax : 06546-270744
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

111

(82)

GOVT OF JHARKHAND

Water Resources Department

CALCULATION OF DISCHARGE AND CAPACITY OF CHECK DAMS IN THE EASTERN NALA (PAKAWA NALA) AND WESTERN NALA (KHORA NALA) FLOWING THROUGH THE PERIPHERY OF PAKARI BARWADIH COAL MINES BLOCK BY N.T.P.C. IN THE DISTT. OF HAZARIBAG (JHARKHAND)

X

Investigation and Project Preparation

Division, Hazaribag

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(81)

-112-

Availability of water by construction of Check Dams over two Nalas flowing in the periphery of Pakri Barwadih Coal Mines Block by N.T.P.C. in Block Keredari, Distt. - Hazaribag

Report

DGM (CM- Infrastructure), N.T.P.C., Coal Mining Group, NFL Building, Secor-24, Noida 201301 vide his letter no. CM/Infrastructure/01/18805 dt. 18.08.05 and 02/20905 submitted a proposal to Chief Engineer, W.R.D., Govt. of Jharkhand, Ranchi for finding out availability of water by construction of check Dams over two Nalas viz Khora Nala and Du Muhani Nala in the periphery of Pakri Barwadih coal Mines Block in the Distt. of Hazaribag (Jharkhand). Chief Engineer, W.R.D., Ranhci vide his letter No. 3082 dt. 26.09.205 directed Executive Engineer, Investigation and Project Preparation Division (I.P.P.) W.R.D., Hazaribag (Jharkhand) to submit a report & related estimate for the same. Executive Engineer vide his letter 651 dt. 06.10.05 submitted a report and estimate for the same. Chief Engineer W.R.D., Ranchi vide his letter No. 3363 dt. 18.10.05 requested Engineer-in-Chief W.R.D., Govt. of Jharkhand for allotment of Rs. 1.60 lacs for the same on then prevailing labour rates.

Govt. of Jharkhand, W.R.D., Ranchi vide letter no. - 2/PMC/ water supply - 670/2005-174 dt. 24.02.06 directed Chief Engineer, W.R.D., Ranchi to take Rs. 1.60 lacs form N.T.P.C. for survey works for construction of Check Dams and get the work done through deposit head. Executive Engineer, I.P.P. Division, W.R.D., Hazaribag was also directed in this letter 24.02.06 of W.R.D. govt. of Jharkhand, Ranchi to collect Rs. 1.60 lacs form N.T.P.C. for the same.

Executive Engineer, I.P.P. division, W.R.D., Hazaribag (Jharkhand) vide his letter no. 180 dt. 07.03.06 requested DGM (CM Infrastucture) N.T.P.C., Coal Mining Group NFL Bhawan, Sector-24 Noida 201301 for allotment of Rs 1.60 lacs for the aforsaid survey works. N.T.P.C. vide letter No. 7010/PBCM/2006/CCD/11 dt. 22.05.06 made available RS 1.60 lacs by cheque.

In the mean time, labour rates was revised and a fresh estimate of Rs. 1.81 lacs survey work was prepared in June 06 on the prevailaing labour rates.

Survey work for the constuction of Check Dams was going on. In the mean time,

(80)

-113-

(2)

Central Nala (Du Muhan Nala) and instead to carry out the survey work of Eastern Nala (Pakwa Nala) and Western Nala (i.e. Khora Nala).i.e. D.G.M. (Civil) requested the survey work of Western Nala (Khora Nala) and Eastern Nala (Pakwa Nala). Out of 1.81 lacs Rs. estimated cost for survey work on prevailing labour rate, the rest amount of Rs. 0.21 lacs was made available by cheque on 04.10.06 to Executive Engineer I.P.P. Division, W.R.D., Hazaribag.

Survey work for the Eastern Nala (i.e. Pakwa Nala) and Western Nala (i.e. Khora nala) has been done for the construction of Check Dams and availability of water in the Check Dams. Six numbers of Check Dams have been proposed in each of two Pakwa Nala and Khora Nala. Water availability has been calculated in each Check Dams. Water availability in six Check Dams in Pakwa Nala has been estimated as 67.76 Hect. meter and that in Khora Nala has been estimated as 93.961 Hect. Meter.

Discharge has been calculated by Dicken's formula and has been found as 217.44 cumec for Pakwa Nala (Eastern Nala) and 259.29 cumec for Khora Nala (Western nala) which is much more than water availability found by the construction of check dams over the aforsaid two Nalas.

Assistant Engineer,
I.P.P., Division, W.R.D Hazaribag

Executive Engineer,
I.P.P., Division, W.RD. Hazaribag.

79

-114-

Calculation of Discharge and capacity of Check Dams in the Eastern Nala (Pakwa Nala) and Western Nala (Khora Nala) flowing through the periphery of Pakri Barwadih coal Mines block by N.T.P.C. in the Distt. of Hazaribag (Jharkhand).

1. [redacted] =

(a) Discharge (Q) = C(A) 3/4 (Dicken's formula)

C = Coefficent of Discharge value

C = 14 (for the area)

A = Catchment Area = 49.00 Sq. K.M.

Q = $14 \times (49)^{3/4}$ cumec

Q = 259.29 cumec

(b) Capacity of Check Dams (Reservoir Capacity)

Check Dams No.	(i)	7.75 / 3.0	Hect. Meter
	(ii)	20.769	Hect. Meter
	(iii)	7.26	Hect. Meter
	(iv)	27.692	Hect. Meter
	(v)	12.875	Hect. Meter
	(vi)	17.615	Hect. Meter
	Total	93.961	Hect Meter.

2. [redacted]

(a) Discharge (Q) = $C(A)^{3/4}$

A = 38.75 Sq. K.M.

C = 14

Q = $14 \times (38.75)^{3/4}$

= 217.44 Cumec

(b) Capacity of Check Dams (i.e. Reservoir Capacity)

Check Dam No.	(i)	5.60	Hect. Meter.
	(ii)	17.545	Hect. Meter.
	(iii)	4.759	Hect. Meter.

(78)

-115-

(2)

(v)	18.41	Hect. Meter.
(vi)	17.732	Hect. Meter.
Total	67.76	Hect. Meter.

J.E.
I.P.P. Division
W.R.D., Hazaribag

A.E.
I.P.P., Division
W.R.D., Hazaribag

Executive Engineer,
I.P.P., Division,
W.R.D., Hazaribag

(27)

-116-

ABSTRACT OF COST FOR CONSTRUCTION OF CHECK DAM IN

Village- Basaria G.P.- Bero m.s. Block- Tehsil Dist-Hazaribag

SN	SR items	Item Of Works	Qty.	Unit	Rate	Amount
1.	5.1.8	E/w in excavation in foundation trenches as per designed section in all kinds of soil, including moorum soil, soil mixed with kanker, pebbles and boulders up to 300 mm size and disposal of the same (beyond 50M away from the toe of the dam base in the country side) with in initial lead of 1.5 M all lifts as per specification and direction of E/I.	1454.56 m3	/m3	46.25	67273.80
2.	10.1.10	Extra for earth work in hard soil(Vide classification of soil item-B) all complete as per specification and direction of E/I.	1454.56 m3	/M3	6.00	8727.36
3.	5.1.17.3	E/W in excavation of the toe drain and heel trenches as per designed section in ordinary rock or soft rock(where blasting is not needed)(vide classification of soil item-C) with disposal of the spoil (50M away from the toe of the dam in the country side) with initial lead of 100M and with initial lift of 1.5M aas per specification and direction of E/I.	623.39 m3	/M3	130.00	81103.04
4.	5.1.20.1	Extra for wet earth all complete as per specification and direction of E/I.	581.82 m3	/M3	3.00	1745.46
						Rs- 158892.26

-117-

(76)

	Item Of Works	Qty.	Unit	Rate	Amoun
	Extra for earth work in all kinds of soil for each additional lift of 1.0M or part there of over the initial lift of 1.5 M as per specification and direction of E/I. (i) First lift			B.F	158849.25
	(ii) Second lift (3rd, 4th Lift)	1454.56 M3	1/M3	3×3.00	13091.04
	Extra for soft rock for each additional lift of 1.0 M or part there off over initial lift of 1.5M as per specification and direction of E/I. 3rd Lift	623.39 M3	1/M3	3×4.25	8322.25
	Providing and laying P.C.C. or R.C.C. M-100 with nominal mix (1:3:6) in various components of dam foundation /S.S. with approved quality of 40 mm graded coarse aggregate of required grade as per design and approved quality of sand of requisite F.M. (2.5 to 3.0) washed and screened exluding cost of shuttering of from work as well of reinforcement, its cutting bending, binding and placing but including necessary tools and plants and vibrating, curing, royalty all taxes etc. complete job as per specification and direction of E/I.	234.27 M3	1/M3	1810.75	424201.40
	Providing rough dressed random rubble stone masonary in cement mortar (1:4) in foundation -do-do- complete job as per specification and direction of E/I.	96.51 M3	1/M3	1065.55	102856.23
	Providing rough dressed random rubble stone masonary in cement mortar (1:4) in superstructure -do-do- complete job as per specification and direction of E/I.	174.75 M3	1/M3	1118.00	195370.50

NTPC LIMITED
1899
2-6-10
प्रेषक, PROJECT

हजारीबाग समाहरणालय, हजारीबाग।
(राजस्व प्रशाखा)

पत्रांक 546 /रा0

अपर समाहर्त्ता,
हजारीबाग।

सेवा में,

वरीय प्रबंधक (खनन),
एन0टी0पी0सी0 पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट,
हजारीबाग।

हजारीबाग, दिनांक 31/5/ /2010

विषय :- **एन0टी0पी0सी0 पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट के अन्तर्गत् वन भूमि पर अनुसूचित जन-जाति एवं अन्य वनवासी चिन्हित की सत्यापन सूची का प्रेषण।**

सन्दर्भ :- **आपका पत्रांक 7010 / PBCMP / Min / 09 / 106 दिनांक 24.9.2009**

महाशय,

उपरांकित विषय के सन्दर्भ में अनुमण्डल पदाधिकारी, हजारीबाग सदर के कार्यालय का पत्रांक 54/भू0सु0 दिनांक 10.2.2010 तथा पत्रांक 65/भू0सु0 दिनांक 18.2.2010 द्वारा प्राप्त प्रतिवेदन की छायांकित प्रति अग्रेतर कार्रवाई हेतु भेजा जा रहा है।

सूचनार्थ प्रेषित।

अनुलग्नक :- यथोक्त।

विश्वास भाजन,
31.5.2010
अपर समाहर्त्ता, हजारीबाग।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

119

पत्रांक...../भू0सु0

अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

द्वारा में,

उपायुक्त,
हजारीबाग।

हजारीबाग, दिनांक...../फरवरी, 2010

विषय :- **एन0टी0पी0सी0 पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट के अन्तर्गत वन भूमि पर अनुसूचित जन जाति एवं अन्य बनवासी चिन्हित की सत्यापन सूची का प्रेषण।**

महाशय,

उपर्युक्त विषयक श्री राजीव नन्दन, वरीय प्रबन्धक (माईनिंग), पकरी बरवाडीह कोल माइनिंग प्रोजेक्ट एन0टी0पी0सी0 लिमिटेड के पत्रांक 7010, दिनांक 07/01/2010 के साथ संलग्न सूचि के आलोक में अंचल अधिकारी, बड़कागाँव एवं केरेडारी से जाँच कर प्रतिवेदन की माँग की गयी।

अंचल अधिकारी, बड़कागाँव एवं केरेडारी ने अपने पत्रांक क्रमशः 132, दिनांक 09/02/2010 एवं पत्रांक 58, दिनांक 10/02/2010 द्वारा जाँचोपरान्त प्रतिवेदित किया है कि पकरी बरवाडीह कोल खनन परियोजना क्षेत्र के अन्तर्गत निम्नलिखित ग्रामों में अनुसूचित जनजाति एवं अन्य के द्वारा वन अधिकार अधिनियम 2006 के अन्तर्गत आजतक दावा नहीं किया गया है।

सादर सूचनार्थ प्रेषित।

(1) बड़कागाँव अंचल- उरुब, चिरुडीह, नगड़ी, बेंदाकला, सिंदुआरी, सोनबरषा, चुरचू, जुबरा, आराहारा, लंगातु, केरी एवं पकरी बरवाडीह।
(2) केरेडारी अंचल- इतिज।

विश्वासभाजन,

अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

ज्ञापांक....54..../भू0सु0, हजारीबाग, दिनांक...10.../फरवरी, 2010

प्रतिलिपि :- वन प्रमण्डल पदाधिकारी, पश्चिमी प्रमण्डल, हजारीबाग/श्री राजीव नन्दन, वरीय प्रबंधक (माईनिंग), पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

623
13/2/10

DASDO Office\Gopaniya\Letter.doc(548)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

प्रेषक,

अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

120

सेवा में,

उपायुक्त,
हजारीबाग।

हजारीबाग, दिनांक...../फरवरी, 2

वेषय :- एन0टी0पी0सी0 पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट के अन्तर्ग भूमि पर अनुसूचित जन जाति एवं अन्य बनवासी चिन्हित की स सूची का प्रेषण।

महाशय,

उपर्युक्त विषयक श्री राजीव नन्दन, वरीय प्रबन्धक (माईनिंग), रवाडीह कोल माइनिंग प्रोजेक्ट एन0टी0पी0सी0 लिमिटेड के पत्रांक 7010, 17/01/2010 के साथ संलग्न सूची के आलोक में अंचल अधिकारी, कटकमसां ाँच कर प्रतिवेदन की माँग की गयी।

अंचल अधिकारी, कटकमसांडी ने अपने पत्रांक क्रमशः 72, 80, 3/02/2010 द्वारा जाँचोपरान्त प्रतिवेदित किया है कि पकरी बरवाडीह कोल रियोजना क्षेत्र के अन्तर्गत निम्नलिखित ग्रामों यथा सिरका, थाना नं0- 10 न्तर्गत प्लॉट नं0 1, 338, ओदरना, थाना नं0- 104 के अन्तर्गत प्लॉट नं- सुम्भा, थाना नं0- 102 के अन्तर्गत प्लॉट नं0- 909, 1665, 2855, 3 432, 3433, 3434, 3435 एवं बानादाग, थाना नं0- 88 के अन्तर्गत 0- 430। में अनुसूचित जनजाति एवं अन्य के द्वारा वन अधिकार अधि 006 के अन्तर्गत आजतक दावा नहीं किया गया है।

सादर सूचनार्थ प्रेषित।

1) **कटकमसांडी अंचल-** सिरका, अदरना, कुसुम्भा, बानादाग।

विश्वासभाजन,

अनुमण्डल पदाधिका
सदर, हजारीबाग।

ज्ञापांक 65 /भू0सु0, हजारीबाग, दिनांक 18/02/ /फरवरी, 2010

प्रतिलिपि :- वन प्रमण्डल पदाधिकारी, पश्चिमी प्रमण्डल, हजारीबाग/श्री राजीव न वरीय प्रबंधक (माईनिंग), पकरी बरवाडीह कोल माईनिंग प्रो एन0टी0पी0सी0, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई प्रेषित।

अनुमण्डल पदाधिका
सदर, हजारीबाग।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

121

प्रषक,

अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

सेवा में,

उपायुक्त,
हजारीबाग।

हजारीबाग, दिनांक...../मार्च, 2010

विषय :- **एन0टी0पी0सी0 पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट के अन्तर्गत वन भूमि पर अनुसूचित जन जाति एव अन्य बनवासी चिन्हित की सत्यापन सूची का प्रेषण।**

प्रसंग :- **इस कार्यालय के पत्रांक 54/भू0सु0, दिनांक 10/02/2010**

महाशय,

उपर्युक्त विषयक प्रसांगिक पत्र के संदर्भ में कहना है कि श्री राजीव नन्दन, वरीय प्रबंधक (माईनिंग) पकरी बरवाडीह कोल माईन्स प्रोजेक्ट, एन0टी0पी0सी0 लिमिटेड के पत्रांक 7010, दिनांक 07/01/2010 के साथ संलग्न सूची के आलोक में अंचल अधिकारी, बड़कागाँव द्वारा जाँचोपरान्त उन्होंने अपने पत्रांक 132, दिनांक 09/02/2010 द्वारा प्रतिवेदित किया है कि पकरी बरवाडीह कोल खनन परियोजना क्षेत्र के अन्तर्गत ग्राम- लकुरा में अनुसूचित जन जाति एवं अन्य के द्वारा वन अधिकार अधिनियम 2006 के अन्तर्गत दावा नहीं किया गया है। परन्तु प्रसांगिक पत्र में कम्प्यूटर भूल वश मौजा- लकूरा का उल्लेख नहीं हो पाया है।

अतः अनुरोध अनुरोध है कि प्रासंगिक पत्र से बड़कागाँव प्रखण्ड में वन अधिकार अधिनियम 2006 के अन्तर्गत दावा नहीं किये गये ग्रामों के संसूचित ग्रामों के अतिरिक्त ग्राम- लकुरा को भी शामिल किया जाय।

सादर सूचनार्थ प्रेषित।

विश्वासभाजन,
30/-
अनुमण्डल पदाधिकारी,
सदर, हजारीबाग।

ज्ञापांक 103 /गो0, हजारीबाग, दिनांक 9/03/ /मार्च, 2010

प्रतिलिपि :- वन प्रमण्डल, पश्चिमी प्रमण्डल, हजारीबाग/श्री राजीव नन्दन, वरीय प्रबंधक (माईनिंग) पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनुमण्डल पदाधिकारी
सदर, हजारीबाग।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

ANNEXURE - A-10

122

O/C

एनटीपीसी NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref: 1040/PBCMP/EMG/2018/F-28/31748 Date: 09.10.2018

To,
The Director General of forest (FC),
Ministry of Environment, Forest and Climate Change, (MoEF& CC)
Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110003

15/10/18

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP–amendment of condition no. 8 of stg-II & condition no 7 of stg–Iforest clearance: Reg.

Ref1: Stg-I Lr No. F.No. 8-56/2009 dtd 11.05.2010& Stage-II dtd 17.09.2010.

***

With reference to above subject, it is to mention that Ministry of Coal, GoI has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. 13016/29/2003-CA dated11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by ministry of coal vide its letter ref. no. 13016/29/2003-CA (Part) dated 07.03.2016. The environment clearance was granted by The Ministry of Environment, Forest and Climate Change (MoEF & CC) vide its letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009 and amended dated 29.06.2016 and 14.08.2018. Stage – I and Stage-II clearance was accorded vide letter cited under reference above.

As per condition no. 8 of stage-II & condition no 7 of stage–I of forest clearance which reads as:

Quote-

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

Un-Quote.

Regarding the plantation for atleast 50 m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih coal block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources dept Govt. of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala. Detailed explanation with supporting documents is enclosed with this letter for kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking you.

Yours faithfully

[PARTHA MAZUMDER]
Chief General Manager
PB, CB, & RD CMPs

Encl.: A/a

1. **PCCF &HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.**
2. **PCCF & ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.**

BIJAY KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स : 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

-123-

एनटीपीसी NTPC

N T P C Limited

Pakri Barwadih Coal Mining Project

SUMAR SEN * NOTARY Regd. No.-13302/11 KOLKATA EXPIRY DATE 31.12.23

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakribarwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division , Hazaribagh district , Jharkhand.

STAGE II CLEARANCE:

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
8	*The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.*	Presently the available area between the Khora nala and the mine pit limit is being taken up for plantation. The acquisition of area along the Pakwa Nalah is under progress and plantation will be done as per the available area.	The mining lease accorded to NTPC Pakri Barwadih Coal Mining project fall between two seasonal streamlets (Nalas) namely - Pakwa Nala on East side and Khora Nalah on the West Side of the coal block. Both the nallas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. Dumhani Nala, a seasonal tributary of the Khora nala fall in middle of the coal block allotted to NTPC PBCMP. All the nalas are seasonal and get dried in Summer. Surface plan enclosed as ~~Annexure-1.~~ As per the guidelines issued by the Directorate General of Mines Safety (DGMS) **(Rule 149 of CMR 2017)** on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir.	*The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.*

पार्थ मजुमदार / Partha Mazumdar
उप महाप्रबंधक (सी.पी.एम. सेवी) / DGM(PB)
एनटीपीसी लिमिटेड / NTPC Limited
पकरी बरवाडीह कोयला खनन परि. / PBCMP
हजारीबाग / Hazaribag

SUKUMAR SEN * elpuj
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			Based on the DGMS guidelines mining plan was prepared and approved by Ministry of Coal, GoI. As per approved mining plan the mine excavation pit reaches up to 15 meters of any Nala considering the DGMS guidelines for the conservation of coal and safety. It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled. Hence, it is proposed to take the same plantation at any other location suggested by the state forest department in place of alongside of said nallas. Plans showing phage wise development of mine is enclosed as **Annexure-2** As stipulated in the Environment Clearance condition, realignment of the Dumuhani Nalla, which is in the middle of the coal block is within mining operations area, shall be done as per the CWPRS Study recomendation. Copy of EC enclosed as **Annexure-3** Further, necessary NOC has already been accorded by Water Resource Department, Govt of	

पार्थ मजुमदार / Partha Mazumdar
उप महाप्रबंधक (पीपी, सीपी एवं सेवी) / DGM(PP, CP & SD)
एनटीपीसी लिमिटेड / NTPC Limited

125

एनटीपीसी NTPC

N T P C Limited

Pakri Barwadih Coal Mining Project

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			Jharkhand vide their letter ref. no. 2PMC/ND-171/2012-224 19.03.2013. **Copy enclosed as Annexure-4** Accordingly it is proposed to maintain 15 metres thick green belt on the side of Khorra and Pakwa nalas, instead of *Pakwa nallah and Dumhani nallah* as stipulated in the Stage-II FCC. As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner. Year wise plantation taken up till date is enclosed as **Annexure-5**	

ASIS KUMAR SEN ★ Govt. of India
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23

[illegible] Mazumder
[illegible] / GGM(PB, CB & KD)
[illegible] / NTPC Limited
[illegible] / PBCMP
[illegible] / Hazaribag

ANNEXURE-I

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

.....

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

Sir,

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing o Barwadih coal block will render the mining lease liable for cance

viii) NTPC may approach the CMPDIL to obtain the geologica payment of necessary exploration cost and obtain a mining leas per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 25th August, 2006

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

I am directed to refer to your letter No. NTPC:CM:MP:2006:180106 dated 18.01.2006 submitting mining plan of Pakri-Barwadih coal mining block for approval of the Central Government and to state that the mining plan of Pakri-Barwadih coal mining block has been considered and the approval of the Central Government thereon is hereby conveyed under Section 5 (2) (b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block

Yours faithfully,

(V.S. Rana)
Under Secretary to the Govt. of India

Encls. As above.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Notary, Govt. of India

1119 07/12/16

5433 16.3.16

BY SPEED POST

56

21/3/16 Durga

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

ED(PB,CB,ND) GM(CM-Engg.) 10.03 REC'D (W)

Shastri Bhawan, New Delhi,
Dated : the 1st March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir. (Fin.) - For kind information please.

08.03

22123

(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

vi) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

1119 02/3/16

15433 16.3.16

BY SPEED POST (56)

21/3/16 DURGA

ED(PB,CB,ND) GM(CM-Engg.) 10.03

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi,
Dated : the 18th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir.(Fin.) - For kind information please.

08.03

22133

-152-

132

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

   (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

ASHIS KUMAR SEN
NOTARY
Regd. No. [illegible]
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13602/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

proposal.

13. No labour camps shall be set up inside the forest area.

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully.

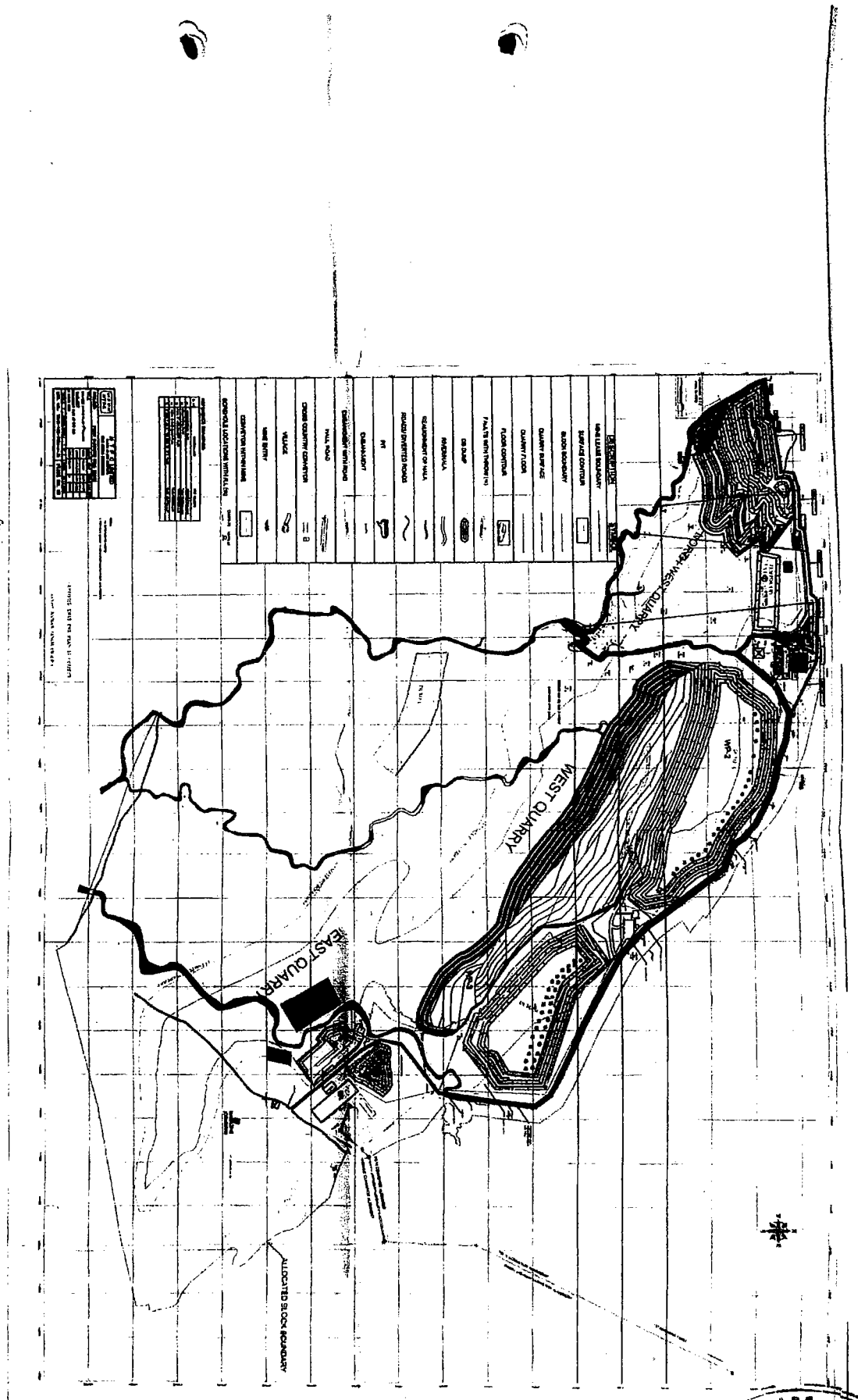
(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

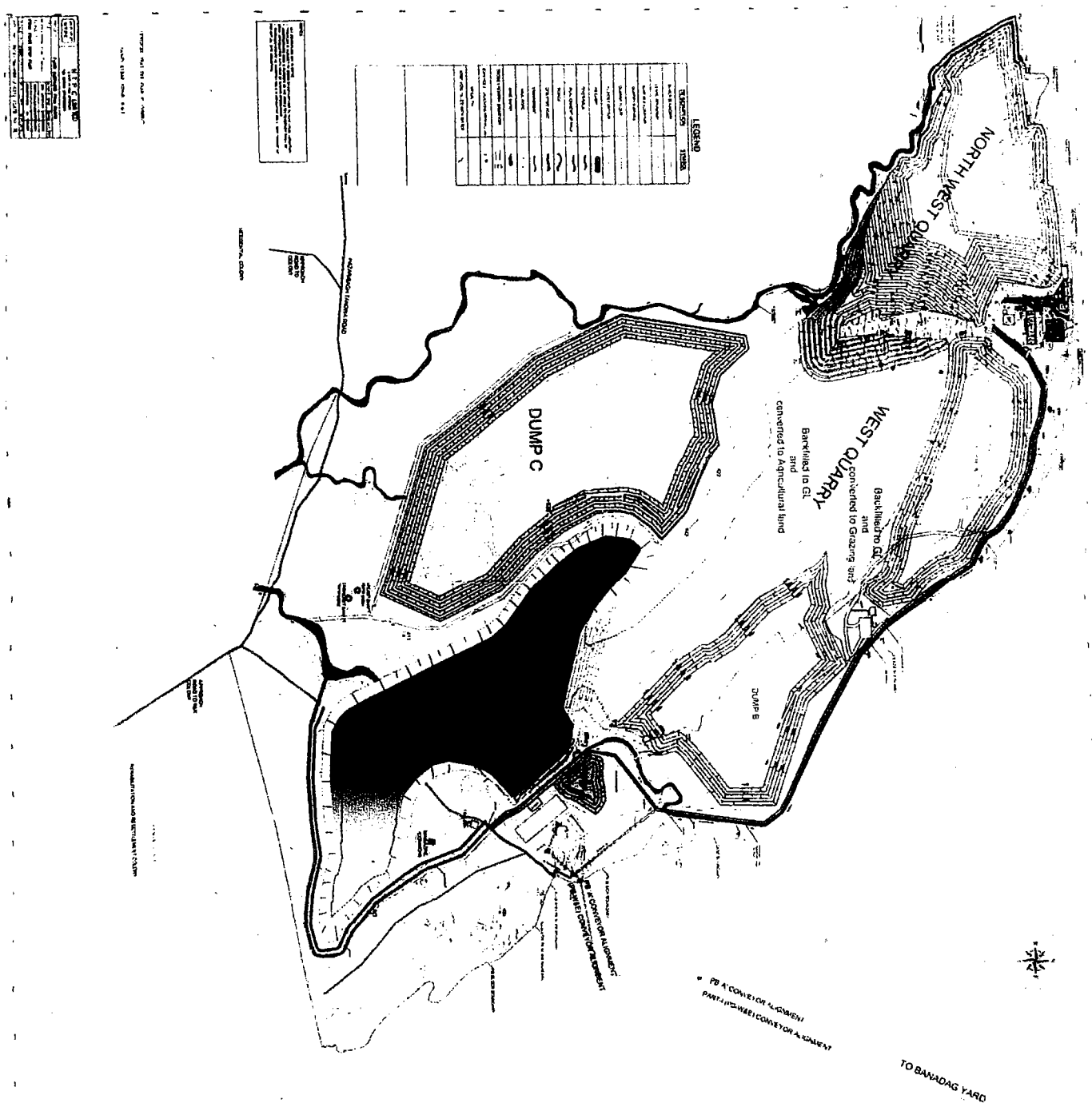
1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

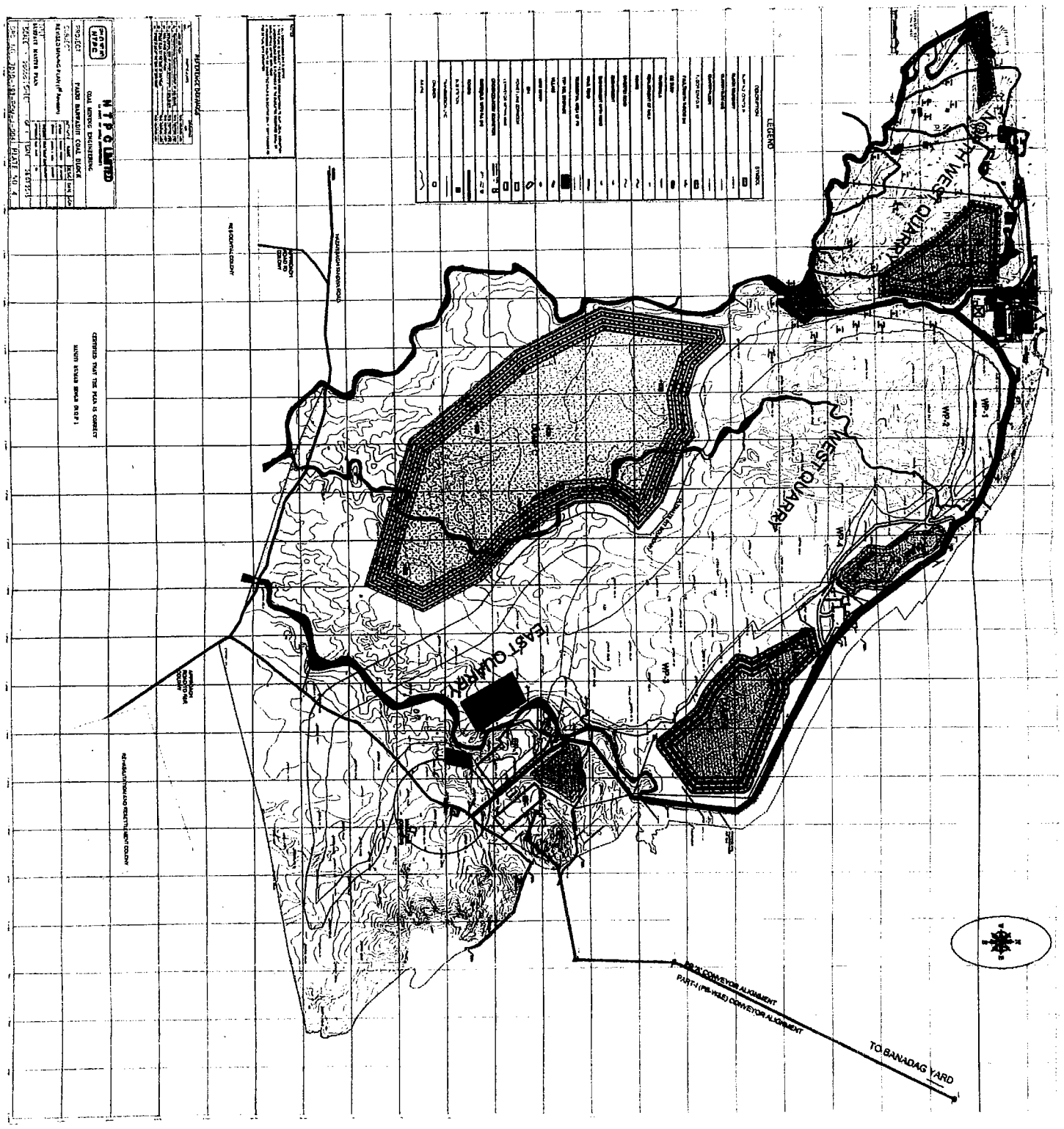


KUMAR SEN
NOTARY
13802/18
DATA
EXPIRY DATE
31. 12. 23
Govt. of India



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3131/15, 2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
13802/18
DATE
12. 23
Govt. of India


NTPC LIMITED
COAL MINING ENGINEERING
PAKRI BARWADIH COAL BLOCK
LEGEND
DESCRIPTION
SYMBOL
EXISTING CONTOURS
PROPOSED CONTOURS
EXISTING ROAD
PROPOSED ROAD
EXISTING RAILWAY LINE
PROPOSED RAILWAY LINE
EXISTING BUILDINGS
PROPOSED BUILDINGS
EXISTING POWER LINE
PROPOSED POWER LINE
EXISTING TELEPHONE LINE
PROPOSED TELEPHONE LINE
EXISTING WATER BODY
PROPOSED WATER BODY
EXISTING NALLAH
PROPOSED NALLAH
EXISTING CULVERT
PROPOSED CULVERT
EXISTING BRIDGE
PROPOSED BRIDGE
EXISTING TRIBAL SHRINE
PROPOSED TRIBAL SHRINE
EXISTING GRAVE YARD
PROPOSED GRAVE YARD
EXISTING TRIBAL HABITATION
PROPOSED TRIBAL HABITATION
EXISTING TRIBAL HABITATION TO BE RELOCATED
PROPOSED TRIBAL HABITATION TO BE RELOCATED
EXISTING TRIBAL HABITATION TO BE RESETTLED
PROPOSED TRIBAL HABITATION TO BE RESETTLED
EXISTING TRIBAL HABITATION TO BE RESETTLED AND REHABILITATED
PROPOSED TRIBAL HABITATION TO BE RESETTLED AND REHABILITATED
EXISTING TRIBAL HABITATION TO BE REHABILITATED
PROPOSED TRIBAL HABITATION TO BE REHABILITATED
EXISTING RESETTLEMENT COLONY
PROPOSED RESETTLEMENT COLONY
EXISTING REHABILITATION COLONY
PROPOSED REHABILITATION COLONY
EXISTING RESETTLEMENT AND REHABILITATION COLONY
PROPOSED RESETTLEMENT AND REHABILITATION COLONY
EXISTING TRIBAL SHRINE TO BE RELOCATED
PROPOSED TRIBAL SHRINE TO BE RELOCATED
EXISTING GRAVE YARD TO BE RELOCATED
PROPOSED GRAVE YARD TO BE RELOCATED
EXISTING TRIBAL SHRINE TO BE RESETTLED
PROPOSED TRIBAL SHRINE TO BE RESETTLED
EXISTING GRAVE YARD TO BE RESETTLED
PROPOSED GRAVE YARD TO BE RESETTLED
EXISTING TRIBAL SHRINE TO BE RESETTLED AND REHABILITATED
PROPOSED TRIBAL SHRINE TO BE RESETTLED AND REHABILITATED
EXISTING GRAVE YARD TO BE RESETTLED AND REHABILITATED
PROPOSED GRAVE YARD TO BE RESETTLED AND REHABILITATED
EXISTING TRIBAL SHRINE TO BE REHABILITATED
PROPOSED TRIBAL SHRINE TO BE REHABILITATED
EXISTING GRAVE YARD TO BE REHABILITATED
PROPOSED GRAVE YARD TO BE REHABILITATED
EXISTING MINE BOUNDARY
PROPOSED MINE BOUNDARY
EXISTING COAL BLOCK BOUNDARY
PROPOSED COAL BLOCK BOUNDARY
EXISTING FOREST BOUNDARY
PROPOSED FOREST BOUNDARY
EXISTING FOREST BOUNDARY TO BE DIVERTED
PROPOSED FOREST BOUNDARY TO BE DIVERTED
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND NET PRESENT VALUE
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND NET PRESENT VALUE
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
EXISTING FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT AND REHABILITATION AND RESETTLEMENT
PROPOSED FOREST BOUNDARY TO BE DIVERTED AND COMPENSATORY AFFORESTATION AND NET PRESENT VALUE AND REHABILITATION AND RESETTLEMENT

MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 27th November, 2017

G.S.R. 1449(E).—Whereas the draft of certain regulations which the Central Government proposes to make, in exercise of the powers conferred by section 57 of the Mines Act, 1952 (35 of 1952) and on the recommendations of the Committee constituted under section 12 of the said Act, were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 773 (E), dated the 20th October, 2011, as required by sub-section (1) of section 59 of the said Act, inviting objections and suggestions from all persons likely to be affected thereby on or before the expiry of a period of three months from the date of publication of the said notification in the Official Gazette;

And whereas the objections and suggestions received on the said draft have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 57 of the said Act and in supersession of the Coal Mines Regulations, 1957, the Central Government hereby makes the following regulations, namely:-

CHAPTER I

PRELIMINARY

1. Short title, commencement, application and extent.-(1) These regulations may be called the Coal Mines Regulations, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall apply to every coal mine.

(4) They shall extend to the whole of India.

2. Definitions.- (1) In these regulations, unless the context otherwise requires, -

(a) "abandoned working" means such working as have been abandoned with no intention of working in future;

(b) "Abandoned Mine Methane (AMM)" means a natural gas recovered from abandoned coal mines or part thereof;

(c) "Act" means the Mines Act, 1952 (35 of 1952);

(d) "approved safety lamp" and "approved electric torch" mean respectively, a safety lamp or an electric torch, manufactured by such firm and of such type as the Chief Inspector may, from time to time, specify by a general or special order;

(e) "assistant manager" means a person possessing a Manager's Certificate appointed in writing by the owner, agent or manager to assist the manager in the management, control, supervision and direction of the mine or part thereof, and who holds the rank immediately below the manager and superior to an overman and a sirdar;

(f) "auxiliary fan" means a forcing fan or an exhausting fan used belowground wholly or mainly for ventilating one or more faces forming part of a ventilating district;

(g) "average output" of any mine, means the average output per month during the preceding financial year of the total output from all workings within the specified mine boundaries;

(h) "banksman" means a person appointed to superintend the lowering and raising of persons, tools and materials and to transmit signals at the top of a shaft or incline;

(i) "booster fan" means a mechanical ventilator used belowground for boosting the whole current of air passing along the intake or return airway of a mine or ventilating district;

(j) "coal" includes anthracite, bituminous coal, lignite, peat and any other form of carbonaceous matter sold or marketed as coal;

(k) "Coal Mine Methane (CMM)" means a natural gas recovered from a coal mine or part thereof;

(3) If any dispute arises as to whether stone dust barriers or other alternative precautionary measures are required to be provided in any part of a gassy seam of the first degree, under sub-regulation (1), the question shall be referred to the Chief Inspector who shall decide the same.

147. Precautions against eruption of gas.– Where any working is extended to within 30 meters of any goaf or disused workings containing or likely to contain an accumulation of inflammable or noxious gases, there shall be maintained at least one bore-hole not less than 1.5 meters deep in advance of the working and the operation of drilling the bore hole shall be carried out under the supervision of a competent person, and no lamp or light other than an approved safety lamp or torch shall be used in any such working.

148. Recovery and exploratory work.– (1) After an explosion of inflammable gas or coal dust has occurred in a mine, only such persons as are authorised by the manager or by the principal official present at the surface, shall be allowed to enter the mine.

(2) Where it is intended or proposed to reopen a mine or part thereof, which has been isolated, sealed off or flooded with water to deal with a fire or spontaneous heating, the owner, agent or manager shall not less than thirty days before the commencement of such work, give notice in writing of such intention or proposal to the Regional Inspector and the Chief Inspector.

(3) Where it is intended to carry out any exploratory work in a mine or part belowground likely to contain irrespirable atmosphere,-

(a) all work shall be done under rescue cover only;

(b) no party of less than three persons shall be allowed to proceed to carry out such work; and

(c) every such party shall carry a suitable apparatus approved by the Chief Inspector for detecting carbon monoxide gas and also an approved flame safety lamp.

149. Danger from surface water.– (1) Where any mine or part thereof is so situated that there is any danger of inrush of surface water into the mine or part, adequate protection against such inrush shall be provided and maintained, and whether such protection is adequate or not may be determined by the Chief Inspector, whose decision shall be final.

(2) Except with the previous permission of the Chief Inspector in writing and subject to such conditions as he may specify therein and subject to the provisions of sub-regulation (1), every entrance into a mine shall be so designed, constructed and maintained that its lowest point (which means the point at which a body of rising water on surface can enter the mine) shall be not less than 1.5 meters above the highest flood level at that point.

(3) Every year, during the rains constant watch shall be kept on the flood levels on the surface of the mine and if at any time the levels cross the highest levels earlier recorded, such levels shall be marked by permanent posts along the edges of water and the new highest levels thus observed shall be recorded with the date as the highest flood level on the plans by an actual survey:

Provided that the highest flood level shall not be plotted on plans by interpolations.

(4) If there are water dams or reservoirs built across rivers and water courses on the upstream side of the mine, arrangements shall be made for communication between appropriate authorities for the purpose of ascertaining the quantity and timing of water released from the dams which is likely to endanger safety of the mine and arrangement for similar communication shall be made when water level rises on the upstream side which is likely to endanger any mine.

(5) In every mine which is likely to be endangered by surface water, the highest flood levels and danger levels at least 1.2 meters or as required by the Regional Inspector, below the highest flood level, shall be permanently marked at appropriate places on the surface and whenever water rises towards the danger level at any place, all persons shall be withdrawn from the mine sufficiently in advance and for this purpose adequate arrangements of quick communication to all parts of the mine by effective systems shall be provided and maintained.

(6) No working shall be made in any mine vertically below-

(a) any part of any river, canal, lake, tank or other surface reservoir; or

(b) any spot lying within a horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir.

143

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper-and-involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (MoEF) :- for kind information pl.
19/5/09 -

25/5

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Page 1 of 6

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. **Specific Conditions**

(I) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(II) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(III) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(IV) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No. 13002/18
KOLKATA
EXPIRY DATE
31.12.23
Govt.

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-10802/18
KOLKATA
EXPIRY DATE
31.12.22
Notary Govt. of India

148

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C, Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

149

No. J-11015/692/2007-IA-II(M) pt. file
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 3
Dated: 7th December, 2017

To,

M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) Amendment in EC - reg.

Sir,

This refers to your letter No.CC:ESE:7010:2017:GEN dated 9th August, 2017 and online proposal No.IA/JH/CMIN/8804/2007 dated 10th August, 2017 for amendment in the environmental clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009. Reference is also invited to the subsequent letters dated 13.09.2017 and 26.09.2017 on the subject matter.

2. The proposal is for amendment in Environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd, located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Projects in its 19th meeting held on 26th September, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was granted environmental clearance vide letter No.J-11015/692/2007-IA.II (M) dated 19th May, 2009, followed by amendment therein vide letter dated 29th June, 2016. Amendment is required in specific conditions No.(iii), (v), (vi), (ix) & (xii) and general conditions No.(ix) & (xiii) stipulated therein, with the details as below:-

S. No.	Conditions as per Environmental Clearance dated 19th May, 2009	Amendments Proposed
Specific Conditions		
(iii)	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500 m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created	The user agency would provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

	up to the monolith a park created around it so that the monolith could be visited.	be visited as for tourism purpose.
(v)	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	"Earmarked Site(s)" *may be replaced with* "at suitable location in site(s)"
(vi)	A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon.	"and OB dumps particularly that of Barkagaon" *may be replaced with* "of Barkagaon and OB dumps"
(ix)	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads.	"Main haul road of 6 km" to be substituted by "approach road of 6 km along northern boundary of mining lease". For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.
(xii)	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	The following Para(s) stipulated as under condition (xix) may be replaced; "Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year." *May be deleted and replaced by* "Project proponent will implement the approved R&R plan as per phased requirement of displacement" AND "The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores)" *May be deleted and replaced by* "The total expenditure of R&R shall not be less than Rs.2976 Cr which includes private land acquisition (Rs.982Cr) and R&R (1492Cr)"
General Conditions		
(ix)	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	Following may also be incorporated; "the monitoring shall be done by NABL/MoEF&CC accredited laboratory"
(xiii)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	"Bhopal" is to be modified as "Ranchi"

SH

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

4 The EAC, after deliberations, recommended for the proposed amendments in the environmental clearance dated 19th May, 2009, in respect of specific conditions (iii), (vi) & (ix) and general conditions (ix) & (xiii) as under:

(a) Specific Conditions (iii), (vi) & (ix) to be replaced with, and now read as under:-

(iii) ..... *The user agency shall provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could be visited as for tourism purpose.*
(vi) ..... between the habitation *of Barkagaon and OB dumps.*
(ix) The *approach road of 6 km along northern boundary of mining lease shall be metalled. For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.*

(b) General Conditions (ix) & (xiii) to be replaced with and now read as under:-

(ix) ..... The *monitoring shall be done by NABL/MoEF&CC accredited laboratory.*
(xiii) The Regional Office of this Ministry located at *Ranchi*.....

5 Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments proposed in the environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand), as stated in para 4 above.

6 All other terms and conditions stipulated in the environmental clearance dated 19th May, 2009, read with subsequent amendment dated 29th June, 2016, shall remain unchanged.

7/12/2017

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Ltd, SCOPE, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, Delhi
8. The District Collector, Hazarigbagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

7/12/2017

(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-152-

No. J-11015/38/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Dated: 14th August, 2018

To,

The Managing Director,
M/s NTPC Limited, NTPC Bhawan, Scope Complex,
7, Institutional Area,
Lodhi Road, **New Delhi** - 3
Email: environment.ntpc@gmail.com; rkbaderia@ntpc.co.in

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) - Amendment in EC-reg.

Sir,

This is with reference to your application No.CC:ESE:7015:2018:GEN dated 7th May, 2018 with the online proposal No. IA/OR/CMIN/8804/2007 dated 8th May, 2018, and subsequent letter dated 15.06.2018, 21.06.2018 and 28.06.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in the environmental clearance dated 19th May, 2009 granted by the Ministry in favour of M/s National Thermal Power Corporation (NTPC) Limited for Pakri Barwadih Coal Mining project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand).

3. The environment clearance dated 19th May, 2009 was earlier amended on 29th June, 2016, permitting transportation of coal by road for a period of two years i.e. up to 28th June, 2018. Accordingly, the specific condition no. 2A (ix) was revised as under:-

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two year to use State Highways/Public Roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measure to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyer so that the same can be utilized for coal transportation by road."

4. The said EC was further amended vide this Ministry's letter dated 7th December, 2017. Now it has been desired to permit coal transportation by road in its reduced stretch of 23.72 km, for a further period of 2 years as an interim arrangement by adopting all mitigation measures to control dust pollution.

5. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 32nd meeting held on 28th June, 2018. The EAC, after deliberations has recommended for amendment in the environmental clearance dated 19th May, 2009, amended on 29th June, 2016 & 7th December, 2017, permitting coal transportation from Pakri Barwadhi Coal Mining Block to Banadag Railway siding for a further period of two years i.e. up to 28th June, 2020 as an interim arrangement, by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc.

ASIS KUMAR SEN
NOTARY
Regd. No.-13502/18
KOLKATA
EXPIRY DATE
31.12.23
Notary, Govt. of India

The EAC has also recommended for stipulating additional condition as under-

'*The public roads used for transportation of coal, should be widened and shouldered at populated areas.*'

6. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the environmental clearance dated 19th May 2009, amended on 29th June, 2016 & 7th December, 2017, for the above said project, as recommended by the EAC and stated in **para 5** above.

7. All other terms and conditions stipulated in the EC dated 19th May, 2009, read with amendment therein vide letters dated 29th June, 2016 & 7th December, 2017, shall remain unchanged.

14/8/2018

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxmi Nagar, New Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

14/8/2018

(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229 **Ranchi, dated -** 19/3/13

From: **Er. Ashok Kumar**
Chief Engineer (Mon)

To,

Sri P. K. Upadhayay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- **Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.**

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

F:\Rev._Office\Officials\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx

29/03 2013 11 59 RECEIVED FROM 06512253190 #2023-001

P-15/34

PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH , JHARKHAND

A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhave university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division In and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise

SUSHIL KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

156

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In the village Arahara, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

एनटीपीसी NTPC
A Maharatna Company

ANNEXURE – A-11

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

157

संदर्भ संख्या: 1040/PBCMP/EMG/2019/F-28/42

Date: 16.08.2019

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग (पश्चमी) वन प्रमंडल,
वन भवन, हज़ारीबाग (झारखण्ड)

विषय: एन.टी.पी.सी.लिमिटेड की पकरी बरवाडीह कॉल खनन परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंग: 01. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC (Pt.) दिनांक 2.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
02. आपका पत्रांक 4441 दिनांक 26.07.2019।

****

महाशय,

उपरोक्त विषयक प्रसंगाधीन पत्र के संबंध में सादर सूचित करना चाहेंगे कि एन.टी.पी.सी. लिमिटेड की पकरी बरवाडीह कोयला खनन परियोजना हेतु 1026.438 हे० वनभूमि का अपयोजन हेतु भारत सरकार के वन एवं पर्यावरण मंत्रालय के पत्रांक F. No. 8-56/2009 दिनांक 11.05.2010 द्वारा स्टेज – I एवं पत्रांक F. No. 8-56/2009 दिनांक 17.09.2010 द्वारा स्टेज – II की अनुमति प्राप्त है। इस संदर्भ में स्टेज – I के शर्त संख्या 7 एवं स्टेज – II के शर्त संख्या 8 में लगाए गए शर्त के संशोधन हेतु हमारे पत्रांक **1040/PBCMP/ EMG /2018/ F-28/ 31748** दिनांक **09.10.2018** द्वारा भारत सरकार के वन एवं पर्यावरण मंत्रालय को आवेदन दिया गया था जिसकी एक प्रति इस पत्र के साथ संलग्न है।

महाशय के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

[प्रशांत कश्यप]
कार्यकारी निदेशक
एन टी पी सी (पीबी & सीबी)
कोयला खनन परियोजनाएं

अनुलग्नक: यथोक्त ।

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग– 825301, फोन + फैक्स – 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

एनटीपीसी
NTPC
एक महारत्न कम्पनी

158

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन् परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

संदर्भ संख्या: 1040/PBCMP/EMG/2020/F-28/3580

Date: 17.03.2020

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग पश्चिमी वन प्रमंडल,
हज़ारीबाग (झारखण्ड)

विषय: एन०टी०पी०सी० लिमिटेड की पकरीबरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।

संदर्भ : 1. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 तत्संबंधी इस कार्यालय का पत्रांक 4441 दिनांक 26.07.2019 एवं आपका पत्रांक 42 दिनांक 16.08.2019 तथा क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 555 दिनांक 03.03.2020.
2. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 02.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
3. आपका पत्रांक 4441 दिनांक 26.07.2019 एवं 1154 दिनांक 12.03.2020.
4. हमारे कार्यालय पत्रांक 1040/PBCMP/EMG/2019/F-28/42 दिनांक 16.08.2019.

***

महाशय,

18.03.20

उपरोक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सादर सूचित करना है कि भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 के द्वारा की गई पृक्षा के तहत आपके कार्यालय के पत्रांक 4441 दिनांक 26.07.2019 द्वारा मंत्रालय को किए गए आवेदन की प्रति की माँग की गई थी। इस संदर्भ में हमारे पत्रांक संख्या 1040/PBCMP/EMG/2019/F-42 दिनांक 16.08.2019 के द्वारा आवेदन की प्रति सभी अनुलग्नकों सहित आपके कार्यालय में समर्पित किया गया था, जिसकी एक प्रति पुनः आपके सादर सूचनार्थ इस पत्र के साथ संलग्न है।

जैसा की आवेदन पत्र में उल्लेखित किया गया है भारत सरकार के खान सुरक्षा महानिदेशालय (Director General of Mine Safety, DGMS) के निदेशानुसार (Rule No.-149 of Coal Mine Rule - CMR 2017) खनन की प्रक्रिया किसी भी River और Canal से 15 मिटर की दूरी तक सुरक्षा पूर्वक किया जा सकता है। साथ ही यह भी बताना चाहेंगे कि Approved Mining Plan के अनुसार दुमुहानी नाला कोयला खनन क्षेत्र के मध्य में आने के कारण इस नाले का Re-alignment करने की भारत सरकार के जल संसाधन विभाग से अनुमति प्राप्त है। जिसकी एक प्रति आवेदन में अनुलग्नक स्वरूप संलग्न है। यहाँ यह बताना उचित होगा कि दुमुहानी नाला, खोरा नाला का ही Seasonal Tributary है, जिसमे सिर्फ बारिश के मौसम में ही पानी का बहाव रहता है।

कोयला खनन् परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311
पंजीकृत कार्यालय : एनटीपीसी भवन, स्कोप कॉम्प्लैक्स, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली – 110 003. टेलीफोन नं./Tel: 011-24387333, फैक्स नं./Fax: 01124361018
Registered Office : NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodi Road, New Delhi - 110003. E-mail : ntpccc@ntpc.co.in, Website : www.ntpc.co.in

ASIS KUMAR SEN
NOTARY
Regd. No.-
KOLKATA

जैसा कि आपके पत्रांक 1154 दिनांक 12.03.2020 के द्वारा उपरोक्त विषयक स्थलीय अध्यतन प्रतिवेदन साक्ष्य के साथ पृक्षा की गई है इस संदर्भ में महाशय को सादर सूचित करना चाहेंगें कि वर्तमान में खोरा एवं पकवा नाला से कोयला खान की दूरी लगभग 50 मीटर तक सीमित किया गया है एवं हरित पट्टी (Green Belt) का विकास किया जा रहा है । वर्ष 2019-20 में खोरा नाला के किनारे लगभग 8500 एवं पकवा नाला के किनारे लगभग 2200 वृक्षों का रोपण किया गया है, जिसके कुछ फोटोग्राफ इस पत्र के साथ संलग्न है। खान की वर्तमान स्थिति एवं नाला को दिखाते हुए MAP आपके सादर सूचनार्थ अनुलग्नक में संलग्न है।

महाशय को पुनः सूचित करना चाहेंगें कि खनन प्रक्रिया को सुचारु रूप से जारी के लिए इस वर्ष दुमुहानी नाला का Re-alignment अति आवश्यक है। अतः महाशय से अनुरोध है कि Forest Clearance के Stage-I Condition No.-7 एवं Stage-II Condition No.-8 के संशोधन हेतु अग्रेतर कारवाई करने का कष्ट करे।

महाशय के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

प्रशांत कश्यप 18/3/2020

[प्रशांत कश्यप]
कार्यकारी निदेशक
पीबी, सीबी एवं बादाम कोयला खनन परियोजना,
एन०टी०पी०सी० लिमिटेड हज़ारीबाग

अनुलग्नक: यथोक्त |

ASIS KUMAR SEN
NOTARY
302/18

Hazaribag West Forest Division, Van Bhawan, Hazaribag
फाक्स ☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.in

160 -

Letter No. 2094 /

Dated. 29/06/2020

Annexure - A-12

To,

Conservator of Forest,
Territorial Circle,
Hazaribagh.

Subject:- Diversion of 1026.438 Ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand-**amendment of condition no.8 of of Stage-II & condition no.7 of Stage –I forest clearance-reg.**

Ref:- Your Letter no. 214 Dated. 26.6.20 and Letter no 29 dated. 25.06.2020 of Dy.GM (Envt.Mgmt.) NTPC Ltd. PB, CB & Badam CMP, Letter No. 24 dated. 19.06.2020

Sir,

The MoEF & CC while according inprinciple approval vide letter no. F.No. 8-56/2009-FC dated 11th. May, 2010 laid out 19 conditions, in regard to the condition no. 7 – " The User agency will take up programme for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the State Forest Department."

The user agency i.e. NTPC limited made a representation to MoEF&CC vide letter no. 31748 dated 15.10.2018 ,for amending the above condition, which reads as Quote –

" Regarding the plantation for atleast 50m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih Coal Block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources department , Government of Jharkhand is also obtained. 161

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15 m green belt along the Pakwa Nalla and Khorrah Nala."- Un-quote-

The MoEF & CC vide letter No. F.No. 8-56/2009-FC (Pt.) dated 29th. January, 2019 in its subject: "Diversion of 1026.438 Ha. of forest land for coal mining from Pakribarwadih project in favour of M/S NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand- amendment of condition no. 8 of Stage-II and condition no. 7 of stage-I forest clearance" asked for clarification from the State Government. That, in view of the above subject, MoEF & CC requested the State Government to furnish comment on the representation dated 09.10.2018 made by the user agency. In addition to this , the documents as available with the State Government for instant proposal are also to be provided to the ministry.

Accordingly, the site was inspected and the mining area was found to be traversed by three important rivulets i.e.(i) Khorra Nallah along the Western boundary of the mine,(ii) Pakwa Nallah along the Eastern boundary of mine and

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

(iii) Dumuhani Nallah passing right in the middle of the mining area. All these three rivers originate on the upper catchments areas (hilly areas) on the North of the mining area. 162

As per the condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa Nallah (East periphery of the mine) and Dumuhani nallah (situated in the middle of the mining area) but no mention has been made of Khorra nallah which is on the Western boundary of the mine. On inspection it was found that a 50 m green belt could be developed along Khorra nallah which is a important rivulet providing water security to people living downstream. Like wise in the Eastern extremity of mining area a 50 m green belt can be developed along the riverside. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. But as per the condition a green belt has to be developed along the sides of Dumuhani nallah. And when the issue was raised the the user agency they have expressed the difficulty and inability to do plantation as the river is passing through the middle of the mining area that it was creating hindrance for mining and allied activities and hence it was diverted and reconnected to the same nallah. And that in future the entire Dumuhani Nallah would be diverted along the Northen boundary of the mine and would be connected to Pakwa Nallah on Eastern boundaries as stipulated in the Environment Clearance and CWPRS study recommendations.



keeping in view the long term impacts of mining on water quality and security to the down stream users and the land use plan of the mines, it is important that a 50 m green belt be developed along the sides of Khorra Nallah and Pakwa nallah and atleast 25 m green belt along the Dumuhani Nallah after diversion ,and this amendment would be feasible.

Enclosure:- *Map showing surface plan of Khora Nallah, Palewa Nalla and Dumhani nallah (original, realigned & final diversion) IN 7 COPIES.*

Yours faithfully,

Divisional Forest Officer,
Hazaribagh West Division.



(भारत सरकार का उद्यम)

Annexure - 'A-13'

NTPC Limited

(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref: No.1040/PBCMP/EMG/2021/F-28/57

Date. 30.07.2021

164

To,

Sh. Sunil Kumar,
Special Executive officer,
Department of Forest, Environment & Climate Change
Govt. of Jharkhand.

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP– Amendment of condition no. 8 of stg-II and Condition no. 7 of Stg-I forest clearance: Reg.

Ref. 1: Our Ltr No 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018.
Ref. 2:आपके कार्यालय ज्ञापांक: वन-भूमि 75/2009/460 दिनांक 10.02.2021

***

This has reference of your office letter under reference 2 above addressed to PCCF-cum-ED, Wasteland Development Board. With regard to point no. 2 of the letter, it is bring to notice of your kind office that the lease have been granted on all GHJJ and GM lands (including Nalas flowing across the coal mining block) by the Govt. of Jharkhand (GoJh) vide its gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013, 21.012.2017, etc. The GoJh in notification dated 21.12.2017 have specifically mentioned about the Nala Diversion as per CWPRS Report. Hence, the present case does not attract any charges/actions as framed vide point no. 1 of the letter as no violation is committed under any of the statutory sanctions granted to NTPC – PBCMP. Copy of Lease of GMJJ and Gazette notifications for GM Lands are enclosed as **Annexure-1 series.**

We humbly submit that all due processes have been executed and stipulated conditions in permissions have been religiously observed. We find it proper to bring the following points to your good-self's kind attention:

1. that the Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project (PBCMP) to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. **13016/29/2003-CA dated 11.10.2004**. The mining plan was approved by Ministry of Coal vide its letter ref. no. **13016/29/2003-CA (Part) dated 25.08.2006** and revised mining plan was approved dated 07.03.2016. As per approved mine plan (Chapter 5.2.11) Dumuhani Nala is to be diverted/realigned as per the study report of CWPRS, Pune. Copy of mining plan approval letter enclosed as **Annexure-2**.

अपर मुख्य सचिव
पर्यावरण एवं जलवायु परिवर्तन विभाग
झारखण्ड, राँची।
02 AUG 2021

कोयला खनन परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311
पंजीकृत कार्यालय : एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली – 110003. टेलीफोन नं./Tel: 011-24387333, फैक्स नं./Fax: 0112436
Registered Office : NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodi Road, New Delhi - 110003. E-mail : ntpccc@ntpc.co.in, Website : www.ntpc.

SIS KUMAR SEN
NOTARY
02/18

02. that the Environment Clearance (EC) (Copy enclosed as **Annexure-3**) was granted by the MoEF & CC vide its letter ref. no. **J-11015/692/2007-IA.II (M) dated 19.05.2009**. As per Environment Clearance Specific condition no. (iv);

> *"Mining shall be carried out as per statute from the streams/nallahs flowing within the lease..... The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."*

03. that in compliance of above said EC condition, CWPRS was engaged for design and study for realignment of the drains / nalas flowing across the ML (Study Report enclosed as **Annexure-4).**

04. that based on the study report permission was granted for realignment of the Dumuhani Nala by Water Resource Department, Govt of Jharkhand, Ranchi vide its office order ref. Letter No.: 2/PMC/ND-171/2012-224 dated 19.03.2013. (Permission copy enclosed as **Annexure-5)**

05. that the Forest clearance (Stage–I and Stage-II) (for 1026.438Ha forest land diversion) under Forest (C) Act was accorded vide Lr No. F.No. 8-56/2009 dtd. 11.05.2010 and Stage-II dtd 17.09.2010. (Copy enclosed as **Annexure-6**)

06. that condition No. 8 of stage-II and condition no. 7 of stage-I Forest clearance stipulates;

> *"The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department."*

07. that plantation along Dumuhani Nala is techno-economically impossible, accordingly an application was made to MoEF & CC FC Division vide our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018 for amendment of said FC condition. (Copy enclosed as **Annexure-7**)

08. that based on our representation a letter was issued by Asst. Inspector General of Forest (FC), MoEF & CC, Delhi dated 29.01.2019 to State for providing the comments on NTPC representationmade vide ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018. (Copy of AIG (Forest) is enclosed as **Annexure-8**).

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

09. that copy of the application for FC amendment was also provided to PCCF (HoFF), Jharkhand and PCCF-cum-ED Office. Copy of same was also submitted to Divisional Forest Office, Hazaribagh West Division vide our letter nos.1040/PBCMP/EMG/2019/F-28/42 dated 16.08.2019 and again by letter no. 1040/PBCMP/EMG/2020/F-28/35080 dated 17.03.2020. Copies of all the letters are enclosed as **Annexure-9 series.**

We also deem fit to highlight some technical reasons for making request for FC amendment with respect to development of green belt along Dumuhani Nala:

01. Overall area of PBCMP is 4695 sq km and 1026.438ha of forest land have already been diverted. Leases have already been granted on all GH-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated mentioned above.

02. Three numbers of seasonal rivulets namely Pakwa Nala, Dumuhani Nala and Khora Nala traverse through PBCMP allocated leasehold area. Pakwa Nala in the East, Khora in the West and Dumuhani nala in the middle of the quarry area. Copy of Map enclosed as **Annexure-10**.

03. Techno-economically mining is a distant dream without realignment/diversion of these nalas. The course of the nala under reference namely Dumuhani Nala, is a seasonal tributary traversing through the block centrally, culminates in Khora nala at southern extremes of the block boundary.

04. In order to carry out opencast mining, realignment / diversion of this nala is an imperative since the initial stage of mine planning and accordingly the Mining Plan was approved by Ministry of Coal, GOI with provisions for Nala diversion (Chapter 5.2.11 of approved mine plan).

05. CMR-149 (enclosed as **Annexure-11**) of Coal Mines Regulations – 2017, permits for mining up to horizontal distance of 15 meters from bank of a river or canal.

06. Mining operation in PBCMP commenced in month of May 2016 and mine started progressing towards Dumuhani nallah, we wrote to the authorities about impending stoppage of mining in absence of diversion and hence requested for early inspection and submission of the report for in time amendment of said FC Condition. Copy of Notice of Opening mine written to DGMS Dhanbad is enclosed as **Annexure-12**.

07. In response to our multiple communications to various authorities inspection was carried out in the month of May 2020. *(Amendment Application made on*

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

~~-167-~~

167

09.10.2018). During this time period the course correction for short distance of approx. 200m was carried out and the diverted course was again reconnected to natural course of the nala in order to facilitate continuation of mining operations.

Therefore, in view of above facts and circumstances, violation of the forest clearance Condition No.8 of Stage-II and condition no. 7 of stage-I forest clearance does not arise in the instant case. And we humbly request that your good-self may kindly be pleased to process and forward our FC amendment application to the Central Government (MoEF&CC) for its consideration for FC amendment.

It is reiterated that we have planted more than 25000 trees saplings along Khora Nala and 5500 along Pakwa Nala which are flowing in eastern and western part of the allocated coal block. We further commit to develop green belt along the realigned / diverted Dumuhani Nala also.

Thanking you.

Yours faithfully,

[M.V.R. REDDY]
EXECUTIVE DIRECTOR
PB, CB & BADAM CMP

एम. वी. आर. रेड्डी / M. V. R. Reddy
कार्यकारी निदेशक (पीबी, सीबी एवं बादम) / ED (PB, CB & Badam)
एनटीपीसी लिमिटेड / NTPC Limited
पश्चिमी बरवाडीह कोयला खनन परियोजना / PBCMP
हजारीबाग / Hazaribag

Encls: As above.

Copy to: 01. Addl. Chief Secretary (Forest), GoJh, Ranchi.
02. PCCF-cum-ED (WLDB), Ranchi.
03. DFO Hazaribag West.

[redacted]

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.22
Notary, Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL
रु. 25000 पच्चीस हजार रुपये
Rs. 25000 TWENTY FIVE THOUSAND RUPEES
INDIA
झारखण्ड JHARKHAND

LEASE DEED

This indenture is made on the 5 day of December 2013 between The Governor of Jharkhand through Deputy Commissioner, Hazaribag hereinafter called the "LESSOR" which expression shall where be context so admits or implies includes his successors-in-office and assign of the ONE PART:

AND

M/s NTPC Ltd., Pakri Barwadih Coal Mining Project a Government of India enterprise incorporated under the



झारखण्ड JHARKHAND 068826

Indian Companies Act. 1956 having its Corporate Office at NTPC Bhawan , CORE-7, SCOPE Complex, 7, institutional area, Lodhi Road, New Delhi-110003 and local office at Ujjwal Complex, Pugmil Road, District:-Hazaribag- 825301, State of Jharkhand, having represented through its authorized signatory GM(PB,CB&KD), Mr. Ravinder Singh Rathee hereinafter called the "LESSEE" which expression shall where be context so admits or implies includes his

रजाक सीकीदार
अपर समाहर्ता
हजारीबाग

रविन्द्र सिंह राठी
RAVINDER SINGH RATHEE
General Manager
For NTPC Limited
कोयला खनन परियोजनाएं
Coal Mining Projects

170

successors (s), legal representatives and assigns of the OTHER PART:

whereas the Lessee has applied to the lessor for a grant of land to be used for coal mining and associated purpose and whereas the lessor has agreed to make over to the Lessee the land as described in the schedule (Part-I) hereto and delineated on the map annexed hereto for thirty years which sanction has been accorded vide Government order no.5/स. भू.(एन.टी.पी.सी.)हजा.-155/2012-2322/रा.राँची दिनांक-19.07.2013 of Revenue and Land Reforms Department, Govt. of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

171

₹ 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

Jharkhand, Ranchi, for the purpose aforesaid upon the terms and conditions hereinafter contained.

SCHEDULE OF LAND (Part-I)

Anchal : Barkagaon					District- Hazaribag (Jharkhand)		
Sl. No	Mouza	Thana No	Khata No.	Plot No	Area in Acre	Nature of Land	Plots Notified Under
1	Chirugih	48	8	79	3.72	Jungle-Jhari	CBA Act
	Sub Total				3.72		
2	Chepakalan	52	124	411	0.74	Jungle-Jhari	CBA Act
	Sub Total				0.74		
3	Nagari	49	90	664	4.58	Jungle-Jhari	CBA Act
				666	0.07	Jungle-Jhari	
				1125	1.26	Jungle-Jhari	
	Sub Total				5.91		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

172

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹ 25000 पच्चीस हजार रुपये

₹ 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

4	Sonbarsa	59	145	1106	15.22	Jungle-Jhari	CBA Act
	Sub Total				**15.22**		
5	Pakri Barwadih	56	02	1440	2.22	Jungle-Jhari	CBA Act
				1447	3.30	Jungle-Jhari	
				2464	7.84	Jungle-Jhari	
	Sub Total				**13.36**		
6	Langatu	58	216	64	0.61	Jungle-Jhari	CBA Act
				67	0.58	Jungle-Jhari	
				81	0.13	Jungle-Jhari	
				646	4.33	Jungle-Jhari	
				955	2.68	Jungle-Jhari	
				1912	0.17	Jungle-Jhari	
				1915	0.17	Jungle-Jhari	
				2173	9.10	Jungle-Jhari	
				3825	14.60	Jungle-Jhari	
				3839	0.28	Jungle-Jhari	
	Sub Total				**32.65**		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹ 2500 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

173

7	Arahara	55	123	68	0.30	Jungle-Jhari	CBA Act
				243	0 12	Jungle-Jhari	
				252	0 45	Jungle-Jhari	
				268	3.83	Jungle-Jhari	
				2179	0.30	Jungle-Jhari	
Sub Total					**5.00**		
8	Chepakalan	52	124	411	0.66	Jungle-Jhari	CBA Act
Sub Total					**0.66**		
9	Keb	62	69	459	5.82	Jungle-Jhari	CBA Act
Sub Total					**5.82**		
10	Sinduari	60	62	65	0.67	Jungle-Jhari	CBA Act
				82	3.23 1/2	Jungle-Jhari	
Sub Total					**3.90 1/2**		
11	Pakri Barwadih	56	2	347	6 88	Jungle-Jhari	CBA Act
				349	1 10	Jungle-Jhari	
				379	1.17	Jungle-Jhari	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL
झारखण्ड

₹. 25000
पच्चीस हजार रुपये

Rs. 25000
TWENTY FIVE THOUSAND RUPEES

INDIA
झारखण्ड JHARKHAND
068831

11	Pakri Barwadih	56	2	380	0.50	Jungle-Jhari	CBA Act
				384	0.47	Jungle-Jhari	
				913	26.00	Jungle-Jhari	
				1744	3.36	Jungle-Jhari	
				1900	37.00	Jungle-Jhari	
				1951	33.25	Jungle-Jhari	
Sub Total					**109.73**		
12	Urub	41	49	238	0.17	Jungle-Jhari	CBA Act
				284	0.13	Jungle-Jhari	
				517	6.95	Jungle-Jhari	
Sub Total					**7.25**		
13	Urub	41	49	517	0.05	Jungle-Jhari	CBA Act
				540	9.90	Jungle-Jhari	
Sub Total					**9.95**		
14	Keri	62	69	459	21.18	Jungle-Jhari	CBA Act
Sub Total					**21.18**		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

175

₹ 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखंड JHARKHAND

				733	5.30	Jungle-Jhari	
15	Nagari	49	90	737	2.56	Jungle-Jhari	CBA Act
				676	2.40	Jungle-Jhari	
	Sub Total				**10.26**		
				955	0.08	Jungle-Jhari	
16	Nagari	49	90	985	1.32	Jungle-Jhari	CBA Act
				1091	1.67	Jungle-Jhari	
				1125	0.90	Jungle-Jhari	
	Sub Total				**3.97**		
17	Nagari	49	90	676	13.10	Jungle-Jhari	CBA Act
	Sub Total				**13.10**		
				646	5.34	Jungle-Jhari	
18	Langatu	58	216	2173	5.09	Jungle-Jhari	CBA Act
				3825	10.05	Jungle-Jhari	
	Sub Total				**20.48**		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL
झारखण्ड

₹. 25000
पच्चीस हजार रुपये

Rs. 25000
TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

068835

19	Sinduari	60	62	02	1.64	Jungle-Jhari	CBA Act
				65	1.38	Jungle-Jhari	
				82	3.39 1/2	Jungle-Jhari	
Sub Total					**6.41 1/2**		
20	Nagari	49	90	733	12.24	Jungle-Jhari	CBA Act
				737	16.94	Jungle-Jhari	
Sub Total					**29.18**		
21	Sonbarsa	59	145	1106	15.34	Jungle-Jhari	CBA Act
Sub Total					**15.34**		
22	Langatu	58	216	2173	3.31	Jungle-Jhari	CBA Act
Sub Total					**3.31**		
23	Arahara	55	123	2030	0.85	Jungle-Jhari	CBA Act
				2166	0.70	Jungle-Jhari	
Sub Total					**1.55**		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

177

भारतीय गैर न्यायिक INDIA NON JUDICIAL
झारखण्ड
₹ 2500 पच्चीस हजार रुपये
₹ 25000 TWENTY FIVE THOUSAND RUPEES
INDIA
झारखण्ड JHARKHAND

24	Langatu	58	216	64	0.41	Jungle-Jhari	CBA Act
				67	1.79	Jungle-Jhari	
				81	3.59	Jungle-Jhari	
				538	52.50	Jungle-Jhari	
				646	39.33	Jungle-Jhari	
				1018	19.66	Jungle-Jhari	
				955	20.68	Jungle-Jhari	
				1922	1.19	Jungle-Jhari	
				3825	20.44	Jungle-Jhari	
	Sub Total				159.59		
25	Chirudih	48	8	82	0.11	Jungle-Jhari	CBA ACt
	Sub Total				0.11		
26	Langatu	58	216	955	0.02	Jungle-Jhari	CBA Act
				1018	0 11	Jungle-Jhari	

SIS KUMAR SEN
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

178

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/2011 585 /रा0, राँची, दिनांक–21-02-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः मंत्रिपरिषद की बैठक दिनांक–20.12.2012 की मद संख्या–29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लाटों का कुल रकबा–20.12 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/– (अड़तालीस लाख एकानबे हजार दो सौ पचास) रूपये तथा (5 प्रतिशत 2,44,563/–(दो लाख चौवालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः **स्वीकृत।**

1. इस शर्त्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

Photocopies of this document are not valid unless attested by the Notary Public

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

179

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्त्तो के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्त्ते निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमो इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि मे शर्त्तो का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची--1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तो का उल्लधन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Notary, Govt. of India

हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा–पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंघन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।

15. अन्य सभी शर्तें इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

19.02.13

(आर. आर. मिश्र)
सरकार के उप सचिव

19/02/13

कृ0पृ0उ0

d:\office\doc.rajyadesh\com (lalit) HZB.

BIS KUMAR SEN
NOTARY
Regd. No. 13002/18
DATE
GOVT. OF India

निबंधित

ज्ञापांक-- दिनांक--

प्रतिलिपि-- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0--01/2010--11, 03/10--11, 04/10--11, 06/10--11, 08/10--11, 18/10--11, इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक--यथोक्त।

सरकार के उप सचिव

ज्ञापांक-- 585/ट० दिनांक-- 21-02-13

प्रतिलिपि-- आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक--2261, दिनांक--19.05.11, पत्रांक--2260, 2259, 2257, 2258 एवं 2256 दिनांक--19.05.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ज्ञापांक-- 585/ट० दिनांक-- 21-02-13

प्रतिलिपि :--जेनेरल मैनेजर, एन.टी.पी.सी. लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

सरकार के उप सचिव

ज्ञापांक-- 585/ट० दिनांक-- 21-02-13

प्रतिलिपि-- राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा--4 (समन्वय) एवं प्रशाखा--5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

अनुसूची अनुलग्नक–I

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 588/Kr
21-02-13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :–

क्र.	अंचल	ग्राम	थाना नं.	खाता नं.	प्लॉट नं.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला Durgahuri Nala
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सोनबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली – Batewa
					1067	2.50	नदी //
					1088	0.12	परती नाली
					1140	5.17	नदी Jatewa
					1208	0.10	नाला – Tributary Nala Pakuwa
			सकल योग कुल रकबा–			20.12 एकड़	

19.02.13

सरकार के उप सचिव।

19/02/13

Sunlekh for Cabinet(Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

183

अनुसूची अनुलग्नक–II

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 585/to
21-02-13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :–

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रू. में)	भूमि की सलामी मूल्य (रू. में)	सलामी का 5% मूल्य रू. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरचू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सोनबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
		कुल योग –	**20.12 एकड़**	–	**48,91,250.00**	**2,44,563.00**

कुल सलामी (रू. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रू. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रूपये मात्र।

19.02.13

सरकार के उप सचिव।
19/02/13

Santekh for Cabinet(Mano)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

5/स.भू (एन.टी.पी.सी.) हजा.– 17/2011 – 585 /स. 21-02-13

184

अनुसूची–III

लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	244563.00
2	1.16	262905.23
3	1.24	282623.12
4	1.34	303819.85
5	1.44	326606.34
6	1.54	351101.81
7	1.66	377434.45
8	1.78	405742.03
9	1.92	436172.69
10	2.06	468885.64
11	2.22	504052.06
12	2.38	541855.97
13	2.56	582495.16
14	2.75	626182.30
15	2.96	673145.97
16	3.18	723631.92
17	3.42	777904.32
18	3.68	836247.14
19	3.95	898965.68
20	4.25	966388.10
21	4.57	1038867.21
22	4.91	1116782.25
23	5.28	1200540.92
24	5.67	1290581.49
25	6.1	1387375.10
26	6.56	1491428.23
27	7.05	1603285.35
28	7.58	1723531.75
29	8.14	1852796.63
30	8.75	1991756.38

21.02.13

सरकार के उप सचिव

21/02/13

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–224/2012–1678/रा0, राँची, दिनांक–20-05-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः–परामर्शी परिषद की बैठक दिनांक–27.2.2013 में मद संख्या–08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं. के विभिन्न खाता/प्लाटों का कुल रकबा–50.97 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गै.म. खास किस्म परती कदीम, खलिहान, मोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ्हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/– (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू0 5,03,861/– (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/–(पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्त्तो के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्त्ते निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एव लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तो का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

5/12/13

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वत: लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरूद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरूद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।

(ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि प्रश्नगत भूमि वन भूमि नहीं है।

(iii) विभागीय सकल्प संख्या–241/रा. दिनांक–22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।

(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र–344/आर. दिनांक–14/15.01.1969 एवं 1857/रा. दिनांक–18.5.82 तथा पत्र संख्या–92/स.को. दिनांक–18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानो के अनुसार समुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्त्ते इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

20.04.13

(आर. आर. मिश्र)
सरकार के उप सचिव

ज्ञापांक– 1638/R दिनांक– 20-05-13

निबंधित

प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0–44/09–10, 42/09–10, 41/09–10, 40/09–10, 39/09–10, 38/09–10, 37/09–10, 36/09–10, 35/09–10, 33/09–10, 04/09–10 एवं 34/09–10 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक– यथोक्त।

5/12/13

20.04.13

सरकार के उप सचिव

ज्ञापांक– 1638/R दिनांक– 20-05-13

प्रतिलिपि–आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–3810/रा. दिनांक–10.8.11, पत्रांक–3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823 सभी दिनांक–10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

20.04.13

सरकार के उप सचिव

ज्ञापांक– 1638/R दिनांक– 20-05-13

प्रतिलिपि:–जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

20.04.13

सरकार के उप सचिव

ज्ञापांक– 1638/R दिनांक– 20-05-13

प्रतिलिपि–राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

20.04.13

सरकार के उप सचिव

E/all file/comp/sanlekh for cabinet/Rajyadesh-13 (Manoj)

5/स0भू0 (एन.टी.पी.सी.) हजा0 224/2012

भूमि की विवरणी

अनुलग्नक–I

पकरी बरवाडीह कोल खनन परियोजना हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की विवरणी :–

क्र.	अंचल/थाना नं0	ग्राम	खाता नं0	प्लॉट नं0	रकबा (एकड़ में)	किस्म जमीन गै. म. खास
1	बड़कागाँव/123	अरहरा	123	104	0.10	परती कदीम
				112	0.05	परती कदीम
				120	0.04	परती कदीम
				123	1.32	परती कदीम
				129	1.06	परती कदीम
				170	0.02	परती कदीम
				191	0.10	परती कदीम
				196	0.04	परती कदीम
				250	0.04	परती कदीम
				कुल रकबा	2.77 एकड़	
2	बड़कागाँव/52	चेपाकला	124	1392	0.15	
				1393	0.21	
				कुल रकबा	0.36 एकड़	
3	बड़कागाँव/49	नगड़ी	90	605	0.22	परती कदीम
				620	0.22	परती कदीम
				622	0.45	परती कदीम
				641	0.36	खलिहान
				643	0.08	परती कदीम
				644	0.04	मोटा आर
				648	0.05	परती कदीम
				657	0.06	परती कदीम
				670	0.71	परती कदीम
				678	0.26	परती कदीम
				681	0.05	परती कदीम
				684	0.04	परती कदीम
				687	0.05	परती कदीम
				688	0.01	परती कदीम
				689	0.08	परती कदीम
				699	0.02	परती कदीम
				701	0.02	मोटा आर
				702	0.08	मोटा आर
				743	0.02	परती कदीम

				744	0.02	परती कदीम
				745	0.03	परती कदीम
				748	0.01	परती कदीम
				749	0.06	परती कदीम
				754	0.01	परती कदीम
				755	0.03	परती कदीम
				756	0.01	परती कदीम
				757	0.01	परती कदीम
				760	0.02	परती कदीम
				761	0.01	परती कदीम
				762	0.02	परती कदीम
				764	0.01	परती कदीम
				924	0.02	परती कदीम
				926	0.05	परती कदीम
				932	0.36	परती कदीम
				938	0.13	परती कदीम
				948	0.24	परती कदीम
				950	0.02	परती टिल्हा
				957	0.36	परती कदीम
				962	0.04	परती कदीम
				989	0.02	परती कदीम
				1072	0.13	परती कदीम
				1083	0.03	परती कदीम
				1089	0.21	परती पत्थर
				1099	0.20	परती पत्थर
				1121	0.22	परती कदीम
				1131	0.31	परती कदीम
				1141	0.06	परती कदीम
				1142	0.87	परती कदीम
				कुल रकबा	6.33 एकड़	
4.	बड़कागाँव / 52	चेपाकला	124	26	0.15	परती कदीम
				37	0.02	परती कदीम
				38	0.98	परती कदीम
				46	0.03	परती कदीम
				86	0.01	परती पाईन
				156	0.04	परती कदीम
				292	0.01	परती कदीम
				299	0.20	परती पाईन
				322	0.18	परती कदीम

				446	0.04	परती कदीम
				509	0.03	परती कदीम
				624	0.11	परती पींड
				696	0.02	परती कदीम
				703	0.04	परती कदीम
				718	0.32	परती कदीम
				733	0.02	परती कदीम
				803	0.05	परती कदीम
				822	0.02	परती कदीम
				1287	0.01	परती कदीम
				1336	0.06	परती पाईन
				1395	0.01	परती कदीम
				1440	0.03	परती पाईन
				1486	0.02	परती कदीम
				1543	0.04	परती पाईन
				1598	0.02	परती कदीम
				1680	0.04	परती पाईन
				1690	0.10	परती कदीम
				1765	0.06	परती कदीम
				1787	1.20	परती कदीम
				1796	0.01	परती कदीम
				1823	0.07	परती कदीम
				1931	0.01	परती कदीम
				1933	0.01	परती कदीम
				1991	0.09	परती गढ़हा
				2081	0.02	परती कदीम
				287 / 2425	0.92	परती कदीम
			148	1775	0.08	परती गढ़हा
		कुल रकबा			5.07 एकड़	
5	बड़कागाँव / 127	ढेंगा	206	301	0.02	परती कदीम
				309	0.05	परती कदीम
				312	0.03	परती कदीम
				349	0.06	परती कदीम
				460	0.23	परती कदीम
				563	0.08	परती कदीम
				565	0.04	परती कदीम
				567	0.01	परती कदीम
				571	0.07	परती कदीम
				638	0.01	परती कदीम

				640	0.01	परती कदीम
				646	0.03	परती कदीम
				676	0.08	परती कदीम
				679	0.05	परती कदीम
				727	0.04	परती कदीम
				746	0.01	परती कदीम
				749	0.03	परती कदीम
			14	699	0.08	परती कदीम
				710	0.11	परती कदीम
				कुल रकबा	1.04 एकड़	
6	बड़कागाँव / 51	डाडीकला	123	115	0.07	परती नाली
				529	0.35	परती नाली
				532	0.12	परती नाली
				575	0.28	परती नाली
				822	0.01	परती नाली
				913	0.08	परती नाली
				921	0.14	परती नाली
				1262	4.25	नदी
				1936	0.14	परती नाली
				कुल रकबा	5.44 एकड़	
7	बड़कागाँव / 127	ढेंगा	206	140	0.14	नाला
				461	0.28	नाला
				669	1.28	नाला
				718	0.17	नाला
				724	0.32	नाला
			14	697	0.29	नाला
				कुल रकबा	2.48 एकड़	
8	बड़कागाँव / 59	सोनबरसा	145	1	0.60	नदी
				17	3.91	नदी
				1014	1.11	परती नाला
				1016	0.07	परती नाला
				1110	1.74	नदी
			कुल रकबा		7.43 एकड़	
9	बड़कागाँव / 41	उरूब	49	1	3.40	नदी
				11	2.75	नदी
				98	1.51	नदी
				231	1.15	नदी
				346	3.05	नदी
				कुल रकबा	11.86 एकड़	

10	बड़कागाँव/61	चुरचू	52	1	0.62	नदी
				3	0.30	परती नाला
				121	0.22	परती नाला
				151	0.60	परती नाला
				305	0.18	परती नाला
				13/626	1.55	नदी
				411/627	0.19	नदी
				कुल रकबा	3.66 एकड़	
11	बड़कागाँव/49	नगड़ी	90	619	0.28	नाला टांड 2
				674	0.20	परती नाला
				685	0.36	परती नाला
				1126	1.14	परती नाला
				1144	1.17	नदी
				1145	0.62	नदी
				522/1156	0.31	परती नाली
				कुल रकबा	4.08 एकड़	
12	बड़कागाँव/54	जुगरा	115	226	0.13	नाला
				240	0.14	नाला
				367	0.06	परती नाला
				368	0.10	परती नाला
				892	0.02	परती नाला
			कुल रकबा		0.45 एकड़	
				कुल सकल योग	50.97 एकड़	

उप सचिव

D/Sanlekh for Cabinet Haz. (L)

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.)–224/12
अनुलग्नक–II

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की मूल्य गणना विवरणी :–

क्र0	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बजार बाजार मूल्य प्रति एकड़ (रू0 में)	भूमि की सलामी मूल्य (रू0 में)	वार्षिक व्यवसायिक लगान/सलामी का 5%
1	बड़कागाँव	अराहरा	2.77	2,35,000.00	6,50,950.00	32,548.00
2	बड़कागाँव	चेपाकला	0.36	3,00,000.00	1,08,000.00	5,400.00
3	बड़कागाँव	नगड़ी	6.33	1,40,000.00	8,86,200.00	44,310.00
4	बड़कागाँव	चेपाकला	5.07	3,00,000.00	15,21,000.00	76,050.00
5	बड़कागाँव	ढेंगा	1.04	3,50,000.00	3,64,000.00	18,200.00
6	बड़कागाँव	डाडीकला	5.44	2,45,000.00	13,32,800.00	66,640.00
7	बड़कागाँव	ढेंगा	2.48	3,50,000.00	8,68,000.00	43,400.00
8	बड़कागाँव	उरुब	11.86	1,70,000.00	20,16,200.00	1,00,810.00
9	बड़कागाँव	सोनबरसा	7.43	1,40,000.00	10,40,200.00	52,010.00
10	बड़कागाँव	चुरचू	3.66	1,65,000.00	6,03,900.00	30,195.00
11	बड़कागाँव	नगड़ी	4.08	1,40,000.00	5,71,200.00	28,560.00
12	बड़कागाँव	जुगरा	0.45	2,55,000.00	1,14,750.00	5,738.00
कुल योग			50.97 एकड़		1,00,77,200.00	5,03,861.00

कुल (सलामी एक करोड़ सतहत्तर हजार दो सौ तथा 5% वार्षिक व्यावसायिक लगान रू0 पाँच लाख तीन हजार आठ सौ एकसठ) रूपये मात्र।

उप सचिव

सं0स0–5/स0भू0 (एन.टी.पी.सी.)–हजा.–224/2012 /रा0, दिनांक–.

अनुसूची–III
लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	503861.00
2	1.16	541650.58
3	1.24	582274.37
4	1.34	625944.95
5	1.44	672890.82
6	1.54	723357.63
7	1.66	777609.45
8	1.78	835930.16
9	1.92	898624.92
10	2.06	966021.79
11	2.22	1038473.42
12	2.38	1116358.93
13	2.56	1200085.85
14	2.75	1290092.29
15	2.96	1386849.21
16	3.18	1490862.90
17	3.42	1602677.62
18	3.68	1722878.44
19	3.95	1852094.32
20	4.25	1991001.40
21	4.57	2140326.50
22	4.91	2300850.99
23	5.28	2473414.82
24	5.67	2658920.93
25	6.1	2858340.00
26	6.56	3072715.50
27	7.05	3303169.16
28	7.58	3550906.84
29	8.14	3817224.86
30	8.75	4103516.72

24-12-13

सरकार के उप सचिव

Annexure – IV

196

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

Sir,

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long- term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever, without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act, 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

197

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC.

vii) Violation of any of the conditions imposed above on the part of NTPC or such separate Government Company in mining and disposing of coal from the Pakri Barwadih coal block will render the mining lease liable for cancellation.

viii) NTPC may approach the CMPDIL to obtain the geological report of the block on payment of necessary exploration cost and obtain a mining lease to work the block as per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

198

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 25th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

I am directed to refer to your letter No. NTPC:CM:MP:2006:180106 dated 18.01.2006 submitting mining plan of Pakri-Barwadih coal mining block for approval of the Central Government and to state that the mining plan of Pakri-Barwadih coal mining block has been considered and the approval of the Central Government thereon is hereby conveyed under Section 5 (2) (b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions :-

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2 Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rana)
Under Secretary to the Govt. of India

Encls. As above.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-199-

BY SPEED POST

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi,
Dated : the 4th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir. (Fin.) - For kind information please.

(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

vi) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

201

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for **opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity** for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs :- Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deorlakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m -14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (MoEF&CC) :- for kind information pl.

25/5

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be abckfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project** of **M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42** ha under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006 and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

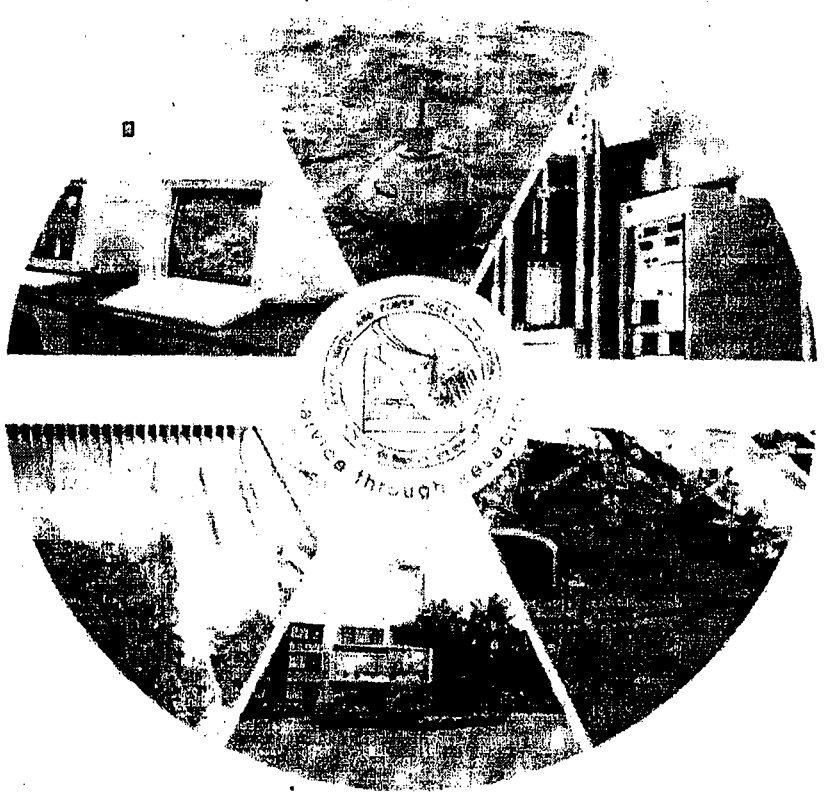
ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

207

Government of India
Ministry of Water Resources

सत्यमेव जयते

भारत सरकार
जल संसाधन मंत्रालय



केन्द्रीय जल और विद्युत अनुसंधान शाला

CENTRAL WATER AND POWER RESEARCH STATION

TECHNICAL REPORT NO. 4813
FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Dr. I D GUPTA
DIRECTOR

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(169)

208

GOVERNMENT OF INDIA

CENTRAL WATER AND POWER RESEARCH STATION

PUNE - 411 024

HYDROLOGY AND WATER RESOURCES ANALYSIS/
RIVER ENGINEERING LABORATORY

TECHNICAL REPORT NO.4813
FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

REPORT DOCUMENTATION SHEET

Technical Report No: 4813 **Date:** February 2011

Title: FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Officers Responsible for Conducting the Studies: Shri. S. Govindan, Joint Director, Shri. V. G. Bhave, Chief Research Officer, Smt. Neena Isaac, Chief Research Officer, Smt. Snehal Tayade, Research Assistant

Name and Address of Organization Conducting the Studies

Surface Water Hydraulics / HAPT Division
Hydrology and Water Resources Analysis / River Engineering Laboratory
Central Water and Power Research Station, Khadakwasla, Pune 411024

Name and Address of Organization Conducting the Studies

M/s. National Thermal Power Corporation (NTPC) Limited, Engineering Office Complex, Plot No. A-8A, Sector-24, Noida 201301 (U.P.)

Synopsis

Coal Mine Blocks near Pakri Barwadih and Chattibariattu villages are being explored by NTPC as a process backward integration. The block has an area of about 4626 ha and has three nalas flowing through block boundary. It was noticed that the mine plan would be disturbed by the central nala. Studies were referred to CWPRS for deciding the alignment and cross sections of diversion channel and subsequently, remodeling of the eastern and western nala. A review of the dam capacity proposed on eastern and western nala has been taken with respect to mining requirements. Alignments of cross sections of diversion channel have been suggested. Storage capabilities of check dams proposed by Jharkhand Irrigation Department were reviewed and necessary arrangements for augmentation of the deficit to meet mining requirements and losses on account of evaporation and seepage are also suggested.

Keywords: Coal Mine Block, Diversion Channel Cross Section and Alignment

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Technical Report No. 4813 FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Summary

Coal is an important resources required for uninterrupted generation of power through thermal plant. At present, the resource is supplied by agencies like Coal Authority of India and eastern and western coal fields. M/s. National Thermal Power Corporation (NTPC) is entering the area of coal extraction as a process of backward integration. Initially coal mining blocks near Pakri Barwadih and Chattibariattu villages are being taken up as per the sanction from the competitive authority. Studies were referred to CWPRS to review the drainage pattern in Pakri Barwadih coal mining block in line with coal extraction plan and propose diversion of nala intervening the mining operation.

The site inspection of the coal mine block was carried out along with NTPC officers from Noida and Hazaribagh. The data requirement in the form of Longitudinal section, cross section and catchment area of existing nala was supplied by NTPC and Jharkhand Irrigation Department. In addition, data from published literature was also used in this study.

It was noticed during the site inspection that gauge and discharge are not observed on any of the nala and rain gauge station is not installed in the coal mining block. Accordingly, it was decided to estimate design discharge from the catchment area of each nala using synthetic hydrograph as per the manual prepared by CWC, New Delhi / RDSO, Lucknow.

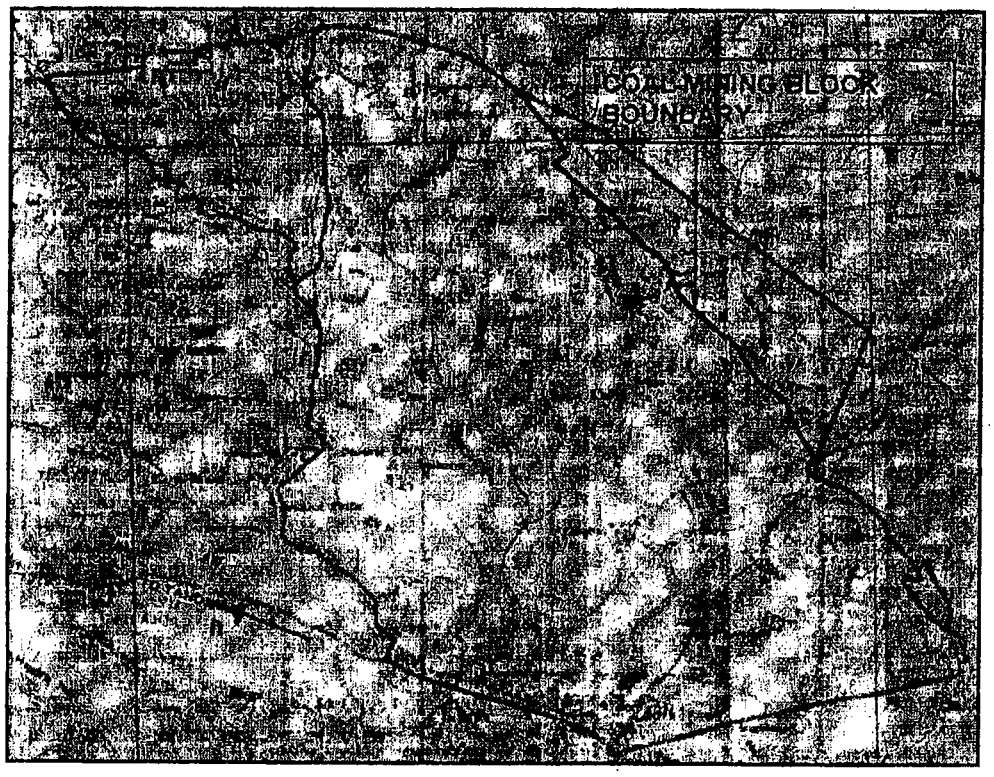
Catchment area maps as supplied by Jharkhand Irrigation Department were used to derive the parameters of synthetic unit hydrograph and estimation of travel time for catchment in these nalas. Design storm ordinates corresponding to time of travel of each nala were derived as per CWC manual. Storm hydrograph for each nala was derived through convolution of net rainfall ordinates with unit hydrograph ordinates. The peak flow of each nala was used for deriving the design discharge for deriving water surface profile.

The coal mine block is spread over an area 4626 ha. There are three nalas viz. western, central and eastern originating on the hill slope towards the northern boundary. These flow northwest direction before outfalling into Haharo Nadi. It was noticed that the central nala would be obstructing the mining operation and it is, therefore, necessary to divert

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

the flows in central nala upto adjoining eastern and western nala. It is proposed to divert the nala near the northern boundary and pass the flow to eastern and western nala. Different alignments of diversion channel were discussed with NTPC officials and the alignment that would yield minimum height of fall was finalized. The cross section of diversion channel corresponding to design discharge of 60 cum/s and 8 cum/s under unlined scenario were derived.

A review of check dam storage capacity was taken with respect to water requirement for mining operations supplied by NTPC. It was noticed that there would be a deficit in storage capacity of about 0.05 mcum. Necessary augmentation arrangements to meet the deficit and losses on account of evaporation and seepage are suggested.



PAKRI BARWADIH COAL MINING BLOCK NEAR HAZARIBAGH, JHARKHAND

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(164)

212

INDEX

S.No.	PARTICULAR	PAGE No.
	REPORT DOCUMENTATION SHEET	
	SUMMARY	
	INDEX	
1	INTRODUCTION	1
2	STUDY AREA	2
3	DATA USED	6
4	METHODOLOGY	6
5	ANALYSIS OF DATA AND RESULTS	7
6	DISCUSSION OF RESULTS	19
7	CONCLUSION	21
8	ACKNOWLEDGEMENT	22
	TABLES	2 Nos
	FIGURES	14 Nos

ASIS KUMAR SEN
NOTARY
Regn. No.-43802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

TECHNICAL REPORT NO. 4813 **FEBRUARY 2011**

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

1. INTRODUCTION

1.1 Coal is an important input component required for uninterrupted functioning of any thermal power plant. As of date, coal is being supplied by the government owned/operated and managed units like Coal Authority of India and Eastern/Western Coal Fields. M/s. National Thermal Power Corporation (NTPC) Limited has adopted the process of backward integration in order to ensure continuous supply of coal to their thermal power plants spread all over the country. Accordingly, necessary steps are being taken with competent authority and NTPC is endeavouring to enter coal mining activity. Initially, some blocks in the State of Jharkhand near Pakri Barwadih, Chattibariattu and Kerandari villages are being investigated for commencing the operation of coal mining. Three nalas viz. western nala (Khora/Lathorwa), central nala (Dumuhani) and eastern nala (Pakwa) traverse through Pakri Barwadih coal mining block and outfall into Haharo River near Barkagaon village. The eastern and western nalas originate upstream of the coal mining boundary on north side. It is proposed to transfer flow of the central nala near northern boundary of block through eastern and western nala, depending on the actual ground elevations. CWPRS was requested to undertake the following studies for Pakri Barwadih coal mining block.

i) Estimation of flood discharge of nallas in Pakri Barwadih coal mining block.
ii) Mathematical model studies for flood routing along nallas in Pakri Barwadih block under pre and post project scenario.

The studies have been carried out at CWPRS and the details are described in this report.

ASIS KUMAR SEN
NOTARY
Regd. No.-13602/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

2. STUDY AREA

2.1 The coal mining activity in Pakri-Barwadih block is spread over a total area of 4626 ha situated between 85° 9' E to 85° 15' E and 23° 51' N to 23° 56' N (Figure 1).

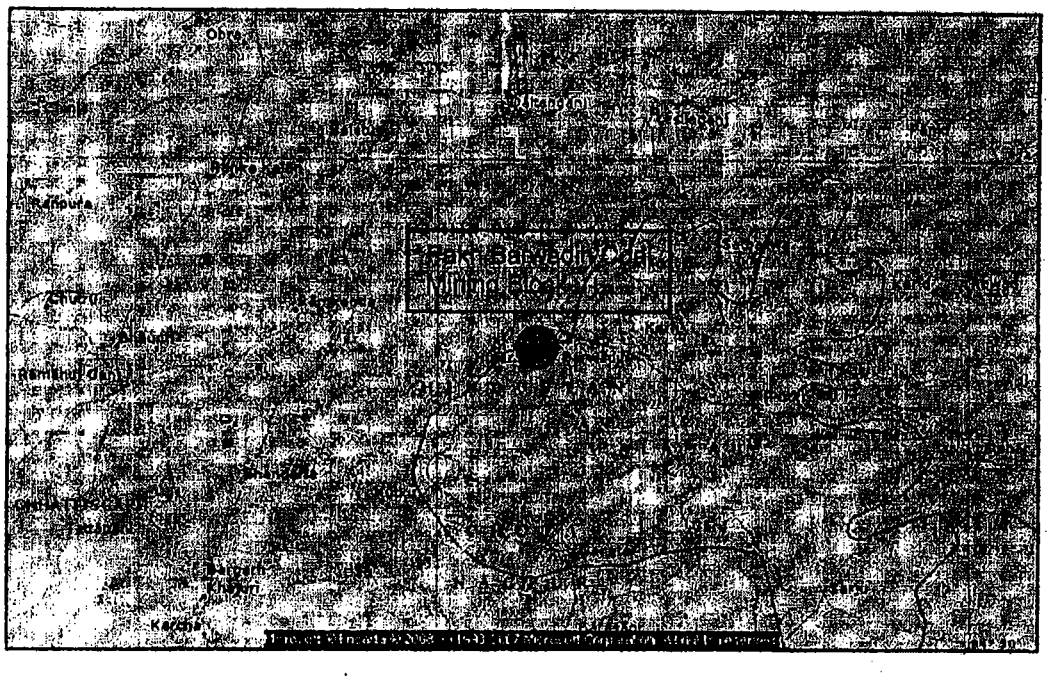


FIGURE 1: LOCATION MAP OF PAKRI BARWADIH BLOCK

The block is located at a distance of about 30 km from Hazaribagh and 120 km from State Capital Ranchi. It is proposed to carry out the coal mining activity in three major steps. Initially coal mining will be commenced at western pits WP1, WP2 and WP3 near northern boundary for a period of 5 years. The waste would be dumped in the area marked as 'DUMP A' and 'DUMP B'. Thereafter, the activity will gradually progress towards southern boundary while passing through western pit WP4, eastern and other pits upto a period of 25 to 30 years (Figure 2).

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

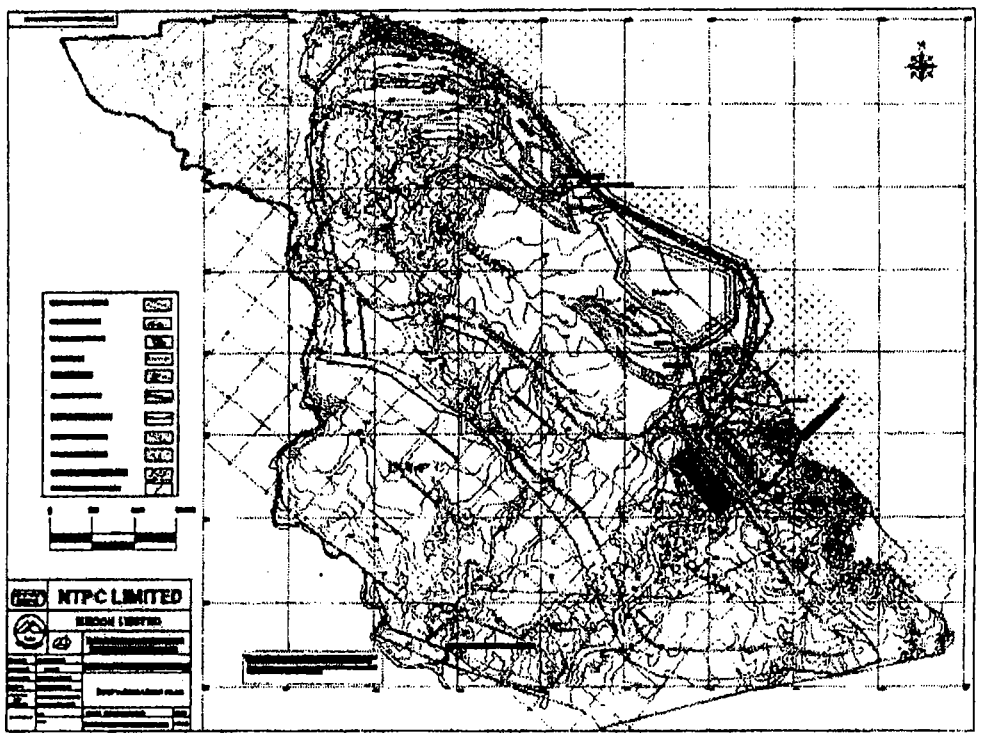


FIGURE 2: SURFACE MASTER PLAN OF PAKRI BARWADIH BLOCK

2.2 The study area has dendritic pattern of drainage. The principal drainage channel of the area is Haharo Nadi, which originates in the hills southwest of the lease area. The western part of the study area is drained by the Ghaghra Nadi, which receives a number of streams such as Kukkurduba Nala, Patra Nadi and Hendraj Nadi. Ghagra Nadi joins the Haharo Nadi south of the proposed core zone. The drainage of the area is controlled through a network of small streamlets with a general southward flow direction. Most of these streamlets are of seasonal nature. Khora Nala drains the northwestern part of the lease area. Khora Nala joins Lathorwa Nala which runs along the western boundary of the proposed lease area to join the Haharo Nadi about 1 km south of the proposed lease area. The northern part of the proposed lease area is drained by the Dumuhani Nala, which runs southwards nearly through the centre of the proposed lease area to join the Lathorwa Nala just south of the proposed lease area. The eastern part of the lease area is drained by the Pakwa Nala, which joins the Haharo Nadi south of the lease area. Haharo Nadi flows southwards. About 5 km south of the proposed lease area, the Haharo Nadi receives the Badamahi Nadi flowing in from the east. Haharo Nadi flows

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

southwards to join the Damodar River System. Ghaghra Nadi, Haharo Nadi and Badamahi Nadi are reported to be perennial rivers.

2.3 Three different nalas viz Khora/Lathorwa (Western), Dumuhani (Central) and Pakwa (Eastern) Nala traverse through the coal mining block. The table below gives the particulars of three nalas. Catchment areas of the nalas are shown in Figure 3.

Sl. No.	Name of the Nala	Length of Nala (km)	Catchment area (Sq. km)
1	Western	18.35	54.86
2	Central	-	25.64
3	Eastern	18.75	51.92

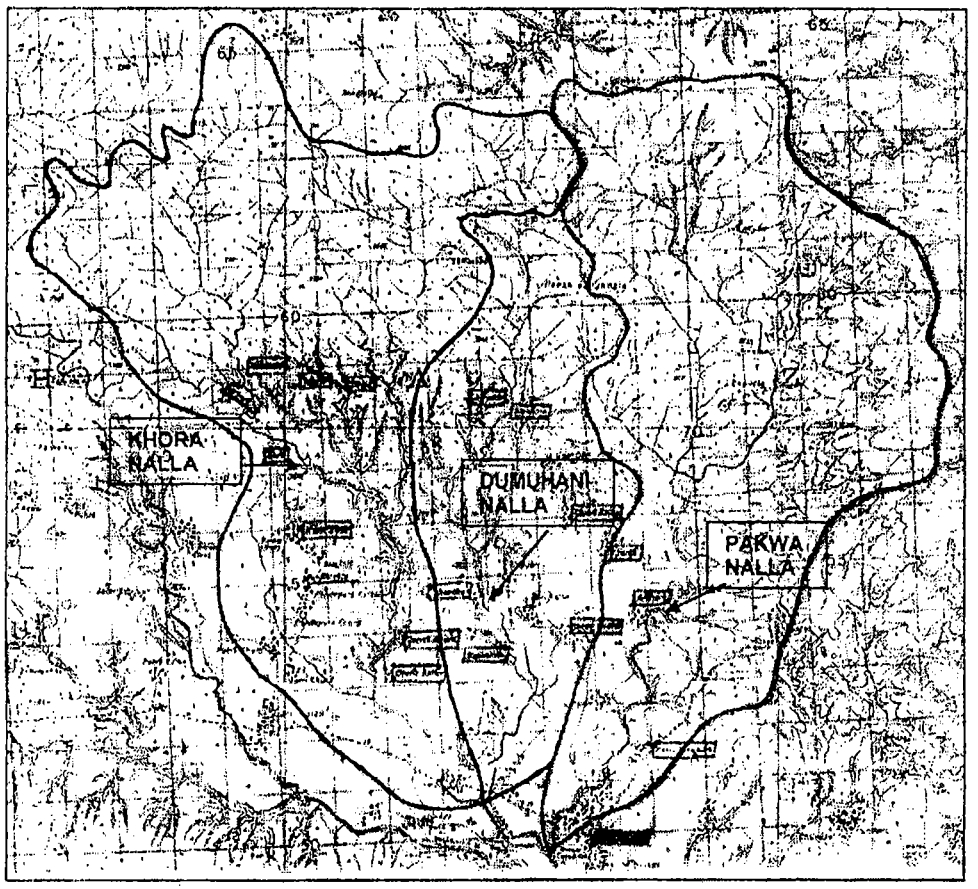


FIGURE 3: CATCHMENT AREA MAP

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

2.4 Central nala originates at a small distance upstream of the northern boundary of the coal mining block and traverses towards south. The mining activity would be carried out in such a way that the catchment area of the central nala will go on reducing towards south. Water entering the central nala from the upper catchment at the northern boundary of the coal mining block would be transferred through canals constructed near the boundary of the mining block to eastern and western nala. Precipitation falling within the mining block from the catchment area of central nala would be pumped to the eastern and western nala progressively. All the three nalas rise in the hills on northern side of the coal mining block and flow towards south. The nalas pass through steep falls in the range of 5 to 10 m. spread over a length of about 600 to 800 m.

2.5 Investigations for locating the check dam on eastern and western nalas have been carried out by the Jharkhand Irrigation Department and six sites each on Khora nala and Pakwa nala have been identified. These are shown as CD 1 to CD 6 in Figures 4 and 5 for Khora and Pakwa nala respectively.

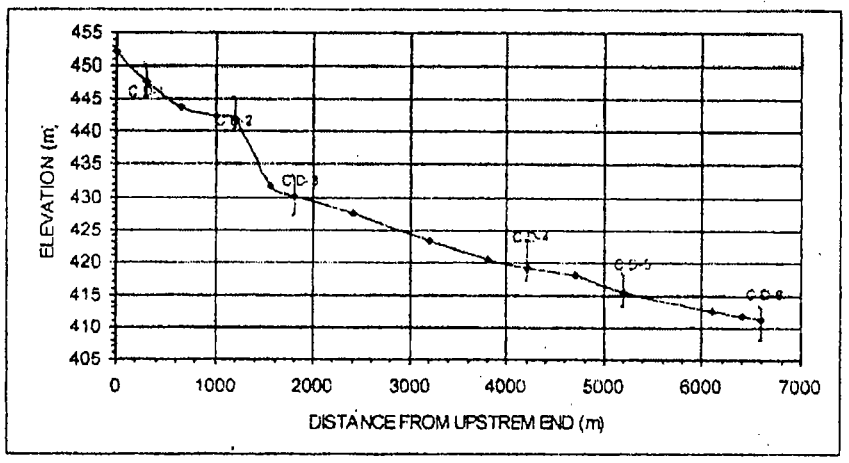


FIGURE 4: LONGITUDINAL SECTION OF KHORA NALLA

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
31 12. 23
Govt. of India

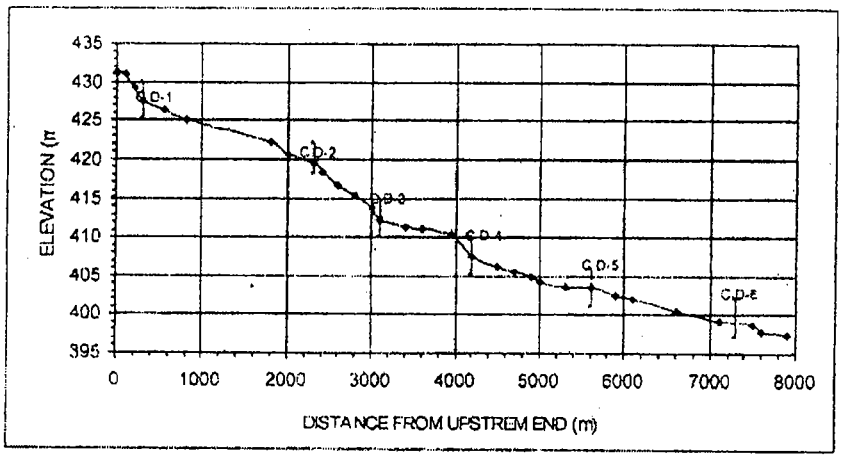


FIGURE 5: LONGITUDINAL SECTION OF PAKWA NALLA

3. DATA USED

The list of data requirement for the studies was communicated to NTPC. In addition, attempts have been made to gather available information/data in published literature. The data given below have been used in the present studies.

a) L-section and cross section of Khora and Pakwa nalas as supplied by Jharkhand Irrigation Department.
b) Toposheets of area surveyed in 1928 and 1978
c) Isohyetal maps published by CWC/RDSO.
d) Report on Hydrogeology.
e) Report on Environmental Impact Assessment.
f) Pumping discharges at different locations in the coal mining block.
g) Water requirement of coal mining block to be drawn form nalas

4. METHODOLOGY

4.1 Joint inspection of the site was carried out in June 2006 when representatives from NTPC, Noida, NTPC, Hazaribagh and CWPRS were present. It was noticed during the inspection that the nalas are located in a remote area and no gauging site is located in the study area. It was discussed and finalized that the data on L-section and cross sections of the nala would be supplied to CWPRS. Further no rain gauge is located in the coal mining block and

...IS KUMAR SEN
...TARY
...13802/18
...KATA
...DATE
...11. 12. 23
...ARY, Govt. of India

data of the rain gauges from the adjoining area or available information in the published literature containing regional studies has to be used. Accordingly it is proposed to carry out present studies in the following steps:

- Development of synthetic unit hydrograph as per guidelines issued by CWC.
- The derivation of design storm corresponding to 100 year return period.
- Estimation of storm hydrograph for catchment of eastern and western nalas.
- Derivation of maximum discharge in each nala.
- Review of check dam capacity
- Routing of flood in eastern and western nala
- Derivation of maximum discharge in rain water catchment canal
- Deriving alignment and cross section of rain water catchment canal

5. ANALYSIS OF DATA AND RESULTS

5.1 Estimation of Unit Hydrograph

5.1.1 The catchment area map for western and eastern nala supplied by Jharkhand Irrigation Department were used and basin characteristic like length of the main stream and representative bed slope of the main stream upto the outfall were estimated using the guidelines given by CWC. The other parameters of the unit hydrograph were derived for both western and eastern nalas. These are given in Table 1.

TABLE – 1

PARAMETERS OF UNIT HYDROGRAPH

Parameter	Name of Nala	
	Khora	Pakwa
Catchment Area (sq. km)	54.86	51.92
Length of Stream (km)	18.35	18.75
Peak Flow (cu.m/s)	33.45	27.87
Time of Peak (hr)	3.33	3.73
Base Time (hr)	14.00	16.00
W_{50} (hr)	4.11	4.65
W_{75} (hr)	2.26	2.52
W_{R50} (hr)	1.58	1.74
W_{R75} (hr)	0.96	1.05
Storm Duration (hr)	3.00	4.00

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

5.1.2 The unit hydrograph for Khora and Pakwa nalas were developed. These are presented in Figures 6 and 7 respectively.

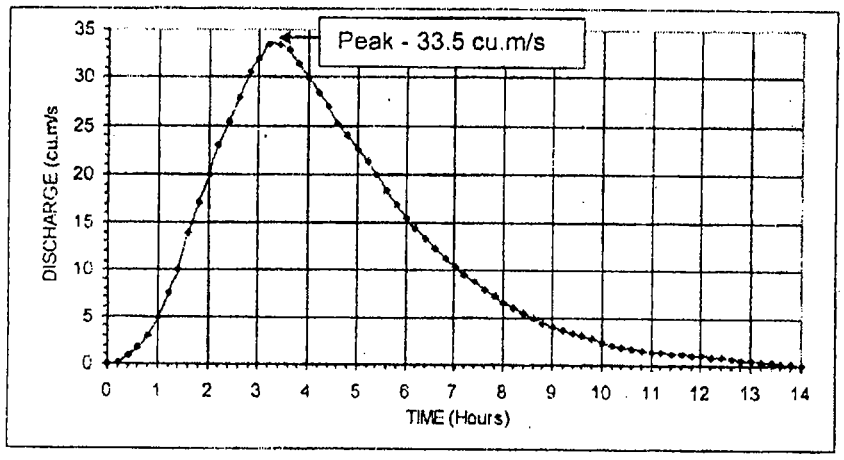


FIGURE 6: UNIT HYDROGRAPH FOR KHORA NALLA

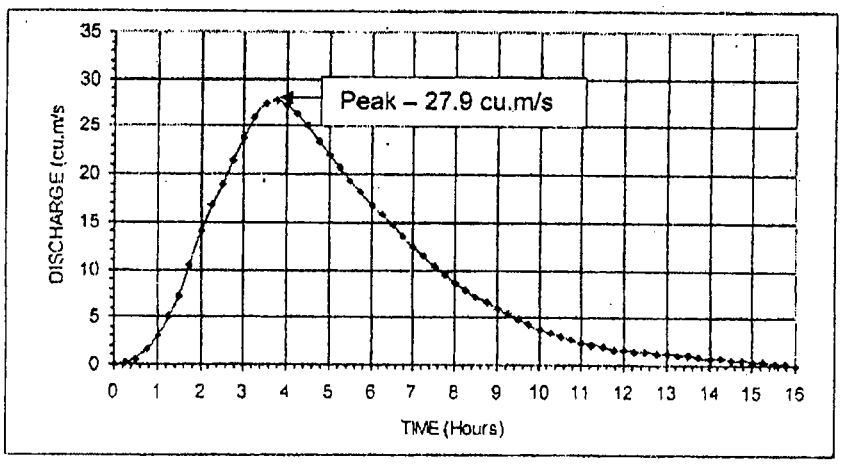


FIGURE 7: UNIT HYDROGRAPH FOR PAKWA NALLA

5.2 Derivation of Storm Hydrograph

5.2.1 As per the guidelines of CWC, storm duration of nala has been estimated as 3 hours for Khora nala and 4 hours for Pakwa nala. The net rainfall ordinates, estimated after deducting loss at the rate of 0.25 cm/hr, are given in Table below:

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Time (hour)	Net rainfall (cm) for catchment of	
	Khora Nala	Pakwa Nala
1	9.6	10.8
2	2.3	02.5
3	1.2	01.2
4	-	00.6

The storm hydrograph was derived using the convolution type process between storm rainfall and the unit hydrograph ordinates. Base flow at appropriate rate was added and storm hydrograph for Khora and Pakwa nalas were derived. The ordinates of storm hydrograph are given in Table 2.

TABLE – 2

ORDINATES OF STORM HYDROGRAPH

TIME (Hours)	DISCHARGE(cu.m/s)	
	KHORA NALLA	PAKWA NALLA
0	2.47	2.34
1	14.12	9.75
2	96.97	69.32
3	274.58	215.90
4	402.73	344.87
5	380.84	386.46
6	291.98	326.89
7	203.16	255.80
8	136.04	190.92
9	87.39	135.24
10	54.47	93.75
11	34.68	61.23
12	22.15	40.03
13	15.00	27.53
14	8.45	20.50
15	3.07	14.28
16	2.47	8.27
17	2.47	3.26
18	2.47	2.56
19	2.47	2.34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Plots of the hydrograph for Khora and Pakwa nalas are presented in Figures 8 and 9 respectively.

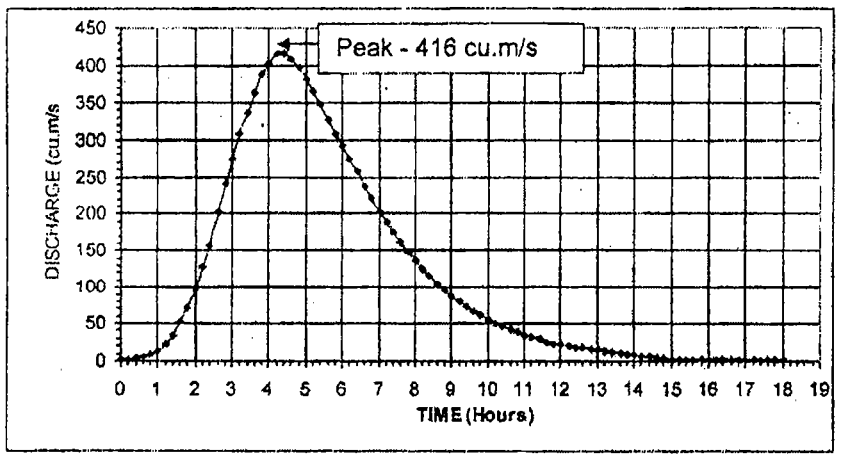


FIGURE 8: STORM HYDROGRAPH FOR KHORA NALLA

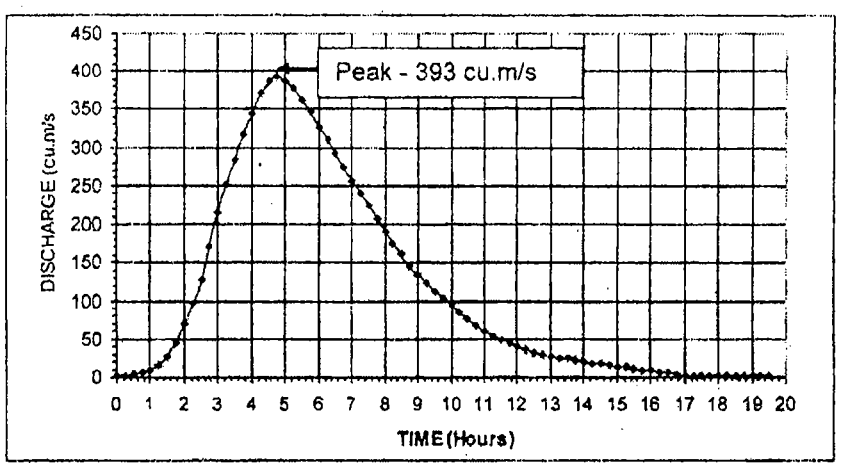


FIGURE 9: STORM HYDROGRAPH FOR PAKWA NALLA

5.3 Estimation of Maximum Discharge

5.3.1 The maximum discharge that is expected to pass through Khora and Pakwa nalas include the following components:

- Discharge from own catchment.

PASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

- Transferred discharge from central nala at the entry of nala near northern boundary.
- Pumping discharge from the coal pits.

5.3.2 It is pertinent to indicate here that information on catchment characteristics of central nala were not supplied by NTPC / Jharkhand Irrigation Department and the peak storm discharge for the catchment from central nala was derived from the available information on eastern and western nala. Thus, catchment area of central nala is measured from the map supplied by Jharkhand Irrigation Department as 25.6 sq.km and maximum flood discharge was derived as 207.8 m^3/s on the pro rata of catchment area from Khora nala. It is further added that as the coal mining activity would progress towards south, the catchment of central nala would be converted into coal mines and the discharge from catchment area would get converted to the pumping discharge. Accordingly, flood to be transferred from central nala to eastern and western nala would have different values depending on the mining stages in different pits. Initially it is assumed that half of the discharge from central nala would be transferred to eastern and western nalas.

5.3.3 A sum of all these components would lead to likely discharge that would be experienced by each of the nala. It is necessary to route this discharge through each nala to assess the adequacy of cross section to pass the discharge. The details of maximum discharge for each nala are given below:

Sl. No	Discharge Component	Discharge (m^3/s) for	
		Khora	Pakwa
1	Peak flow of storm hydrograph	415.8	393.3
2	Rain water catchment. discharge	103.9	103.9
3	Pumped discharge	001.2	001.2
4	Total	520.9	498.4
	Say	521.0	500.0

5.3.4 It can be seen from above table that maximum discharge in western nala is 521 m^3/s and that in eastern nala is 500 m^3/s. These values have been considered as design discharge to assess the adequacy of cross section of each nala.

...IS KUMAR SEN ★
...NOTARY
...13302/18
...DATE
...of India

5.4 Flood Routing Along Nala

5.4.1 Different models are available for routing of flows through channel network. The capabilities of different models were reviewed and HECRAS - 3.1.3 model developed by US Army Corps of Engineers was selected for the present studies. Necessary topographic data in the form of L-section and cross section of nalas were used to define the channel geometry. Roughness co-efficient of 0.04 was specified based on the prevailing conditions of nalas observed during site inspection and comparing these conditions with the standard values.

5.4.2 Upstream boundary for each nala was defined by design discharge derived above and normal flow condition governed by Manning's equation was specified for the downstream boundary. Three different flood discharge as 400 m^3/s, 500 m^3/s and 600 m^3/s were specified at the upstream end and water surface profiles were generated. These are presented in Figures 10 and 11 for Khora and Pakwa nalas respectively. Left and right bank levels as made available by Jharkhand Irrigation Department are also superimposed in these figures as LOB and ROB respectively.

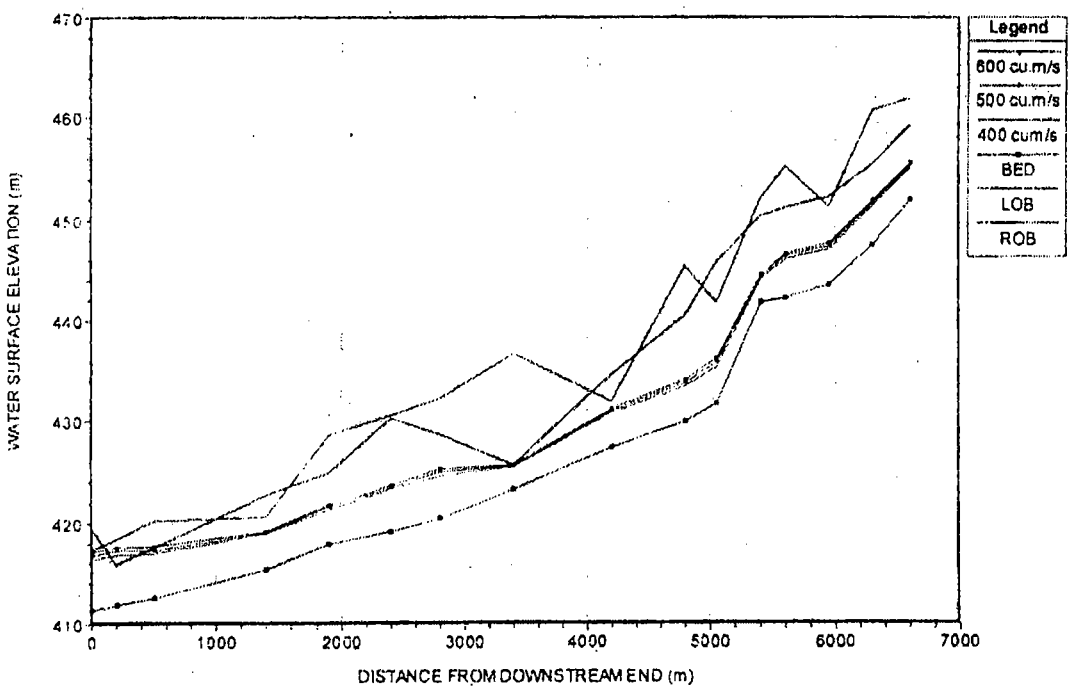


FIGURE 10: WATER SURFACE PROFILES FOR KHORA NALLA

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

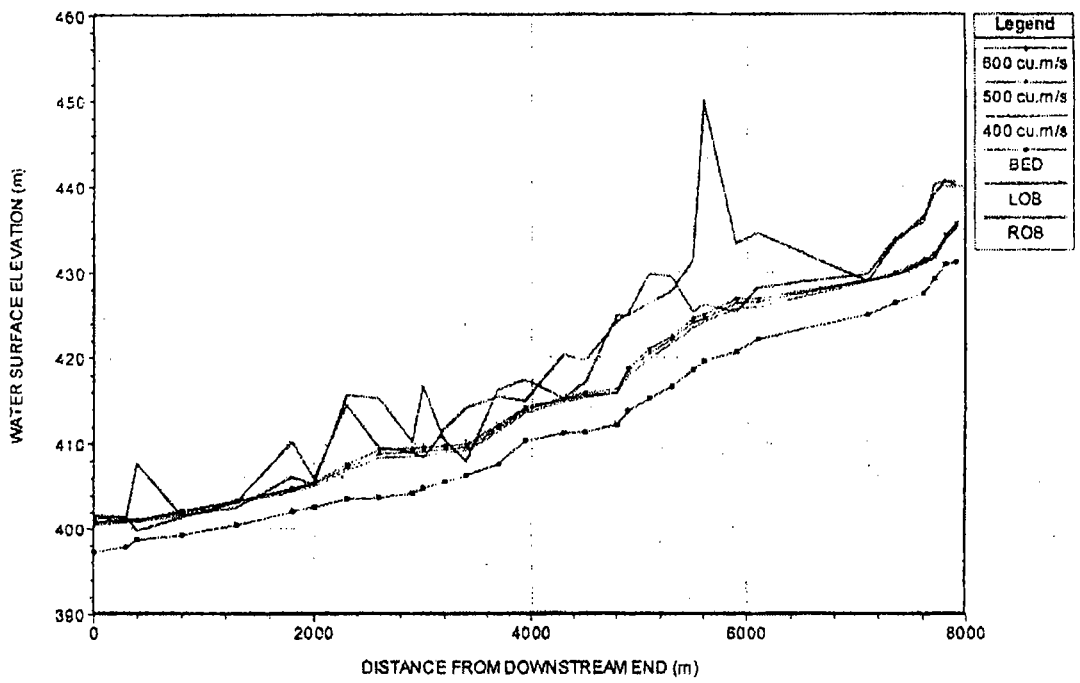


FIGURE 11: WATER SURFACE PROFILES FOR PAKWA NALLA

5.5 Changes in Alignment and Location of Nalas

5.5.1 Attempts were made to ensure that there is no change in the alignment and location of all three nalas in coal mining block. Two Survey of India topo sheets containing positions of the nalas in 1928 and 1978 were used to extract the positions of nalas. These positions were superimposed. The results are shown in Figure 12.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

1928 (E) 1928 (W)
1978 (E) 1978 (W)

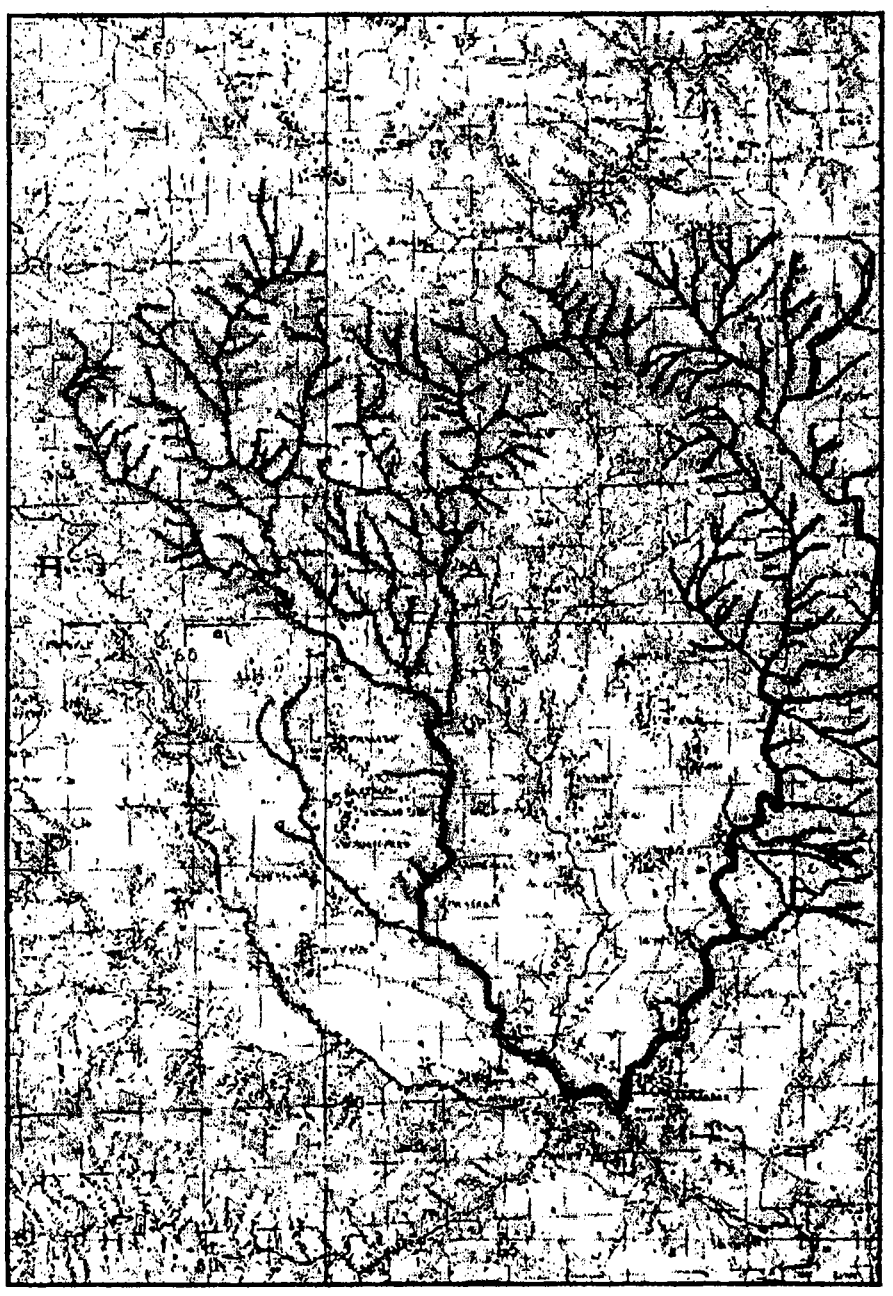


FIGURE 12: ALIGNMENTS OF KHORA AND PAKWA NALA

ASIS KUMAR SEN
NOTARY
KOLKATA
India

5.6 Estimation of Maximum Discharge for Rain Water Catchment canal

5.6.1 Alignment of Rain Water Catchment canal

The mining activities are proposed to be started from northern boundary and progress towards south in a period of about 5 years duration. Details of mining plan are shown in Figure 2. Thus, first 5 years would be used for mining the northern most area and the waste would be dumped in area towards south. The process will be repeated in a period of 25 to 30 years upto southern boundary.

It can be seen from Figure 3 that the mining activities would be disturbed because of the flows generated in central nalla. It is proposed to tap the discharge of central nala at the northern boundary of the coal mining block and transfer flows to eastern and western nalas through rain water catchment canals to be constructed near the outer boundary of the mining block. The proposed rain water catchment is planned at the entry of nalla in northern corner of coal mining block. The proposed alignment of rain water catchment canal was discussed with NTPC officers from EOC, Noida and at site near Hazaribaug. Different alternative alignments were reviewed during the meeting held at Ranchi in March/April 2010. The alignment was finalized in meeting held with NTPC Officers at CWPRS on 3-4 February 2011.

The alignment is more or less along 460 m contour. The exact elevation at the staring point is to be decided after conducting site survey. However, pending availability of exact data it is assumed here that initial bed level of rain water catchment canal would be 460 m. The eastern arm of rain water catchment canal would continue to traverse a distance of about 5100 m before reaching the outfall point in Pakwa nala. Similarly, western arm would continue for a length of about 800 m upto outfall in Khora nala. A fall structure with height of fall equal to difference in elevation of canal bed and nala bed is to be provided at the end of canal alignment.

5.6.2 Eastern Arm of Rain Water Catchment canal

It can be seen from Figure 13 that the discharge in the eastern arm of the rain water catchment canal includes the components of discharge from:

- Catchment of central nala upstream of rain water catchment canal
- Part of the catchment of respective nala draining towards rain water catchment canal

...SH KUMAR SEN ... 02/18 ... of India

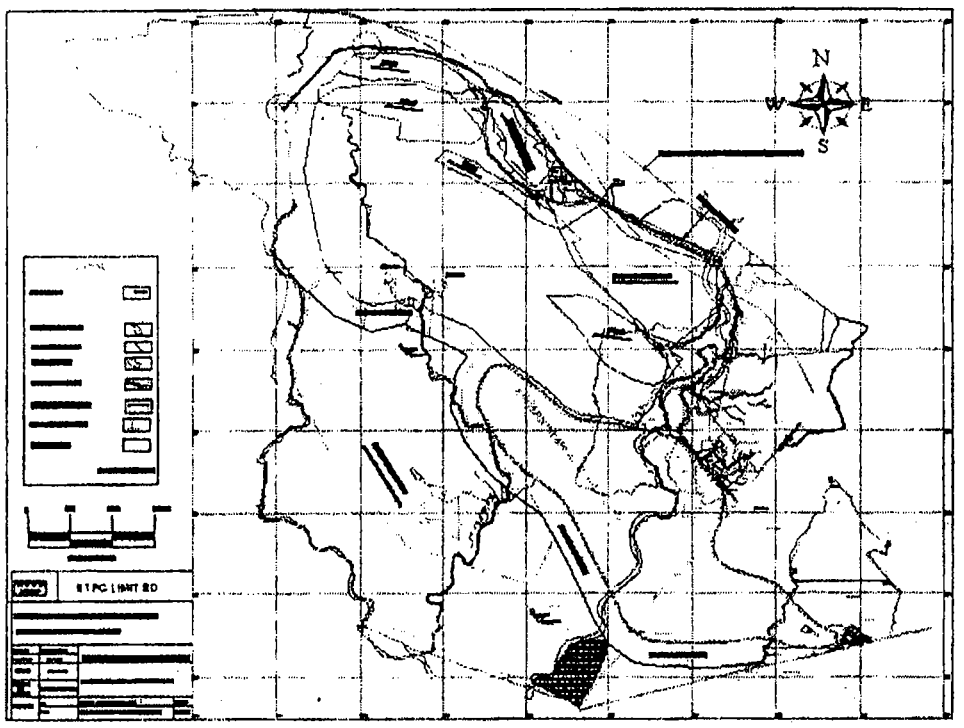


FIGURE 13: ALIGNMENTS OF RAIN WATER CATCHMENT CANAL

Catchment area of central nala upstream of rain water catchment canal measured from the map supplied by Jharkhand Irrigation Department is 7.6 sq. km and maximum flood discharge component from this area was derived as 57.44 m^3/s. Out of this flow only 90% is proposed to be conveyed to eastern nala i.e. 51.7 m^3/s and remaining would be transferred to western nala. Component of discharge from the catchment of eastern nala that would get blocked due to rain water catchment canal was estimated as 1.81 m^3/s. Thus total discharge in eastern canal would be 53.51 m^3/s and by adding 10% to account for differences in survey, manual error in transfer and safety against unforeseen incidences like landslide and unknowingly made blockage, the design discharge for the eastern part of the rain water catchment canal was computed as 58.86, say 60 m^3/s.

5.6.3 Western Arm of Rain Water Catchment canal

Contribution of discharge from catchment area of central nala upstream of rain water catchment canal, measured from the map supplied by Jharkhand Irrigation Department as 7.6

KUMAR SEN
TARY
13802/18
KATA
PIRY DATE
31. 12. 23
Notary, Govt. of India

sq. km, is 10 % of the maximum flood discharge of 57.44 m^3/s i.e. 5.74 m^3/s. Component of discharge from the catchment of western nala was estimated as 1.5 m^3/s. Thus total discharge in western canal would be 7.24 m^3/s and by adding 10% to account for safety, the design discharge for the western arm of the rain water catchment canal was computed as 7.94 say 8 m^3/s.

5.7 Design of Rain Water Catchment canal

5.7.1 The rain water catchment canal is required to be designed for the maximum discharge derived above and aligned along the northeastern boundary of the mining block. Since the canal is proposed in a remote hilly area near reserve forest and the bed material consists of boulders, maintenance of the canal would be difficult. Accordingly unlined canal is suggested. The details of a typical section of eastern arm of rain water catchment canal derived for two different bed slopes are given below:

Design discharge (m^3/s)	60	60
Slope	1 in 1000	1 in 500
Bed width (m)	5	5
Side slope (m)	2 H to 1 V	2 H to 1 V
Depth of flow (m)	3.24	2.74
Manning's n	0.03	0.03
Velocity (m/s)	1.62	2.09
Freeboard (m)	1.5	1.5

5.7.2 The dimensions of western arm of rain water catchment nala were also derived on the similar lines. These are given in Table below. Details of cross sections of both the nalas are presented in Figure 14.

Design discharge (m^3/s)	8	8
Slope	1 in 1000	1 in 500
Bed width (m)	3	3
Side slope (m)	2 H to 1 V	2 H to 1 V
Depth of flow (m)	1.42	1.19
Manning's n	0.03	0.03
Velocity (m/s)	0.97	1.25
Freeboard (m)	1.5	1.5

SIS KUMAR SEN
NOTARY
-13302/18
KATA
EXPIRY DATE
31.12.23
Govt. of India

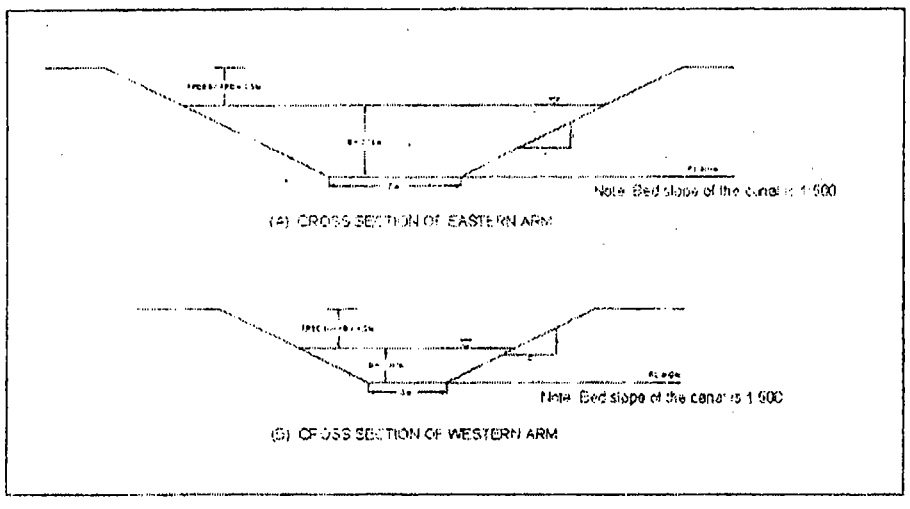


FIGURE 14: CROSS SECTIONS OF RAIN WATER CATCHMENT CANAL

5.8 Review of Check Dam Capacity

5.8.1 Preliminary survey of eastern and western nalas has been carried out by Jharkhand Irrigation Department (JID). Tentative locations of check dams are indicated in Figures 4 and 5.. There would be six check dams each along Khora and Pakwa nala. The basic purpose of the check dam is to store the water requirements of coal mining block. These requirements have been supplied by NTPC as 4576 m^3 /day, thus leading to annual volume of 1.67 Mm^3. This demand is to be satisfied from twelve check dams on east and west nala. A comparison of the capacity of check dam as estimated by JID with the demand is presented in table below:

Check Dam	Top level of check dam (m)		Storage Capacity (Mm^3) for		Deficit/Excess Capacity (Mm^3)	
	Khora Nala	Pakwa Nala	Khora Nala	Pakwa Nala	Khora Nala	Pakwa Nala
CD1	450	430	0.0775	0.0560	-0.0617	-0.0832
CD2	445	422	0.2077	0.1755	0.0685	0.0363
CD3	433	415	0.0726	0.0476	-0.0666	-0.0916
CD4	423	410	0.2769	0.0371	0.1378	-0.1020
CD5	418	406	0.1288	0.1841	-0.0104	0.0449
CD6	413	402	0.1762	0.1773	0.0370	0.0382
Total Volume			0.9396	0.6776	0.1046	-0.1574

SISIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

The negative sign indicates deficit and positive numbers indicate excess over the demand of coal mining block.

6. DISCUSSION OF RESULTS

6.1 The time base of unit hydrograph for Khora nala is 14 hours and the peak discharge of unit hydrograph is 33.5 m^3/s. Unit hydrograph of Pakwa nala has base period of 16 hours and a peak value of 27.9 m^3/s.

6.2 It can be seen from Figures 8 and 9 that the storm hydrographs for Khora and Pakwa nalas have a peak value of 416 m^3/s and 393 m^3/s respectively. As against these, the maximum discharge for the two nalas is 521 and 500 m^3/s respectively.

6.3 a) The design discharge in Khora and Pakwa nalas is between 500 to 600 m^3/s. Hence, maximum discharge of 600 m^3/s was considered in the flood routing studies to get an idea of high water level likely to be experienced in each nala. It can be seen from the water surface profile presented in Figure 10 for Khora nala that the left bank of the nala is at lower elevation between 300 m and 600 m chainage and water will overflow for discharge above 400 m^3/s. Similarly there is a low-lying portion of left bank between 2.75 km and 4.5 km. During the passage of maximum discharge of 521 m^3/s through Khora nala water level would rise above the low bank level and enter into the adjoining area. It is necessary to confirm the bank levels as supplied by Jharkhand Irrigation Department. If these levels are low and correct it would be necessary to raise the banks by height of about 3.5 m. The raising of the bank would also be required in the low lying zone around 3.5 km.

b) A review of water surface profile presented in Figure 11 shows that between 0.3 and 2 km right bank of Pakwa nala is at lower elevation than the water levels corresponding of 400 m^3/s. Similar to the confirmation suggested for Khora nala it would be essential to confirm the bank levels of Pakwa nala. After confirmation of the low levels, raising of the banks by 2.5 m would be required for the maximum discharge of 500 m^3/s to restrict water level within the banks and avoid inundation of adjoining areas.

c) The maximum discharge of Pakwa nala is estimated under the presumption that half of discharge of central nala would be received in Pakwa nala. A review of ground contours supplied by NTPC indicate that general slope of ground is from Khora nala to Pakwa nala. As

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

such, there is likelihood of Pakwa nala receiving flow more than half. In the present situation, it is presumed that the nala would receive 90 % of flow, leading to maximum flow in Pakwa nala as 581.52 m^3/s. This would require review of water surface profile of say 600 m^3/s. It is pertinent to indicate here that there is very little rise in water levels of 500 and 600 m^3/s and as such the raising of bank lines estimated would change by about 0.5 - 0.6 m.

6.4 The rain water catchment canal alignment in Figure 13 is more or less along 460 m contour. The canal would discharge in Pakwa nala arm in hilly region at location of natural steep fall. The exact location can be decided at site and minor adjustments be made in the alignment. It is expected that this would minimize the requirement of constructing fall structure by using naturally available strong rock.

6.5 The locations of Khora and Pakwa nala presented in Figure 12 indicate that there is no major change in the position and alignment of the nalas from 1928 to 1978.

6.6 The maximum discharge in eastern and western arms of rain water catchment canal is estimated as 60 m^3/s and 8 m^3/s respectively. These are used in the derivation of cross section of eastern and western arms of rain water catchment canal.

6.7 a) Two alternative sections for rain water catchment canal are derived using bed slope of 1/1000 and 1/500. Total length of eastern arm of rain water catchment canal is about 5100 m. Thus, bed level of canal would fall by 5.1 m and 10.2 m respectively at the outfall into Pakwa nala. In other words, bed level of canal at the outfall would be 454.9 or 449.8 m corresponding to initial bed level of 460 m. The ground level at the outfall point is around 435 m. Accordingly, it is suggested to select the section corresponding to bed slope of 1/500. The cross section of eastern arm of rain water catchment canal is shown in Figure 14. In addition stepped structure with suitable height be provided to cover difference in bed level of rain water catchment canal and ground level at the outfall of rain water catchment canal. The structure would also serve the purpose of energy dissipation.

b) Further the length of western arm of rain water catchment canal is about 800 m. This would lead to bed level at the outfall into western nala as 459.2 and 458.4 m for a slope of 1/1000 and 1/500 respectively with initial bed level of 460 m. Similar to eastern arm of rain water catchment canal, section of nala with bed slope of 1/500 is suggested with stepped structure of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

suitable height. The cross section of western arm of rain water catchment canal is shown in Figure 14.

6.8 a) Total requirement of coal mining block, as supplied by NTPC is 1.67 Mm^3. This is to be satisfied from 12 check dams on Khora and Pakwa nalas. It is assumed that the demand is to be equally distributed. The capacity of check dam was compared with the individual demand. It can be seen from the comparison that capacity of check dams 1, 3 and 5 on Khora nala is less than the individual demand and capacity of other three dams is greater than the demand. As against this, the capacity of check dams 1, 3 and 4 on Pakwa nala falls short of demand and other check dams viz. 2, 5 and.6 have capacity greater than the demand.

b) The total capacity of 12 check dams of 1.62 Mm^3 is less than the total demand of 1.67 Mm^3. Hence, it would be necessary to make separate arrangement for meeting the deficit of 0.05 Mm^3 and losses on account of seepage and evaporation.

c) It is likely that the check dams would be filled with sediment as the transport capacity of flow would be reduced due to storage. It is therefore suggested that periodical cleaning of check dams be carried out by removing the accumulated sediment to ensure availability of storage capacity.

7. CONCLUSION

7.1 Studies for reviewing the situation at Pakri Barwadih coal mining block have been carried out at the request of NTPC, Noida. The important conclusions of the studies are given below:

A) Estimation of flood hydrograph has been carried out using the method of synthetic unit hydrograph (SUH) as suggested by CWC/RDSO. The SUH method is used because stream gauging data any of the nala is not available. The peak flow of unit hydrograph for Khora nala is 33.5 m^3/s and base period is 14 hours. The unit hydrograph for Pakwa nala has base period of 16 hours and peak discharge of 27 m^3/s.

B) The storm duration for Khora nala is 3 hours and the net rainfall ordinates are 9.6, 2.3 and 1.2 cm. In case of Pakwa nala, the storm duration is 4 hours with ordinates of 10.8, 2.5, 1.2 and 0.6 cm.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

C) The storm hydrograph for Khora nala has a peak of 416 m^3/s at 4.4 hours. Pakwa nala hydrograph has a peak value of 393 m^3/s at 4.75 hours. The maximum estimated discharge of Khora nala is 521 m^3/s and that for Pakwa nala is 500 m^3/s.

D) The flood routing studies along both the nalas have been carried out and it is noticed that raising of banks for Khora nala would be required between 0.3 to 0.6 km and between 2.75 to 4.5 km. In case of Pakwa nala raising of the banks would be required between 0.3 to 2 km. Confirmation of bank levels is suggested and raising of banks to prevent overtopping is to be taken up thereafter. The height of raising would be upto 3.5 m.

E) Shifting of alignments of Khora and Pakwa nala have been studied by comparing the alignments during 1928 and 1978 survey. Results in Figure 12 indicate that there is no major shift in the alignment and location of Khora and Pakwa nala.

F) Maximum discharge for eastern and western arm of rain water catchment nala is estimated as 60 and 8 m^3/s respectively. Sections of these nala are derived for a bed slope of 1/500 (Figure 14).

G) Review of check dam capacities is taken with respect to demand of coal mining block. The shortfalls in capacity of check dams on Khora and Pakwa nala are identified and alternative supplementary arrangements are suggested. Periodical cleaning of check dams and making separate arrangements to meet annual deficit with losses is necessary to ensure the availability of water.

8. ACKNOWLEDGEMENT

The studies to decide location and type of intake were carried out at the request of M/s NTPC, Noida. Discussions with Shri S M Khare, General Manager and his team members are acknowledged with thanks. Excellent arrangements were made by team of M/s NTPC, Hazaribagh during the site inspection and discussions.

Dr. I D Gupta was Director during the conduct of studies and preparation of report. The studies were supervised by Shri S. Govindan, Jt Director. Assistance provided during the conduct of studies by Smt Neena Isaac Chief Res. Officer, Shri P S Kunjeer Research Officer, Smt Snehal Tayade Res. Assistant and other staff members are acknowledged with thanks.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-43-

235

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/13

From: Er. Ashok Kumar
Chief Engineer (Mon)

To.
Sri P. K. Upadhayay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- **Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.**

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

F:\Env._Office\Officials\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx
23/03/2013 11:40 RECEIVED FROM 06512259180 #2023-001

P-15/34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

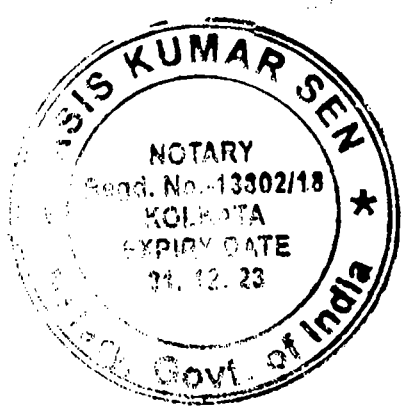
1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

   (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so



determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NCTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

proposal.

13. No labour camps shall be set up inside the forest area.

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-242-

एनटीपीसी NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref: 1040/PBCMP/EMG/2018/F-28/31748 **Date:** 09.10.2018

To,
The Director General of forest (FC),
Ministry of Environment, Forest and Climate Change, (MoEF& CC)
Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110003

15/10/18

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP–amendment of condition no. 8 of stg-II & condition no 7 of stg–Iforest clearance: Reg.

Ref1: Stg-I Lr No. F.No. 8-56/2009 dtd 11.05.2010& Stage-II dtd 17.09.2010.

***

With reference to above subject, it is to mention that Ministry of Coal, GoI has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. 13016/29/2003-CA dated11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by ministry of coal vide its letter ref. no. 13016/29/2003-CA (Part) dated 07.03.2016. The environment clearance was granted by The Ministry of Environment, Forest and Climate Change (MoEF & CC) vide its letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009 and amended dated 29.06.2016 and 14.08.2018. Stage – I and Stage-II clearance was accorded vide letter cited under reference above.

As per condition no. 8 of stage-II & condition no 7 of stage–I of forest clearance which reads as:

Quote-

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

Un-Quote.

Regarding the plantation for atleast 50 m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih coal block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources dept Govt. of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala. Detailed explanation with supporting documents is enclosed with this letter for kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking you.

Yours faithfully

09/10/18

[PARTHA MAZUMDER]
Chief General Manager
PB. CB, & KD CMP.

Encl.: A/a

1. **PCCF &HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.**
2. **PCCF & ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.**

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 25th August, 2006

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

I am directed to refer to your letter No. NTPC:CM:MP:2006:180106 dated 18.01.2006 submitting mining plan of Pakri-Barwadih coal mining block for approval of the Central Government and to state that the mining plan of Pakri-Barwadih coal mining block has been considered and the approval of the Central Government thereon is hereby conveyed under Section 5 (2) (b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions :-

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rama)
Under Secretary to the Govt. of India.

Encls. As above.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-244-

BY SPEED POST

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi.
Dated : the 4th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir.(Fin.) - For kind information please.
08.03

-245-

(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

v) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) (January 2016) for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

   (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Notary Govt. of India

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

249

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

proposal.

13. No labour camps shall be set up inside the forest area.

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

एनटीपीसी NTPC

N T P C Limited

Pakri Barwadih Coal Mining Project

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakribarwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division , Hazaribagh district , Jharkhand.

STAGE II CLEARANCE:

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
8	*The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.*	Presently the available area between the Khora nala and the mine pit limit is being taken up for plantation. The acquisition of area along the Pakwa Nalah is under progress and plantation will be done as per the available area.	The mining lease accorded to NTPC Pakri Barwadih Coal Mining project fall between two seasonal streamlets (Nalas) namely - Pakwa Nala on East side and Khora Nalah on the West Side of the coal block. Both the nallas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. Dumhani Nala, a seasonal tributary of the Khora nala fall in middle of the coal block allotted to NTPC PBCMP. All the nalas are seasonal and get dried in Summer. Surface plan enclosed as **Annexure-1.** As per the guidelines issued by the Directorate General of Mines Safety (DGMS) **(Rule 149 of CMR 2017)** on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir.	*The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.*

KUMAR SEN * GOVT. OF NOTARY Regd. No.-1390218 KOLKATA EXPIRY DATE 31.12.23

पार्थ मजुमदार / Partha Mazumder
उप्रबन्धक (सी.सी.एल. ग्रेड) / DGM(CCL Grade)
एनटीपीसी लिमिटेड / NTPC Limited
पकरी बरवाडीह कोयला खनन परि. / PBCMP
हजारीबाग / Hazaribag

एनटीपीसी NTPC

N T P C Limited

Pakri Barwadih Coal Mining Project

KUMAR SEN * Govt. of India * Notary Regd. No.-13802/18 KOLKATA EXPIRY DATE 31. 12. 23 Notary

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			Based on the DGMS guidelines mining plan was prepared and approved by Ministry of Coal, GoI. As per approved mining plan the mine excavation pit reaches up to 15 meters of any Nala considering the DGMS guidelines for the conservation of coal and safety. It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled. Hence, it is proposed to take the same plantation at any other location suggested by the state forest department in place of alongside of said nallas. Plans showing phage wise development of mine is enclosed as **Annexure-2** As stipulated in the Environment Clearance condition, realignment of the Dumuhani Nalla, which is in the middle of the coal block is within mining operations area, shall be done as per the CWPRS Study recomendation. Copy of EC enclosed as **Annexure-3** Further, necessary NOC has already been accorded by Water Resource Department, Govt of	

पार्थ मजुमदार / Partha Mazumdar
उप्रू महाप्रबंधक (पीबी, सीसी एवं केबी) / GGM(PB, CC & KB)
एनटीपीसी लिमिटेड / NTPC Limited
पकरी बरवाडीह कोयला खनन् परि. / PBCMP

एनटीपीसी NTPC

N T P C Limited

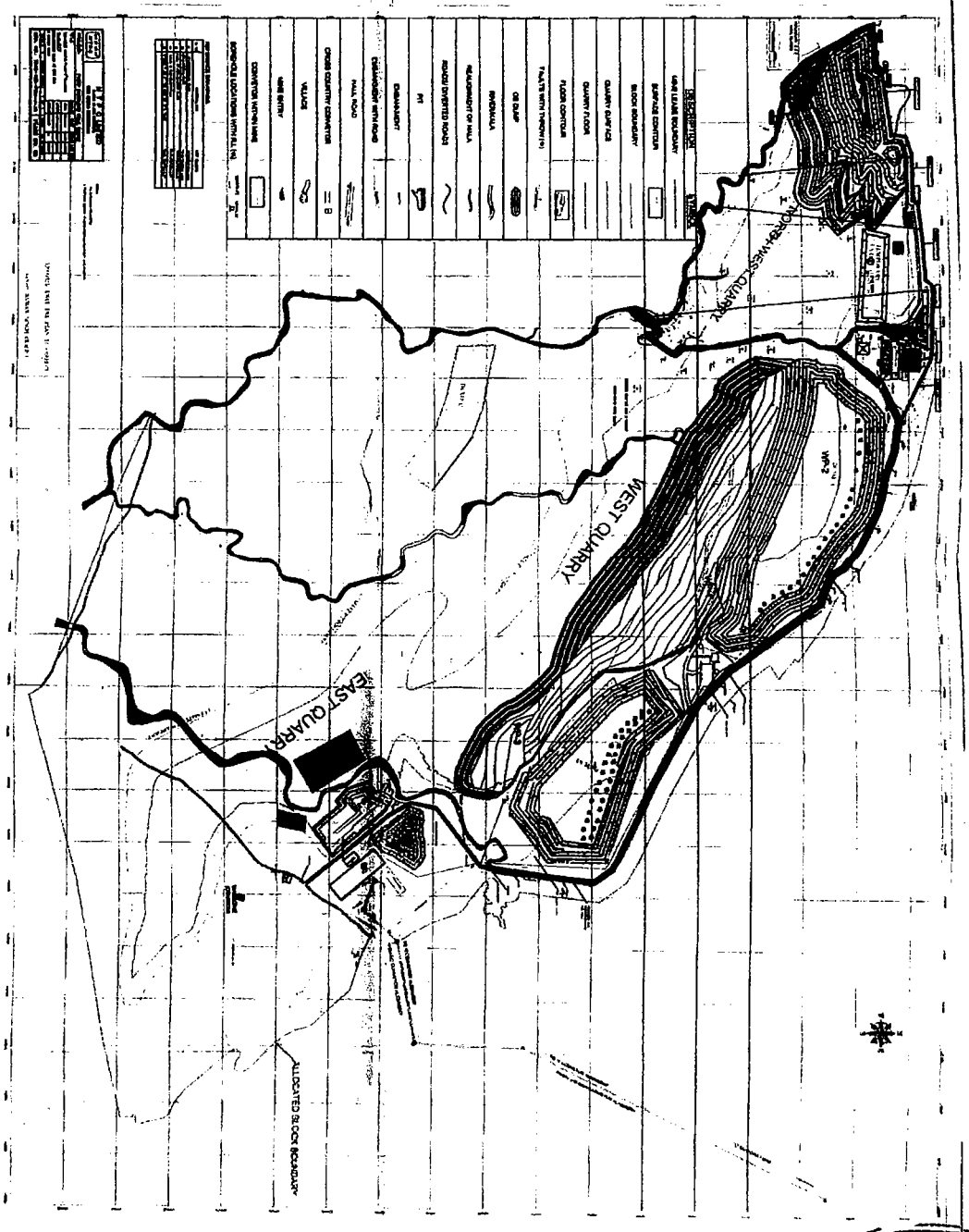
Pakri Barwadih Coal Mining Project

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			Jharkhand vide their letter ref. no. 2PMC/ND-171/2012-224 19.03.2013. **Copy enclosed as Annexure-4** Accordingly it is proposed to maintain 15 metres thick green belt on the side of Khorra and Pakwa nalas, instead of *Pakwa nallah and Dumhani nallah* as stipulated in the Stage-II FCC. As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner. Year wise plantation taken up till date is enclosed as **Annexure-5**	

KUMAR SEN ★ India
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of

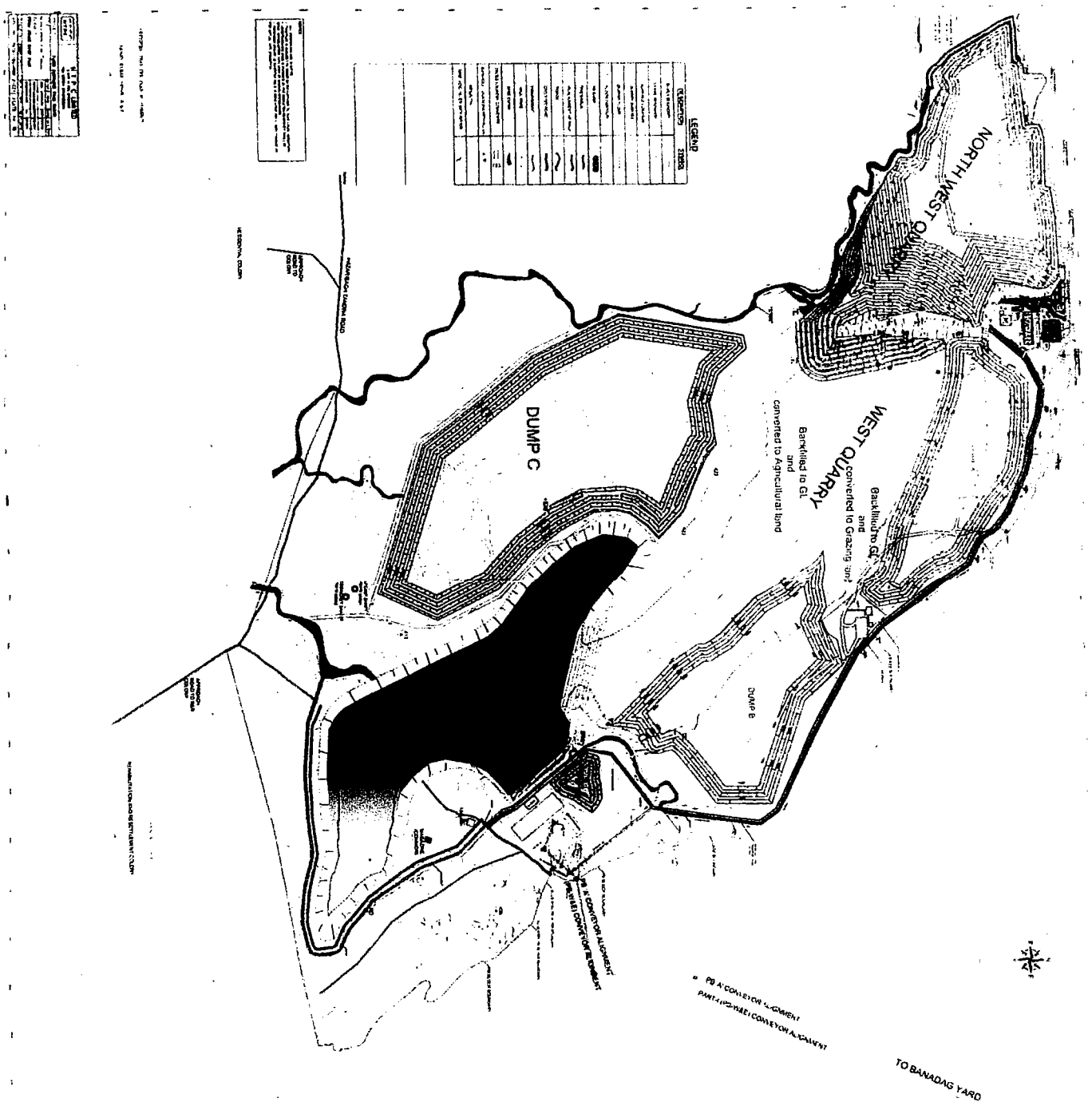
[illegible] Mazumder
[illegible] / GCM(PB, CB & KD)
[illegible] / NTPC Limited
[illegible] / PBCMP
[illegible] / Hazaribag

255



KUMAR SEN
NOTARY
13302/18
KATA
EXPIRY DATE
31. 12. 23
Govt. of India

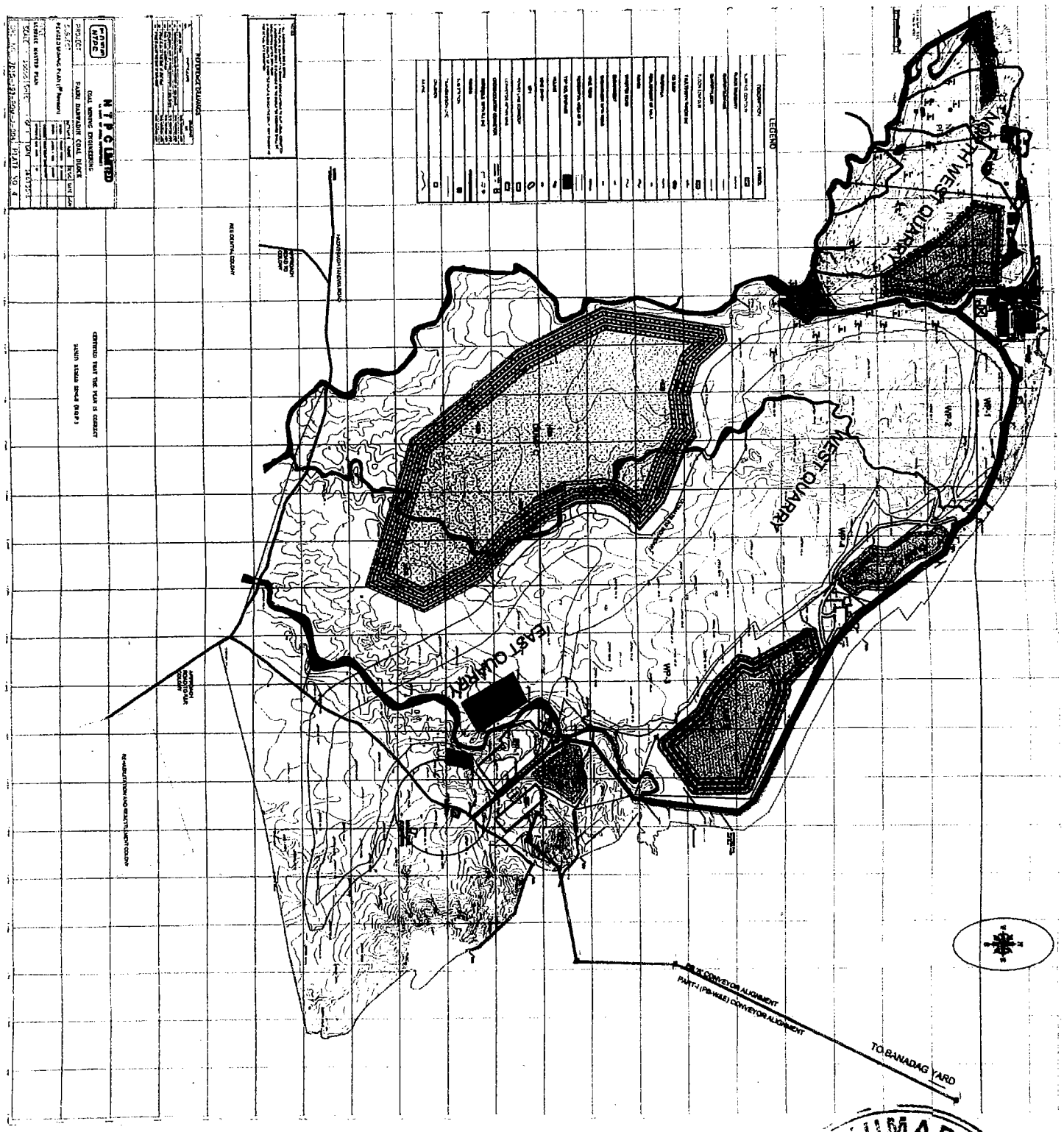
256



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3101/15, 3303-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

257



ASHIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

258

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

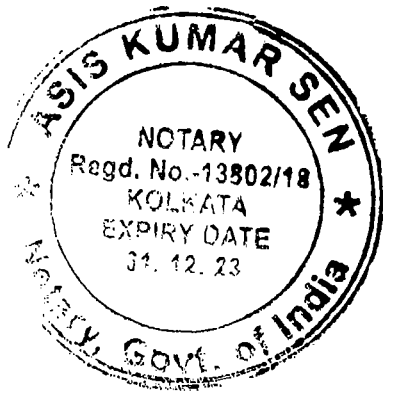
This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for **opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity** for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED(rmecw) :- for kind information pl.

25/5

Page 1 of 6



which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42** ha under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(I) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(II) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(III) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

No. J-11015/692/2007-IA-II(M) pt. file
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 3
Dated: 7th December, 2017

To,

M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) Amendment in EC - reg.

Sir,

This refers to your letter No.CC:ESE:7010:2017:GEN dated 9th August, 2017 and online proposal No.IA/JH/CMIN/8804/2007 dated 10th August, 2017 for amendment in the environmental clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009. Reference is also invited to the subsequent letters dated 13.09.2017 and 26.09.2017 on the subject matter.

2. The proposal is for amendment in Environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd, located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Projects in its 19th meeting held on 26th September, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was granted environmental clearance vide letter No.J-11015/692/2007-IA.II (M) dated 19th May, 2009, followed by amendment therein vide letter dated 29th June, 2016. Amendment is required in specific conditions No.(iii), (v), (vi), (ix) & (xii) and general conditions No.(ix) & (xiii) stipulated therein, with the details as below:-

S. No.	Conditions as per Environmental Clearance dated 19th May, 2009	Amendments Proposed
Specific Conditions		
(iii)	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500 m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created	The user agency would provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

	up to the monolith a park created around it so that the monolith could be visited.	be visited as for tourism purpose.
(v)	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	"Earmarked Site(s)" *may be replaced with* "at suitable location in site(s)"
(vi)	A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon.	"and OB dumps particularly that of Barkagaon" *may be replaced with* "of Barkagaon and OB dumps"
(ix)	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads.	"Main haul road of 6 km" to be substituted by "approach road of 6 km along northern boundary of mining lease". For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.
(xii)	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	The following Para(s) stipulated as under condition (xix) may be replaced; "Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year." *May be deleted and replaced by* "Project proponent will implement the approved R&R plan as per phased requirement of displacement" AND "The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores)" *May be deleted and replaced by* "The total expenditure of R&R shall not be less than Rs.2976 Cr which includes private land acquisition (Rs.982Cr) and R&R (1492Cr)"
General Conditions		
(ix)	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	Following may also be incorporated; "the monitoring shall be done by NABL/MoEF&CC accredited laboratory"
(xiii)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	"Bhopal" is to be modified as "Ranchi"

Std

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

4. The EAC, after deliberations, recommended for the proposed amendments in the environmental clearance dated 19th May, 2009, in respect of specific conditions (iii), (vi) & (ix) and general conditions (ix) & (xiii) as under:

(a) Specific Conditions (iii), (vi) & (ix) to be replaced with, and now read as under:-

(iii) ..... *The user agency shall provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could be visited as for tourism purpose.*
(vi) ..... between the habitation *of Barkagaon and OB dumps.*
(ix) The *approach road of 6 km along northern boundary of mining lease shall be metalled. For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.*

(b) General Conditions (ix) & (xiii) to be replaced with and now read as under:-

(ix) ..... The *monitoring shall be done by NABL/MoEF&CC accredited laboratory.*
(xiii) The Regional Office of this Ministry located at *Ranchi*.....

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments proposed in the environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand), as stated in para 4 above.

6. All other terms and conditions stipulated in the environmental clearance dated 19th May, 2009, read with subsequent amendment dated 29th June, 2016, shall remain unchanged.

7/12/2017
(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Ltd, SCOPE, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, Delhi
8. The District Collector, Hazarigbagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

7/12/2017
(S. K. Srivastava)
Scientist E



267

No. J-11015/38/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Dated: 14th August, 2018

To,

The Managing Director,
M/s NTPC Limited, NTPC Bhawan, Scope Complex,
7, Institutional Area,
Lodhi Road, **New Delhi** - 3
Email: environment.ntpc@gmail.com; rkbaderia@ntpc.co.in

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) - Amendment in EC-reg.

Sir,

This is with reference to your application No.CC:ESE:7015:2018:GEN dated 7th May, 2018 with the online proposal No. IA/OR/CMIN/8804/2007 dated 8th May, 2018, and subsequent letter dated 15.06.2018, 21.06.2018 and 28.06.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in the environmental clearance dated 19th May, 2009 granted by the Ministry in favour of M/s National Thermal Power Corporation (NTPC) Limited for Pakri Barwadih Coal Mining project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand).

3. The environment clearance dated 19th May, 2009 was earlier amended on 29th June, 2016. permitting transportation of coal by road for a period of two years i.e. up to 28th June, 2018. Accordingly, the specific condition no. 2A (ix) was revised as under:-

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two year to use State Highways/Public Roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measure to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyer so that the same can be utilized for coal transportation by road."

4. The said EC was further amended vide this Ministry's letter dated 7th December, 2017. Now it has been desired to permit coal transportation by road in its reduced stretch of 23.72 km. for a further period of 2 years as an interim arrangement by adopting all mitigation measures to control dust pollution.

5. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 32nd meeting held on 28th June, 2018. The EAC, after deliberations has recommended for amendment in the environmental clearance dated 19th May, 2009, amended on 29th June, 2016 & 7th December, 2017, permitting coal transportation from Pakri Barwadhi Coal Mining Block to Banadag Railway siding for a further period of two years i.e. up to 28th June, 2020 as an interim arrangement, by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc.

SIS KUMAR SEN
NOTARY
Regd. 3802/18
India

The EAC has also recommended for stipulating additional condition as under-

'*The public roads used for transportation of coal, should be widened and shouldered at populated areas.*'

6. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the environmental clearance dated 19th May 2009, amended on 29th June, 2016 & 7th December, 2017, for the above said project, as recommended by the EAC and stated in **para 5** above.

7. All other terms and conditions stipulated in the EC dated 19th May, 2009, read with amendment therein vide letters dated 29th June, 2016 & 7th December, 2017, shall remain unchanged.

14/8/2018

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4t Floor, Vikas Marg, Laxmi Nagar, New Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

14/8/2018

(S. K. Srivastava)
Scientist E

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Notary, Govt. of India

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/13

From: Er. Ashok Kumar
Chief Engineer (Mon)

To,

Sri P. K. Upadhayay
Addl. GM(P)I/C
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- **Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.**

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

...Barwadih Coal Block..docx
28/3 2013 ... RECEIVED FROM 06512250180 #2025 P01

P-15/34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

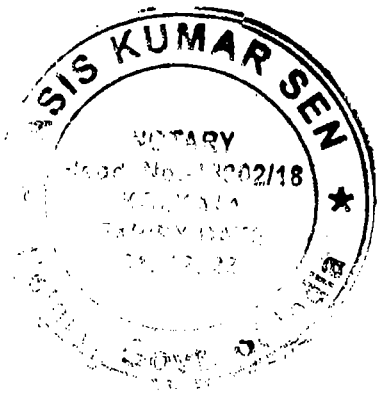
PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH , JHARKHAND

A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhave university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
NOTARY Govt. of India

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In the village Arahara, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation



272

17 FEB 2019

F. No. 8-56/2009-FC (Pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
Dated: 29th January, 2019

To,

The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,

I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that *"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department"*.

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF-cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

PCCF&ED, JWLDB

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

एनटीपीसी
NTPC
A Maharatna Company

-415

273

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

संदर्भ संख्या: 1040/PBCMP/EMG/2019/F-28/42 Date: 16.08.2019

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग (पश्चमी) वन प्रमंडल,
वन भवन, हज़ारीबाग (झारखण्ड)

विषय: एन.टी.पी.सी.लिमिटेड की पकरी बरवाडीह कॉल खनन परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंग: 01. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC (Pt.) दिनांक 2.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
02. आपका पत्रांक 4441 दिनांक 26.07.2019।

****

महाशय,

उपरोक्त विषयक प्रसंगाधीन पत्र के संबंध में सादर सूचित करना चाहेंगे कि एन.टी.पी.सी. लिमिटेड की पकरी बरवाडीह कोयला खनन परियोजना हेतु 1026.438 हे० वनभूमि का अपयोजन हेतु भारत सरकार के वन एवं पर्यावरण मंत्रालय के पत्रांक F. No. 8-56/2009 दिनांक 11.05.2010 द्वारा स्टेज – I एवं पत्रांक F. No. 8-56/2009 दिनांक 17.09.2010 द्वारा स्टेज – II की अनुमति प्राप्त है। इस संदर्भ में स्टेज – I के शर्त संख्या 7 एवं स्टेज – II के शर्त संख्या 8 में लगाएं गए शर्त के संशोधन हेतु हमारे पत्रांक **1040/PBCMP/ EMG /2018/ F-28/ 31748** दिनांक **09.10.2018** द्वारा भारत सरकार के वन एवं पर्यावरण मंत्रालय को आवेदन दिया गया था जिसकी एक प्रति इस पत्र के साथ संलग्न है।

अतः अनुलग्नक के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

[प्रशांत कश्यप]
कार्यकारी निदेशक
एन टी पी सी (पीबी & सीबी)
कोयला खनन परियोजनाएं

अनुलग्नक: यथोक्त ।

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

एनटीपीसी
NTPC
एक महारत्न कम्पनी

274

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन् परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

संदर्भ संख्या: 1040/PBCMP/EMG/2020/F-28/3580

Date: 17.03.2020

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग पश्चिमी वन प्रमंडल,
हज़ारीबाग (झारखण्ड)

विषय: एन०टी०पी०सी० लिमिटेड की पकरीबरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।

संदर्भ : 1. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 तत्संबंधी इस कार्यालय का पत्रांक 4441 दिनांक 26.07.2019 एवं आपका पत्रांक 42 दिनांक 16.08.2019 तथा क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 555 दिनांक 03.03.2020.
2. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 02.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
3. आपका पत्रांक 4441 दिनांक 26.07.2019 एवं 1154 दिनांक 12.03.2020.
4. हमारे कार्यालय पत्रांक 1040/PBCMP/EMG/2019/F-28/42 दिनांक 16.08.2019.

***

महाशय,

18.03.20

उपरोक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सादर सूचित करना है कि भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 के द्वारा की गई पृक्षा के तहत आपके कार्यालय के पत्रांक 4441 दिनांक 26.07.2019 द्वारा मंत्रालय को किए गए आवेदन की प्रति की माँग की गई थी। इस संदर्भ में हमारे पत्रांक संख्या 1040/PBCMP/EMG/2019/F-42 दिनांक 16.08.2019 के द्वारा आवेदन की प्रति सभी अनुलग्नकों सहित आपके कार्यालय में समर्पित किया गया था, जिसकी एक प्रति पुनः आपके सादर सूचनार्थ इस पत्र के साथ संलग्न है।

जैसा की आवेदन पत्र में उल्लेखित किया गया है भारत सरकार के खान सुरक्षा महानिदेशालय (Director General of Mine Safety, DGMS) के निदेशानुसार (Rule No.-149 of Coal Mine Rule - CMR 2017) खनन की प्रक्रिया किसी भी River और Canal से 15 मिटर की दूरी तक सुरक्षा पूर्वक किया जा सकता है। साथ ही यह भी बताना चाहेंगे कि Approved Mining Plan के अनुसार दुमुहानी नाला कोयला खनन क्षेत्र के मध्य में आने के कारण इस नाले का Re-alignment करने की भारत सरकार के जल संसाधन विभाग से अनुमति प्राप्त है । जिसकी एक प्रति आवेदन में अनुलग्नक स्वरूप संलग्न है। यहाँ यह बताना उचित होगा कि दुमुहानी नाला, खोरा नाला का ही Seasonal Tributary है, जिसमे सिर्फ बारिश के मौसम में ही पानी का बहाव रहता है।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

जैसा कि आपके पत्रांक 1154 दिनांक 12.03.2020 के द्वारा उपरोक्त विषयक स्थलीय अध्यतन प्रतिवेदन साक्ष्य के साथ पृक्षा की गई है इस संदर्भ में महाशय को सादर सूचित करना चाहेंगें कि वर्तमान में खोरा एवं पकवा नाला से कोयला खान की दूरी लगभग 50 मीटर तक सीमित किया गया है एवं हरित पट्टी (Green Belt) का विकास किया जा रहा है । वर्ष 2019-20 में खोरा नाला के किनारे लगभग 8500 एवं पकवा नाला के किनारे लगभग 2200 वृक्षों का रोपण किया गया है, जिसके कुछ फोटोग्राफ इस पत्र के साथ संलग्न है। खान की वर्तमान स्थिति एवं नाला को दिखाते हुए MAP आपके सादर सूचनार्थ अनुलग्नक में संलग्न है।

महाशय को पुनः सूचित करना चाहेंगें कि खनन प्रक्रिया को सुचारु रूप से जारी के लिए इस वर्ष दुमुहानी नाला का Re-alignment अति आवश्यक है। अतः महाशय से अनुरोध है कि Forest Clearance के Stage-I Condition No.-7 एवं Stage-II Condition No.-8 के संशोधन हेतु अग्रेतर कारवाई करने का कष्ट करे।

महाशय के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

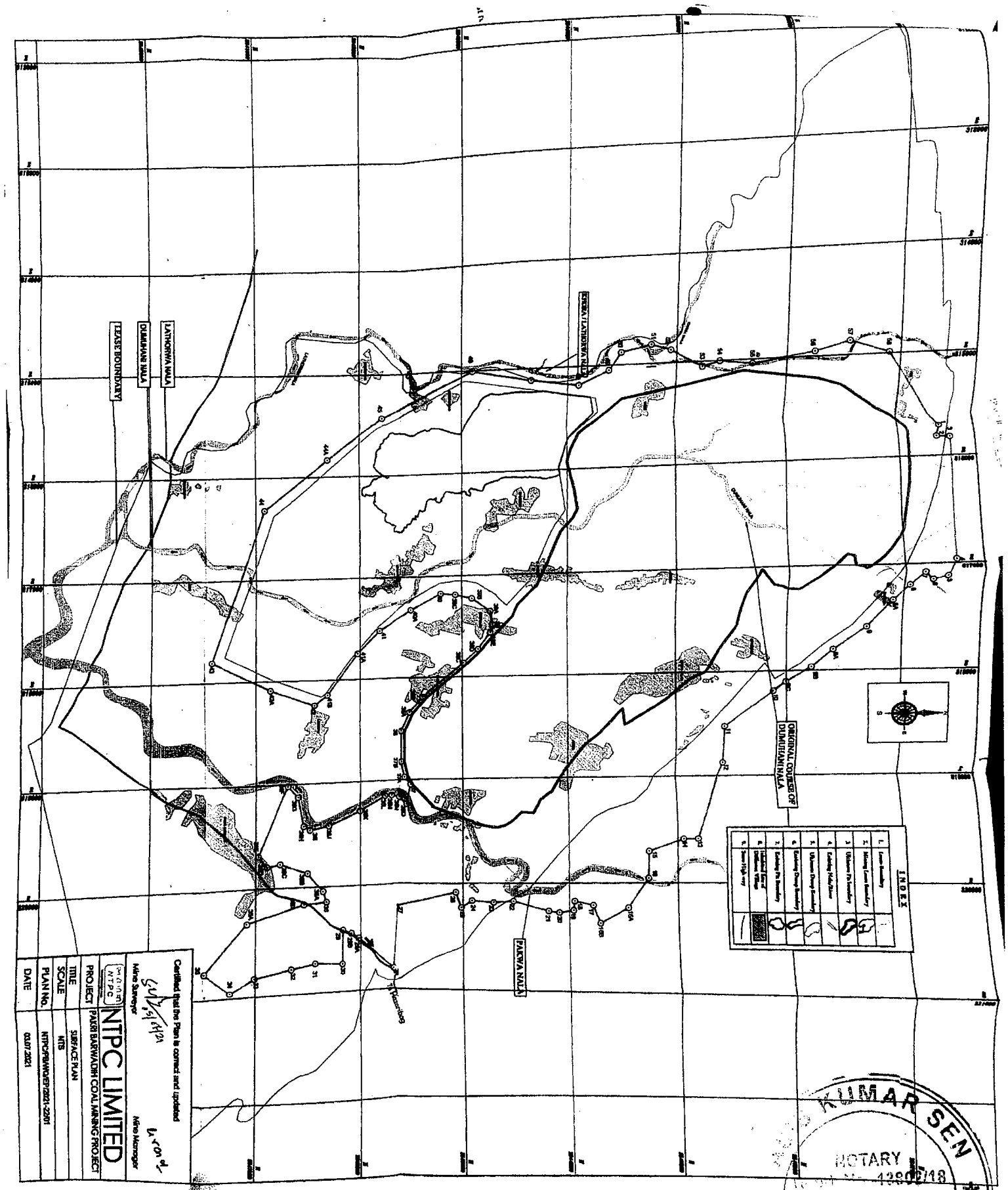
प्रशांत कश्यप 18/3/2020

[प्रशांत कश्यप]
कार्यकारी निदेशक
पीबी, सीबी एवं बादाम कोयला खनन परियोजना,
एन०टी०पी०सी० लिमिटेड हज़ारीबाग

अनुलग्नक: यथोक्त।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

276


LEASE BOUNDARY
DUMRIHARWALA
LATHORWA NALA
ORIGINAL COURSE OF DUMURIANI NALA
PALWA NALA
INDEX
Certified that the Plan is correct and updated
Mine Surveyor
Mine Manager
NTPC LIMITED
PROJECT
PAKRI BARWADIH COAL MINING PROJECT
TITLE
SURFACE PLAN
SCALE
NTS
PLAN No.
NTPC/PBW/OEP/2021-2201
DATE
03.07.2021
KUMAR SEN
NOTARY
EXPIRY DATE
Govt. of India

MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 27th November, 2017

G.S.R. 1449(E).—Whereas the draft of certain regulations which the Central Government proposes to make, in exercise of the powers conferred by section 57 of the Mines Act, 1952 (35 of 1952) and on the recommendations of the Committee constituted under section 12 of the said Act, were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 773 (E), dated the 20th October, 2011, as required by sub-section (1) of section 59 of the said Act, inviting objections and suggestions from all persons likely to be affected thereby on or before the expiry of a period of three months from the date of publication of the said notification in the Official Gazette;

And whereas the objections and suggestions received on the said draft have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 57 of the said Act and in supersession of the Coal Mines Regulations, 1957, the Central Government hereby makes the following regulations, namely:-

CHAPTER I

PRELIMINARY

1. Short title, commencement, application and extent.-(1) These regulations may be called the Coal Mines Regulations, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall apply to every coal mine.

(4) They shall extend to the whole of India.

2. Definitions.- (1) In these regulations, unless the context otherwise requires, -

(a) "abandoned working" means such working as have been abandoned with no intention of working in future;

(b) "Abandoned Mine Methane (AMM)" means a natural gas recovered from abandoned coal mines or part thereof;

(c) "Act" means the Mines Act, 1952 (35 of 1952);

(d) "approved safety lamp" and "approved electric torch" mean respectively, a safety lamp or an electric torch, manufactured by such firm and of such type as the Chief Inspector may, from time to time, specify by a general or special order;

(e) "assistant manager" means a person possessing a Manager's Certificate appointed in writing by the owner, agent or manager to assist the manager in the management, control, supervision and direction of the mine or part thereof, and who holds the rank immediately below the manager and superior to an overman and a sirdar;

(f) "auxiliary fan" means a forcing fan or an exhausting fan used belowground wholly or mainly for ventilating one or more faces forming part of a ventilating district;

(g) "average output" of any mine, means the average output per month during the preceding financial year of the total output from all workings within the specified mine boundaries;

(h) "banksman" means a person appointed to superintend the lowering and raising of persons, tools and materials and to transmit signals at the top of a shaft or incline;

(i) "booster fan" means a mechanical ventilator used belowground for boosting the whole current of air passing along the intake or return airway of a mine or ventilating district;

(j) "coal" includes anthracite, bituminous coal, lignite, peat and any other form of carbonaceous matter sold or marketed as coal;

(k) "Coal Mine Methane (CMM)" means a natural gas recovered from a coal mine or part thereof;

(3) If any dispute arises as to whether stone dust barriers or other alternative precautionary measures are required to be provided in any part of a gassy seam of the first degree, under sub-regulation (1), the question shall be referred to the Chief Inspector who shall decide the same.

147. Precautions against eruption of gas.– Where any working is extended to within 30 meters of any goaf or disused workings containing or likely to contain an accumulation of inflammable or noxious gases, there shall be maintained at least one bore-hole not less than 1.5 meters deep in advance of the working and the operation of drilling the bore hole shall be carried out under the supervision of a competent person, and no lamp or light other than an approved safety lamp or torch shall be used in any such working.

148. Recovery and exploratory work.– (1) After an explosion of inflammable gas or coal dust has occurred in a mine, only such persons as are authorised by the manager or by the principal official present at the surface, shall be allowed to enter the mine.

(2) Where it is intended or proposed to reopen a mine or part thereof, which has been isolated, sealed off or flooded with water to deal with a fire or spontaneous heating, the owner, agent or manager shall not less than thirty days before the commencement of such work, give notice in writing of such intention or proposal to the Regional Inspector and the Chief Inspector.

(3) Where it is intended to carry out any exploratory work in a mine or part belowground likely to contain irrespirable atmosphere,-

(a) all work shall be done under rescue cover only;

(b) no party of less than three persons shall be allowed to proceed to carry out such work; and

(c) every such party shall carry a suitable apparatus approved by the Chief Inspector for detecting carbon monoxide gas and also an approved flame safety lamp.

149. Danger from surface water.– (1) Where any mine or part thereof is so situated that there is any danger of inrush of surface water into the mine or part, adequate protection against such inrush shall be provided and maintained, and whether such protection is adequate or not may be determined by the Chief Inspector, whose decision shall be final.

(2) Except with the previous permission of the Chief Inspector in writing and subject to such conditions as he may specify therein and subject to the provisions of sub-regulation (1), every entrance into a mine shall be so designed, constructed and maintained that its lowest point (which means the point at which a body of rising water on surface can enter the mine) shall be not less than 1.5 meters above the highest flood level at that point.

(3) Every year, during the rains constant watch shall be kept on the flood levels on the surface of the mine and if at any time the levels cross the highest levels earlier recorded, such levels shall be marked by permanent posts along the edges of water and the new highest levels thus observed shall be recorded with the date as the highest flood level on the plans by an actual survey:

Provided that the highest flood level shall not be plotted on plans by interpolations.

(4) If there are water dams or reservoirs built across rivers and water courses on the upstream side of the mine, arrangements shall be made for communication between appropriate authorities for the purpose of ascertaining the quantity and timing of water released from the dams which is likely to endanger safety of the mine and arrangement for similar communication shall be made when water level rises on the upstream side which is likely to endanger any mine.

(5) In every mine which is likely to be endangered by surface water, the highest flood levels and danger levels at least 1.2 meters or as required by the Regional Inspector, below the highest flood level, shall be permanently marked at appropriate places on the surface and whenever water rises towards the danger level at any place, all persons shall be withdrawn from the mine sufficiently in advance and for this purpose adequate arrangements of quick communication to all parts of the mine by effective systems shall be provided and maintained.

(6) No working shall be made in any mine vertically below-

(a) any part of any river, canal, lake, tank or other surface reservoir; or

(b) any spot lying within a horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir,

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
India

एनटीपीसी
NTPC
A Maharatna Company

Received
20/05/16

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No: 7010/PBCMP/MIN/16/092

Date: 17.05.2016

To

The Director General of Mines Safety,
O/o DGMS, Hirapur,
Dhanbad, Jharkhand-826001.

Sub: Intimation of actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993) as per Reg. 3 (2) of CMR 1957.

Dear Sir,

Please find enclosed herewith the actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993), as per Reg.3(2) of Coal Mines Regulations 1957 in Form-I.

This is for your kind information and records please.

Yours faithfully

17/5/16
(Umesh Singh)
Agent Cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project.

Encl: As above.

Copy to:

1. Director of Mines Safety, Ranchi Region.
2. Dy. DGMS, SE Zone, Ranchi.
3. Dy. Director of Mines Safety, Ramgarh Sub-Region.
4. Coal Controller, 1-Council House Street, Kolkata
5. Dy. Commissioner, Hazaribagh District: For Kind information please.
6. Director (Finance)/Nominated Owner: For Kind information please.
7. ED (PB/CB/KD) CMP's: For Kind information please.

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmill Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

FIRST SCHEDULE
FORM-I

(See Regulation 3, 6, 7, 8)

Notice of opening, closing or change of name

Ref(UM)

From,
Agent cum Manager,
Pakri Barwadih (Western Pit) Coal Mining Project
NTPC Limited, Ujjawal Complex
Pugmil Road, Hazaribagh-825301(Jharkhand)

To,

1. The Director General of Mines Safety, DGMS Dhanbad.
2. Dy. DGMS,SE Zone, CMPDI Campus, Kanke Road , Ranchi.
3. The Director of Mines Safety, Ranchi Region, CMPDI Campus, Kanke Road, Ranchi.
4. Dy. Commissioner, Hazaribagh.
5. Coal Controller, 1- Council House Street, Kolkata.

Sir,

I have to furnish the following particulars in respect of **Actual date of Opening of Coal Mine** at "Pakri Barwadih (Western Pit) Coal Mining Project" of NTPC Limited.

1. ***In case of change of name of mine:** N.A.

2.(a). Situation of the Mine:

Village: Pakri Barwadih, Nagari, Chirudih, Darikalan etc
Police Station: Barkagaon
Sub Division& District: Hazaribagh
State: Jharkhand, Pin-825301

(b). In case of a new mine, particular of situation of mine:

Post Office: Barkagaon
Telegraph Office: Barkagaon
Railway Station: Ranchi Road
Rest House: Hazaribagh

Means of Travelling:

(I) 25 Km from Hazaribagh by road.
(II) 70 to 75 Km from Ranchi Road Railway Station.
(III) 85 Km from Koderma Railway Station

3. (a). Name and Postal address:

(i). Owner:

Name: K. Biswal
Designation: Director (Finance),
NTPC Limited, NTPC Bhawan, Core-7,
Scope Complex 7, Institutional Area,
Lodhi Road, New Delhi - 110003.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

(II). Managing Agent: N.A.
(III). Agent:

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

(b). In case of change, date of change: N.A.

4. (a). Name & qualification of Manager etc.:

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

Qualification: B.Tech (Mining),First Class Mine Manager's certificate of Competency(Coal).

(b). Date of appointment: NA

5. Date on which it is intended to open the Mine: N.A.

6. Actual date of Opening of the mine: **17.05.2016**

Yours Faithfully,

17/5/16

Signature:
Designation: Agent cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project, NTPC Limited.
Date: 17.05.2016

INSTRUCTIONS:
(I) Mention the matter to which the notice refers.
(II) Need not to be filled in if the notice relates to Item 4.
(III) To be filled in only when the notice refers to change, and only against the item in respect of which notice is given.
(IV) Delete whatever is not applicable.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

एनटीपीसी
NTPC

~~ANNEXURE A-13~~ एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)

-282-

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref: 1040/PBCMP/EMG/2021/F-28/~~70~~ **Date: 28/08/2021**

To,

The Divisional Forest Officer
Hazaribagh West Division
Hazaribagh

28.8.21

Dear Sir,

Sub.: Diversion of 1026.438 Ha forest land in favor of NTPC Ltd – PBCMP – submission of information: reg.
Ref.: 01. Your office ltr no. 2217 dated 02.07.2021.
02. Your office ltr no. 2836 dated 10.08.2021.

***

With reference to your letters mentioned under reference above, whereby the details of the officers have been sought for by your good self. I presume that penal action is contemplated by the authorities for alleged violation of the condition 8 of the Stage II Forest clearance dated 17/09/2010. We are under statutory obligation to respond to your letter but we simultaneously intend to bring on record the necessary fact to demonstrate that our action is within the framework of law. The necessary facts are stated here in below;

That the Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project to NTPC vide allotment letter no **13016/29/2003-CA dated 11/10/2004**. Mining plan was approved vide letter no **13016/29/2003-CA (part) dated 25.08.2006** and revised mining plan was approved vide letter dated 07.03.2016. As per the approved mine plan (Chapter 5.2.11) the Dumuhani Nala is to be diverted/realigned as per the study report of CWPRS, Pune.

That the Environmental clearance was granted by MoEF&CC vide letter no J-11015/692/2007-IA-II(M) dated 19/5/2009. As per Environment Clearance specific condition that "***Mining will be carried out as per statue from the streams /nallahs flowing within the lease..... The CWPRS would be engaged for design and study of realignment of the drains /nalas flowing across the ML and creation of embankment and also obtain approval of the State Government for diversion of nalas".***

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Therefore in compliance to EC condition CWPRS was engaged for design and study of realignment of the drains /nalas flowing across the ML and based on the report permission was granted for realignment of Dumuhani Nalah by water resource department, GoJ, Ranchi vide office order ref. letter no 2/PMC/ND-171/2012-224 dated 19/3/2013.

That the forest clearance Stage I and Stage II for 1026.438 Ha of forest land under Indian Forest Act 1927 was accorded vide letter no F.No 8-56/2009 dated 11.05.2010 and 17.09.2010 respectively. Condition 8 of stage II and condition 7 of stage I Forest Clearance stipulated that ***"The user agency will take up programme for at least 50 m green belt along the side of Pakwa nallah and Dumhani nalah from the initial years under the supervision of the State Forest Department"***.

That the plantation along Dumuhni Nalah is techno- economically impossible and accordingly application vide letter no 1040/PBCMP/EMG/2018/F-28/31748 dated 09/10/2018was made to Director General of forest for amendment in Forest Clearance. Based on our representation a letter was issued by assistant Inspector general of Forest, MoEF&CC dated 29.01.2019 to the Principal Secretary (Forest) Govt. of Jharkhand for providing comments.The copy of the letter for amendment was also provided to PCCF (HoFF) Jharkhand , PCCF cum ED office.

That the copy of the application was also submitted to office of your good-self vide our letter dated 16.08.2019 and again vide letter dated 17.03.2020 whereby it was brought to your knowledge that the plantation work for development of green belt along Pakwa nala and Korrah nala have been initiated instead of developing green belt along Dumhani nalah, as proposed in amendment application. It is reiterated that the green belt development along Dumhani nalah was techno economically not possible.

That the mining operation in PBCMP commenced in 2016. The mining project was time bound project and the milestones were predefined. After commencement of mining in 2016 the mines started progressing towards Dumuhani Nalah.

That NTPC had informed the authorities regarding impending stoppage of mining in absence of diversion hence requested the authorities to carry out site inspection and submission of report for amendment in FC clearance. With repeated communication the site inspection was carried out in May 2020 on the FC amendment application dated 09/10/2018.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

That NTPC is a Maha-Ratna company, and is a government of India enterprise and has been carrying mining consistently adhering to the various applicable law, standard, compliances, safety protocols. There are three numbers of seasonal rivulets namely Pakwa nala, Dumuhani Nala and Khora Nalah that transverse to through the mine area. Approximately 25,000 trees and 5500 saplings have been planted on the side of Khora Nala and Pakwa nala respectively.

That in backdrop of above mentioned facts it is submitted that the act of the company doesn't suffer from any illegality. It is because of the various compliances and the time lapse that occurred during the statutory grant of compliances led to the delay in initiating certain activity like green belt development. The company is bound to follow all the statutory obligation as prescribed in EC and FC grant letter.

In the fact stated herein above I submit that the contemplated action against the authorities concerned will not be just and fair. The action is in conformity with the applicable law in the attending fact and circumstances of the case. Any penal action has to meet the twin test i.e. the intention followed by action.

I pray before you that you may accept my reply and absolve us from the contemplated action from your end.

Thanking you sir.

Your's faithfully

28.04.2023

[M. V. R. REDDY]
EXECUTIVE DIRECTOR
PB, PB-NW & BDM CMP,
NTPC Ltd - Hazaribagh.

Copy to:

1. RCCF. Hazaribagh.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

ANNEXURE -A-14

Annexure - - 285 -

`A-14'

एनटीपीसी NTPC

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No. 1040/PBCMP/EMG/2022/F-28/04 Date: 15.01.2022

To,

The Additional Chief Secretary,
Department of Forest, Environment & Climate Change,
Govt. of Jharkhand – Ranchi.

Respected Sir,

Sub: Diversion of 1026.438 Ha of Forest land for NTPC Ltd – PBCMP: Amendment of Condition No. 8 of Stage-II and Condition No. 7 of Stage-I Forest Clearance: Reg.

Ref.: 1. Our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018
2. 1040/PBCMP/EMG/2022/F-28/57 dated 30.07.2021
3. आपके कार्यालय ज्ञापांक: वन-भूमि 75/2009/460 दिनांक 10.02.2021

***

This has reference of your office letter under reference 3 above addressed to PCCF-cum-ED, Wasteland Development Board. With regard to point no. 2 of the letter, it is bring to notice of your kind office that the lease have been granted on all GM-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013, 21.012.2017, etc. The GoJh in notification dated 21.12.2017 have specifically mentioned about the Nala Diversion as per CWPRS Report. Hence, the present case does not attract any charges/actions as framed vide point no. 1 of the letter as no violation is committed under any of the statutory sanctions granted to NTPC – PBCMP. Copy of Lease Deed of GMJJ and gazette notifications of GM Lands are enclosed as **Annexure-1 series.**

We humbly submit that all due processes have been executed and stipulated conditions in the permissions have been religiously observed. We find it proper to bring the following points to your good-self's kind attention:

01. that the Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project (PBCMP) to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. **13016/29/2003-CA dated 11.10.2004**. The mining plan was approved by Ministry of Coal vide its letter ref. no. **13016/29/2003-CA (Part) dated 25.08.2006** and revised mining plan was approved dated 07.03.2016. As per approved mine plan (Chapter 5.2.11) Dumuhani Nala is to be diverted/realigned as

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

per the study report of CWPRS, Pune. Copy of mining plan approval letter enclosed as **Annexure-2**.

02. that the Environment Clearance (EC) (Copy enclosed as **Annexure-3**) was granted by the MoEF & CC vide its letter ref. no. **J-11015/692/2007-IA. II (M) dated 19.05.2009**. As per Environment Clearance Specific condition no. (iv);

> *"Mining shall be carried out as per statute from the streams/nallahs flowing within the lease..... The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."*

03. that in compliance of above said EC condition, CWPRS was engaged for design and study for realignment of the drains / nalas flowing across the ML (Study Report enclosed as **Annexure-4).**

04. that based on the study report permission was granted for realignment of the Dumuhani Nala by Water Resource Department, Govt of Jharkhand, Ranchi vide its office order ref. Letter No.: 2/PMC/ND-171/2012-224 dated 19.03.2013. (Permission copy enclosed as **Annexure-5)**

05. that the Forest clearance (Stage–I and Stage-II) (1026.438Ha) under Forest (C) Act was accorded vide Lr No. F.No. 8-56/2009 dtd. 11.05.2010 and Stage-II dtd 17.09.2010. (Copy enclosed as **Annexure-6**)

06. that Condition No. 8 of stage-II and condition no. 7 of stage-I Forest clearance stipulates;

> *"The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department."*

07. that plantation along Dumuhani Nala is techno-economically impossible, accordingly an application was made to MoEF & CC, FC Division, vide our Ltr No 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018 for amendment of the said FC condition. (Copy enclosed as **Annexure-7**)

08. that based on our representation a letter was issued by Asst. Inspector General of Forest (FC) dated 29.01.2019 to State for providing the comments on NTPC representation. (Copy enclosed as **Annexure-8**).

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

09. that copy of the application for FC amendment was also provided to PCCF (HoFF and PCCF-cum-ED Office. Copy of same was also submitted to Divisional Forest Office, Hazaribagh West Division vide our letter nos.1040/PBCMP/EMG/2019/F-28/42 dated 16.08.2019 and again by letter no. 1040/PBCMP/EMG/2020/F-28/35080 dated 17.03.2020. Copies of all the letters are enclosed as **Annexure-9 series.**

We also deem fit to highlight some technical reasons for making request for FC amendment with respect to development of green belt along Dumuhani Nala:

01. Overall area of PBCMP is 4695 sq km and 1026.438ha of forest land have already been diverted. Leases have already been granted on all GH-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated mentioned above.

02. Three numbers of seasonal rivulets namely Pakwa Nala, Dumuhani Nala and Khorrah Nala traverse through PBCMP allocated leasehold area. Pakwa Nala in the East, Khora in the West and Dumuhani nala in the middle of the quarry area. Copy of Map enclosed as **Annexure-10**.

03. Techno-economically mining is a distant dream without realignment/diversion of these nalas. The course of the nala under reference namely Dumuhani Nala, is a seasonal tributary traversing through the block centrally, culminates in Khora nala at southern extremes of the block boundary.

04. In order to carryout opencast mining this nala had been an imperative for realignment/diversion since the initial stage of mine planning and accordingly the Mining Plan was approved by Ministry of Coal, GOI.

05. CMR-149 (enclosed as **Annexure-11**) of Coal Mines Regulations – 2017, permits for mining up to horizontal distance of 15 meters from bank of a river or canal.

06. Mining operation in PBCMP commenced in month of May 2016 and mine started progressing towards Dumuhani nallah, we wrote to the authorities about impending stoppage of mining in absence of diversion and hence requested for early inspection and submission of the report for in time amendment of said FC Condition. Copy of Notice of Opening mine written to DGMS Dhanbad is enclosed as **Annexure-12**.

07. In response to our multiple communications and perusal to various authorities the inspection was carried out in the month of May 2020. *(Amendment Application made on 09.10.2018)*. During this time period the course correction for short distance of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

approx. 200m was carried out and the diverted course was again reconnected to natural course of the nala in order to facilitate continuation of mining operations.

Therefore, in view of above facts and circumstances, violation of the forest clearance Condition No.8 of Stage-II of forest clearance does not arise in the instant case. And we humbly request that your good self may kindly be pleased to process and forward our FC amendment application to the Central Government (MoEF&CC) for its consideration for FC amendment.

It is reiterated that we have planted more than 32000 tree saplings along Khorrah Nala and 5500 along Pakwa Nala which are flowing in eastern and western part of the allocated coal block and we further assure for development of green belt along the realigned / diverted Dumuhani Nala also.

Thanking You.

Yours Faithfully,

15-07-2022

[M.V.R. Reddy]
Executive Director
PB, PB-NW & Badam Coal Mining Projects

Encls: As Above.

एम. वी. आर. रेड्डी / M. V. R. REDDY
कार्यपालक निदेशक (पीबी/पीबी-एनडब्ल्यू/बदाम) / ED (PB/PB-NW/BADAM)
एनटीपीसी लिमिटेड/ NTPC Limited
पश्चिमी बंगालीह कोयला खनन परियोजना / PBCMP
हजारीबाग / Hazaribag

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

289

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–224/2012–/678/रा0, राँची, दिनांक–20-05-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः–परामर्शी परिषद की बैठक दिनांक–27.2.2013 में मद संख्या–08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं., के विभिन्न खाता/प्लाटों का कुल रकबा–50.97 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गै.म. खास किस्म परती कदीम, खलिहान, मोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ्हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/– (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू० 5,03,861/– (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/–(पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह, कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

E/all file/comp/santekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

290

होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्त्तो के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्त्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तो का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

5/12/18

E/all file/comp/santekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

291

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरूद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरूद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।

(ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि प्रश्नगत भूमि वन भूमि नहीं है।

(iii) विभागीय संकल्प संख्या–241/रा. दिनांक–22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।

E/ali file/comp/sanlekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

292

(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र–344/आर. दिनांक–14/15.01.1969 एवं 1857/रा. दिनांक–18.5.82 तथा पत्र संख्या–92/स.को. दिनांक–18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानो के अनुसार समुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्त्ते इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

(आर. आर. मिश्र)
सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

निबंधित

प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0–44/09–10, 42/09–10, 41/09–10, 40/09–10, 39/09–10, 38/09–10, 37/09–10, 36/09–10, 35/09–10, 33/09–10, 04/09–10 एवं 34/09–10 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक– यथोक्त।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि–आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–3810/रा. दिनांक–10.8.11, पत्रांक–3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823 सभी दिनांक–10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि:–जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि–राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

E/all file/comp/sanlekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-V 1- 5/स0भू0 (एन.टी.पी.सी.) हजा0 224/2012

293

भूमि की विवरणी

अनुलग्नक–I

पकरी बरवाडीह कोल खनन परियोजना हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की विवरणी :–

क्र.	अंचल/थाना नं0	ग्राम	खाता नं0	प्लॉट नं0	रकबा (एकड़ में)	किस्म जमीन गै. म. खास
1	बड़कागाँव/123	अराहरा	123	104	0.10	परती कदीम
				112	0.05	परती कदीम
				120	0.04	परती कदीम
				123	1.32	परती कदीम
				129	1.06	परती कदीम
				170	0.02	परती कदीम
				191	0.10	परती कदीम
				196	0.04	परती कदीम
				200	0.04	परती कदीम
				कुल रकबा	2.77 एकड़	
2	बड़कागाँव/52	चेपाकला	124	1392	0.15	
				1393	0.21	
				कुल रकबा	0.36 एकड़	
3	बड़कागाँव/49	नगड़ी	90	605	0.22	परती कदीम
				620	0.22	परती कदीम
				622	0.45	परती कदीम
				641	0.36	खलिहान
				643	0.08	परती कदीम
				644	0.04	मोटा आर
				648	0.05	परती कदीम
				657	0.06	परती कदीम
				670	0.71	परती कदीम
				678	0.26	परती कदीम
				681	0.05	परती कदीम
				684	0.04	परती कदीम
				687	0.05	परती कदीम
				688	0.01	परती कदीम
				689	0.08	परती कदीम
				699	0.02	परती कदीम
				701	0.02	मोटा आर
				702	0.08	मोटा आर
				743	0.02	परती कदीम

D/Sanlekh for Cabinet.Haz 3.1

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

294

				744	0.02	परती कदीम
				745	0.03	परती कदीम
				748	0.01	परती कदीम
				749	0.06	परती कदीम
				754	0.01	परती कदीम
				755	0.03	परती कदीम
				756	0.01	परती कदीम
				757	0.01	परती कदीम
				760	0.02	परती कदीम
				761	0.01	परती कदीम
				762	0.02	परती कदीम
				764	0.01	परती कदीम
				924	0.02	परती कदीम
				926	0.05	परती कदीम
				932	0.36	परती कदीम
				936	0.13	परती कदीम
				948	0.24	परती कदीम
				950	0.02	परती टिल्हा
				957	0.36	परती कदीम
				962	0.04	परती कदीम
				989	0.02	परती कदीम
				1072	0.13	परती कदीम
				1083	0.03	परती कदीम
				1089	0.21	परती पत्थर
				1099	0.20	परती पत्थर
				1121	0.22	परती कदीम
				1131	0.31	परती कदीम
				1141	0.06	परती कदीम
				1142	0.87	परती कदीम
				कुल रकबा	6.33 एकड़	
4.	बड़काँव/52	चेपाकला	124	26	0.15	परती कदीम
				37	0.02	परती कदीम
				38	0.98	परती कदीम
				46	0.03	परती कदीम
				86	0.01	परती पाईन
				156	0.04	परती कदीम
				292	0.01	परती कदीम
				299	0.20	परती पाईन
				322	0.18	परती कदीम

D/Sanlekh for Calling Haz (1)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-21-

295

				446	0.04	परती कदीम
				509	0.03	परती कदीम
				624	0.11	परती पीड
				696	0.02	परती कदीम
				703	0.04	परती कदीम
				713	0.32	परती कदीम
				733	0.02	परती कदीम
				803	0.05	परती कदीम
				822	0.02	परती कदीम
				1287	0.01	परती कदीम
				1336	0.06	परती पाईन
				1396	0.01	परती कदीम
				1440	0.03	परती पाईन
				1486	0.02	परती कदीम
				1543	0.04	परती पाईन
				1596	0.02	परती कदीम
				1680	0.04	परती पाईन
				1690	0.10	परती कदीम
				1705	0.06	परती कदीम
				1787	1.20	परती कदीम
				1796	0.01	परती कदीम
				1823	0.07	परती कदीम
				1931	0.01	परती कदीम
				1933	0.01	परती कदीम
				1991	0.09	परती गढ़हा
				2081	0.02	परती कदीम
				287 / 2125	0.92	परती कदीम
			148	1775	0.08	परती गढ़हा
				कुल रकबा	5.07 एकड़	
5	बड़कागाँव / 127	ढेगा	206	301	0.02	परती कदीम
				309	0.05	परती कदीम
				312	0.03	परती कदीम
				349	0.06	परती कदीम
				460	0.23	परती कदीम
				563	0.08	परती कदीम
				565	0.04	परती कदीम
				567	0.01	परती कदीम
				571	0.07	परती कदीम
				638	0.01	परती कदीम

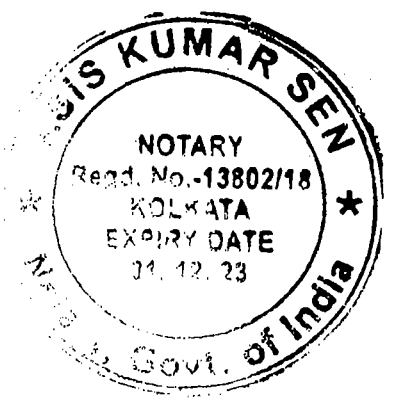
D/Saulekh for Cabinet Haz (L)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

296

				640	0.01	परती कदीम
				645	0.03	परती कदीम
				676	0.08	परती कदीम
				679	0.05	परती कदीम
				727	0.04	परती कदीम
				746	0.01	परती कदीम
				749	0.03	परती कदीम
			14	699	0.08	परती कदीम
				719	0.11	परती कदीम
				कुल रकबा	1.04 एकड़	
6	बड़कागाँव / 51	डाड़ीकला	123	115	0.07	परती नाली
				529	0.35	परती नाली
				532	0.12	परती नाली
				575	0.28	परती नाली
				822	0.01	परती नाली
				913	0.08	परती नाली
				921	0.14	परती नाली
				1262	4.25	नदी
				1936	0.14	परती नाली
				कुल रकबा	5.44 एकड़	
7	बड़कागाँव / 127	ढेंगा	206	140	0.14	नाला
				401	0.28	नाला
				669	1.28	नाला
				718	0.17	नाला
				724	0.32	नाला
			14	697	0.29	नाला
				कुल रकबा	2.48 एकड़	
8	बड़कागाँव / 59	सोनबरसा	145	1	0.60	नदी
				17	3.91	नदी
				1014	1.11	परती नाला
				1016	0.07	परती नाला
				1110	1.74	नदी
			कुल रकबा		7.43 एकड़	
9	बड़कागाँव / 41	उरूब	49	1	3.40	नदी
				11	2.75	नदी
				98	1.51	नदी
				231	1.15	नदी
				346	3.05	नदी
				कुल रकबा	11.86 एकड़	

D/Santekh for Cabinet.Haz. (L)



-4115

297

10	बड़कागाँव/61	धुरचू	52	1	0.62	नदी
				3	0.30	परती नाला
				121	0.22	परती नाला
				151	0.60	परती नाला
				305	0.18	परती नाला
				13/626	1.55	नदी
				411/627	0.19	नदी
				कुल रकबा	3.66 एकड़	
11	बड़कागाँव/49	नगड़ी	90	619	0.28	नाला टाड 2
				674	0.20	परती नाला
				685	0.36	परती नाला
				1126	1.14	परती नाला
				1144	1.17	नदी
				1145	0.62	नदी
				522/1156	0.31	परती नाली
				कुल रकबा	4.08 एकड़	
12	बड़कागाँव/54	जुगरा	115	226	0.13	नाला
				240	0.14	नाला
				367	0.06	परती नाला
				368	0.10	परती नाला
				892	0.02	परती नाला
			कुल रकबा		0.45 एकड़	
				कुल सकल योग	50.97 एकड़	

उप सचिव

D/Santokh for Cabinet Nav (L)

SIS KUMAR SEN
NOTARY
13802/18
DATE
India

-2 1 ~ संचिका संख्या–5/स.मू. (एन.टी.पी.सी.)–224/12
अनुलग्नक–II

298

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की मूल्य गणना विवरणी :–

क्र0	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बजार बाजार मूल्य प्रति एकड़ (रू0 में)	भूमि की सलामी मूल्य (रू0 में)	वार्षिक व्यवसायिक लगान/सलामी का 5%
1	बड़कागाँव	अराहरा	2.77	2,35,000.00	6,50,950.00	32,548.00
2	बड़कागाँव	चेपाकला	0.36	3,00,000.00	1,08,000.00	5,400.00
3	बड़कागाँव	जगड़ी	6.33	1,40,000.00	8,86,200.00	44,310.00
4	बड़कागाँव	चेपाकला	5.07	3,00,000.00	15,21,000.00	76,050.00
5	बड़कागाँव	ढेगा	1.04	3,50,000.00	3,64,000.00	18,200.00
6	बड़कागाँव	डाडीकला	5.44	2,45,000.00	13,32,800.00	66,640.00
7	बड़कागाँव	ढेगा	2.48	3,50,000.00	8,68,000.00	43,400.00
8	बड़कागाँव	उरूवा	11.86	1,70,000.00	20,16,200.00	1,00,810.00
9	बड़कागाँव	सोनवरसा	7.43	1,40,000.00	10,40,200.00	52,010.00
10	बड़कागाँव	चुरचू	3.66	1,65,000.00	6,03,900.00	30,195.00
11	बड़कागाँव	जगड़ी	4.08	1,40,000.00	5,71,200.00	28,560.00
12	बड़कागाँव	जुगरा	0.45	2,55,000.00	1,14,750.00	5,738.00
कुल योग			50.97 एकड़		1,00,77,200.00	5,03,861.00

कुल (सलामी एक करोड़ सतहत्तर हजार दो सौ तथा 5% वार्षिक व्यावसायिक लगान रू0 पाँच लाख तीन हजार आठ सौ एकसठ) रूपये मात्र।

20.04.13

उप सचिव
20.04.13

D/Sanjeeb for Cabinet.Haz. (I.)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-ET I

299

सं0स0–5 / स0भू0 (एन.टी.पी.सी.)–हजा.–224 / 2012 / रा0, दिनांक–

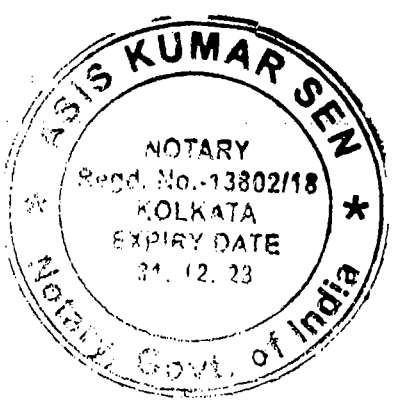
अनुसूची–III
लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	503861.00
2	1.16	541650.56
3	1.24	582274.37
4	1.34	625944.95
5	1.44	672890.82
6	1.54	723357.63
7	1.66	777609.45
8	1.78	835930.16
9	1.92	898624.92
10	2.06	966021.79
11	2.22	1038473.42
12	2.38	1116358.93
13	2.56	1200085.85
14	2.75	1290092.29
15	2.96	1386849.21
16	3.18	1490862.90
17	3.42	1602677.62
18	3.68	1722878.44
19	3.95	1852094.32
20	4.25	1991001.40
21	4.57	2140326.50
22	4.91	2300850.99
23	5.28	2473414.82
24	5.67	2658920.93
25	6.1	2858340.00
26	6.56	3072715.50
27	7.05	3303169.16
28	7.58	3550906.84
29	8.14	3817224.86
30	8.75	4103516.72

20.04.13

सरकार के उप सचिव

17.4.13



(05)

-300-


एनटीपीसी लिमिटेड
NTPC Limited
S. No. 197
नाम
Name रविन्दर सिंह राठी
Ravinder Singh Rathee
कर्मचारी संख्या
Employee No. 000876
रक्त समूह
Blood Group B-
धारक के हस्ताक्षर
Signature of Holder


ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(84)

-301-

(A Govt. of India Enterprise)
Coal Mines Project, Hazaribagh



नाम :
Name : S. K. TIWARI
कर्मचारी कोड / Emp. Code : 001641
रक्त समूह / Blood Gr. : B +
जन्म तिथि / D.O.Birth : 08/02/1958

धारक के हस्ताक्षर
Signature of Holder

जारीकर्ता प्राधिकारी
Issuing Authority

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-302

Triplicate
Challan No,

Under Rupees 940660/-
Sehedule LIII Form No. 186 [See T.C. Rule 101]
Challan of Cash paid in to the STATE BANK OF INDIA

C. From No. -8

P

302

To be filed in by the remitter

To be filed in by the departmental officer or the treasury

By Whome Endorsed	Name of Designation and address of the Person on whose behalf money is paid	Full particulars of the Remittance and of Authority (If any)	Amount	Head of Account	Treasury officer to whom amount concern	Order to the bank
Rikvi Barunadih Coal Mining Project N.T.P.C Limited Hazaribag	Coal Mining Projects	Registration Fee E-Fee	940660.00 95710.00 100.00 2250.00		Coal Mining Projects	
		Total	940660.00			

To be used only in the cash of remittances to Bank through departmental officer or the treasury officer (in words) Rupees Nine lakh forty thousand Six hundred Sixty only

Received Payment Cheque No. 425753 dt. 26.11.2015

Treasure Accountant

Treasury Officer

Date Agent or Manager

429
05/12

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

निबंधन विभाग, झारखंड
हजारीबाग
जांच पर्चा-सह घोषणा प्रपत्र (नियम 114)

303

Token No 6

Token Date/Time: 09/12/2013 11:17:10

Document Type	Lease Deed	Presenter	Abdul Muslim
Presenter Name & Address	District Revenue Office, Hazaribag		
Stampable Doc. Value	0	Date of Entry	09/12/2013
Document Value	0	DOE	
Special Type		Total Pages	180
Remarks / Other Details	Trp Lease 30 Years, Annual Rent Avg. 12751885*5=13759425+15968480+1518746=31246651	Stamp Value	1249880
		Book	I
		Serial No	0
		CNO/PNO	
		Old Serial No	/

Property Details:

Anchal	Th.No.	Wrd/Hlk	Mauza	Kh. No.	Plot No	Plot Type	H No	Category	Area	Min. Value
BADKAGAON	52	0	CHEPAKALA	148	1775				8 Decimal	
BADKAGAON	55	0	ARAHARA	123	120				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	104				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	112				5 Decimal	
BADKAGAON	55	0	ARAHARA	123	123				132 Decimal	
BADKAGAON	55	0	ARAHARA	123	129				106 Decimal	
BADKAGAON	55	0	ARAHARA	123	170				2 Decimal	
BADKAGAON	55	0	ARAHARA	123	191				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	196				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	250				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1392				15 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1393				21 Decimal	
BADKAGAON	49	0	NAGDI	90	605				22 Decimal	
BADKAGAON	49	0	NAGDI	90	620				22 Decimal	
BADKAGAON	49	0	NAGDI	90	622				45 Decimal	
BADKAGAON	49	0	NAGDI	90	641				36 Decimal	
BADKAGAON	49	0	NAGDI	90	643				8 Decimal	
BADKAGAON	49	0	NAGDI	90	644				4 Decimal	
BADKAGAON	49	0	NAGDI	90	648				5 Decimal	
BADKAGAON	49	0	NAGDI	90	657				6 Decimal	
BADKAGAON	49	0	NAGDI	90	670				71 Decimal	
BADKAGAON	49	0	NAGDI	90	678				26 Decimal	
BADKAGAON	49	0	NAGDI	90	681				5 Decimal	
BADKAGAON	49	0	NAGDI	90	684				4 Decimal	
BADKAGAON	49	0	NAGDI	90	687				5 Decimal	
BADKAGAON	49	0	NAGDI	90	688				1 Decimal	
BADKAGAON	49	0	NAGDI	90	689				8 Decimal	
BADKAGAON	49	0	NAGDI	90	699				2 Decimal	
BADKAGAON	49	0	NAGDI	90	701				2 Decimal	
BADKAGAON	49	0	NAGDI	90	702				8 Decimal	
BADKAGAON	49	0	NAGDI	90	743				2 Decimal	
BADKAGAON	49	0	NAGDI	90	744				2 Decimal	
BADKAGAON	49	0	NAGDI	90	745				3 Decimal	
BADKAGAON	49	0	NAGDI	90	748				1 Decimal	
BADKAGAON	49	0	NAGDI	90	749				6 Decimal	
BADKAGAON	49	0	NAGDI	90	754				1 Decimal	
BADKAGAON	49	0	NAGDI	90	755				3 Decimal	
BADKAGAON	49	0	NAGDI	90	756				1 Decimal	
BADKAGAON	49	0	NAGDI	90	757				1 Decimal	
BADKAGAON	49	0	NAGDI	90	760				2 Decimal	
BADKAGAON	49	0	NAGDI	90	761				1 Decimal	
BADKAGAON	49	0	NAGDI	90	762				2 Decimal	
BADKAGAON	49	0	NAGDI	90	764				1 Decimal	
BADKAGAON	49	0	NAGDI	90	924				2 Decimal	
BADKAGAON	49	0	NAGDI	90	926				5 Decimal	
BADKAGAON	49	0	NAGDI	90	932				36 Decimal	
BADKAGAON	49	0	NAGDI	90	936				13 Decimal	
BADKAGAON	49	0	NAGDI	90	948				24 Decimal	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

BADKAGAON	49	0	NAGDI	90	950				2 Decimal	
BADKAGAON	49	0	NAGDI	90	957				36 Decimal	
BADKAGAON	49	0	NAGDI	90	962				4 Decimal	
BADKAGAON	49	0	NAGDI	90	989				2 Decimal	
BADKAGAON	49	0	NAGDI	90	1072				13 Decimal	
BADKAGAON	49	0	NAGDI	90	1083				3 Decimal	
BADKAGAON	49	0	NAGDI	90	1089				21 Decimal	
BADKAGAON	49	0	NAGDI	90	1099				20 Decimal	
BADKAGAON	49	0	NAGDI	90	1121				22 Decimal	
BADKAGAON	49	0	NAGDI	90	1131				31 Decimal	
BADKAGAON	49	0	NAGDI	90	1141				6 Decimal	
BADKAGAON	49	0	NAGDI	90	1142				87 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	26				15 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	37				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	38				98 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	46				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	86				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	156				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	292				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	299				20 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	322				18 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	446				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	509				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	624				11 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	696				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	703				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	713				32 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	733				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	803				5 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	822				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1395				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1440				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1486				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1543				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1596				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1680				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1690				10 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1765				6 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1787				120 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1796				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1823				7 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1931				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1933				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1991				9 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	2081				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	287/2125				92 Decimal	
BADKAGAON	127	0	DHENGA	206	301				2 Decimal	
BADKAGAON	127	0	DHENGA	206	309				5 Decimal	
BADKAGAON	127	0	DHENGA	206	312				3 Decimal	
BADKAGAON	127	0	DHENGA	206	349				6 Decimal	
BADKAGAON	127	0	DHENGA	206	460				23 Decimal	
BADKAGAON	127	0	DHENGA	206	563				8 Decimal	
BADKAGAON	127	0	DHENGA	206	565				4 Decimal	
BADKAGAON	127	0	DHENGA	206	567				1 Decimal	
BADKAGAON	127	0	DHENGA	206	571				7 Decimal	
BADKAGAON	127	0	DHENGA	206	638				1 Decimal	
BADKAGAON	127	0	DHENGA	206	640				1 Decimal	
BADKAGAON	127	0	DHENGA	206	645				3 Decimal	
BADKAGAON	127	0	DHENGA	206	676				8 Decimal	
BADKAGAON	127	0	DHENGA	206	679				5 Decimal	
BADKAGAON	127	0	DHENGA	206	727				4 Decimal	
BADKAGAON	127	0	DHENGA	206	746				1 Decimal	
BADKAGAON	127	0	DHENGA	206	749				3 Decimal	
BADKAGAON	127	0	DHENGA	14	699				8 Decimal	
BADKAGAON	127	0	DHENGA	14	710				11 Decimal	
BADKAGAON	51	0	DADIKALA	123	115				7 Decimal	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

BADKAGAON	51	0	DADIKALA	123	529				35 Decimal	
BADKAGAON	51	0	DADIKALA	123	532				12 Decimal	
BADKAGAON	51	0	DADIKALA	123	575				28 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1287				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1336				0 Decimal	
BADKAGAON	51	0	DADIKALA	123	822				1 Decimal	
BADKAGAON	51	0	DADIKALA	123	913				6 Decimal	
BADKAGAON	51	0	DADIKALA	123	921				14 Decimal	
BADKAGAON	51	0	DADIKALA	123	1262				425 Decimal	
BADKAGAON	51	0	DADIKALA	123	1936				14 Decimal	
BADKAGAON	127	0	DHENGA	206	140				14 Decimal	
BADKAGAON	127	0	DHENGA	206	461				28 Decimal	
BADKAGAON	127	0	DHENGA	206	669				128 Decimal	
BADKAGAON	127	0	DHENGA	206	718				17 Decimal	
BADKAGAON	127	0	DHENGA	206	724				32 Decimal	
BADKAGAON	127	0	DHENGA	14	697				29 Decimal	
BADKAGAON	59	0	SONBARSA	145	1				60 Decimal	
BADKAGAON	59	0	SONBARSA	145	17				391 Decimal	
BADKAGAON	59	0	SONBARSA	145	1014				111 Decimal	
BADKAGAON	59	0	SONBARSA	145	1016				7 Decimal	
BADKAGAON	59	0	SONBARSA	145	1110				174 Decimal	
BADKAGAON	41	0	URUWA	49	1				340 Decimal	
BADKAGAON	41	0	URUWA	49	11				275 Decimal	
BADKAGAON	41	0	URUWA	49	98				151 Decimal	
BADKAGAON	41	0	URUWA	49	231				115 Decimal	
BADKAGAON	41	0	URUWA	49	346				305 Decimal	
BADKAGAON	61	0	CHURCHU	52	1				62 Decimal	
BADKAGAON	61	0	CHURCHU	52	3				30 Decimal	
BADKAGAON	61	0	CHURCHU	52	121				22 Decimal	
BADKAGAON	61	0	CHURCHU	52	151				60 Decimal	
BADKAGAON	61	0	CHURCHU	52	305				18 Decimal	
BADKAGAON	61	0	CHURCHU	52	13/626				155 Decimal	
BADKAGAON	61	0	CHURCHU	52	411/627				19 Decimal	
BADKAGAON	49	0	NAGDI	90	619				28 Decimal	
BADKAGAON	49	0	NAGDI	90	674				20 Decimal	
BADKAGAON	49	0	NAGDI	90	685				36 Decimal	
BADKAGAON	49	0	NAGDI	90	1126				114 Decimal	
BADKAGAON	49	0	NAGDI	90	1144				117 Decimal	
BADKAGAON	49	0	NAGDI	90	1145				62 Decimal	
BADKAGAON	54	0	JUGARA	115	240				14 Decimal	
BADKAGAON	54	0	JUGARA	115	367				6 Decimal	
BADKAGAON	49	0	NAGDI	90	522/1156				31 Decimal	
BADKAGAON	54	0	JUGARA	115	226				13 Decimal	
BADKAGAON	54	0	JUGARA	115	368				10 Decimal	
BADKAGAON	54	0	JUGARA	115	892				2 Decimal	

305

Other Property Details:

Property Type	Th. No.	Wrd	Mauza	Location	Area	Rate	Amount

Party Details:

SN	P Type	Party Name	Father/Husband	Occup.	Caste	PAN/F 60	UID	Address
1	LESSOR	Governor Of Jharkhand						
2	LESSEE	M/S N.T.P.C. Ltd. P.B.C.M.P. Hazaribag Th- Mr. Ravinder Singh Rathee	Ran Singh Rathee	Service	General			N.T.P.C. Ltd. P.B.C.M.P. Hazaribag
3	Identifier	Mr. S.K. Tiwari	Late Chandrika Tiwari	Service	General			K.D.C.M.P., N.T.P.C. Ltd. Hazaribag
4	Witness1	Ashok Kumar	Shiv Narayan Prasad	Service	General			N.T.P.C. Ltd, P.B.C.M.P. Hazaribag

Fee Details:

SN	Description	Amount
1	E	1,000.00
2	A1	937,410.00

Photocopy of original
9/12/13

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3	SP	2,700.00
Total		941,110.00

-500-

306

उपरयुक्त प्रविष्टियाँ दस्तावेज में अंकित तथ्यो के अनुरूप है ।

निबंधन पूर्व सारांश में इंपुट फार्म के अनुरूप डाटा इंट्रि की गई है ।

प्रस्तुतकर्ता का हस्ताक्षर

MK

डाटा इंट्रि ओपेरटर का हस्ताक्षर

उपरयुक्त .....
स्वीकार किया
जिसकी
पहचान..... पिता.....
निवासी..... पेशा..... ने की ।

निबंधन पदाधिकरी का हस्ताक्षर

http://172.16.20.229/jarshaz/reg/prndetails.aspx?deedid=413940 12/9/2013

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-307-

307

निबंधन विभाग, झारखंड
हजारीबाग

Token No.6 Token Date: 09/12/2013 11:17:10
Serial/Deed No./Year :13061/11462/2013
Deed Type: Lease Deed

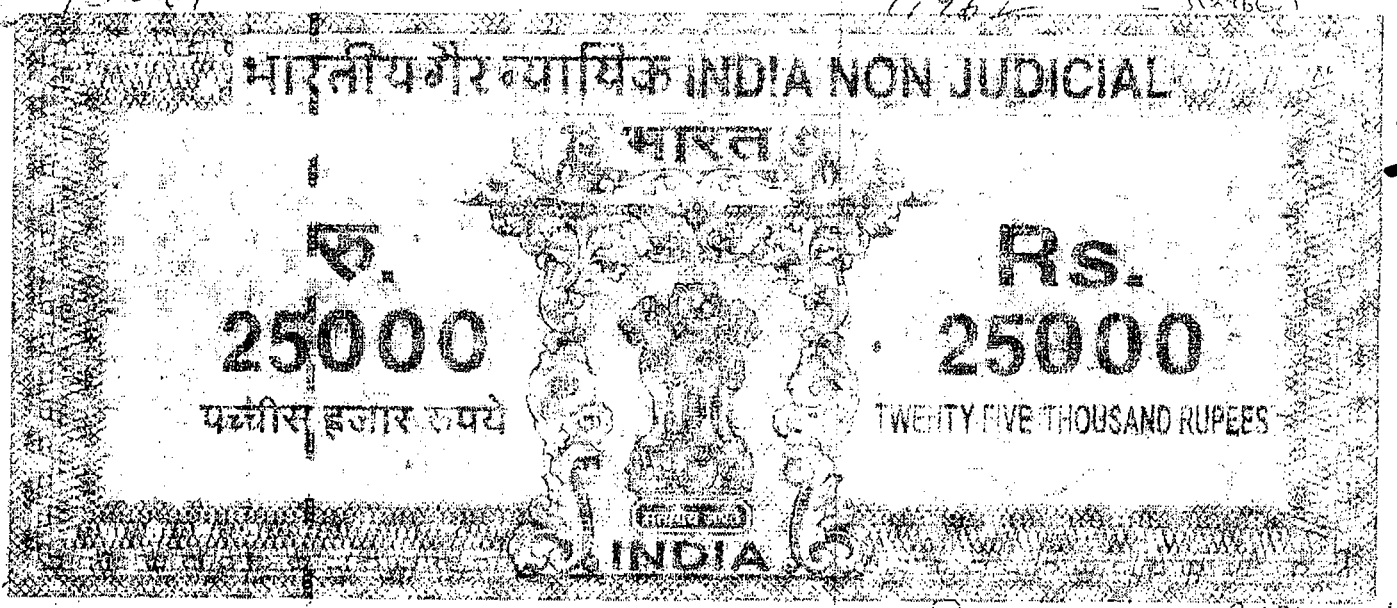
SN	Party Details	Photo	Thumb
1	**Governor Of Jharkhand** Father/Husband Name: (LESSOR)		
2	**M/S N.T.P.C. Ltd. P.B.C.M.P. Hazaribag Th-Mr. Ravinder Singh Rathee** Father/Husband Name: Ran Singh Rathee (LESSEE) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag		
3	**Mr. S.K. Tiwari** Father/Husband Name:Late Chandrika Tiwari (Identifier) K.D.C.M.P., N.T.P.C. Ltd. Hazaribag		
4	**Ashok Kumar** Father/Husband Name:Shiv Narayan Prasad (Witness1) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag		

Book No. I
Volume 394
Page 297 To 476
Deed No 13061/11462
Year 2013
Date 09/12/2013 15:48:38

Registering Officer

Signature of Operator

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India



झारखण्ड JHARKHAND

068570

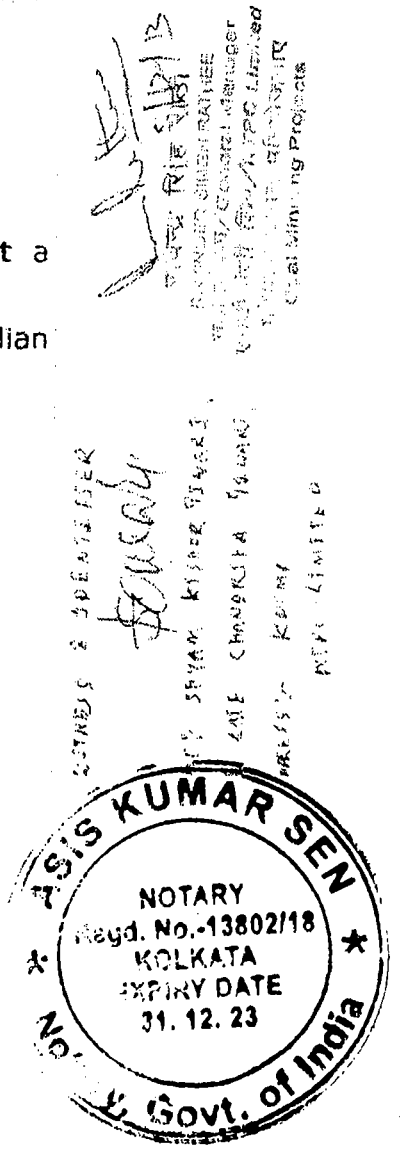
LEASE DEED

This indenture is made on the 05 day of December

2013 between The Governor of Jharkhand through Deputy Commissioner, Hazaribag hereinafter called the "LESSOR" which expression shall where be context so admits or implies includes his successors-in-office and assign of the ONE PART:

AND

M/s NTPC Ltd., Pakari Barwadih Coal Mining Project a Government of India enterprise incorporated under the Indian



309

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

झारखण्ड JHARKHAND

066571

Companies Act. 1956 having its Corporate Office at NTPC Bhawan, CORE-7, SCOPE Complex, 7, Institutional area, Lodhi Road, New Delhi-110003 and local office at Ujjwal Complex, Pugmil Road, District:-Hazaribag- 825301, State of Jharkhand, having represented through its authorized signatory GM(PB/CB/KD), Mr. Ravinder Singh Rathee hereinafter called the "LESSEE" which expression shall where be context so admits or implies includes his successors (s), legal representatives and assigns of the OTHER PART:

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

310

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

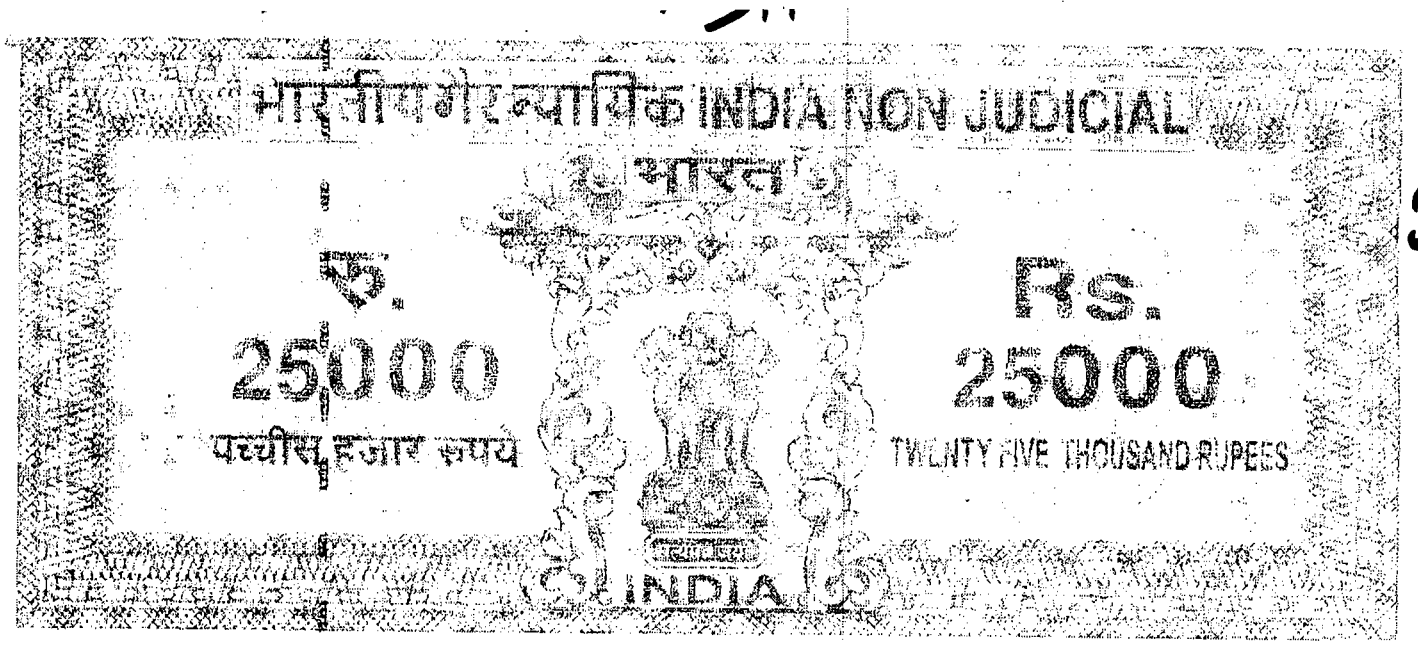
INDIA

झारखण्ड JHARKHAND

068572

whereas the Lessee has applied to the lessor for a grant of land to be used for coal mining and associated purpose and whereas the lessor has agreed to make over to the Lessee the land as described in the schedule (Part-I) hereto and delineated on the map annexed hereto for thirty years which sanction has been accorded vide Government order no.5/रा.भू. (एन.टी.पी.सी.) हजा.-224/2012-1638/रा. राँची दिनांक- 20.05.2013 of Revenue and Land Reforms Department, Govt. of Jharkhand, Ranchi, for the purpose aforesaid upon the terms and conditions hereinafter contained.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



311

झारखण्ड JHARKHAND

068573

SCHEDULE OF LAND
(Part-I)

Anchal : Barkagaon				District- Hazaribag (Jharkhand)			
Sl.No	Mouza	Than a No	Khat a No.	Plot No	Area in Acre	Nature of Land	Plots Notified Under
1	Arahara	55	123	104	0.10	Parti Kadim	LA Act
				112	0.05	Parti Kadim	
				120	0.04	Parti Kadim	
				123	1.32	Parti Kadim	
				129	1.06	Parti Kadim	
				170	0.02	Parti Kadim	
				191	0.10	Parti Kadim	
				196	0.04	Parti Kadim	
				250	0.04	Parti Kadim	
Sub Total					2.77		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

भारतीय गैर न्यायिक INDIA NON JUDICIAL
भारत
रु. 25000
पच्चीस हजार रुपये
Rs. 25000
TWENTY FIVE THOUSAND RUPEES
INDIA
झारखण्ड JHARKHAND
068574

312

2	Chepakalan	52	124	1392	0.15	Parti Nala	CBA Act
				1393	0.21	Parti Nala	
Sub Total					**0.36**		
3	Nagadi	49	90	605	0.22	Parti Kadim	CBA Act
				620	0.22	Parti Kadim	
				622	0.45	Parti Kadim	
				641	0.36	Khaliyan	
				643	0.08	Parti Kadim	
				644	0.04	Mota Aar	
				648	0.05	Parti Kadim	
				657	0.06	Parti Kadim	
				670	0.71	Parti Kadim	
				678	0.26	Parti Kadim	
				681	0.05	Parti Kadim	
				684	0.04	Parti Kadim	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

313

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

068575

3	Nagari	49	90	687	0.05	Parti Kadim	CBA Act
				688	0.01	Parti Kadim	
				689	0.08	Parti Kadim	
				699	0.02	Parti Kadim	
				701	0.02	Mota Aar	
				702	0.08	Mota Aar	
				743	0.02	Parti Kadim	
				744	0.02	Parti Kadim	
				745	0.03	Parti Kadim	
				748	0.01	Parti Kadim	
				749	0.06	Parti Kadim	
				754	0.01	Parti Kadim	
				755	0.03	Parti Kadim	
				756	0.01	Parti Kadim	
				757.	0.01	Parti Kadim	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



314

झारखण्ड JHARKHAND

068576

3	Nagadi	49	90	760	0.02	Parti Kadim	CBA Act
				761	0.01	Parti Kadim	
				762	0.02	Parti Kadim	
				764	0.01	Parti Kadim	
				924	0.02	Parti Kadim	
				926	0.05	Parti Kadim	
				932	0.36	Parti Kadim	
				936	0.13	Parti Kadim	
				948	0.24	Parti Kadim	
				950	0.02	Parti Tilha	
				957	0.36	Parti Kadim	
				962	0.04	Parti Kadim	
				989	0.02	Parti Kadim	
				1072	0.13	Parti Kadim	
				1083	0.03	Parti Kadim	

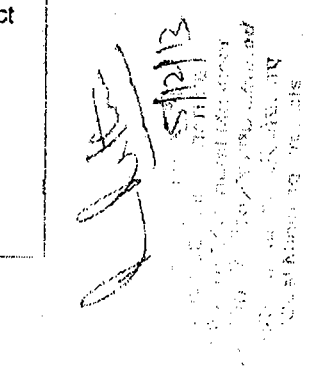


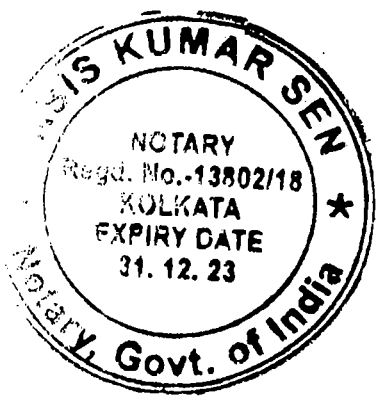


झारखण्ड JHARKHAND

068577

3	Nagadi	49	90	1089	0.21	Parti Pathar	CBA Act
				1099	0.20	Parti Pathar	
				1121	0.22	Parti Kadim	
				1131	0.31	Parti Kadim	
				1141	0.06	Parti Kadim	
				1142	0.87	Parti Kadim	
Sub Total					**6.33**		
4	Chepakalan	52	124	26	0.15	Parti Kadim	CBA Act
				37	0.02	Parti Kadim	
				38	0.98	Parti Kadim	
				46	0.03	Parti Kadim	
				86	0.01	Parti Pine	
				156	0.04	Parti Kadim	
				292	0.01	Parti Kadim	
				299	0.20	Parti Pine	





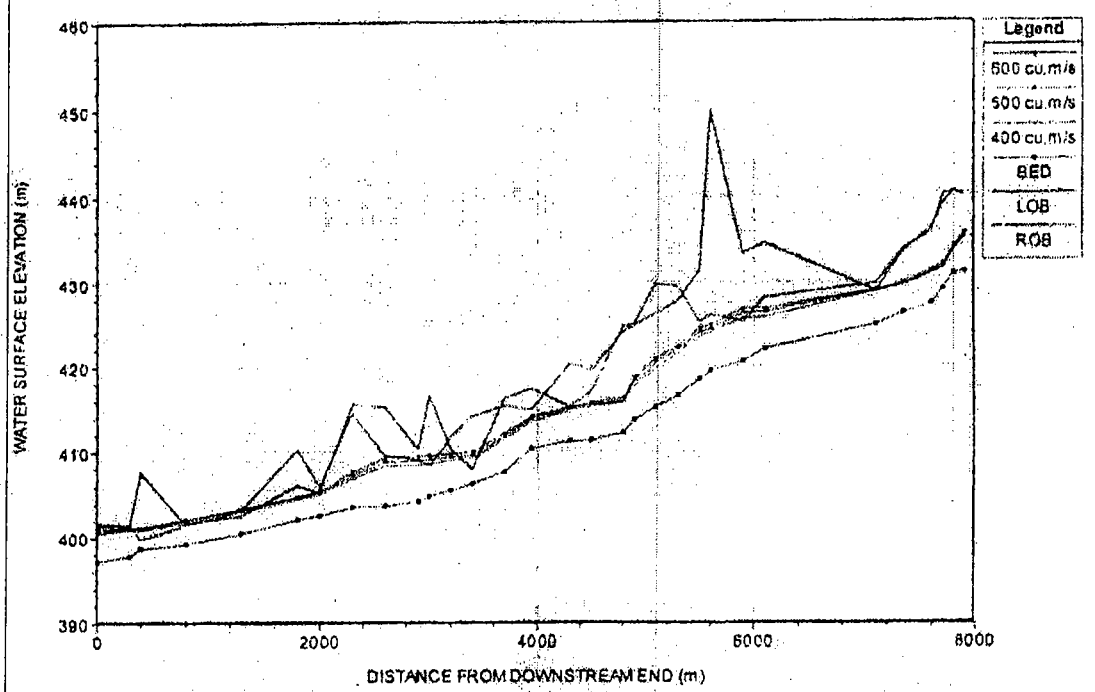


FIGURE 11: WATER SURFACE PROFILES FOR PAKWA NALLA

5.5 Changes in Alignment and Location of Nalas

5.5.1 Attempts were made to ensure that there is no change in the alignment and location of all three nalas in coal mining block. Two Survey of India topo sheets containing positions of the nalas in 1928 and 1978 were used to extract the positions of nalas. These positions were superimposed. The results are shown in Figure 12.

S KUMAR SEN
NOTARY
No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

1928 (E) 1928 (W)
1978 (E) 1978 (W)

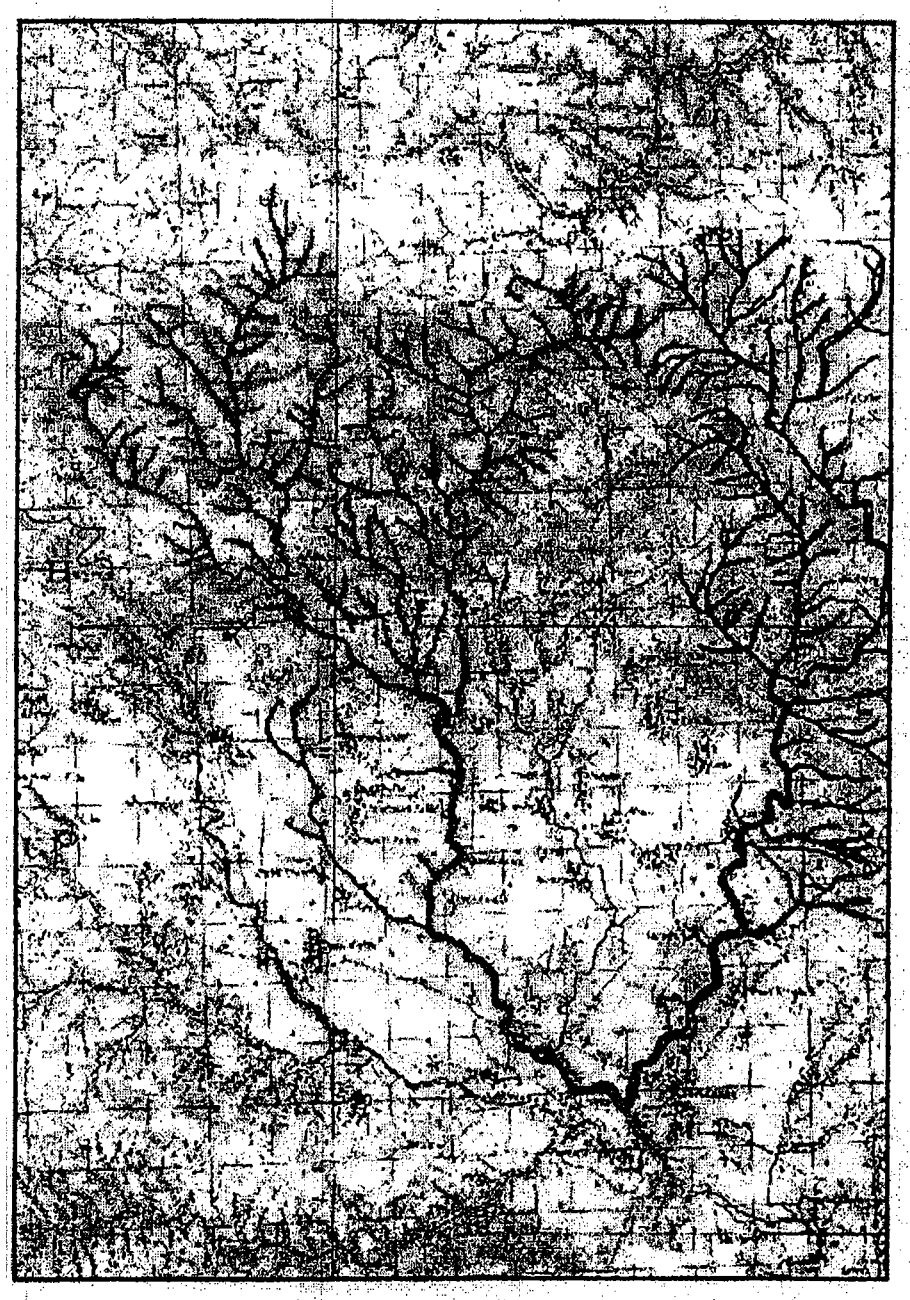


FIGURE 12: ALIGNMENTS OF KHORA AND PAKWA NALA

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

5.6 Estimation of Maximum Discharge for Rain Water Catchment canal

5.6.1 Alignment of Rain Water Catchment canal

The mining activities are proposed to be started from northern boundary and progress towards south in a period of about 5 years duration. Details of mining plan are shown in Figure 2. Thus, first 5 years would be used for mining the northern most area and the waste would be dumped in area towards south. The process will be repeated in a period of 25 to 30 years upto southern boundary.

It can be seen from Figure 3 that the mining activities would be disturbed because of the flows generated in central nalla. It is proposed to tap the discharge of central nala at the northern boundary of the coal mining block and transfer flows to eastern and western nalas through rain water catchment canals to be constructed near the outer boundary of the mining block. The proposed rain water catchment is planned at the entry of nalla in northern corner of coal mining block. The proposed alignment of rain water catchment canal was discussed with NTPC officers from EOC, Noida and at site near Hazaribaug. Different alternative alignments were reviewed during the meeting held at Ranchi in March/April 2010. The alignment was finalized in meeting held with NTPC Officers at CWPRS on 3-4 February 2011.

The alignment is more or less along 460 m contour. The exact elevation at the staring point is to be decided after conducting site survey. However, pending availability of exact data it is assumed here that initial bed level of rain water catchment canal would be 460 m. The eastern arm of rain water catchment canal would continue to traverse a distance of about 5100 m before reaching the outfall point in Pakwa nala. Similarly, western arm would continue for a length of about 800 m upto outfall in Khora nala. A fall structure with height of fall equal to difference in elevation of canal bed and nala bed is to be provided at the end of canal alignment.

5.6.2 Eastern Arm of Rain Water Catchment canal

It can be seen from Figure 13 that the discharge in the eastern arm of the rain water catchment canal includes the components of discharge from:

- Catchment of central nala upstream of rain water catchment canal
- Part of the catchment of respective nala draining towards rain water catchment canal

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

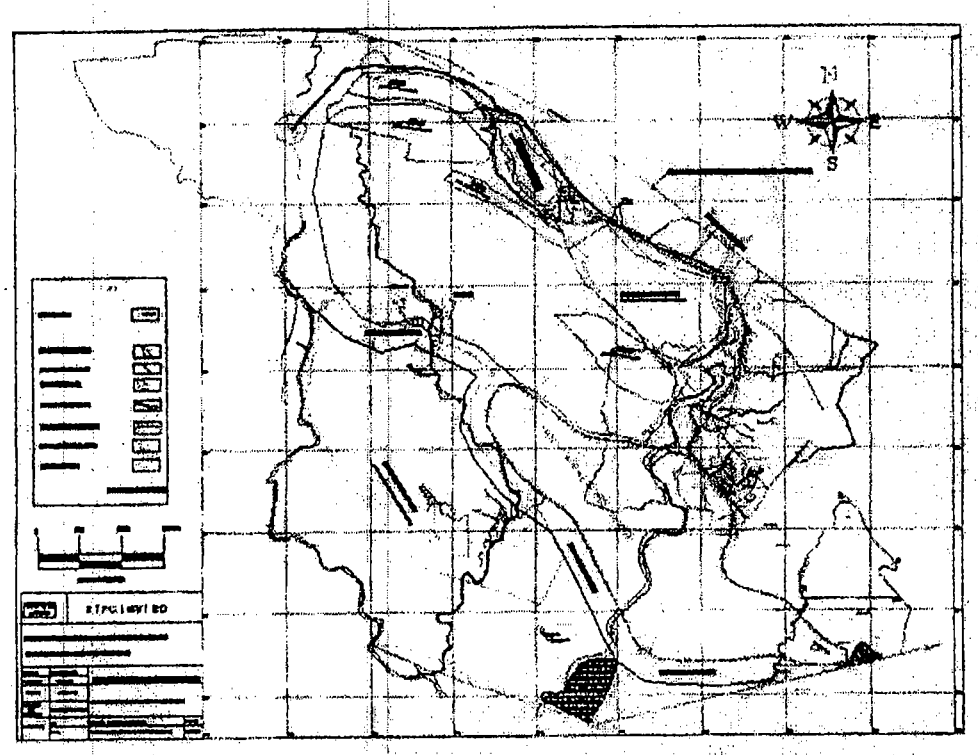


FIGURE 13: ALIGNMENTS OF RAIN WATER CATCHMENT CANAL

Catchment area of central nala upstream of rain water catchment canal measured from the map supplied by Jharkhand Irrigation Department is 7.6 sq. km and maximum flood discharge component from this area was derived as 57.44 m^3/s. Out of this flow only 90% is proposed to be conveyed to eastern nala i.e. 51.7 m^3/s and remaining would be transferred to western nala. Component of discharge from the catchment of eastern nala that would get blocked due to rain water catchment canal was estimated as 1.81 m^3/s. Thus total discharge in eastern canal would be 53.51 m^3/s and by adding 10% to account for differences in survey, manual error in transfer and safety against unforeseen incidences like landslide and unknowingly made blockage, the design discharge for the eastern part of the rain water catchment canal was computed as 58.86, say 60 m^3/s.

5.6.3 Western Arm of Rain Water Catchment canal

Contribution of discharge from catchment area of central nala upstream of rain water catchment canal, measured from the map supplied by Jharkhand Irrigation Department as 7.6

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

sq. km, is 10 % of the maximum flood discharge of 57.44 m^3/s i.e. 5.74 m^3/s. Component of discharge from the catchment of western nala was estimated as 1.5 m^3/s. Thus total discharge in western canal would be 7.24 m^3/s and by adding 10% to account for safety, the design discharge for the western arm of the rain water catchment canal was computed as 7.94 say 8 m^3/s.

5.7 Design of Rain Water Catchment canal

5.7.1 The rain water catchment canal is required to be designed for the maximum discharge derived above and aligned along the northeastern boundary of the mining block. Since the canal is proposed in a remote hilly area near reserve forest and the bed material consists of boulders, maintenance of the canal would be difficult. Accordingly unlined canal is suggested. The details of a typical section of eastern arm of rain water catchment canal derived for two different bed slopes are given below:

Design discharge (m^3/s)	60	60
Slope	1 in 1000	1 in 500
Bed width (m)	5	5
Side slope (m)	2 H to 1 V	2 H to 1 V
Depth of flow (m)	3.24	2.74
Manning's n	0.03	0.03
Velocity (m/s)	1.62	2.09
Freeboard (m)	1.5	1.5

5.7.2 The dimensions of western arm of rain water catchment nala were also derived on the similar lines. These are given in Table below. Details of cross sections of both the nalas are presented in Figure 14.

Design discharge (m^3/s)	8	8
Slope	1 in 1000	1 in 500
Bed width (m)	3	3
Side slope (m)	2 H to 1 V	2 H to 1 V
Depth of flow (m)	1.42	1.19
Manning's n	0.03	0.03
Velocity (m/s)	0.97	1.25
Freeboard (m)	1.5	1.5

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

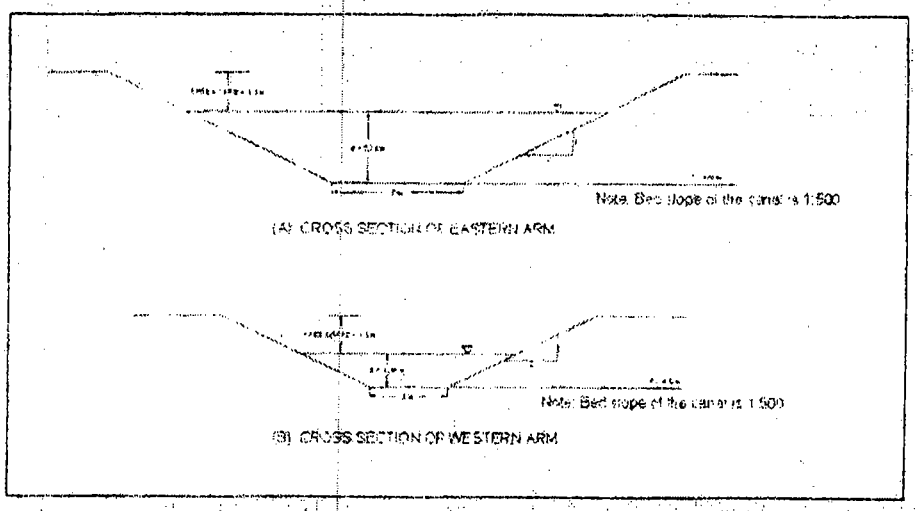


FIGURE 14: CROSS SECTIONS OF RAIN WATER CATCHMENT CANAL

5.8 Review of Check Dam Capacity

5.8.1 Preliminary survey of eastern and western nalas has been carried out by Jharkhand Irrigation Department (JID). Tentative locations of check dams are indicated in Figures 4 and 5. There would be six check dams each along Khora and Pakwa nala. The basic purpose of the check dam is to store the water requirements of coal mining block. These requirements have been supplied by NTPC as 4576 m^3 /day, thus leading to annual volume of 1.67 Mm^3. This demand is to be satisfied from twelve check dams on east and west nala. A comparison of the capacity of check dam as estimated by JID with the demand is presented in table below:

Check Dam	Top level of check dam (m)		Storage Capacity (Mm^3) for		Deficit/Excess Capacity (Mm^3)	
	Khora Nala	Pakwa Nala	Khora Nala	Pakwa Nala	Khora Nala	Pakwa Nala
CD1	450	430	0.0775	0.0560	-0.0617	-0.0832
CD2	445	422	0.2077	0.1755	0.0685	0.0363
CD3	433	415	0.0726	0.0476	-0.0666	-0.0916
CD4	423	410	0.2769	0.0371	0.1378	-0.1020
CD5	418	406	0.1288	0.1841	-0.0104	0.0449
CD6	413	402	0.1762	0.1773	0.0370	0.0382
Total Volume			0.9396	0.6776	0.1046	-0.1574

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

The negative sign indicates deficit and positive numbers indicate excess over the demand of coal mining block.

6. DISCUSSION OF RESULTS

6.1 The time base of unit hydrograph for Khora nala is 14 hours and the peak discharge of unit hydrograph is 33.5 m^3/s. Unit hydrograph of Pakwa nala has base period of 16 hours and a peak value of 27.9 m^3/s.

6.2 It can be seen from Figures 8 and 9 that the storm hydrographs for Khora and Pakwa nalas have a peak value of 416 m^3/s and 393 m^3/s respectively. As against these, the maximum discharge for the two nalas is 521 and 500 m^3/s respectively.

6.3 a) The design discharge in Khora and Pakwa nalas is between 500 to 600 m^3/s. Hence, maximum discharge of 600 m^3/s was considered in the flood routing studies to get an idea of high water level likely to be experienced in each nala. It can be seen from the water surface profile presented in Figure 10 for Khora nala that the left bank of the nala is at lower elevation between 300 m and 600 m chainage and water will overflow for discharge above 400 m^3/s. Similarly there is a low-lying portion of left bank between 2.75 km and 4.5 km. During the passage of maximum discharge of 521 m^3/s through Khora nala water level would rise above the low bank level and enter into the adjoining area. It is necessary to confirm the bank levels as supplied by Jharkhand Irrigation Department. If these levels are low and correct it would be necessary to raise the banks by height of about 3.5 m. The raising of the bank would also be required in the low lying zone around 3.5 km.

b) A review of water surface profile presented in Figure 11 shows that between 0.3 and 2 km right bank of Pakwa nala is at lower elevation than the water levels corresponding of 400 m^3/s. Similar to the confirmation suggested for Khora nala it would be essential to confirm the bank levels of Pakwa nala. After confirmation of the low levels, raising of the banks by 2.5 m would be required for the maximum discharge of 500 m^3/s to restrict water level within the banks and avoid inundation of adjoining areas.

c) The maximum discharge of Pakwa nala is estimated under the presumption that half of discharge of central nala would be received in Pakwa nala. A review of ground contours supplied by NTPC indicate that general slope of ground is from Khora nala to Pakwa nala. As

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

such, there is likelihood of Pakwa nala receiving flow more than half. In the present situation, it is presumed that the nala would receive 90 % of flow, leading to maximum flow in Pakwa nala as 581.52 m^3/s. This would require review of water surface profile of say 600 m^3/s. It is pertinent to indicate here that there is very little rise in water levels of 500 and 600 m^3/s and as such the raising of bank lines estimated would change by about 0.5 - 0.6 m.

6.4 The rain water catchment canal alignment in Figure 13 is more or less along 460 m contour. The canal would discharge in Pakwa nala arm in hilly region at location of natural steep fall. The exact location can be decided at site and minor adjustments be made in the alignment. It is expected that this would minimize the requirement of constructing fall structure by using naturally available strong rock.

6.5 The locations of Khora and Pakwa nala presented in Figure 12 indicate that there is no major change in the position and alignment of the nalas from 1928 to 1978.

6.6 The maximum discharge in eastern and western arms of rain water catchment canal is estimated as 60 m^3/s and 8 m^3/s respectively. These are used in the derivation of cross section of eastern and western arms of rain water catchment canal.

6.7 a) Two alternative sections for rain water catchment canal are derived using bed slope of 1/1000 and 1/500. Total length of eastern arm of rain water catchment canal is about 5100 m. Thus, bed level of canal would fall by 5.1 m and 10.2 m respectively at the outfall into Pakwa nala. In other words, bed level of canal at the outfall would be 454.9 or 449.8 m corresponding to initial bed level of 460 m. The ground level at the outfall point is around 435 m. Accordingly, it is suggested to select the section corresponding to bed slope of 1/500. The cross section of eastern arm of rain water catchment canal is shown in Figure 14. In addition stepped structure with suitable height be provided to cover difference in bed level of rain water catchment canal and ground level at the outfall of rain water catchment canal. The structure would also serve the purpose of energy dissipation.

b) Further the length of western arm of rain water catchment canal is about 800 m. This would lead to bed level at the outfall into western nala as 459.2 and 458.4 m for a slope of 1/1000 and 1/500 respectively with initial bed level of 460 m. Similar to eastern arm of rain water catchment canal, section of nala with bed slope of 1/500 is suggested with stepped structure of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

suitable height. The cross section of western arm of rain water catchment canal is shown in Figure 14.

6.8 a) Total requirement of coal mining block, as supplied by NTPC is 1.67 Mm^3. This is to be satisfied from 12 check dams on Khora and Pakwa nalas. It is assumed that the demand is to be equally distributed. The capacity of check dam was compared with the individual demand. It can be seen from the comparison that capacity of check dams 1, 3 and 5 on Khora nala is less than the individual demand and capacity of other three dams is greater than the demand. As against this, the capacity of check dams 1, 3 and 4 on Pakwa nala falls short of demand and other check dams viz. 2, 5 and 6 have capacity greater than the demand.

b) The total capacity of 12 check dams of 1.62 Mm^3 is less than the total demand of 1.67 Mm^3. Hence, it would be necessary to make separate arrangement for meeting the deficit of 0.05 Mm^3 and losses on account of seepage and evaporation.

c) It is likely that the check dams would be filled with sediment as the transport capacity of flow would be reduced due to storage. It is therefore suggested that periodical cleaning of check dams be carried out by removing the accumulated sediment to ensure availability of storage capacity.

7. CONCLUSION

7.1 Studies for reviewing the situation at Pakri Barwadih coal mining block have been carried out at the request of NTPC, Noida. The important conclusions of the studies are given below:

A) Estimation of flood hydrograph has been carried out using the method of synthetic unit hydrograph (SUH) as suggested by CWC/RDSO. The SUH method is used because stream gauging data any of the nala is not available. The peak flow of unit hydrograph for Khora nala is 33.5 m^3/s and base period is 14 hours. The unit hydrograph for Pakwa nala has base period of 16 hours and peak discharge of 27 m^3/s.

B) The storm duration for Khora nala is 3 hours and the net rainfall ordinates are 9.6, 2.3 and 1.2 cm. In case of Pakwa nala, the storm duration is 4 hours with ordinates of 10.8, 2.5, 1.2 and 0.6 cm.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

C) The storm hydrograph for Khora nala has a peak of 416 m^3/s at 4.4 hours. Pakwa nala hydrograph has a peak value of 393 m^3/s at 4.75 hours. The maximum estimated discharge of Khora nala is 521 m^3/s and that for Pakwa nala is 500 m^3/s.

D) The flood routing studies along both the nalas have been carried out and it is noticed that raising of banks for Khora nala would be required between 0.3 to 0.6 km and between 2.75 to 4.5 km. In case of Pakwa nala raising of the banks would be required between 0.3 to 2 km. Confirmation of bank levels is suggested and raising of banks to prevent overtopping is to be taken up thereafter. The height of raising would be upto 3.5 m.

E) Shifting of alignments of Khora and Pakwa nala have been studied by comparing the alignments during 1928 and 1978 survey. Results in Figure 12 indicate that there is no major shift in the alignment and location of Khora and Pakwa nala.

F) Maximum discharge for eastern and western arm of rain water catchment nala is estimated as 60 and 8 m^3/s respectively. Sections of these nala are derived for a bed slope of 1/500 (Figure 14).

G) Review of check dam capacities is taken with respect to demand of coal mining block. The shortfalls in capacity of check dams on Khora and Pakwa nala are identified and alternative supplementary arrangements are suggested. Periodical cleaning of check dams and making separate arrangements to meet annual deficit with losses is necessary to ensure the availability of water.

8. ACKNOWLEDGEMENT

The studies to decide location and type of intake were carried out at the request of M/s NTPC, Noida. Discussions with Shri S M Khare, General Manager and his team members are acknowledged with thanks. Excellent arrangements were made by team of M/s NTPC, Hazaribagh during the site inspection and discussions.

Dr. I D Gupta was Director during the conduct of studies and preparation of report. The studies were supervised by Shri S. Govindan, Jt Director. Assistance provided during the conduct of studies by Smt Neena Isaac Chief Res. Officer, Shri P S Kunjeer Research Officer, Smt Snehal Tayade Res. Assistant and other staff members are acknowledged with thanks.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-566-

326

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/13

From: Er. Ashok Kumar
Chief Engineer (Mon)

To.
Sri P. K. Upadhyay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- **Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.**

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,
(Ashok Kumar)
Chief Engineer (Mon)

\\Asis_Office\Official\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx

29/3/2013 11:40 RECEIVED FROM 9631253190 P20/3-001

P-15/34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

   (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

   (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

proposal.

13. No labour camps shall be set up inside the forest area.

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-333-

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

A Maharatna Company

Ref: 1040/PBCMP/EMG/2018/F-28/31748 Date: 09.10.2018

To,

The Director General of forest (FC),
Ministry of Environment, Forest and Climate Change, (MoEF& CC)
Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110003

15/10/18

Dear Sir,

Sub: **Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP–amendment of condition no. 8 of stg-II & condition no 7 of stg–Iforest clearance: Reg.**

Ref1: Stg-I Lr No. F.No. 8-56/2009 dtd 11.05.2010& Stage-II dtd 17.09.2010.

***

With reference to above subject, it is to mention that Ministry of Coal, GoI has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. 13016/29/2003-CA dated11.10.2004 and'DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by ministry of coal vide its letter ref. no. 13016/29/2003-CA (Part) dated 07.03.2016. The environment clearance was granted by The Ministry of Environment, Forest and Climate Change (MoEF & CC) vide its letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009 and amended dated 29.06.2016 and 14.08.2018. Stage – I and Stage-II clearance was accorded vide letter cited under reference above.

As per condition no. 8 of stage-II & condition no 7 of stage–I of forest clearance which reads as:

Quote-

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

Un-Quote.

Regarding the plantation for atleast 50 m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih coal block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources dept Govt. of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala. Detailed explanation with supporting documents is enclosed with this letter for kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking you.

Yours Faithfully

[PARTHA MAZUMDER]
Chief General Manager
PB, CB, & KD CMP.

Encl.: A/a

1. **PCCF &HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.**
2. **PCCF & ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.**

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmill Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

F. No. 8-56/2009-FC (Pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
Dated: 29th January, 2019

To,

The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,

I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that *"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department"*.

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF-cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

PCCF(WLD), RANCHI

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

एनटीपीसी
NTPC
A Maharatna Company

-335-

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

संदर्भ संख्या: 1040/PBCMP/EMG/2019/F-28/42 Date: 16.08.2019

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग (पश्चमी) वन प्रमंडल,
वन भवन, हज़ारीबाग (झारखण्ड)

विषय: एन.टी.पी.सी.लिमिटेड की पकरी बरवाडीह कॉल खनन परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंग: 01. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC (Pt.) दिनांक 2.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
02. आपका पत्रांक 4441 दिनांक 26.07.2019।

****

महाशय,

उपरोक्त विषयक प्रसंगाधीन पत्र के संबंध में सादर सूचित करना चाहेंगे कि एन.टी.पी.सी. लिमिटेड की पकरी बरवाडीह कोयला खनन परियोजना हेतु 1026.438 हे० वनभूमि का अपयोजन हेतु भारत सरकार के वन एवं पर्यावरण मंत्रालय के पत्रांक F. No. 8-56/2009 दिनांक 11.05.2010 द्वारा स्टेज – I एवं पत्रांक F. No. 8-56/2009 दिनांक 17.09.2010 द्वारा स्टेज – II की अनुमति प्राप्त है। इस संदर्भ में स्टेज – I के शर्त संख्या 7 एवं स्टेज – II के शर्त संख्या 8 में लगाए गए शर्त के संशोधन हेतु हमारे पत्रांक 1040/PBCMP/ EMG /2018/ F-28/ 31748 दिनांक 09.10.2018 द्वारा भारत सरकार के वन एवं पर्यावरण मंत्रालय को आवेदन दिया गया था जिसकी एक प्रति इस पत्र के साथ संलग्न है।

मुझसे के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

[प्रशांत कश्यप]
कार्यकारी निदेशक
एन टी पी सी (पीबी & सीबी)
कोयला खनन परियोजनाएं

अनुलग्नक: यथोक्त ।

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-336-

एनटीपीसी
NTPC
एक महारत्न कम्पनी

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन् परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

संदर्भ संख्या: 1040/PBCMP/EMG/2020/F-28/३५२ ४७

Date: 17.03.2020

सेवा में,

वन प्रमंडल पदाधिकारी,
हज़ारीबाग पश्चिमी वन प्रमंडल,
हज़ारीबाग (झारखण्ड)

विषय: एन०टी०पी०सी० लिमिटेड की पकरीबरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।

संदर्भ : 1. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 तत्संबंधी इस कार्यालय का पत्रांक 4441 दिनांक 26.07.2019 एवं आपका पत्रांक 42 दिनांक 16.08.2019 तथा क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 555 दिनांक 03.03.2020.
2. भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 02.01.2019 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का ज्ञापांक 1873 दिनांक 12.01.2019.
3. आपका पत्रांक 4441 दिनांक 26.07.2019 एवं 1154 दिनांक 12.03.2020.
4. हमारे कार्यालय पत्रांक 1040/PBCMP/EMG/2019/F-28/42 दिनांक 16.08.2019.

***

महाशय,

18.03.20

उपरोक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सादर सूचित करना है कि भारत सरकार के पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्रांक F.No. 8-56/2009-FC(Pt.) दिनांक 29.01.2019 के द्वारा की गई पृक्षा के तहत आपके कार्यालय के पत्रांक 4441 दिनांक 26.07.2019 द्वारा मंत्रालय को किए गए आवेदन की प्रति की माँग की गई थी। इस संदर्भ में हमारे पत्रांक संख्या 1040/PBCMP/EMG/2019/F-42 दिनांक 16.08.2019 के द्वारा आवेदन की प्रति सभी अनुलग्नकों सहित आपके कार्यालय में समर्पित किया गया था, जिसकी एक प्रति पुनः आपके सादर सूचनार्थ इस पत्र के साथ संलग्न है।

जैसा की आवेदन पत्र में उल्लेखित किया गया है भारत सरकार के खान सुरक्षा महानिदेशालय (Director General of Mine Safety, DGMS) के निदेशानुसार (Rule No.-149 of Coal Mine Rule - CMR 2017) खनन की प्रक्रिया किसी भी River और Canal से 15 मिटर की दूरी तक सुरक्षा पूर्वक किया जा सकता है। साथ ही यह भी बताना चाहेंगे कि Approved Mining Plan के अनुसार दुमुहानी नाला कोयला खनन क्षेत्र के मध्य में आने के कारण इस नाले का Re-alignment करने की भारत सरकार के जल संसाधन विभाग से अनुमति प्राप्त है। जिसकी एक प्रति आवेदन में अनुलग्नक स्वरूप संलग्न है। यहाँ यह बताना उचित होगा कि दुमुहानी नाला, खोरा नाला का ही Seasonal Tributary है, जिसमे सिर्फ बारिश के मौसम में ही पानी का बहाव रहता है।

कोयला खनन् परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311
पंजीकृत कार्यालय : एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली – 110 003. टेलीफोन नं./Tel: 011-24387333, फैक्स नं./Fax: 011-24361018
Registered Office : NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodi Road, New Delhi - 110003. E-mail : ntpccc@ntpc.co.in, Website : www.ntpc.co.in

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

जैसा कि आपके पत्रांक 1154 दिनांक 12.03.2020 के द्वारा उपरोक्त विषयक स्थलीय अध्यतन प्रतिवेदन साक्ष्य के साथ पृक्षा की गई है इस संदर्भ में महाशय को सादर सूचित करना चाहेंगें कि वर्तमान में खोरा एवं पकवा नाला से कोयला खान की दूरी लगभग 50 मीटर तक सीमित किया गया है एवं हरित पट्टी (Green Belt) का विकास किया जा रहा है । वर्ष 2019-20 में खोरा नाला के किनारे लगभग 8500 एवं पकवा नाला के किनारे लगभग 2200 वृक्षों का रोपण किया गया है, जिसके कुछ फोटोग्राफ इस पत्र के साथ संलग्न है। खान की वर्तमान स्थिति एवं नाला को दिखाते हुए MAP आपके सादर सूचनार्थ अनुलग्नक में संलग्न है।

महाशय को पुनः सूचित करना चाहेंगें कि खनन प्रक्रिया को सुचारु रूप से जारी के लिए इस वर्ष दुमुहानी नाला का Re-alignment अति आवश्यक है। अतः महाशय से अनुरोध है कि Forest Clearance के Stage-I Condition No.-7 एवं Stage-II Condition No.-8 के संशोधन हेतु अग्रेतर कारवाई करने का कष्ट करें।

महाशय के सादर सूचनार्थ एवं अग्रेतर कार्यवाई हेतु समर्पित ।

आपका विश्वासभाजक

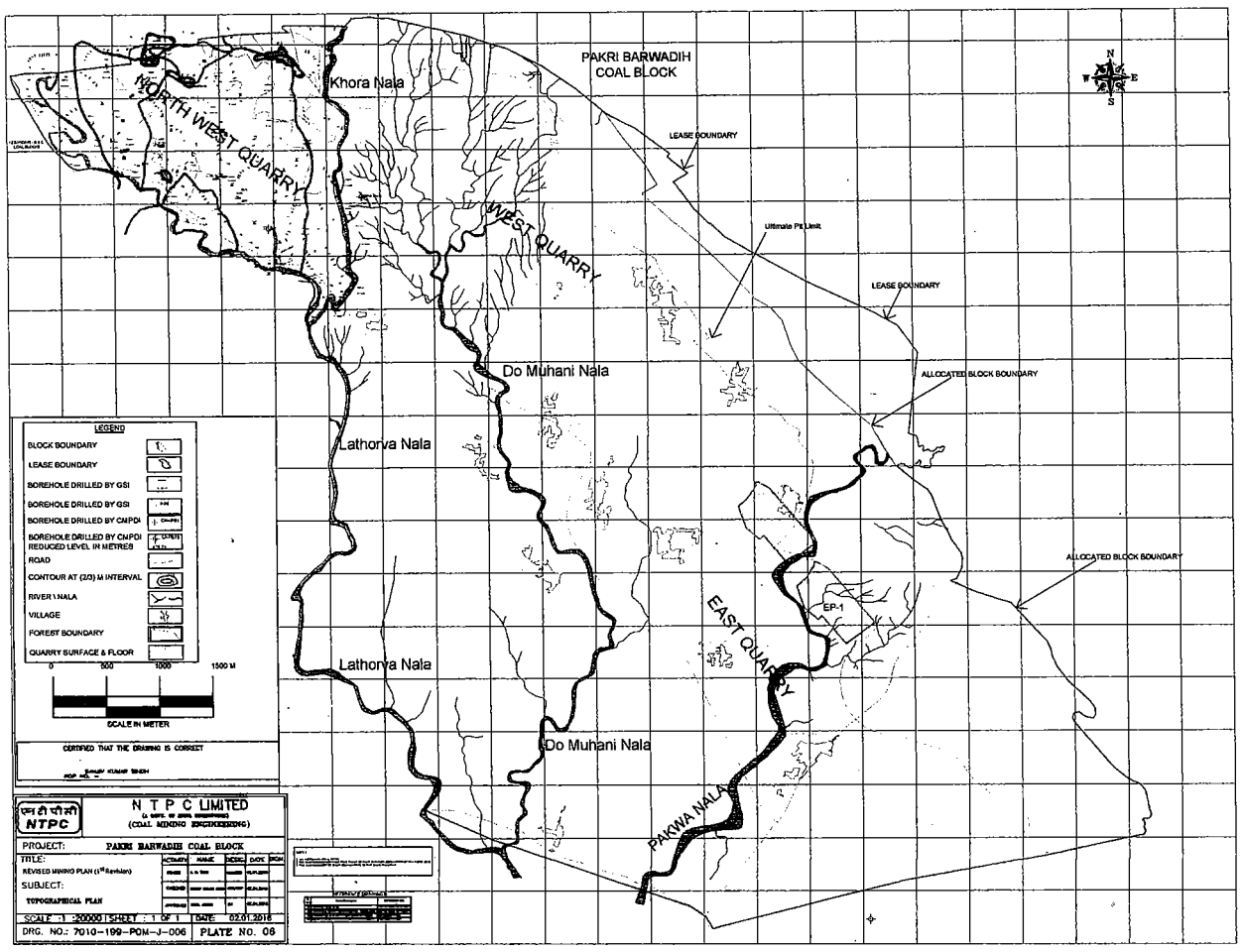
प्रशांत कश्यप 18/3/2020

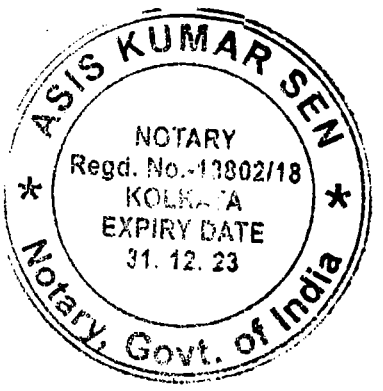
[प्रशांत कश्यप]
कार्यकारी निदेशक
पीबी, सीबी एवं बादाम कोयला खनन परियोजना,
एन०टी०पी०सी० लिमिटेड हज़ारीबाग

अनुलग्नक: यथोक्त ।

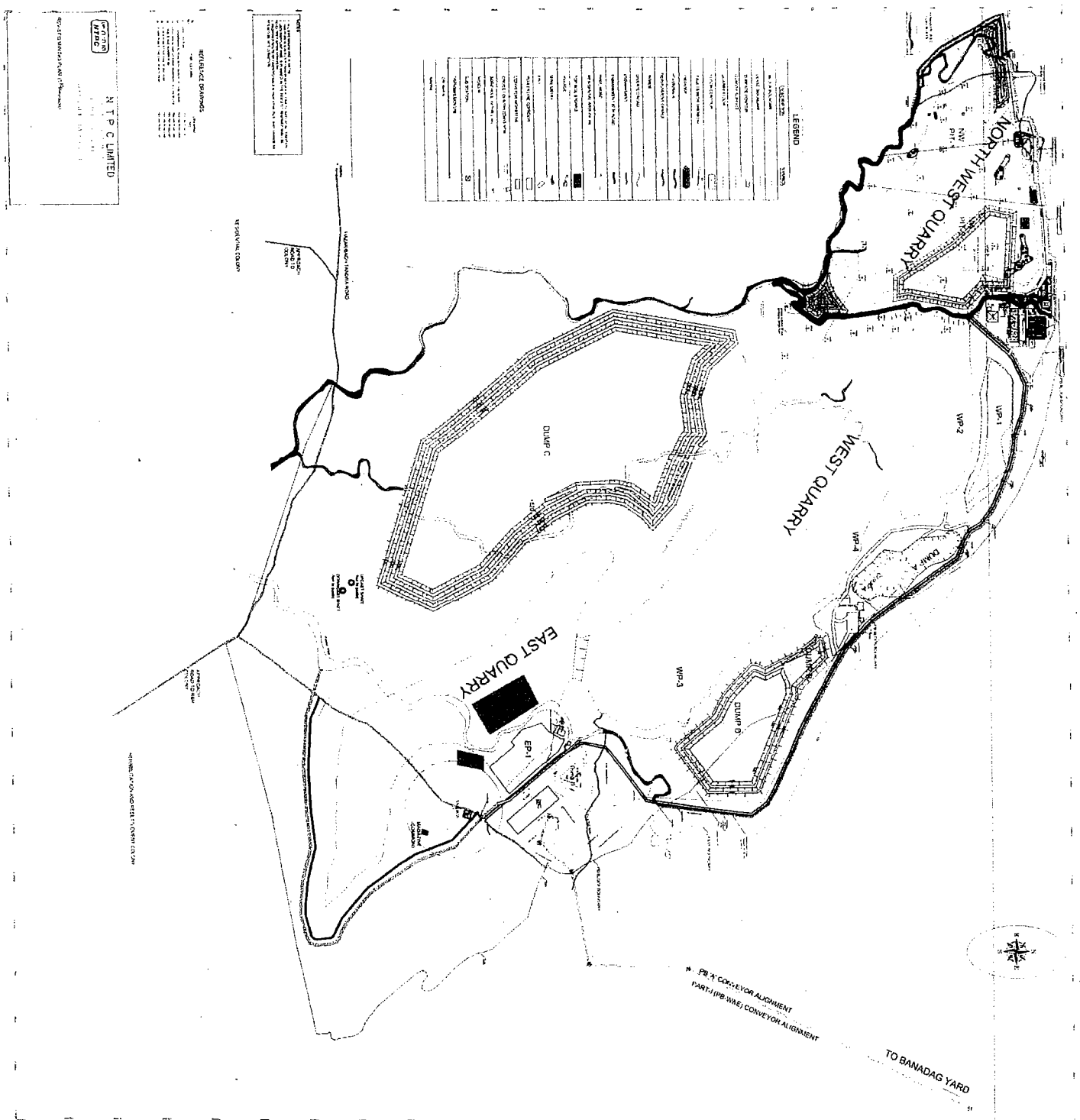
ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

338


PAKRI BARWADIH
COAL BLOCK
Khora Nala
NORTH WEST QUARRY
WEST QUARRY
LEASE BOUNDARY
Ultimate Pit Limit
LEASE BOUNDARY
Do Muhani Nala
ALLOCATED BLOCK BOUNDARY
Lathorva Nala
ALLOCATED BLOCK BOUNDARY
EP-1
EAST QUARRY
Lathorva Nala
Do Muhani Nala
PAKWA NALA
N
S
E
W
LEGEND
BLOCK BOUNDARY
LEASE BOUNDARY
BOREHOLE DRILLED BY GSI
BOREHOLE DRILLED BY GSI
BOREHOLE DRILLED BY CMPDI
BOREHOLE DRILLED BY CMPDI REDUCED LEVEL IN METRES
ROAD
CONTOUR AT (2/3) M INTERVAL
RIVER \ NALA
VILLAGE
FOREST BOUNDARY
QUARRY SURFACE & FLOOR
0
500
1000
1500 M
SCALE IN METER
CERTIFIED THAT THE DRAWING IS CORRECT
एन टी पी सी
NTPC
N T P C LIMITED
(COAL MINING ENGINEERING)
PROJECT:
PAKRI BARWADIH COAL BLOCK
TITLE:
REVISED MINING PLAN (1st Revision)
SUBJECT:
TOPOGRAPHICAL PLAN
SCALE :- 1 :20000
SHEET : 1 OF 1
DATE: 02.01.2018
DRG. NO.: 7010-199-PDM-J-006
PLATE NO. 06


ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

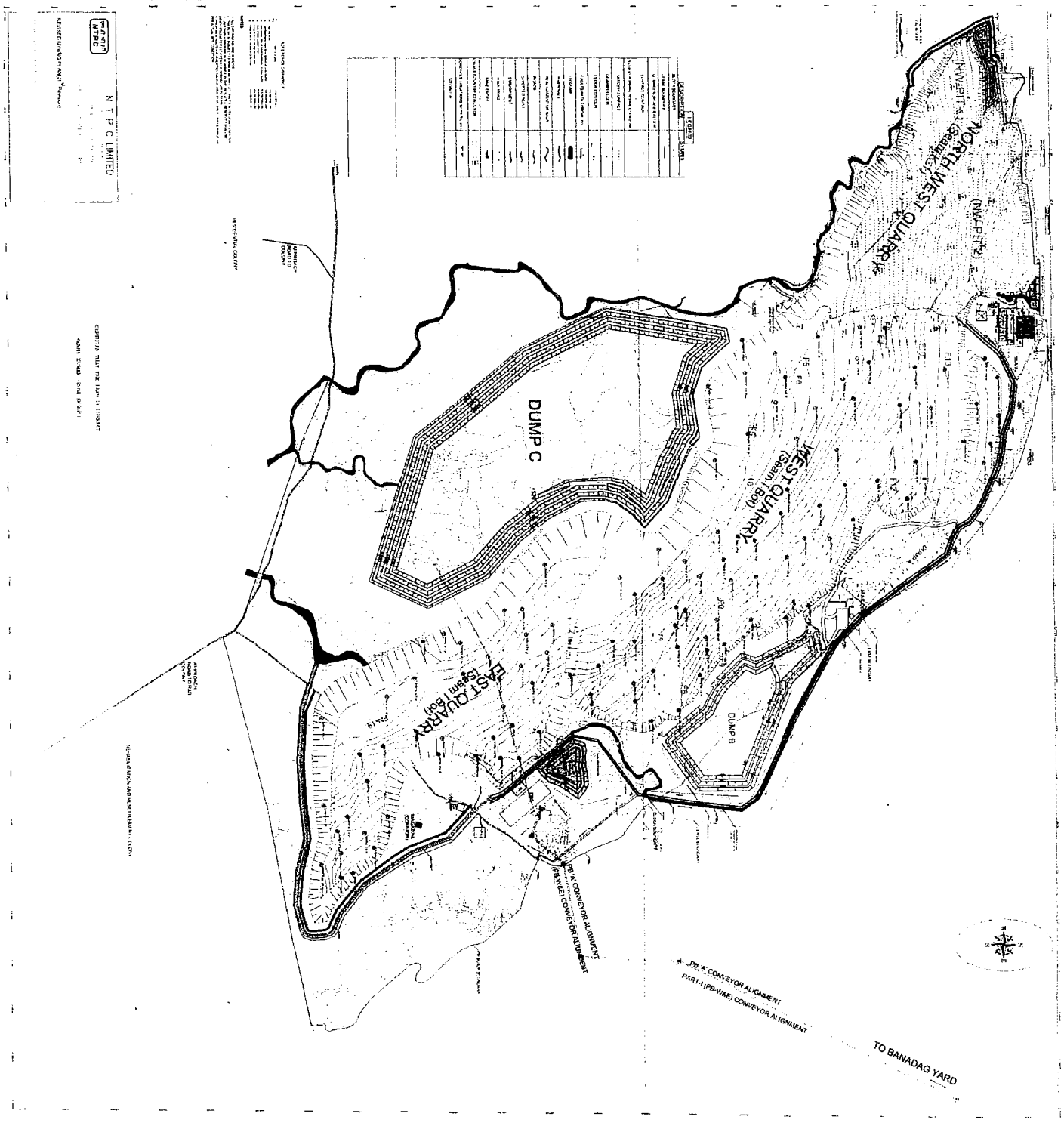
339



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 34011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

340

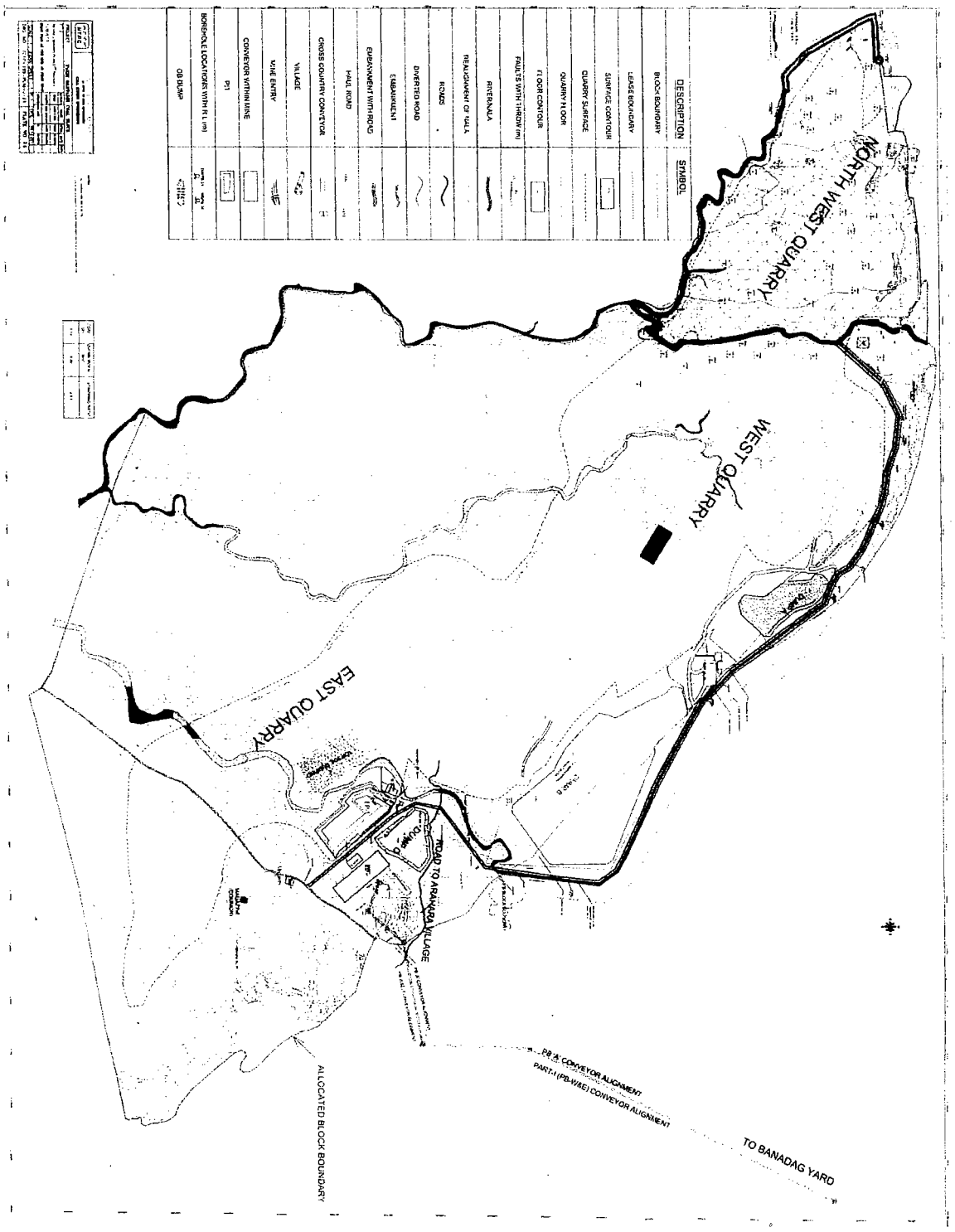


Sanjiv

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-0111/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Govt. of India

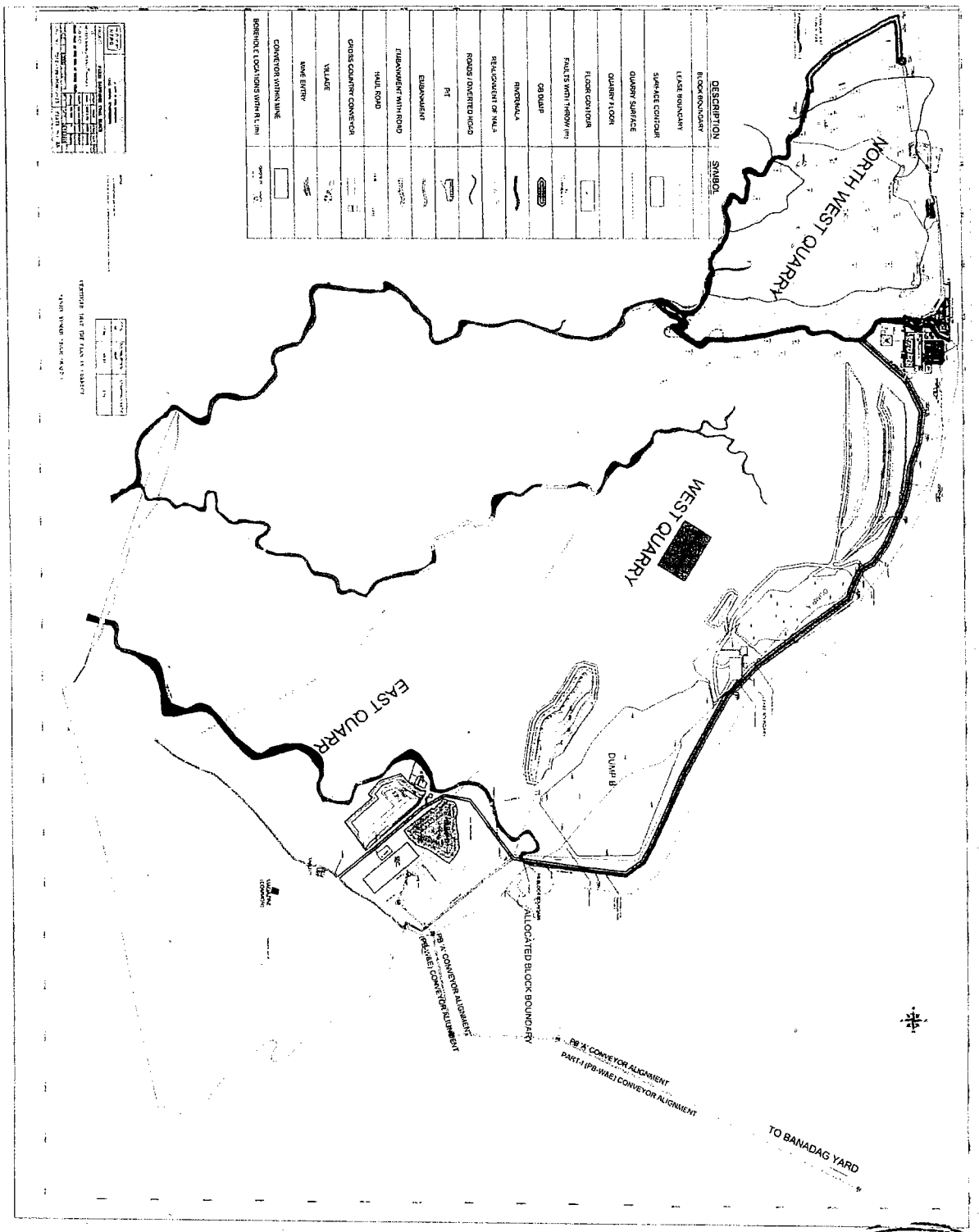
341



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 34011(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13602/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

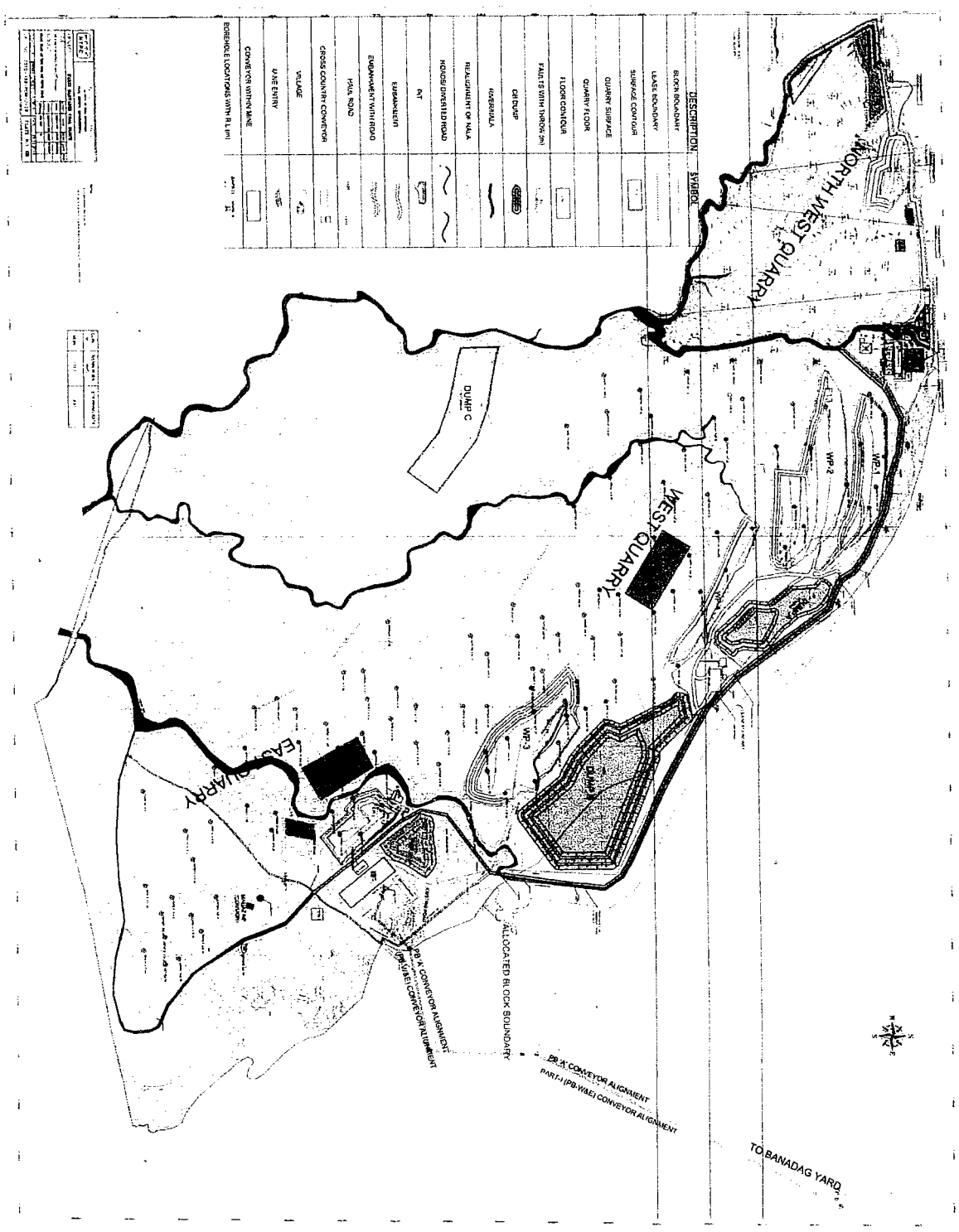
342



Sanjiv

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3401/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

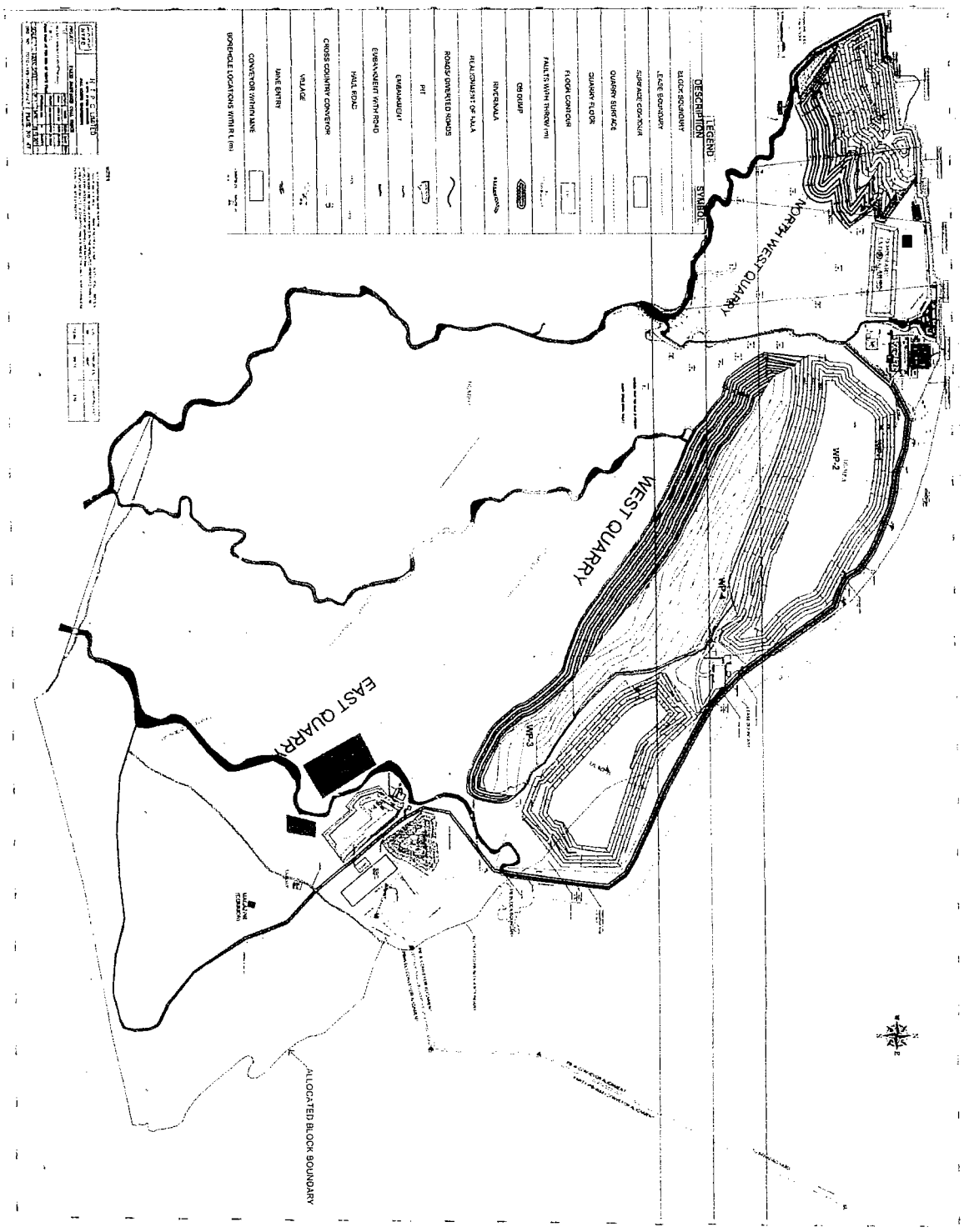


Sanjay

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3401/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

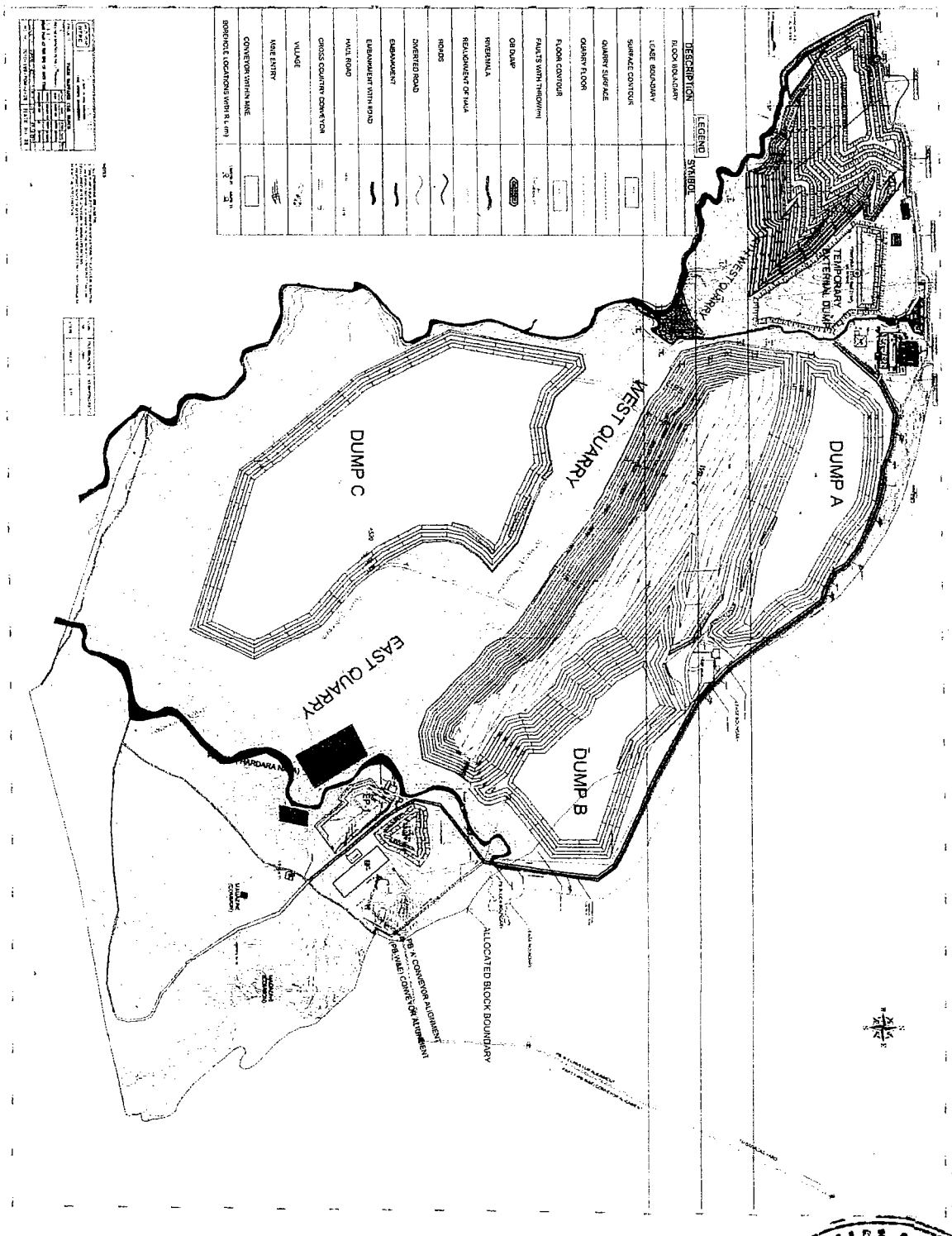
344



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-1011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASHOK KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

345

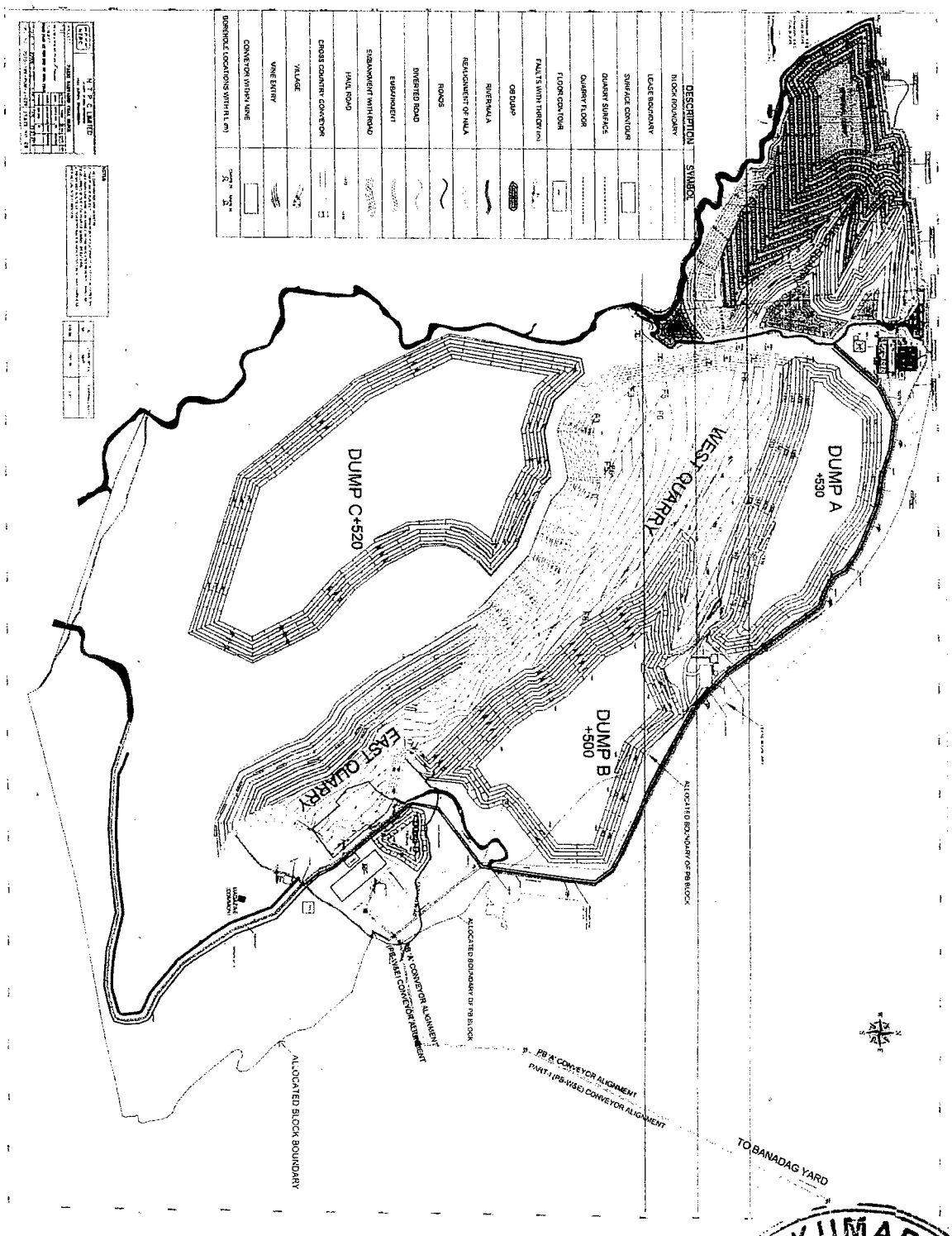


Sanjiv

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-10111/(15)/2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

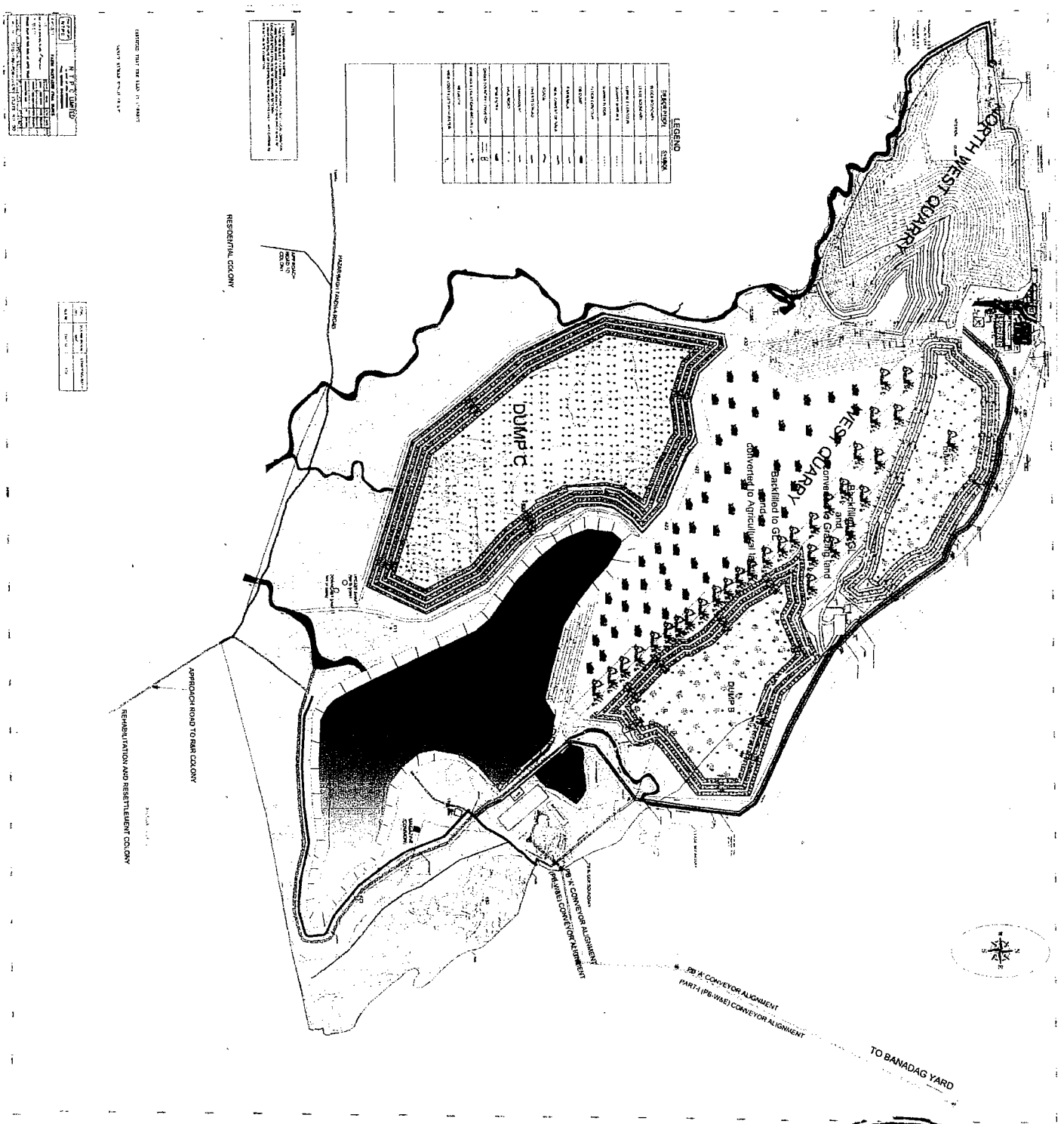
346



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3101(115)2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

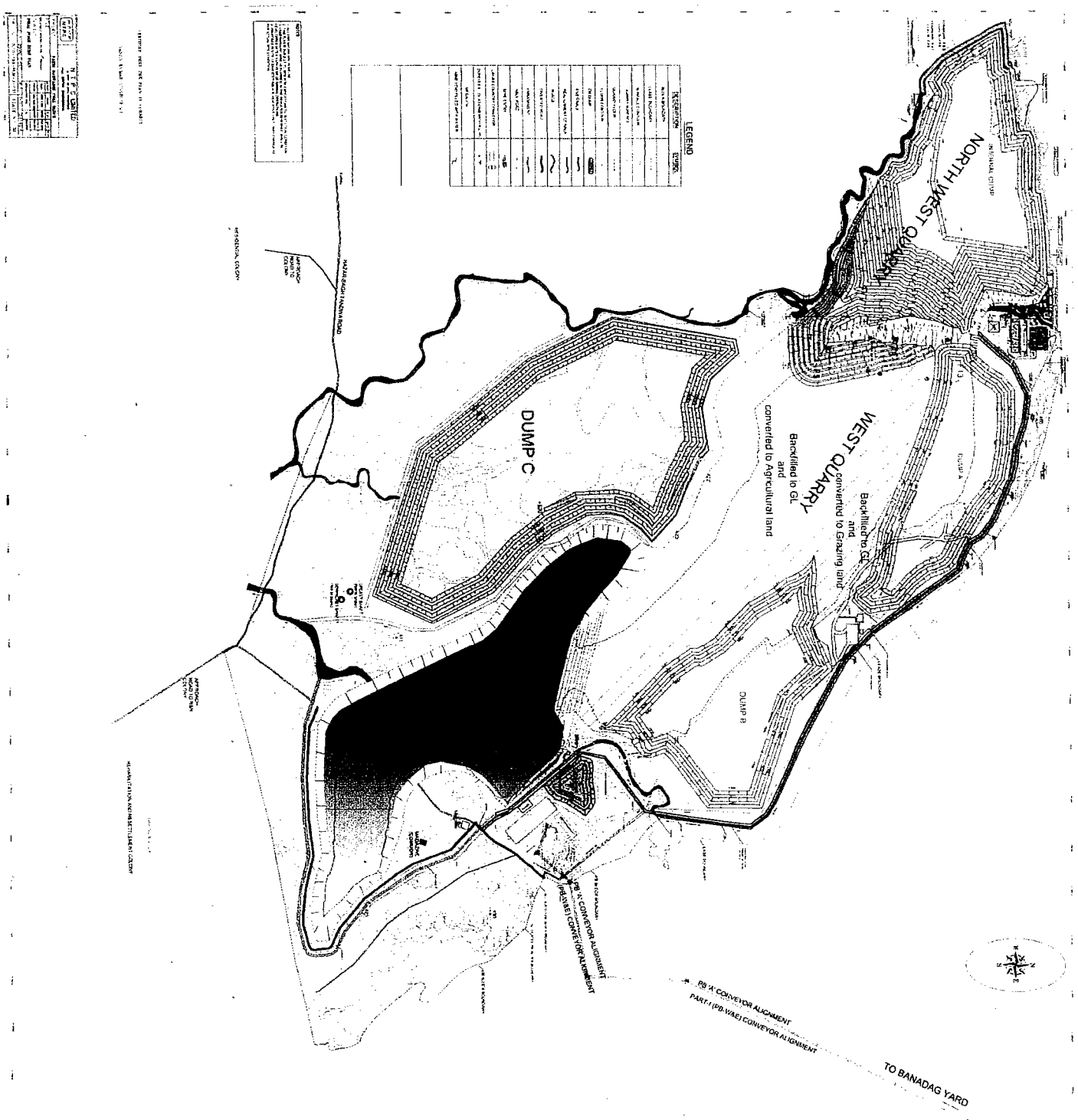
347



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3401(15)/2009-CPAM
Ministry of Coal, Govt. of India

SUBRATA KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

348



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3101115/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

- 349 -

349

MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 27th November, 2017.

G.S.R. 1449(E).—Whereas the draft of certain regulations which the Central Government proposes to make, in exercise of the powers conferred by section 57 of the Mines Act, 1952 (35 of 1952) and on the recommendations of the Committee constituted under section 12 of the said Act, were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 773 (E), dated the 20th October, 2011, as required by sub-section (1) of section 59 of the said Act, inviting objections and suggestions from all persons likely to be affected thereby on or before the expiry of a period of three months from the date of publication of the said notification in the Official Gazette;

And whereas the objections and suggestions received on the said draft have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 57 of the said Act and in supersession of the Coal Mines Regulations, 1957, the Central Government hereby makes the following regulations, namely:-

CHAPTER I

PRELIMINARY

1. Short title, commencement, application and extent.-(1) These regulations may be called the Coal Mines Regulations, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall apply to every coal mine.

(4) They shall extend to the whole of India.

2. Definitions.- (1) In these regulations, unless the context otherwise requires, -

(a) "abandoned working" means such working as have been abandoned with no intention of working in future;

(b) "Abandoned Mine Methane (AMM)" means a natural gas recovered from abandoned coal mines or part thereof;

(c) "Act" means the Mines Act, 1952 (35 of 1952);

(d) "approved safety lamp" and "approved electric torch" mean respectively, a safety lamp or an electric torch, manufactured by such firm and of such type as the Chief Inspector may, from time to time, specify by a general or special order;

(e) "assistant manager" means a person possessing a Manager's Certificate appointed in writing by the owner, agent or manager to assist the manager in the management, control, supervision and direction of the mine or part thereof, and who holds the rank immediately below the manager and superior to an overman and a sirdar;

(f) "auxiliary fan" means a forcing fan or an exhausting fan used belowground wholly or mainly for ventilating one or more faces forming part of a ventilating district;

(g) "average output" of any mine, means the average output per month during the preceding financial year of the total output from all workings within the specified mine boundaries;

(h) "banksman" means a person appointed to superintend the lowering and raising of persons, tools and materials and to transmit signals at the top of a shaft or incline;

(i) "booster fan" means a mechanical ventilator used belowground for boosting the whole current of air passing along the intake or return airway of a mine or ventilating district;

(j) "coal" includes anthracite, bituminous coal, lignite, peat and any other form of carbonaceous matter sold or marketed as coal;

(k) "Coal Mine Methane (CMM)" means a natural gas recovered from a coal mine or part thereof;

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(3) If any dispute arises as to whether stone dust barriers or other alternative precautionary measures are required to be provided in any part of a gassy seam of the first degree, under sub-regulation (1), the question shall be referred to the Chief Inspector who shall decide the same.

147. Precautions against eruption of gas.– Where any working is extended to within 30 meters of any goaf or disused workings containing or likely to contain an accumulation of inflammable or noxious gases, there shall be maintained at least one bore-hole not less than 1.5 meters deep in advance of the working and the operation of drilling the bore hole shall be carried out under the supervision of a competent person, and no lamp or light other than an approved safety lamp or torch shall be used in any such working.

148. Recovery and exploratory work.– (1) After an explosion of inflammable gas or coal dust has occurred in a mine, only such persons as are authorised by the manager or by the principal official present at the surface, shall be allowed to enter the mine.

(2) Where it is intended or proposed to reopen a mine or part thereof, which has been isolated, sealed off or flooded with water to deal with a fire or spontaneous heating, the owner, agent or manager shall not less than thirty days before the commencement of such work, give notice in writing of such intention or proposal to the Regional Inspector and the Chief Inspector.

(3) Where it is intended to carry out any exploratory work in a mine or part belowground likely to contain irrespirable atmosphere,–

(a) all work shall be done under rescue cover only;

(b) no party of less than three persons shall be allowed to proceed to carry out such work; and

(c) every such party shall carry a suitable apparatus approved by the Chief Inspector for detecting carbon monoxide gas and also an approved flame safety lamp.

149. Danger from surface water.– (1) Where any mine or part thereof is so situated that there is any danger of inrush of surface water into the mine or part, adequate protection against such inrush shall be provided and maintained, and whether such protection is adequate or not may be determined by the Chief Inspector, whose decision shall be final.

(2) Except with the previous permission of the Chief Inspector in writing and subject to such conditions as he may specify therein and subject to the provisions of sub-regulation (1), every entrance into a mine shall be so designed, constructed and maintained that its lowest point (which means the point at which a body of rising water on surface can enter the mine) shall be not less than 1.5 meters above the highest flood level at that point.

(3) Every year, during the rains constant watch shall be kept on the flood levels on the surface of the mine and if at any time the levels cross the highest levels earlier recorded, such levels shall be marked by permanent posts along the edges of water and the new highest levels thus observed shall be recorded with the date as the highest flood level on the plans by an actual survey:

Provided that the highest flood level shall not be plotted on plans by interpolations.

(4) If there are water dams or reservoirs built across rivers and water courses on the upstream side of the mine, arrangements shall be made for communication between appropriate authorities for the purpose of ascertaining the quantity and timing of water released from the dams which is likely to endanger safety of the mine and arrangement for similar communication shall be made when water level rises on the upstream side which is likely to endanger any mine.

(5) In every mine which is likely to be endangered by surface water, the highest flood levels and danger levels at least 1.2 meters or as required by the Regional Inspector, below the highest flood level, shall be permanently marked at appropriate places on the surface and whenever water rises towards the danger level at any place, all persons shall be withdrawn from the mine sufficiently in advance and for this purpose adequate arrangements of quick communication to all parts of the mine by effective systems shall be provided and maintained.

(6) No working shall be made in any mine vertically below-

(a) any part of any river, canal, lake, tank or other surface reservoir; or

(b) any spot lying within a horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir,

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-331-

351

एनटीपीसी NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No: 7010/PBCMP/MIN/16/092

Date: 17.05.2016

To

The Director General of Mines Safety,
O/o DGMS, Hirapur,
Dhanbad, Jharkhand-826001.

Sub: Intimation of actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993) as per Reg. 3 (2) of CMR 1957.

Dear Sir,

Please find enclosed herewith the actual date of opening of Pakri Barwadih (Western Pit) Coal Mining Project of NTPC Limited, Hazaribagh (Mine Code: 10993), as per Reg.3(2) of Coal Mines Regulations 1957 in Form-I.

This is for your kind information and records please.

Yours faithfully

17/5/16

(Umesh Singh)
Agent Cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project.

Encl: As above.

Copy to:

1. Director of Mines Safety, Ranchi Region.
2. Dy. DGMS, SE Zone, Ranchi.
3. Dy. Director of Mines Safety, Ramgarh Sub-Region.
4. Coal Controller, 1-Council House Street, Kolkata
5. Dy. Commissioner, Hazaribagh District: For Kind information please.
6. Director (Finance)/Nominated Owner: For Kind information please.
7. ED (PB/CB/KD) CMP's: For Kind information please.

कोल खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmill Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

ASIS KUMAR SEN
NOTARY
Regd. No.-13602/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

FIRST SCHEDULE
FORM-I
(See Regulation 3, 6, 7, 8)
Notice of opening, closing or change of name

From,
Agent cum Manager,
Pakri Barwadih (Western Pit) Coal Mining Project
NTPC Limited, Ujjawal Complex
Pugmil Road, Hazaribagh-825301(Jharkhand)
To,

1. The Director General of Mines Safety, DGMS Dhanbad.
2. Dy. DGMS,SE Zone, CMPDI Campus, Kanke Road , Ranchi.
3. The Director of Mines Safety, Ranchi Region, CMPDI Campus, Kanke Road, Ranchi.
4. Dy. Commissioner, Hazaribagh.
5. Coal Controller, 1- Council House Street, Kolkata.

Sir,
I have to furnish the following particulars in respect of **Actual date of Opening of Coal Mine** at "Pakri Barwadih (Western Pit) Coal Mining Project" of NTPC Limited.

1. *In case of change of name of mine: N.A.

2.(a). Situation of the Mine:

Village: Pakri Barwadih, Nagari, Chirudih, Darikalan etc
Police Station: Barkagaon
Sub Division& District: Hazaribagh
State: Jharkhand, Pin-825301

(b). In case of a new mine, particular of situation of mine:

Post Office: Barkagaon
Telegraph Office: Barkagaon
Railway Station: Ranchi Road
Rest House: Hazaribagh

Means of Travelling:

(I) 25 Km from Hazaribagh by road.
(II) 70 to 75 Km from Ranchi Road Railway Station.
(III) 85 Km from Koderma Railway Station

3. (a). Name and Postal address:

(I). Owner:

Name: K. Biswal
Designation: Director (Finance),
NTPC Limited, NTPC Bhawan, Core-7,
Scope Complex 7, Institutional Area,
Lodhi Road, New Delhi - 110003.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(II). **Managing Agent:** N.A.
(III). **Agent:**

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

(b). **In case of change, date of change:** N.A.

4. (a). **Name & qualification of Manager etc.:**

Name: Mr. Umesh Singh,
DGM (Mining)
NTPC Limited
Ujjawal Complex, Pugmil Road,
Hazaribagh
Jharkhand [825301]

Qualification: B.Tech (Mining),First Class Mine Manager's certificate of Competency(Coal).

(b). **Date of appointment:** NA

5. **Date on which it is intended to open the Mine:** N.A.

6. **Actual date of Opening of the mine:** **17.05.2016**

Yours Faithfully,

17/5/16

Signature:
Designation: Agent cum Manager
Pakri Barwadih (Western Pit)
Coal Mining Project, NTPC Limited.
Date: 17.05.2016

INSTRUCTIONS:
(i) Mention the matter to which the notice refers.
(ii) Need not to be filled in if the notice relates to Item 4.
(iii) To be filled in only when the notice refers to change, and only against the item in respect of which notice is given.
(iv) Delete whatever is not applicable.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-354-

एनटीपीसी NTPC

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No. 1040/PBCMP/EMG/2022/F-28/05 Date: 18.01.2022

To,

The Director General of forest (FC),
Ministry of Environment, Forest & Climate Change,
Prithvi Block, Indira Paryavaran Bhawan Jorbagh Road,
New Delhi-110 003.

Respected Sir,

Sub: Diversion of 1026.438 Ha of Forest land for NTPC Ltd – PBCMP: Amendment of Condition No. 8 of Stage-II and Condition No. 7 of Stage-I Forest Clearance: Reg.

Ref.: 1. FC Lr No. F.No. 8-56/2009 Stage-I dtd. 11.05.2010 and Stage-II dtd 17.09.2010.
2. Our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018

***

With reference to above subject and our FC amendment request letter cited under reference 2 above, it is to mention that the Ministry of Coal, Govt. of India (GoI) has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura coal fields vide allotment letter no. 13016/29/2003-CA dated 11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by the Ministry of Coal vide letter no. 13016/29/2003-CA (Part) dated 07.03.2016. The Environment Clearance (EC) was granted by the Ministry of Environment, Forest and Climate Change (MoEF & CC) vide letter ref. no. J-11015/692/2007-IA.II(M) dated 19.05.2009. Stage - I and Stage-II forest clearance was accorded vide letter cited under reference 1 above.

As per condition no. 8 of stage-II & condition no 7 of stage-I forest clearance which reads as:

Quote

"The user agency will take up program for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nalah from the initial years under the supervision of the state forest department".

Un-Quote.

In this regard, it is to bring to your kind notice that, the Dumuhani nala is a seasonal tributary of Khora nala and it flows across the Pakri Barwadih Coal Mining Block. As techno-economically mining can't be carried out without realignment/diversion of the nalas flowing across the Pakri Barwadih mining lease. Accordingly, realignment of the

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Dumuhani nala was envisaged well in advance at the time of mine planning and accordingly the mining plan was approved by the MoC. The same is also stipulated in the EC accorded by the MoEF&CC that reads as ***"....The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas...."*** And relying upon the CWPRS study report, the Water Resources Department, Govt. of Jharkhand has granted NOC for realignment of Dumuhani nala.

It is further to submit that as per the guidelines issued by the Directorate Mines of Safety (DGMS) (Rule 149 of Coal Mines Regulation 2017) mining can be done up to horizontal distance of 15 meter from bank of river or canal.

Accordingly, it is humbly requested to please remove "Dumhani nala" from the above mentioned Forest Clearance Conditions and kindly amend the condition-8 of FC stage-II and condition -7 of FC stage-I. Detailed explanation with supporting documents and proposed amendment in FC condition is enclosed herewith for your kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking You.

Yours Faithfully,

18.11.2022

[M.V.R. Reddy]
Executive Director
PB, PB-NW & Badam CMP

एम. वी. आर. रेड्डी / M. V. R. REDDY
कार्यपालक निदेशक (पीबी/पीबी-एनडब्लू/बदम)/ED (PB/PB-NW/BADAM)
एनटीपीसी लिमिटेड/ NTPC Limited
पीसीएमपी, कोयला खनन परियोजना / PBCMP
हजारीबाग / Hazaribag

Encls: As Above.

CC: 1. PCCF-cum-HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.

2. PCCF-cum-ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakri Barwadih Coal Mining Project (PBCMP) in favor of M/s NTPC in Hazaribagh West Forest Division, Hazaribagh district , Jharkhand.

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
St-I: 7 St-II: 8	*The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.*	Presently plantation is being carried out in the area available between the Khora nala and the mine pit limit. Till Dec' 2021 more than 32000 tree saplings along Khora Nala and 5500 tree saplings along Pakwa Nala have been done. Some of Photographs Enclosed at **Flag-H**	Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project (PBCMP) to NTPC Ltd in North Karanpura Coal fields vide allotment letter no. **13016/29/2003-CA dated 11.10.2004**. The mining plan was approved by Ministry of Coal vide letter no. **13016/29/2003-CA (Part) dated 25.08.2006** and revised mining plan was approved dated 07.03.2016. As per approved mine plan (Chapter 5.2.11) Dumuhani Nala is to be diverted/realigned as per the study report of CWPRS, Pune. Copy of mining plan approval letter enclosed at **Flag-A.** ✓ Three numbers of seasonal rivulets namely Pakwa Nala, Dumuhani Nala and Khora Nala traverse through the mining leasehold area accorded to NTPC Pakri Barwadih Coal Mining project. Pakwa Nala in the East, Khora in the West and Dumuhani nala across the quarry area. Dumhani Nala is a seasonal tributary of the Khora nala and all other Nalas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. All the nalas are seasonal and get dried in Summer. Copy of Map enclosed at **Flag-B.**	*The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.*

ASIS KUMAR SEN * Notary, Govt. of India
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
31. 12. 23

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			Techno-economically mining is not possible without realignment/diversion of nalas flowing across the mining lease. Course of the Dumuhani Nala, which is a seasonal tributary, traversing through the mining block centrally and culminates in Khora nala at southern extremes of the block boundary. In order to carryout opencast mining, this nala had been an imperative for realignment/diversion since the initial stage of mine planning and accordingly the Mining Plan was prepared and same was approved by Ministry of Coal, GOI. MoEF & CC granted Environment Clearance (EC) vide letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009. As per Environment Clearance Specific condition no. (iv); *"Mining shall be carried out as per statute from the streams/nallahs flowing within the lease..... The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."* Copy of EC enclosed at **Flag-C.** As per EC Condition necessary approval (NOC) was obtained from the Water Resource Department, Govt of Jharkhand vide letter ref. no. 2PMC/ND-171/2012-224 19.03.2013. Copy enclosed at **Flag-D.**	

ASIS KUMAR SEN * Notary, Govt. of India
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			Further, the lease have been executed for all GM-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013, 21.012.2017, etc. The GoJh in notification dated 21.12.2017 have specifically mentioned about the Nala Diversion as per CWPRS Report. Copy of Lease Deed of GM-JJ and gazette notifications of GM Lands are enclosed at **Flag-E series.** Accordingly, it is proposed to amend the FC Condition No. 7 of Stage-I and Condition No. 8 of the Stage-II FCC for maintaining the green belt on the side of *Pakwa nallah and Dumhani nallah* instead we may be permitted for maintaining the green belt on the side of Khorra and Pakwa nalas.	
			It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled in due course of mining. Hence, it is proposed to take the same plantation at any other location suggested by the State Forest Department in place of alongside of Dumuhani Nala. Plans showing phage wise development of mine is enclosed at **Flag-F.**	

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner. Year wise plantation taken up till date is enclosed at **Flag-G.**	

ASIS KUMAR SEN * NOTARY Regd. No.-13802/18 KOLKATA EXPIRY DATE 31. 12. 23 * Govt. of India

ANNEXURE-I

360

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

Sir,

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973, which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

361

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing o Barwadih coal block will render the mining lease liable for cance

viii) NTPC may approach the CMPDIL to obtain the geologica payment of necessary exploration cost and obtain a mining leas per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-362-

ANNEXURE-III

362

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 28th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rana)
Under Secretary to the Govt. of India.

Encls. As above.

Recognised Qualified Person
ROP No.-34011/(1)/2010-CP

4

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

~~-363-~~

-363-

BY SPEED POST

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi,
Dated : the 14th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

vi) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

-363-

ANNEXURE-I

365

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

S

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

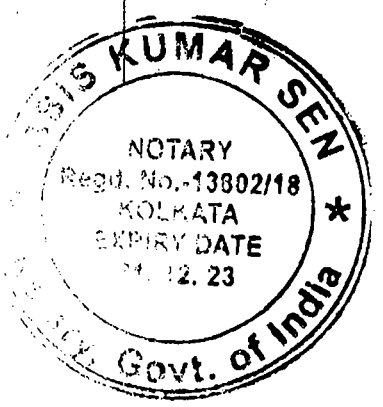
vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing o Barwadih coal block will render the mining lease liable for cance

viii) NTPC may approach the CMPDIL to obtain the geologica payment of necessary exploration cost and obtain a mining leas per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary



ANNEXURE-III

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 28th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rana)
Under Secretary to the Govt. of India.

Encls. As above.

Recognised Qualified Person
ROP No.-24011/(1)/2010-CP

S KUMAR SEN
NOTARY
Regd. No.-13802/18
CALCUTTA
VALIDATE
UP TO 23
Govt. of India

-365-

-368-

BY SPEED POST

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal
*****

Shastri Bhawan, New Delhi,
Dated : the 9th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till than no overburden shall be dumped over the area;

vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

(55)

viii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

ix) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

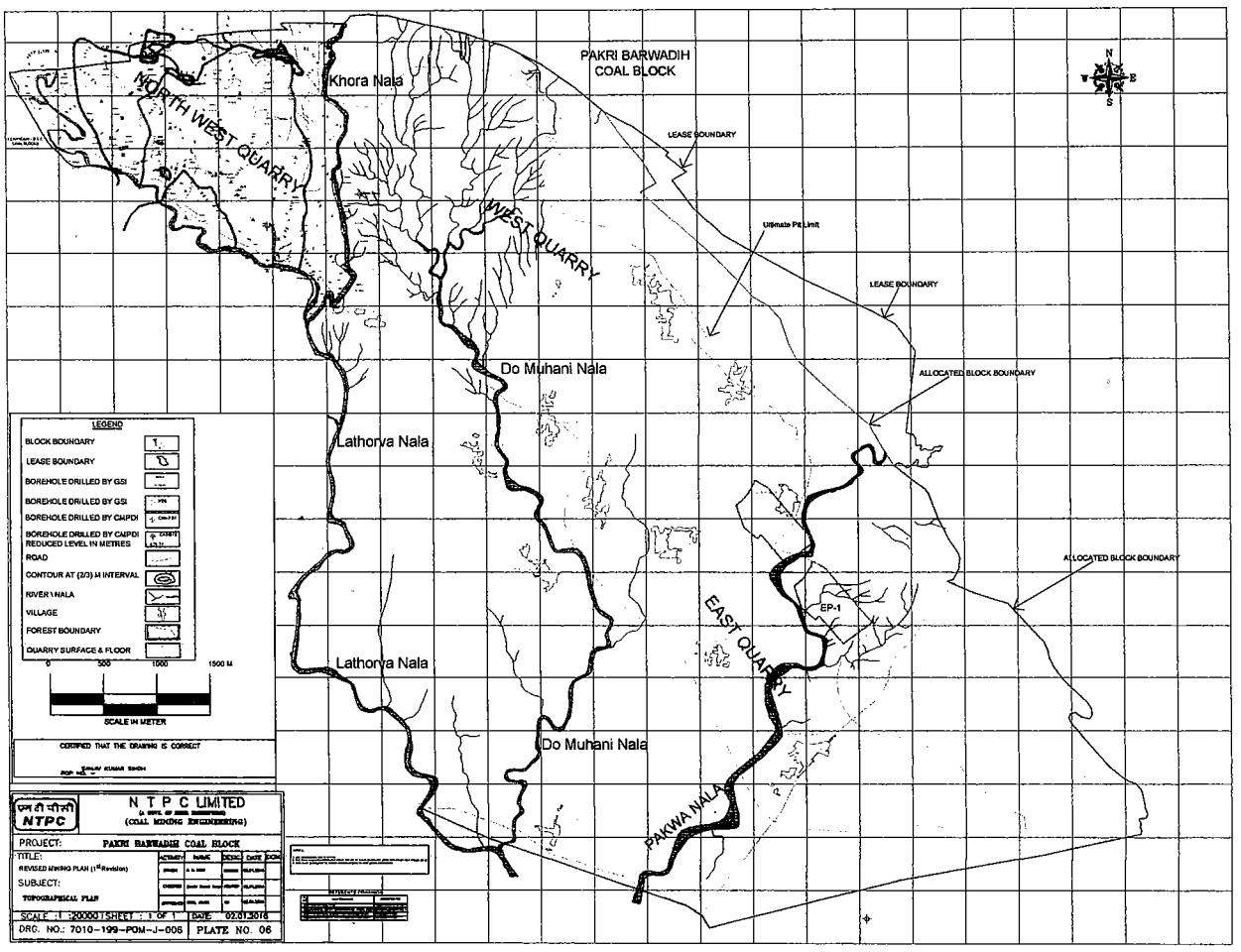
Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

370



ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-34-

371

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED(rmecw) :- for kind information pl.

25/5

Page 1 of 6

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be abckfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006 and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. **Specific Conditions**

(i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
DATE
12. 23
Govt. of India

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers ,10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C, Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-377-

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/13

From: Er. Ashok Kumar
Chief Engineer (Mon)

To,
Sri P. K. Upadhyay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

LD-803 / 27.12.17 — S-10.15 / 26-12-17

झारखण्ड सरकार
राजस्व, निबंधन एवं भूमि सुधार विभाग

सं0 सं0–5 / स.भू. हजा0 (पकरी–बरवा0 कोल)–28 / 17..... / रा0, राँची, दिनांक–

राज्यादेश

सेवा में,

महालेखाकार (लेखा एवं हकदारी)
झारखण्ड, पो0–डोरण्डा, राँची।

विषय:– मंत्रिपरिषद की बैठक दिनांक–05.12.17 में मद संख्या–10 के रूप में लिये गये निर्णय के आलोक में हजारीबाग जिलांतर्गत बड़कागाँव अंचल के मौजा–आराहरा के थाना सं0–55, खाता सं0–123 के विभिन्न प्लॉटों का कुल रकबा–10.17 एकड़ गैरमजरूआ खास भूमि (विस्तृत विवरणी संलग्न, अनुलग्नक–I) राजस्व विभागीय संकल्प ज्ञापांक–4306 / रा., दिनांक–24.10.2014 तथा ज्ञापांक–48 / रा0, दिनांक–03.01.17 के आलोक में प्रस्तावित भूमि का मूल्य निर्धारित दर के आधार पर संगणित सलामी की राशि 1,01,14,472 / – (एक करोड़ एक लाख चौदह हजार चार सौ बहत्तर) रूपये, सलामी का 1 प्रतिशत वार्षिक व्यवसायिक लगान की कुल राशि रू0 1,01,145 / – (एक लाख एक हजार एक सौ पैंतालीस) रूपये, सेस (लगान का 75 प्रतिशत) की कुल राशि रू0 75,859 / –(पचहत्तर हजार आठ सौ उनसठ) रूपये तथा 29 वर्षों के लिए लगान एवं सेस की कुल राशि 51,33,116 / –(इक्यावन लाख तैंतीस हजार एक सौ सोलह) अर्थात कुल देय राशि रू0 1,54,24,592 / –(एक करोड़ चौवन लाख चौबीस हजार पाँच सौ बानवे) रूपये (विस्तृत विवरणी संलग्न, अनुलग्नक–II) मात्र की अदायगी पर 30 (तीस) वर्षों के लिए पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश:– स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जल संसाधन विभाग, झारखण्ड सरकार के पत्रांक–224, दिनांक–19.03.13 (अनुलग्नक–III) के द्वारा पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0 को Rain Water Catchment Drain/Nallah Realignment पर Central Water and Power Research Station (CWPRS) Pune की तकनीकी प्रतिवेदन के आधार पर निम्न शर्तों के साथ सहमति दी गयी है –

i. Clearance by Ministry of Environment & Forest, Government of India for Non-forest use of the forest area be obtained under Forest Conservation Act, 1980.

ii. Environmental clearance be obtained from Ministry of Environment & Forest, Government of India.

iii. The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment.

iv. The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by Central Water and Power Research Station (CWPRS) Pune given in it's technical report.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

वरिष्ठ महाप्रबंधक, पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट एन0टी0पी0सी0 के पत्रांक–211, दिनांक–18.04.17 एवं पत्रांक–319, दिनांक–17.06.17 के द्वारा प्रस्ताव में सन्निहित गैरमजरूआ खास भूमि किस्म नदी के संदर्भ में undertaking दिया गया है जिसके अनुसार नदी का स्वरूप कुछ दूरी के लिए लगभग 500 मीटर तक सीधा किया जायेगा मगर नदी के बहाव में कोई परिवर्तन नहीं होगा तथा एन0टी0पी0सी0 उस जगह पर Underground mining नहीं करेगी।

3. उपायुक्त, हजारीबाग प्रस्तावित भूमि से संबंधित सभी खातों एवं प्लॉटों में अंकित रकबा का खतियान एवं अन्य राजस्व कागजातों से सत्यापन एवं मिलान कर आश्वस्त होने के पश्चात ही भूमि के लीज बंदोबस्ती की कार्रवाई करेंगे।

4. उपायुक्त, हजारीबाग भूमि के लीज बंदोबस्ती के समय कुल देय राशि एकमुश्त वसूल करेंगे।

5. प्रस्ताव में यदि गैरमजरूआ आम भूमि सन्निहित हो तो उक्त के मामले में विधिवत रूप से ग्रामसभा की सहमति प्राप्त करने के पश्चात ही उपायुक्त, हजारीबाग लीज बंदोबस्ती की कार्रवाई सम्पन्न करेंगे। उपायुक्त, हजारीबाग यह भी सुनिश्चित करेंगे कि अधियाची उपक्रम के द्वारा ग्रामीणों के लिए गैरमजरूआ आम भूमि के बदले वैकल्पिक व्यवस्था की जायेगी।

6. उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि यदि प्रस्ताव में सन्निहित भूमि वन भूमि अथवा जंगल–झाड़ी भूमि है तो वन संरक्षण अधिनियम, 1980 के तहत् सक्षम प्राधिकार से अनापत्ति प्रमाण पत्र निर्गत किये जाने तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार से अंतिम स्वीकृति मिलने के उपरांत ही लीज बंदोबस्ती की कार्रवाई की जायेगी।

7. राजस्व विभागीय पत्रांक–92/रा.को., दिनांक–18.02.02 के आलोक में 12 बिन्दुओं पर अनुपालन सुनिश्चित कर लिया जाएगा।

8. यदि परियोजना के अंतर्गत प्रस्तावित भूमि में वृक्ष आदि अवस्थित है तो उनकी लागत मूल्य की गणना कर एकरारनामा के समय अधियाची विभाग से राशि प्राप्त कर ली जायेगी।

9. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 के द्वारा सरकारी भूमि के मूल्य का निर्धारित दर/सलामी से संबंधित कंडिका–2 (i) में विनिर्दिष्ट तीन मापदण्डों के अनुसार ही भूमि के मूल्य की गणना कर उसके भुगतान पर ही भूमि के लीज बंदोबस्ती की कार्रवाई की जायेगी। अगर परियोजना से संबंधित दर/सलामी, लगान एवं सेस सहित राशि में अंतर परिलक्षित होता है तो अंतर राशि संबंधित उपायुक्त द्वारा एकरारनामा करने के पूर्व प्राप्त कर ली जायेगी।

10. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 की कंडिका 4 (g) के आलोक में प्रस्तावित भूमि के लीज बंदोबस्ती की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान तथा सेस की गणना कर ही संबंधित उपायुक्त द्वारा भूमि का लीज बंदोबस्ती किया जायेगा, परन्तु प्रस्तावित भूमि के मूल्य से यदि कम होता है तो अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

11 जिस प्रयोजन हेतु भूमि का लीज बंदोबस्ती किया जा रहा है, उसमें भूमि की आवश्यकता नहीं रहने अथवा निर्धारित अवधि तक भूमि का उपयोग नहीं किये जाने पर भूमि स्वतः राजस्व, निबंधन एवं भूमि सुधार विभाग को वापस हो जायेगी।

12 एन०टी०पी०सी० द्वारा उपर्युक्त कंडिका–1 एवं 2 में उल्लेखित शर्तों एवं Undertaking का पूर्ण रूप से अनुपालन सुनिश्चित किया जायेगा।

अनु०–यथोपरि।

झारखण्ड राज्यपाल के आदेश से,

ह०/–
(उदय प्रताप)
सरकार के संयुक्त सचिव

ज्ञापांक–5/स.भू. हजा० (पकरी–बरवा० कोल)–28/17 6423 राँची, दिनांक– 27-12-17

प्रतिलिपि:– उपायुक्त, हजारीबाग को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

II. विषय से संबंधित अभिलेख सं०–14/2009–09 मूल रूप में संलग्न कर वापस किया जाता है।
अनु०–यथोक्त।

2. आयुक्त, उत्तरी छोटानागपुर प्रमण्डल, हजारीबाग को उनके कार्यालय के पत्रांक–1451/RR, दिनांक–13.07.17 के प्रसंग में कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

3. नोडल पदाधिकारी, ई–गजट, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, राँची को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

4. ✓ कार्यकारी निदेशक, पीबी०, सीबी० एवं केंडी, कोयला खनन परियोजनाएँ, एन०टी०पी०सी० लि०, हजारीबाग, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग–825301 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

5. राज्यपाल सचिवालय/मुख्यमंत्री सचिवालय/मंत्रिमंडल सचिवालय एवं निगरानी विभाग/प्रधान सचिव, योजना–सह–वित्त विभाग, झारखण्ड, राँची/सचिव, ऊर्जा विभाग, झारखण्ड, राँची/उप सचिव, मुख्य सचिव कार्यालय, झारखण्ड/माननीय मंत्री, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड के आप्त सचिव/विभागीय प्रशाखा–12 (समन्वय) एवं प्रशाखा–6 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

27/12/17
सरकार के संयुक्त सचिव

5/सा भू हजा0 (पकरी–बरवा0 कोल)–28/17-6138/रा.

राँची, दिनांक– 21-12-17

अनुलग्नक–I

पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट में पड़नेवाली गैरमजरूआ भूमि की विवरणी :–

क्र0	अभिलेख सं.	अंचल	मौजा	थाना नं.	खाता	प्लॉट	रकबा (एकड़ में)	गैरमजरूआ खास/आम भूमि का किस्म
1	14/09–09	बड़कागाँव	आराहरा	55	123	65	0.03	परती नाला
						89	0.31	परती नाला
						128	9.77	नदी
						240	0.02	परती गढ़हा
						242	0.04	परती गढ़हा
						कुल योग	10.17	

अनुलग्नक–II

पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट में पड़नेवाली गैरमजरूआ भूमि की मूल्य विवरणी :–

क्र0	अभि0 सं0	मौजा	रकबा	भूमि का मूल्य (प्रति एकड़)	सलामी	लगान	सेस	अन्य (29 वर्षों के लिए रेन्ट+सेस)	कुल	अभ्युक्ति
1	14/09–09	आराहरा	10.17	9,94,540	1,01,14,472	1,01,145	75,859	51,33,116	1,54,24,592	Rent @ 1% of salaami, cess @ 75% of Rent and Re & cess being charged for 30 years at the time of Lease.

सरकार के संयुक्त सचिव

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

झारखण्ड सरकार -382-
राजस्व एवं भूमि सुधार विभाग।

382

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-224/2012-/678/रा0, राँची, दिनांक 20-05-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0-हिनू, राँची।

विषय:-परामर्शी परिषद की बैठक दिनांक-27.2.2013 में मद संख्या-08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं., के विभिन्न खाता/प्लाटों का कुल रकबा-50.97 एकड़ (विस्तृत विवरणी संलग्न अनु.-I) गै.म. खास किस्म परती कदीम, खलिहान, मोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ्हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/- (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू० 5,03,861/- (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक-II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/-(पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षो के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर प्रकरी बरवाडीह कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

383

होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्त्तो के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्त्ते निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तो का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

5/12/18

E/all file/comp/santekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-507-

-324-

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

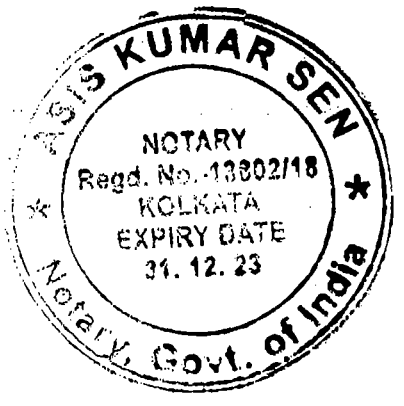
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरूद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरूद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।

(ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि प्रश्नगत भूमि वन भूमि नहीं है।

(iii) विभागीय संकल्प संख्या–241/रा. दिनांक–22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।

E/all file/comp/sanlekh for cabinet/Rajyadesh-13 (Manoj)



(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र–344/आर. दिनांक–14/15.01.1969 एवं 1857/रा. दिनांक–18.5.82 तथा पत्र संख्या–92./स.को. दिनांक–18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानो के अनुसार समुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्त्ते इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

(आर. आर. मिश्र)
सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

निबंधित प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0–44/09–10, 42/09–10, 41/09–10, 40/09–10, 39/09–10, 38/09–10, 37/09–10, 36/09–10, 35/09–10, 33/09–10, 04/09–10 एवं 34/09–10 इसके साथ संलग्न कर मूल रूप से वापस किया जाता है। अनुलग्नक. यथोक्त।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि–आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–3810/रा. दिनांक–10.8.11, पत्रांक–3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823 सभी दिनांक–10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि:–जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 1638/रा. दिनांक– 20-05-13

प्रतिलिपि–राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

E/all file/comp/sanlekh for cabinet/Rajyadesh-13 (Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-386-

भूमि की विवरणी

अनुलग्नक–I

पकरी बरवाडीह कोल खनन परियोजना हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की विवरणी :–

क्र.	अंचल/थाना नं0	ग्राम	खाता नं0	प्लॉट नं0	रकबा (एकड़ में)	किस्म जमीन गै. म. खास
1	बड़कागाँव/123	अराहरा	123	104	0.10	परती कदीम
				112	0.05	परती कदीम
				120	0.04	परती कदीम
				123	1.32	परती कदीम
				129	1.06	परती कदीम
				170	0.02	परती कदीम
				191	0.10	परती कदीम
				196	0.04	परती कदीम
				250	0.04	परती कदीम
				कुल रकबा	2.77 एकड	
2	बड़कागाँव/52	चेपाकला	124	1392	0.15	
				1393	0.21	
				कुल रकबा	0.36 एकड़	
3.	बड़कागाँव/49	नगड़ी	90	605	0.22	परती कदीम
				620	0.22	परती कदीम
				622	0.45	परती कदीम
				641	0.36	खलिहान
				643	0.08	परती कदीम
				644	0.04	मोटा आर
				648	0.05	परती कदीम
				657	0.06	परती कदीम
				670	0.71	परती कदीम
				678	0.26	परती कदीम
				681	0.05	परती कदीम
				684	0.04	परती कदीम
				687	0.05	परती कदीम
				688	0.01	परती कदीम
				689	0.08	परती कदीम
				699	0.02	परती कदीम
				701	0.02	मोटा आर
				702	0.08	मोटा आर
				743	0.02	परती कदीम

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

387

				744	0.02	परती कदीम
				745	0.03	परती कदीम
				748	0.01	परती कदीम
				749	0.06	परती कदीम
				754	0.01	परती कदीम
				755	0.03	परती कदीम
				756	0.01	परती कदीम
				757	0.01	परती कदीम
				760	0.02	परती कदीम
				761	0.01	परती कदीम
				762	0.02	परती कदीम
				764	0.01	परती कदीम
				924	0.02	परती कदीम
				926	0.05	परती कदीम
				932	0.36	परती कदीम
				936	0.13	परती कदीम
				948	0.24	परती कदीम
				950	0.02	परती टिल्हा
				957	0.36	परती कदीम
				962	0.04	परती कदीम
				989	0.02	परती कदीम
				1072	0.13	परती कदीम
				1083	0.03	परती कदीम
				1089	0.21	परती पत्थर
				1099	0.20	परती पत्थर
				1121	0.22	परती कदीम
				1131	0.31	परती कदीम
				1141	0.06	परती कदीम
				1142	0.87	परती कदीम
				कुल रकबा	6.33 एकड़	
4.	बड़कागाँव/52	चेपाकला	124	26	0.15	परती कदीम
				37	0.02	परती कदीम
				38	0.98	परती कदीम
				46	0.03	परती कदीम
				86	0.01	परती पाईन
				156	0.04	परती कदीम
				292	0.01	परती कदीम
				299	0.20	परती पाईन
				322	0.18	परती कदीम

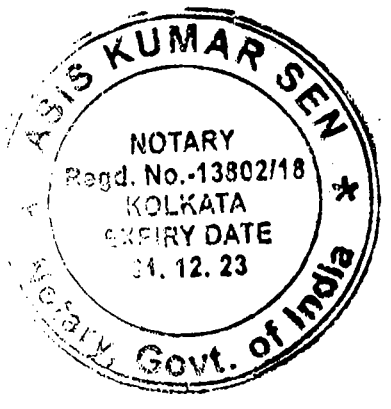
ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-300

388

				446	0.04	परती कदीम
				509	0.03	परती कदीम
				624	0.11	परती पीड
				696	0.02	परती कदीम
				703	0.04	परती कदीम
				713	0.32	परती कदीम
				733	0.02	परती कदीम
				803	0.05	परती कदीम
				822	0.02	परती कदीम
				1287	0.01	परती कदीम
				1336	0.06	परती पाईन
				1396	0.01	परती कदीम
				1440	0.03	परती पाईन
				1486	0.02	परती कदीम
				1543	0.04	परती पाईन
				1596	0.02	परती कदीम
				1680	0.04	परती पाईन
				1690	0.10	परती कदीम
				1765	0.06	परती कदीम
				1787	1.20	परती कदीम
				1796	0.01	परती कदीम
				1823	0.07	परती कदीम
				1931	0.01	परती कदीम
				1933	0.01	परती कदीम
				1991	0.09	परती गढ़हा
				2081	0.02	परती कदीम
				287 / 2125	0.92	परती कदीम
			148	1775	0.08	परती गढ़हा
				कुल रकबा	5.07 एकड़	
5	बडकागाँव / 127	ढेंगा	206	301	0.02	परती कदीम
				309	0.05	परती कदीम
				312	0.03	परती कदीम
				349	0.06	परती कदीम
				400	0.23	परती कदीम
				563	0.08	परती कदीम
				565	0.04	परती कदीम
				567	0.01	परती कदीम
				571	0.07	परती कदीम
				638	0.01	परती कदीम

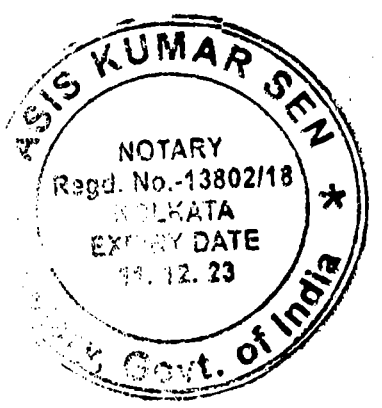
D/Sunlekh for Cabinet,Haz. (L)



389

				640	0.01	परती कदीम
				645	0.03	परती कदीम
				676	0.08	परती कदीम
				679	0.05	परती कदीम
				727	0.04	परती कदीम
				746	0.01	परती कदीम
				749	0.03	परती कदीम
			14	699	0.08	परती कदीम
				719	0.11	परती कदीम
				कुल रकबा	1.04 एकड़	
6	बड़कागाँव / 51	डाड़ीकला	123	115	0.07	परती नाली
				529	0.35	परती नाली
				532	0.12	परती नाली
				575	0.28	परती नाली
				822	0.01	परती नाली
				913	0.08	परती नाली
				921	0.14	परती नाली
				1262	4.25	नदी
				1936	0.14	परती नाली
				कुल रकबा	5.44 एकड़	
7	बड़कागाँव / 127	डेंगा	206	140	0.14	नाला
				461	0.28	नाला
				669	1.28	नाला
				718	0.17	नाला
				724	0.32	नाला
			14	697	0.29	नाला
				कुल रकबा	2.48 एकड़	
8	बड़कागाँव / 59	सोनबरसा	145	1	0.60	नदी
				17	3.91	नदी
				1014	1.11	परती नाला
				1016	0.07	परती नाला
				1110	1.74	नदी
			कुल रकबा		7.43 एकड़	
9	बड़कागाँव / 41	उरुवा	49	1	3.40	नदी
				11	2.75	नदी
				98	1.51	नदी
				231	1.15	नदी
				346	3.05	नदी
				कुल रकबा	11.86 एकड़	

D/Sanlekh for Cabinet.Hsr (L)



390

10	बड़कागाँव / 61	पुरचू	52	1	0.62	नदी
				3	0.30	परती नाला
				121	0.22	परती नाला
				151	0.60	परती नाला
				305	0.18	परती नाला
				13 / 626	1.55	नदी
				411 / 627	0.19	नदी
				कुल रकबा	3.66 एकड़	
11	बड़कागाँव / 49	नगडी	90	619	0.28	नाला टाड 2
				674	0.20	परती नाला
				685	0.36	परती नाला
				1126	1.14	परती नाला
				1144	1.17	नदी
				1145	0.62	नदी
				522 / 1156	0.31	परती नाली
				कुल रकबा	4.08 एकड़	
12	बड़कागाँव / 54	जुगरा	115	226	0.13	नाला
				240	0.14	नाला
				367	0.06	परती नाला
				368	0.10	परती नाला
				892	0.02	परती नाला
			कुल रकबा		0.45 एकड़	
				कुल सकल योग	50.97 एकड़	

उप सचिव

D/Sanlekh for Cabinet Haz (L)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

391

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की मूल्य गणना विवरणी :–

क्र0	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बजार बाजार मूल्य प्रति एकड़ (रू0 में)	भूमि की सलामी मूल्य (रू0 में)	वार्षिक व्यवसायिक लगान/सलामी का 5%
1	बड़कागाँव	अराहरा	2.77	2,35,000.00	6,50,950.00	32,548.00
2	बड़कागाँव	चेपाकला	0.36	3,00,000.00	1,08,000.00	5,400.00
3	बड़कागाँव	नगड़ी	6.33	1,40,000.00	8,86,200.00	44,310.00
4	बड़कागाँव	चेपाकला	5.07	3,00,000.00	15,21,000.00	76,050.00
5	बड़कागाँव	ढेंगा	1.04	3,50,000.00	3,64,000.00	18,200.00
6	बड़कागाँव	डाडीकला	5.44	2,45,000.00	13,32,800.00	66,640.00
7	बड़कागाँव	ढेंगा	2.48	3,50,000.00	8,68,000.00	43,400.00
8	बड़कागाँव	उरूवा	11.86	1,70,000.00	20,16,200.00	1,00,810.00
9	बड़कागाँव	सोनबरसा	7.43	1,40,000.00	10,40,200.00	52,010.00
10	बड़कागाँव	चुरचू	3.66	1,65,000.00	6,03,900.00	30,195.00
11	बड़कागाँव	नगड़ी	4.08	1,40,000.00	5,71,200.00	28,560.00
12	बड़कागाँव	जुगरा	0.45	2,55,000.00	1,14,750.00	5,738.00
कुल योग			50.97 एकड़		1,00,77,200.00	5,03,861.00

कुल (सलामी एक करोड़ सतहत्तर हजार दो सौ तथा 5% वार्षिक व्यावसायिक लगान रू0 पाँच लाख तीन हजार आठ सौ एकसठ) रूपये मात्र।

20.04.13

उप सचिव
20.04.13

D/Sanjukh for Cabinet.Haz (I)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

392

सं0स0–5 / स0भू0 (एन.टी.पी.सी.)–हल्दि–224 / 2012 / दि0, दिनांक–

अनुसूची–III

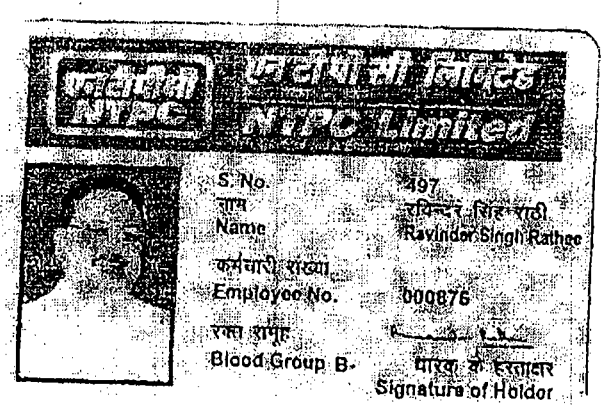
लीज रेंट सूचकांक

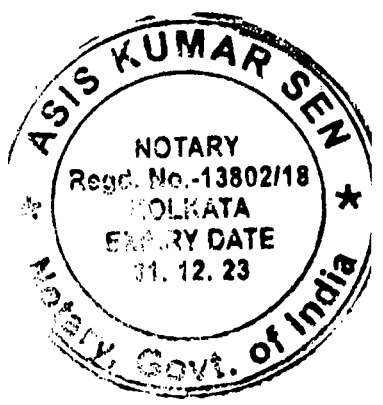
वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	503861.00
2	1.16	541650.56
3	1.24	582274.37
4	1.34	625944.95
5	1.44	672890.82
6	1.54	723357.63
7	1.66	777609.45
8	1.78	835930.16
9	1.92	898624.92
10	2.06	966021.79
11	2.22	1038473.42
12	2.38	1116358.93
13	2.56	1200085.85
14	2.75	1290092.29
15	2.96	1386849.21
16	3.18	1490862.90
17	3.42	1602677.62
18	3.68	1722878.44
19	3.95	1852094.32
20	4.25	1991001.40
21	4.57	2140326.50
22	4.91	2300850.99
23	5.28	2473414.82
24	5.67	2658920.93
25	6.1	2858340.00
26	6.56	3072715.50
27	7.05	3303169.16
28	7.58	3550906.84
29	8.14	3817224.86
30	8.75	4103516.72

सरकार के उप सचिव

SIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-393-


एनटीपीसी NTPC
एनटीपीसी लिमिटेड
NTPC Limited
S. No. 497
नाम Name रविन्दर सिंह राठी Ravinder Singh Rathee
कर्मचारी संख्या Employee No. 000876
रक्त ग्रुप Blood Group B+
धारक के हस्ताक्षर Signature of Holder


ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

(54)

-394-



नाम :
Name : S. K. TIWARI
कर्मचारी कोड / Emp. Code : 001641
रक्त समूह / Blood Gr. : B +
जन्म तिथि / D.O.Birth : 08/02/1958

धारक के हस्ताक्षर
Signature of Holder

जारीकर्ता प्राधिकारी
Issuing Authority

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-375-

395

Triplicate
Challan No.

Under Rupees 94066/-
Sehedule LIII Form No. 186 [See T.C. Rule 101]
Challan of Cash paid in to the STATE BANK OF INDIA

C. From No. -8

P

To be filed in by the remitter — To be filed in by the departmental officer or the treasury

By Whome Endorsed	Name of Designation and address of the Person on whose behalf money is paid	Full particulars of the Remittance and of Authority (If any)	Amount	Head of Account	Treasury officer to whom amount concern	Order to the bank
Pitai Barwadih Coal Mining Project N.T.P.C Limited Hazaribag	Chief Manager (Coal Mining Projects)	Registration Fee E-fee SCC	94066.00 93710.00 100.00 225.00		Comm's Fee 141/16	
		Total	94066.00			

To be used only in the cash of remittances to Bank through departmental officer or the treasury officer (in words) Rupees Nine lakh ninety thousand Six hundred Sixty only

Received Payment Cheque No. 251755, 251432 dt. 26.11.2015

Treasure — Accountant — Treasury Officer

Date — Agent or Manager

429
05/12

ASIS KUMAR SEN
NOTARY
Regd. No.-13502/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

निबंधन विभाग, झारखंड
हजारीबाग
जांच पर्चा-सह घोषणा प्रपत्र (नियम 114)

396

Token No 6 — Token Date/Time: 09/12/2013 11:17:10

Document Type	Lease Deed	Presenter	Abdul Muslim		
Presenter' Name & Address	District Revenue Office, Hazaribag			Date of Entry	09/12/2013
Stampable Doc. Value	0	DOE		Total Pages	180
Document Value	0	Stamp Value	1249880	Book	I
Special Type		Serial No	0	CNO/PNO	
Remarks / Other Details	Trp Lease 30 Years, Annual Rent Avg. 12751885*5=13759425+15968480+1518746=31246651	Old Serial No	/		

Property Details:

Anchal	Th.No.	Wrd/Hlk	Mauza	Kh. No.	Plot No	Plot Type	H No	Category	Area	Min. Value
BADKAGAON	52	0	CHEPAKALA	148	1775				8 Decimal	
BADKAGAON	55	0	ARAHARA	123	120				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	104				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	112				5 Decimal	
BADKAGAON	55	0	ARAHARA	123	123				132 Decimal	
BADKAGAON	55	0	ARAHARA	123	129				106 Decimal	
BADKAGAON	55	0	ARAHARA	123	170				2 Decimal	
BADKAGAON	55	0	ARAHARA	123	191				10 Decimal	
BADKAGAON	55	0	ARAHARA	123	196				4 Decimal	
BADKAGAON	55	0	ARAHARA	123	250				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1392				15 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1393				21 Decimal	
BADKAGAON	49	0	NAGDI	90	605				22 Decimal	
BADKAGAON	49	0	NAGDI	90	620				22 Decimal	
BADKAGAON	49	0	NAGDI	90	622				45 Decimal	
BADKAGAON	49	0	NAGDI	90	641				36 Decimal	
BADKAGAON	49	0	NAGDI	90	643				8 Decimal	
BADKAGAON	49	0	NAGDI	90	644				4 Decimal	
BADKAGAON	49	0	NAGDI	90	648				5 Decimal	
BADKAGAON	49	0	NAGDI	90	657				6 Decimal	
BADKAGAON	49	0	NAGDI	90	670				71 Decimal	
BADKAGAON	49	0	NAGDI	90	678				26 Decimal	
BADKAGAON	49	0	NAGDI	90	681				5 Decimal	
BADKAGAON	49	0	NAGDI	90	684				4 Decimal	
BADKAGAON	49	0	NAGDI	90	687				5 Decimal	
BADKAGAON	49	0	NAGDI	90	688				1 Decimal	
BADKAGAON	49	0	NAGDI	90	689				8 Decimal	
BADKAGAON	49	0	NAGDI	90	699				2 Decimal	
BADKAGAON	49	0	NAGDI	90	701				2 Decimal	
BADKAGAON	49	0	NAGDI	90	702				8 Decimal	
BADKAGAON	49	0	NAGDI	90	743				2 Decimal	
BADKAGAON	49	0	NAGDI	90	744				2 Decimal	
BADKAGAON	49	0	NAGDI	90	745				3 Decimal	
BADKAGAON	49	0	NAGDI	90	748				1 Decimal	
BADKAGAON	49	0	NAGDI	90	749				6 Decimal	
BADKAGAON	49	0	NAGDI	90	754				1 Decimal	
BADKAGAON	49	0	NAGDI	90	755				3 Decimal	
BADKAGAON	49	0	NAGDI	90	756				1 Decimal	
BADKAGAON	49	0	NAGDI	90	757				1 Decimal	
BADKAGAON	49	0	NAGDI	90	760				2 Decimal	
BADKAGAON	49	0	NAGDI	90	761				1 Decimal	
BADKAGAON	49	0	NAGDI	90	762				2 Decimal	
BADKAGAON	49	0	NAGDI	90	764				1 Decimal	
BADKAGAON	49	0	NAGDI	90	924				2 Decimal	
BADKAGAON	49	0	NAGDI	90	926				5 Decimal	
BADKAGAON	49	0	NAGDI	90	932				36 Decimal	
BADKAGAON	49	0	NAGDI	90	936				13 Decimal	
BADKAGAON	49	0	NAGDI	90	948				24 Decimal	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

BADKAGAON	49	0	NAGDI	90	950				2 Decimal	
BADKAGAON	49	0	NAGDI	90	957				36 Decimal	
BADKAGAON	49	0	NAGDI	90	962				4 Decimal	
BADKAGAON	49	0	NAGDI	90	989				2 Decimal	
BADKAGAON	49	0	NAGDI	90	1072				13 Decimal	
BADKAGAON	49	0	NAGDI	90	1083				3 Decimal	
BADKAGAON	49	0	NAGDI	90	1089				21 Decimal	
BADKAGAON	49	0	NAGDI	90	1099				20 Decimal	
BADKAGAON	49	0	NAGDI	90	1121				22 Decimal	
BADKAGAON	49	0	NAGDI	90	1131				31 Decimal	
BADKAGAON	49	0	NAGDI	90	1141				6 Decimal	
BADKAGAON	49	0	NAGDI	90	1142				87 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	26				15 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	37				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	38				98 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	46				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	86				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	156				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	292				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	299				20 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	322				18 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	446				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	509				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	624				11 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	696				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	703				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	713				32 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	733				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	803				5 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	822				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1395				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1440				3 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1486				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1543				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1596				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1680				4 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1690				10 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1765				6 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1787				120 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1796				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1823				7 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1931				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1933				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1991				9 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	2081				2 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	287/2125				92 Decimal	
BADKAGAON	127	0	DHENGA	206	301				2 Decimal	
BADKAGAON	127	0	DHENGA	206	309				5 Decimal	
BADKAGAON	127	0	DHENGA	206	312				3 Decimal	
BADKAGAON	127	0	DHENGA	206	349				6 Decimal	
BADKAGAON	127	0	DHENGA	206	460				23 Decimal	
BADKAGAON	127	0	DHENGA	206	563				8 Decimal	
BADKAGAON	127	0	DHENGA	206	565				4 Decimal	
BADKAGAON	127	0	DHENGA	206	567				1 Decimal	
BADKAGAON	127	0	DHENGA	206	571				7 Decimal	
BADKAGAON	127	0	DHENGA	206	638				1 Decimal	
BADKAGAON	127	0	DHENGA	206	640				1 Decimal	
BADKAGAON	127	0	DHENGA	206	645				3 Decimal	
BADKAGAON	127	0	DHENGA	206	676				8 Decimal	
BADKAGAON	127	0	DHENGA	206	679				5 Decimal	
BADKAGAON	127	0	DHENGA	206	727				4 Decimal	
BADKAGAON	127	0	DHENGA	206	746				1 Decimal	
BADKAGAON	127	0	DHENGA	206	749				3 Decimal	
BADKAGAON	127	0	DHENGA	14	699				8 Decimal	
BADKAGAON	127	0	DHENGA	14	710				11 Decimal	
BADKAGAON	51	0	DADIKALA	123	115				7 Decimal	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

BADKAGAON	51	0	DADIKALA	123	529				35 Decimal	
BADKAGAON	51	0	DADIKALA	123	532				12 Decimal	
BADKAGAON	51	0	DADIKALA	123	575				28 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1287				1 Decimal	
BADKAGAON	52	0	CHEPAKALA	124	1336				0 Decimal	
BADKAGAON	51	0	DADIKALA	123	822				1 Decimal	
BADKAGAON	51	0	DADIKALA	123	913				8 Decimal	
BADKAGAON	51	0	DADIKALA	123	921				14 Decimal	
BADKAGAON	51	0	DADIKALA	123	1262				425 Decimal	
BADKAGAON	51	0	DADIKALA	123	1936				14 Decimal	
BADKAGAON	127	0	DHENGA	206	140				14 Decimal	
BADKAGAON	127	0	DHENGA	206	461				28 Decimal	
BADKAGAON	127	0	DHENGA	206	669				128 Decimal	
BADKAGAON	127	0	DHENGA	206	718				17 Decimal	
BADKAGAON	127	0	DHENGA	206	724				32 Decimal	
BADKAGAON	127	0	DHENGA	14	697				29 Decimal	
BADKAGAON	59	0	SONBARSA	145	1				60 Decimal	
BADKAGAON	59	0	SONBARSA	145	17				391 Decimal	
BADKAGAON	59	0	SONBARSA	145	1014				111 Decimal	
BADKAGAON	59	0	SONBARSA	145	1016				7 Decimal	
BADKAGAON	59	0	SONBARSA	145	1110				174 Decimal	
BADKAGAON	41	0	URUWA	49	1				340 Decimal	
BADKAGAON	41	0	URUWA	49	11				275 Decimal	
BADKAGAON	41	0	URUWA	49	98				151 Decimal	
BADKAGAON	41	0	URUWA	49	231				115 Decimal	
BADKAGAON	41	0	URUWA	49	346				305 Decimal	
BADKAGAON	61	0	CHURCHU	52	1				62 Decimal	
BADKAGAON	61	0	CHURCHU	52	3				30 Decimal	
BADKAGAON	61	0	CHURCHU	52	121				22 Decimal	
BADKAGAON	61	0	CHURCHU	52	151				60 Decimal	
BADKAGAON	61	0	CHURCHU	52	305				18 Decimal	
BADKAGAON	61	0	CHURCHU	52	13/626				155 Decimal	
BADKAGAON	61	0	CHURCHU	52	411/627				19 Decimal	
BADKAGAON	49	0	NAGDI	90	619				28 Decimal	
BADKAGAON	49	0	NAGDI	90	674				20 Decimal	
BADKAGAON	49	0	NAGDI	90	685				36 Decimal	
BADKAGAON	49	0	NAGDI	90	1126				114 Decimal	
BADKAGAON	49	0	NAGDI	90	1144				117 Decimal	
BADKAGAON	49	0	NAGDI	90	1145				62 Decimal	
BADKAGAON	54	0	JUGARA	115	240				14 Decimal	
BADKAGAON	54	0	JUGARA	115	367				6 Decimal	
BADKAGAON	49	0	NAGDI	90	522/1156				31 Decimal	
BADKAGAON	54	0	JUGARA	115	226				13 Decimal	
BADKAGAON	54	0	JUGARA	115	368				10 Decimal	
BADKAGAON	54	0	JUGARA	115	892				2 Decimal	

398

Other Property Details:

Property Type	Th. No.	Wrd	Mauza	Location	Area	Rate	Amount

Party Details:

SN	P Type	Party Name	Father/Husband	Occup.	Caste	PAN/F 60	UID	Address
1	LESSOR	Governor Of Jharkhand						
2	LESSEE	M/S N.T.P.C Ltd. P.B C.M.P. Hazaribag Th- Mr. Ravinder Singh Rathee	Ran Singh Rathee	Service	General			N.T.P.C. Ltd. P.B.C.M.P. Hazaribag
3	Identifier	Mr. S.K. Tiwari	Late Chandrika Tiwari	Service	General			K.D.C.M.P., N.T.P.C. Ltd. Hazaribag
4	Witness1	Ashok Kumar	Shiv Narayan Prasad	Service	General			N.T.P.C. Ltd. P.B.C.M.P. Hazaribag

Fee Details:

SN	Description	Amount
1	E	1,000.00
2	A1	937,410.00

Thos of Signature
7/12/13

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

3	SP	2,700.00
Total		941,110.00

उपरयुक्त प्रविष्टियाँ दस्तावेज में अंकित तथ्यो के अनुरूप है ।

निबंधन पूर्व सारांश में इंपुट फार्म के अनुरूप डाटा इंट्रि की गई है ।

प्रस्तुतकर्ता का हस्ताक्षर

MIS

डाटा इंट्रि ऑपरेटर का हस्ताक्षर

उपरयुक्त ..... स्वीकार किया जिसकी पहचान ..... पिता ..... निवासी ..... पेशा ..... ने की ।

निबंधन पदाधिकारी का हस्ताक्षर

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-440

400

निबंधन विभाग, झारखंड
हजारीबाग

Token No.6 Token Date: 09/12/2013 11:17:10
Serial/Deed No./Year :13061/11462/2013
Deed Type: Lease Deed

SN	Party Details	Photo	Thumb
1	**Governor Of Jharkhand** Father/Husband Name: (LESSOR)		
2	**M/S N.T.P.C. Ltd. P.B.C.M.P. Hazaribag Th-Mr. Ravinder Singh Rathee** Father/Husband Name: Ran Singh Rathee (LESSEE) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag		
3	**Mr. S.K. Tiwari** Father/Husband Name:Late Chandrika Tiwari (Identifier) K.D.C.M.P., N.T.P.C. Ltd. Hazaribag		
4	**Ashok Kumar** Father/Husband Name:Shiv Narayan Prasad (Witness1) N.T.P.C. Ltd. P.B.C.M.P. Hazaribag		

Book No. 1
Volume 394
Page 297 To 476
Deed No 13061/11462
Year 2013
Date 09/12/2013 15:48:38

Registering Officer

Signature of Operator

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

401

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

झारखण्ड JHARKHAND

068570

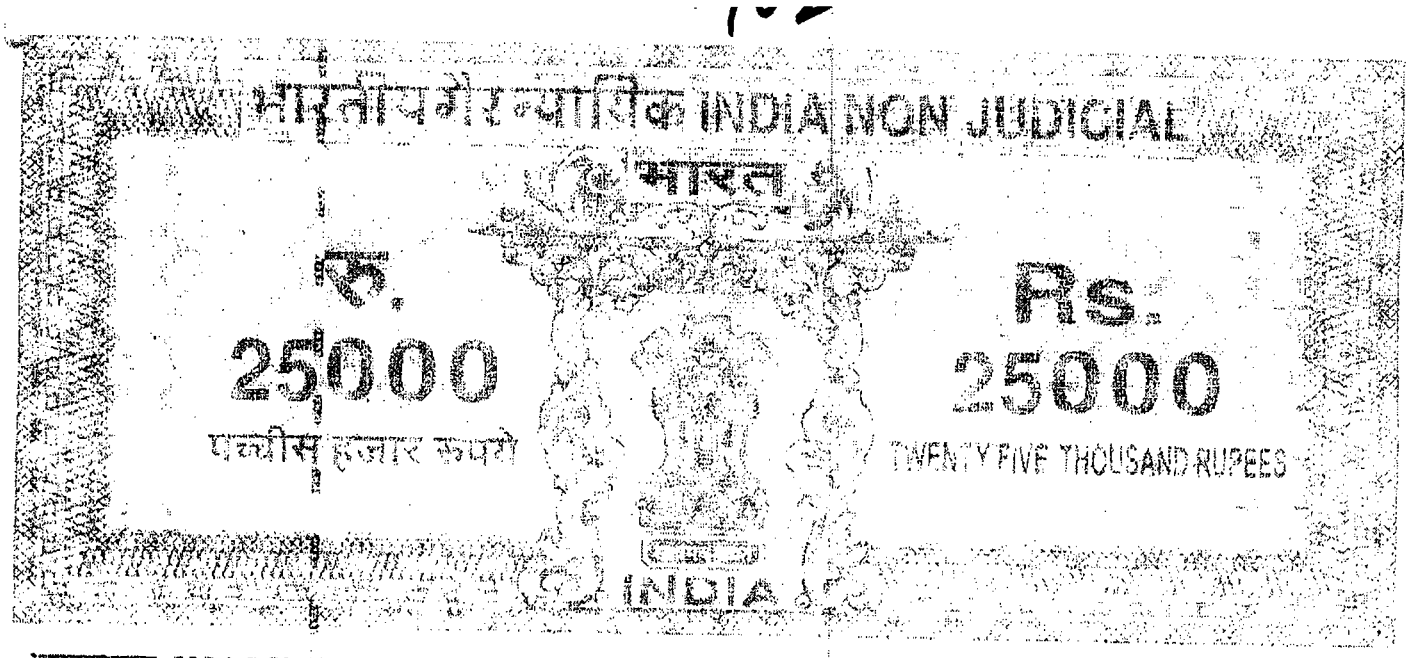
LEASE DEED

This indenture is made on the 05 day of December 2013 between The Governor of Jharkhand through Deputy Commissioner, Hazaribag hereinafter called the "LESSOR" which expression shall where be context so admits or implies includes his successors-in-office and assign of the ONE PART:

AND

M/s NTPC Ltd., Pakari Barwadih Coal Mining Project a Government of India enterprise incorporated under the Indian

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India



402

झारखण्ड JHARKHAND

068571

Companies Act. 1956 having its Corporate Office at NTPC Bhawan, CORE-7, SCOPE Complex, 7, institutional area, Lodhi Road, New Delhi-110003 and local office at Ujjwal Complex, Pugmil Road, District:-Hazaribag- 825301, State of Jharkhand, having represented through its authorized signatory GM(PB/CB/KD), Mr. Ravinder Singh Rathee hereinafter called the "LESSEE" which expression shall where be context so admits or implies includes his successors (s), legal representatives and assigns of the OTHER PART:

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

भारत INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

403

झारखण्ड JHARKHAND

068572

whereas the Lessee has applied to the lessor for a grant of land to be used for coal mining and associated purpose and whereas the lessor has agreed to make over to the Lessee the land as described in the schedule (Part-I) hereto and delineated on the map annexed hereto for thirty years which sanction has been accorded vide Government order no.5/रा.भू. (एन.टी.पी.सी.) हजा.-224/2012-1638/रा. राँची दिनांक– 20.05.2013 of Revenue and Land Reforms Department, Govt. of Jharkhand, Ranchi, for the purpose aforesaid upon the terms and conditions hereinafter contained.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

404

भारतीय गैर न्यायिक INDIA NON JUDICIAL

झारखण्ड

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

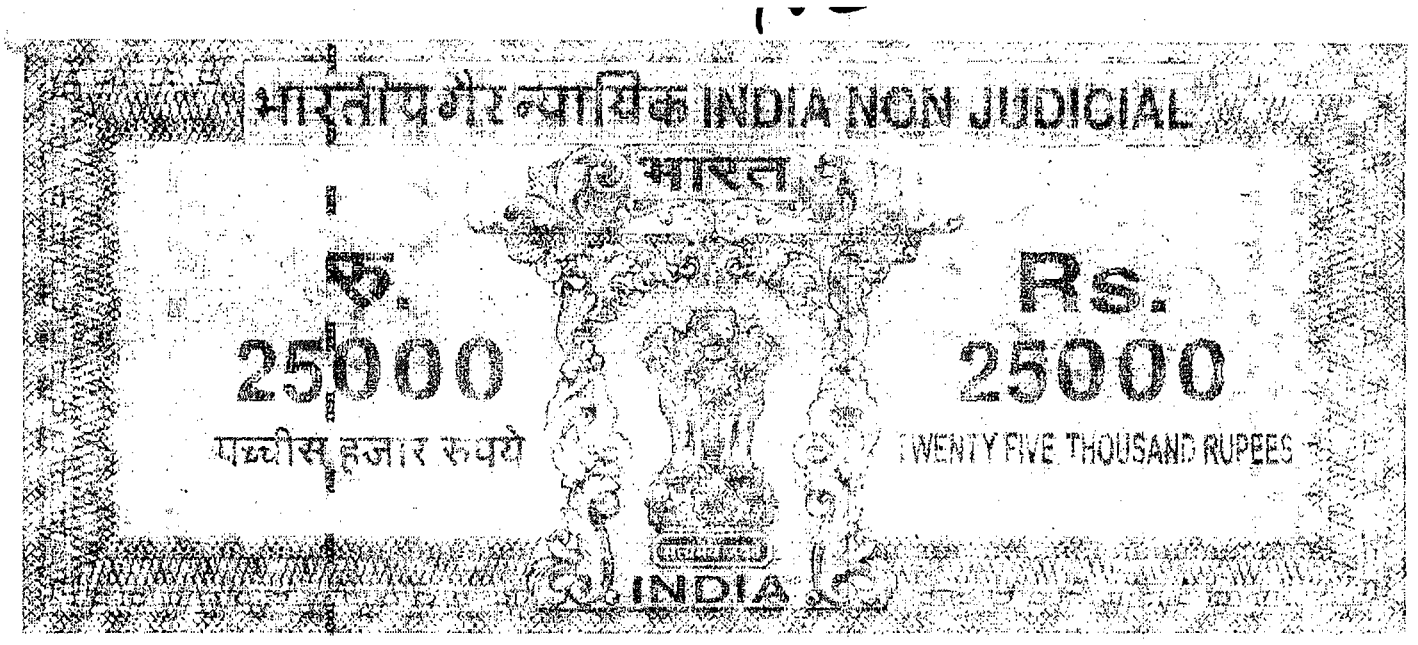
झारखण्ड JHARKHAND

068573

SCHEDULE OF LAND
(Part-I)

Anchal : Barkagaon				District- Hazaribag (Jharkhand)			
Sl.No	Mouza	Than a No	Khata No.	Plot No	Area in Acre	Nature of Land	Plots Notified Under
1	Arahara	55	123	104	0.10	Parti Kadim	LA Act
				112	0.05	Parti Kadim	
				120	0.04	Parti Kadim	
				123	1.32	Parti Kadim	
				129	1.06	Parti Kadim	
				170	0.02	Parti Kadim	
				191	0.10	Parti Kadim	
				196	0.04	Parti Kadim	
				250	0.04	Parti Kadim	
Sub Total					2.77		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India



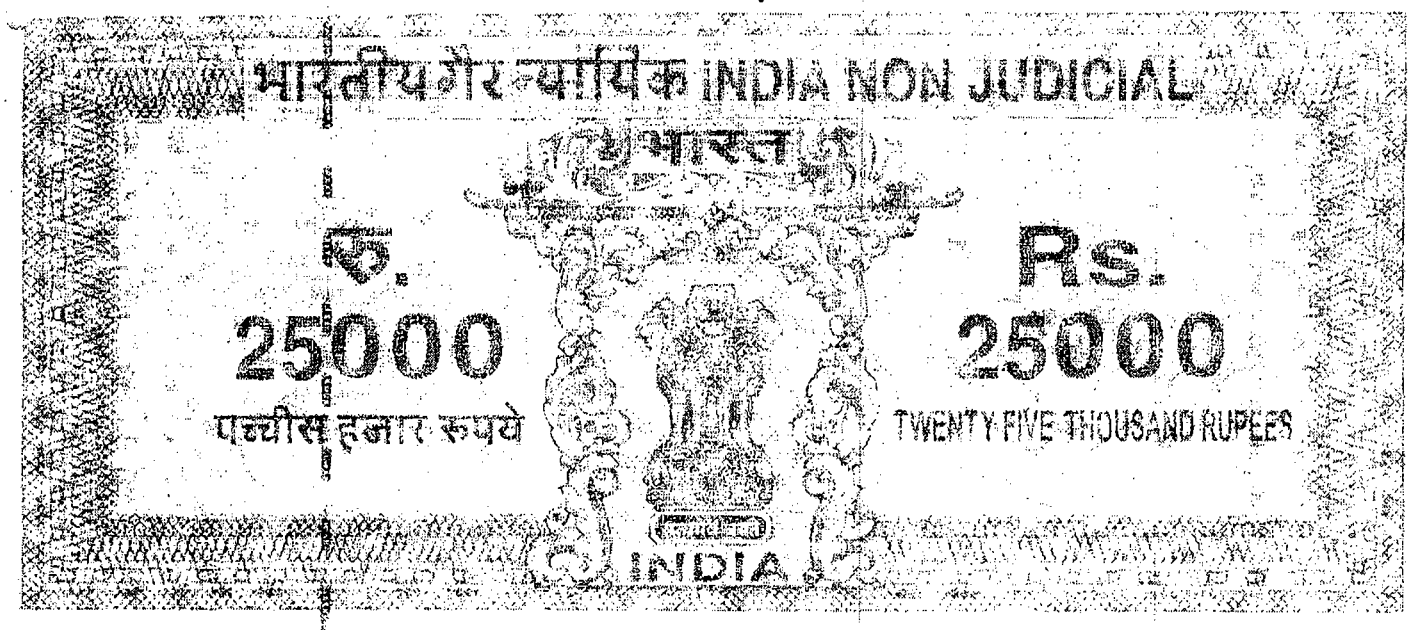
405

झारखण्ड JHARKHAND

068574

2	Chepakalan	52	124	1392	0.15	Parti Nala	CBA Act
				1393	0.21	Parti Nala	
Sub Total					0.36		
3	Nagadi	49	90	605	0.22	Parti Kadim	CBA Act
				620	0.22	Parti Kadim	
				622	0.45	Parti Kadim	
				641	0.36	Khaliyan	
				643	0.08	Parti Kadim	
				644	0.04	Mota Aar	
				648	0.05	Parti Kadim	
				657	0.06	Parti Kadim	
				670	0.71	Parti Kadim	
				678	0.26	Parti Kadim	
				681	0.05	Parti Kadim	
				684	0.04	Parti Kadim	

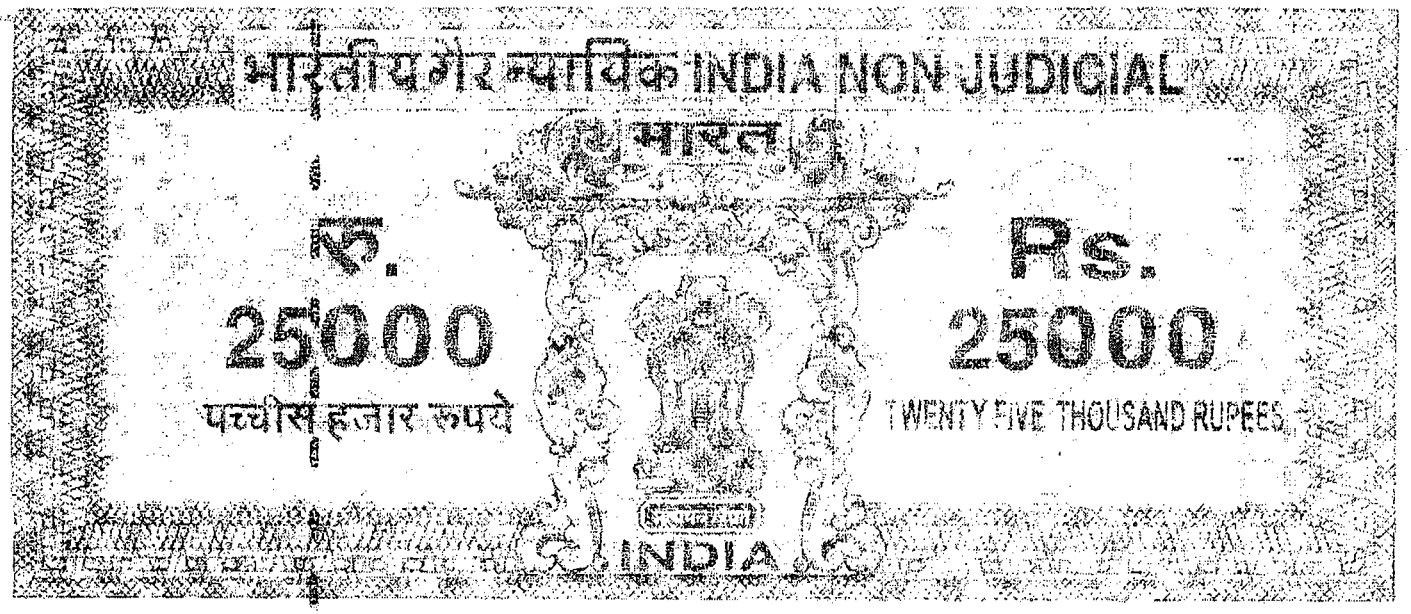
ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



406

				687	0.05	Parti Kadim	
				688	0.01	Parti Kadim	
				689	0.08	Parti Kadim	
				699	0.02	Parti Kadim	
				701	0.02	Mota Aar	
				702	0.08	Mota Aar	
				743	0.02	Parti Kadim	
				744	0.02	Parti Kadim	
3	Nagari	49	90	745	0.03	Parti Kadim	CBA Act
				748	0.01	Parti Kadim	
				749	0.06	Parti Kadim	
				754	0.01	Parti Kadim	
				755	0.03	Parti Kadim	
				756	0.01	Parti Kadim	
				757.	0.01	Parti Kadim	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India



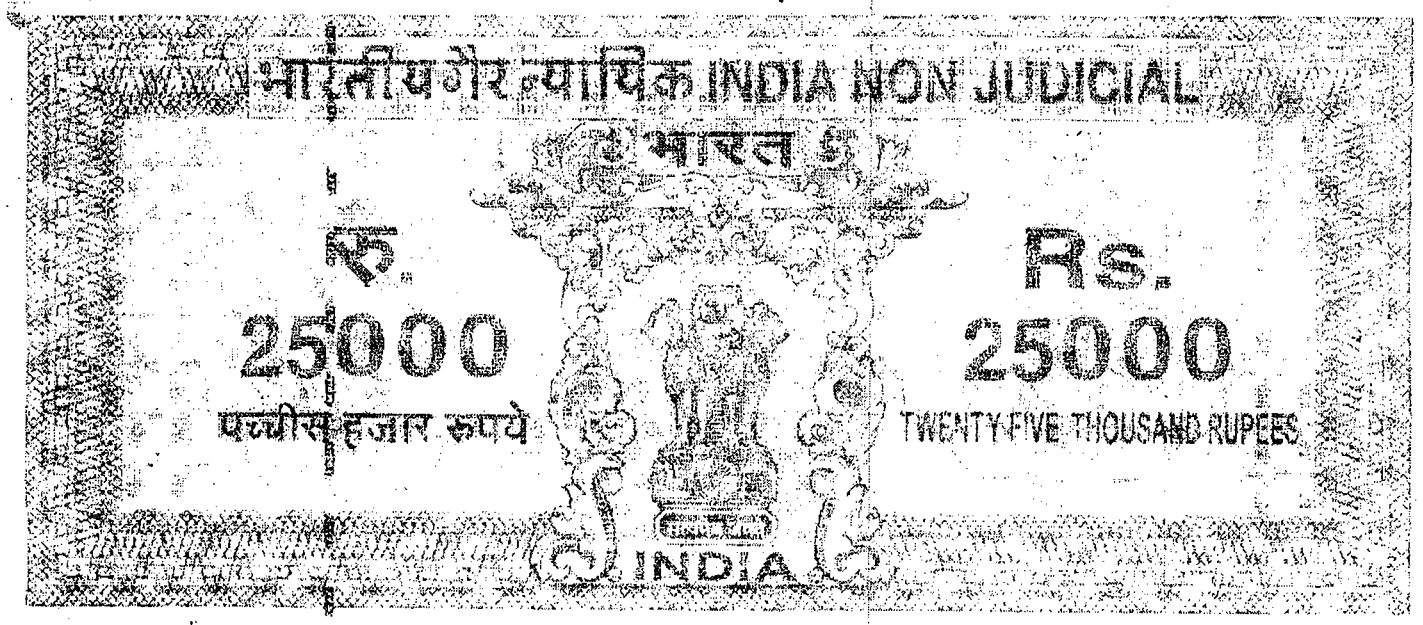
407

झारखण्ड JHARKHAND

068576

3	Nagadi	49	90	760	0.02	Parti Kadim	CBA Act
				761	0.01	Parti Kadim	
				762	0.02	Parti Kadim	
				764	0.01	Parti Kadim	
				924	0.02	Parti Kadim	
				926	0.05	Parti Kadim	
				932	0.36	Parti Kadim	
				936	0.13	Parti Kadim	
				948	0.24	Parti Kadim	
				950	0.02	Parti Tilha	
				957	0.36	Parti Kadim	
				962	0.04	Parti Kadim	
				989	0.02	Parti Kadim	
				1072	0.13	Parti Kadim	
				1083	0.03	Parti Kadim	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



408

झारखण्ड JHARKHAND

068577

3	Nagadi	49	90	1089	0.21	Parti Pathar	CBA Act
				1099	0.20	Parti Pathar	
				1121	0.22	Parti Kadim	
				1131	0.31	Parti Kadim	
				1141	0.06	Parti Kadim	
				1142	0.87	Parti Kadim	
Sub Total					6.33		
4	Chepakalan	52	124	26	0.15	Parti Kadim	CBA Act
				37	0.02	Parti Kadim	
				38	0.98	Parti Kadim	
				46	0.03	Parti Kadim	
				86	0.01	Parti Pine	
				156	0.04	Parti Kadim	
				292	0.01	Parti Kadim	
				299	0.20	Parti Pine	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

409

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

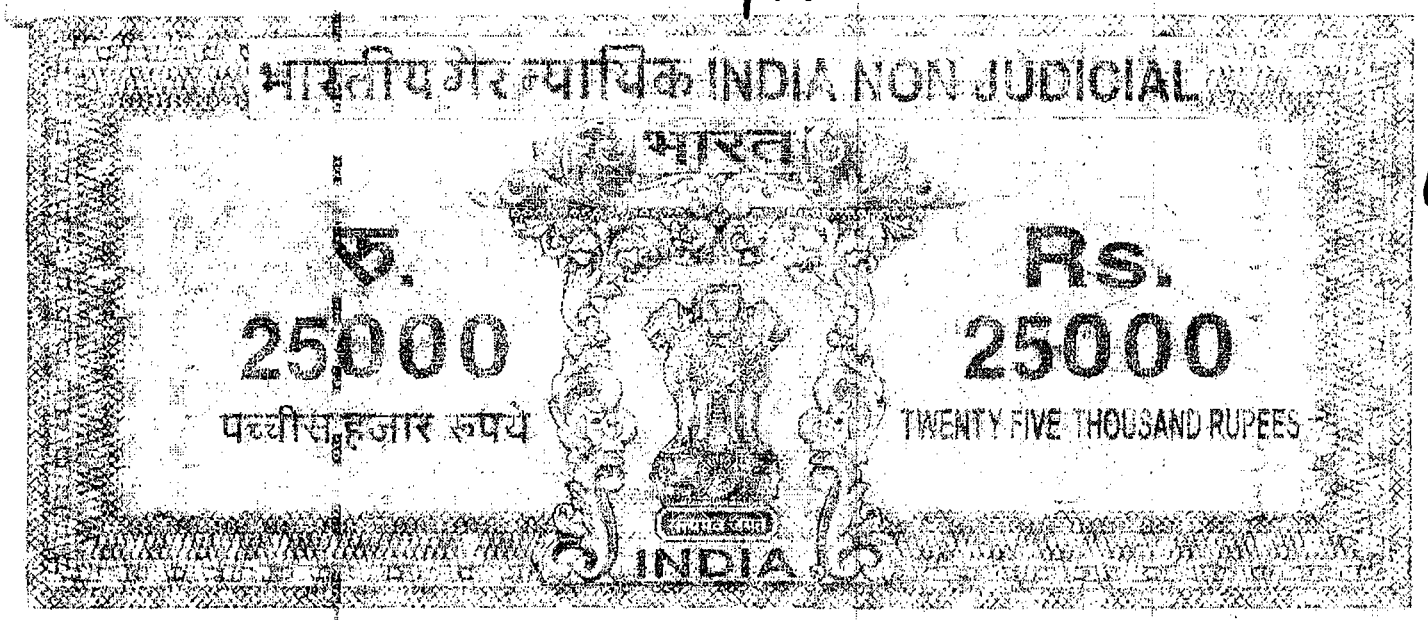
INDIA

झारखण्ड JHARKHAND

068578

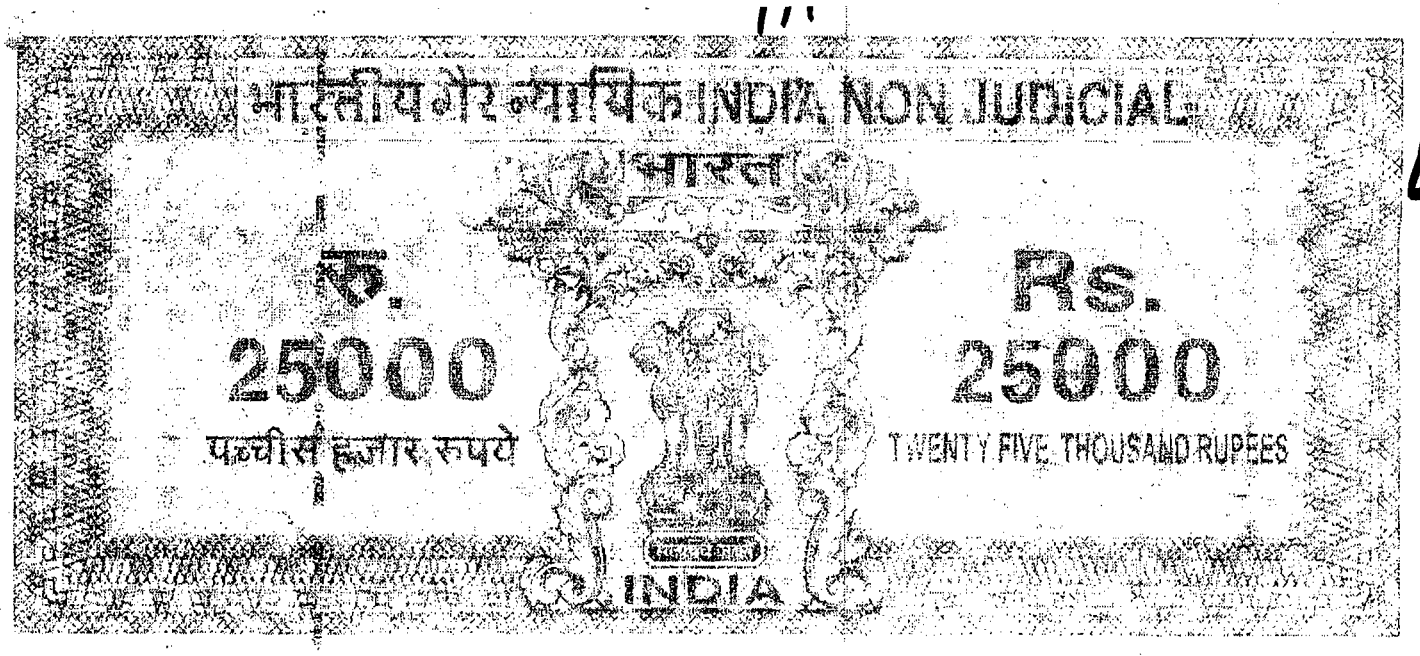
4	Chepakalan	52	124	322	0.18	Parti Kadim	CBA Act
				446	0.04	Parti Kadim	
				509	0.03	Parti Kadim	
				624	0.11	Parti Pind	
				696	0.02	Parti Kadim	
				703	0.04	Parti Kadim	
				713	0.32	Parti Kadim	
				733	0.02	Parti Kadim	
				803	0.05	Parti Kadim	
				822	0.02	Parti Kadim	
				1287	0.01	Parti Kadim	
				1336	0.06	Parti Pine	
				1395	0.01	Parti Kadim	
				1440	0.03	Parti Pine	
				1486	0.02	Parti Kadim	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
Govt. of India



4	Chepakalan	52	124	1543	0.04	Parti Pine	CBA Act
				1596	0.02	Parti Kadim	
				1680	0.04	Parti Pine	
				1690	0.10	Parti Kadim	
				1765	0.06	Parti Kadim	
				1787	1.20	Parti Kadim	
				1796	0.01	Parti Kadim	
				1823	0.07	Parti Kadim	
				1931	0 01	Parti Kadim	
				1933	0.01	Parti Kadim	
				1991	0.09	Parti Gadda	
				2081	0.02	Parti Kadim	
				287/2125	0.92	Parti Kadim	
			148	1775	0.08	Parti Gadda	
Sub Total					5.07		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India



411

झारखण्ड JHARKHAND

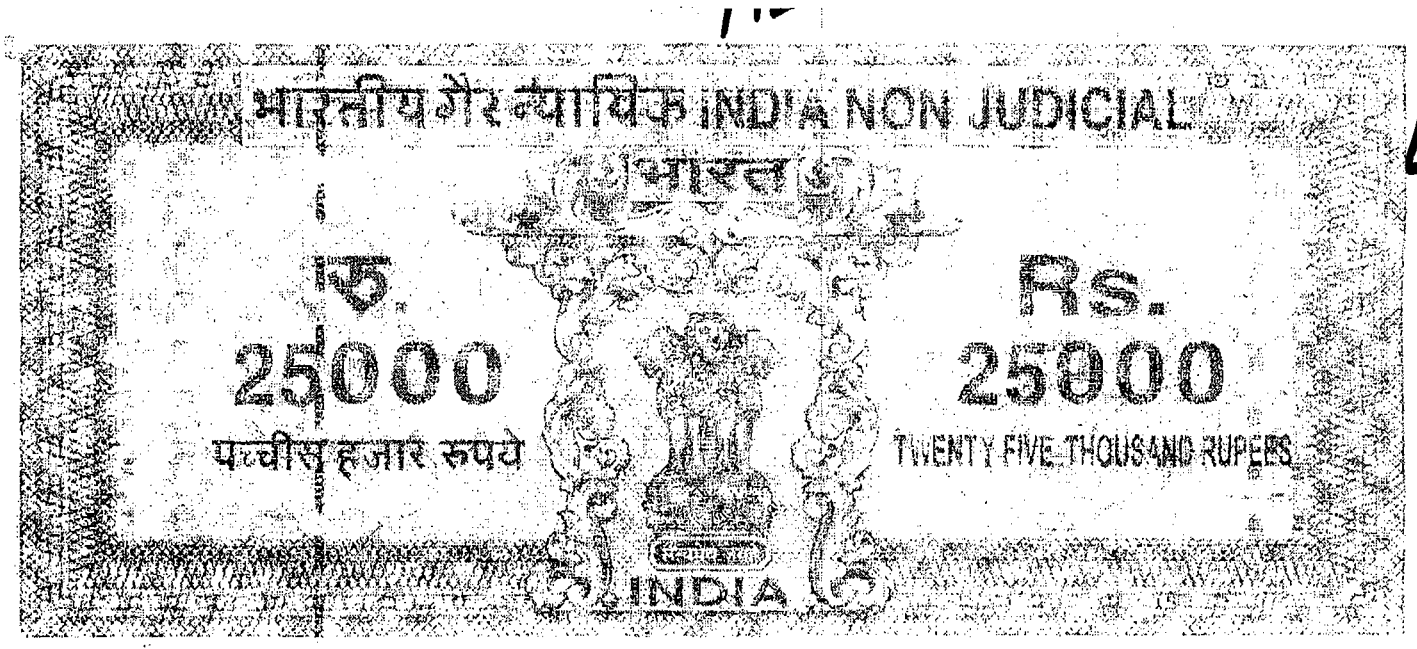
068580

5	Dhenga	127	206	301	0.02	Parti Kadim	LA Act
				309	0.05	Parti Kadim	
				312	0.03	Parti Kadim	
				349	0.06	Parti Kadim	
				460	0.23	Parti Kadim	
				563	0.08	Parti Kadim	
				565	0.04	Parti Kadim	
				567	0.01	Parti Kadim	
				571	0.07	Parti Kadim	
				638	0.01	Parti Kadim	
				640	0.01	Parti Kadim	
				645	0.03	Parti Kadim	
				676	0.08	Parti Kadim	
				679	0.05	Parti Kadim	
				727	0.04	Parti Kadim	

5/12/23

5/12/23

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



412

झारखण्ड JHARKHAND

068581

5	Dhenga	127	206	746	0.01	Parti Kadim	LA Act
				749	0.03	Parti Kadim	
			14	699	0.08	Parti Kadim	
				710	0.11	Parti Kadim	
Sub Total					**1.04**		
6	Dadikalan	51	123	115	0.07	Parti Nali	CBA Act
				529	0.35	Parti Nali	
				532	0.12	Parti Nali	
				575	0.28	Parti Nali	
				822	0.01	Parti Nali	
				913	0.08	Parti Nali	
				921	0.14	Parti Nali	
				1262	4.25	Nadi	
				1936	0.14	Parti Nali	
Sub Total					**5.44**		

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

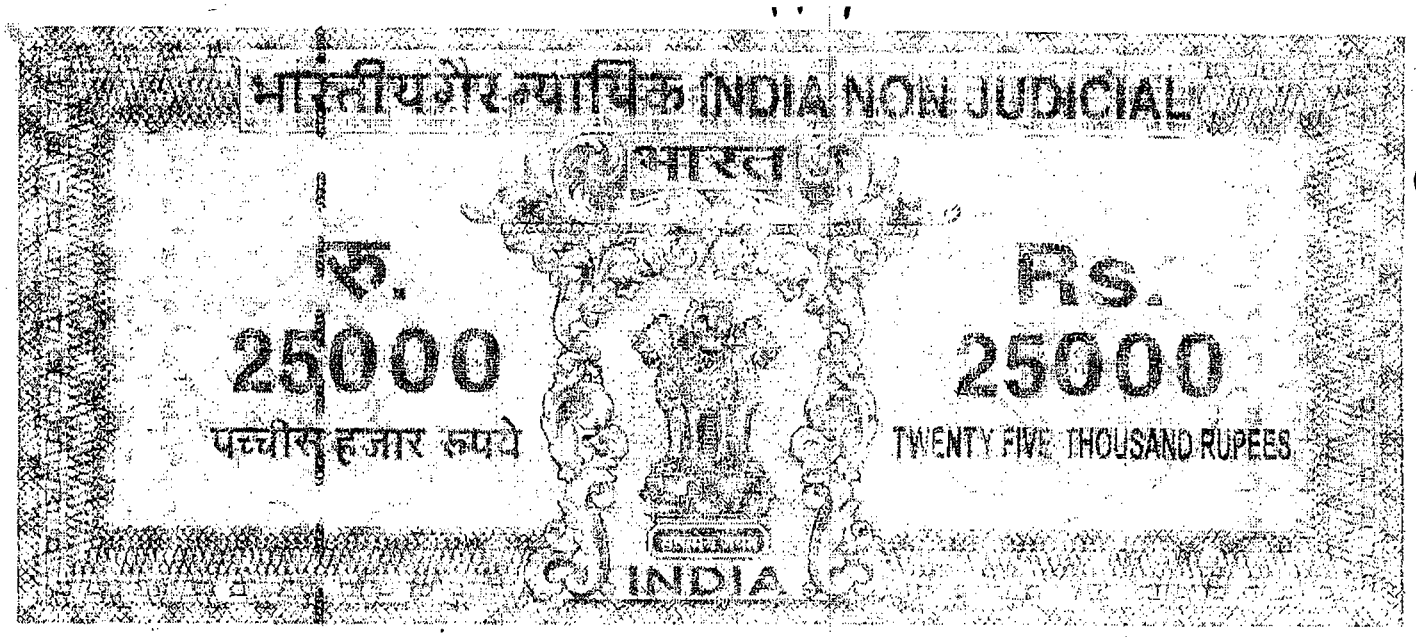


झारखण्ड JHARKHAND

068582

7	Dhenga	127	206	140	0.14	Nala	LA Act
				461	0.28	Nala	
				669	1.28	Nala	
				718	0.17	Nala	
				724	0.32	Nala	
			14	697	0.29	Nala	
Sub Total					2.48		
8	Sonbarsa	59	145	1	0.60	Nadi	CBA Act
				17	3.91	Nadi	
				1014	1.11	Parti Nala	
				1016	0.07	Parti Nala	
				1110	1.74	Nadi	
Sub Total					7.43		
9	Urab	41	49	1	3.40	Nadi	CBA Act
				11	2.75	Nadi	

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India



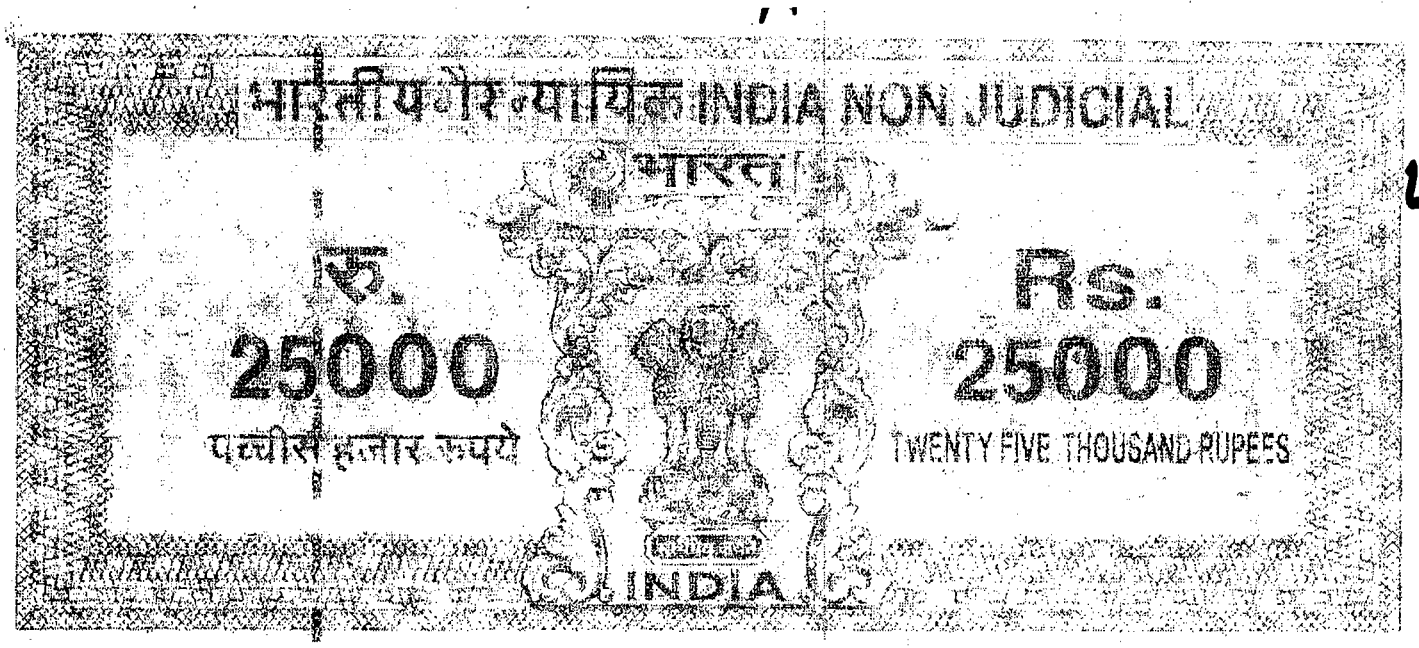
414

झारखण्ड JHARKHAND

068583

9	Urub	41	49	98	1.51	Nadi	CBA Act
				231	1.15	Nadi	
				346	3.05	Nadi	
Sub Total					**11.86**		
10	Churchu	61	52	1	0.62	Nadi	CBA Act
				3	0.30	Parti Nala	
				121	0.22	Parti Nala	
				151	0.60	Parti Nala	
				305	0.18	Parti Nala	
				13/626	1.55	Nadi	
				411/627	0.19	Nadi	
Sub Total					**3.66**		
11	Nagari	49	90	619	0.28	Nala Tand 2	CBA Act
				674	0.20	Parti Nala	
				685	0.36	Parti Nala	

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India



415

झारखण्ड JHARKHAND

068584

11	Nagadi	49	90	1126	1.14	Parti Nala	CBA Act
				1144	1.17	Nadi	
				1145	0.62	Nadi	
				522/1156	0.31	Parti Nali	
		Sub Total			**4.08**		
12	Jugra	54	115	226	0.13	Nala	CBA Act
				240	0.14	Nala	
				367	0.06	Parti Nala	
				368	0.10	Parti Nala	
				892	0.02	Parti Nala	
Sub Total					**0.45**		
Grand Total					**50.97**		

Whereas in pursuance of the order of the Government of Jharkhand as above referred to the lessee paid a sum of Rs.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

416

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/2011 585 /रा0, राँची, दिनांक–21-02-13

राज्यादेश

सेवा मे,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः मंत्रिपरिषद की बैठक दिनांक–20.12.2012 की मद संख्या–29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लाटों का कुल रकबा–20.12 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/– (अड़तालीस लाख एकानबे हजार दो सौ पचास) रूपये तथा (5 प्रतिशत 2,44,563/–(दो लाख चौबालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

G:\Bihar\Sec\Niyadesh.com (hin); HZB

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8 तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9 इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची--1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त

BIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा–पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंधन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।

15. अन्य सभी शर्तें इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

(आर. आर. मिश्र)
सरकार के उप सचिव
कृ०पृ०उ०

d:\folder\sec\ajyadesh.com (lalit) HZB.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

419

ज्ञापांक— दिनांक—

प्रतिलिपि— उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2 विषय से संबंधित मूल अभिलेख सं0—01/2010—11, 03/10—11, 04/10—11, 06/10—11, 08/10—11, 18/10—11, इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक—यथोक्त।

सरकार के उप सचिव

ज्ञापांक— 585/ दिनांक— 21-02-13

प्रतिलिपि— आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक—2261, दिनांक—19.05.11, पत्रांक—2260, 2259, 2257, 2258 एवं 2256 दिनांक—19.05.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ज्ञापांक— 585/ दिनांक— 21-02-13

प्रतिलिपि :—जेनेरल मैनेजर, एन.टी.पी.सी. लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एव आवश्यक कार्रवाई हेतु प्रेषित।

सरकार के उप सचिव

ज्ञापांक— 585/ दिनांक— 21-02-13

प्रतिलिपि— राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा—4 (समन्वय) एवं प्रशाखा—5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ASIS KUMAR SEN
NOTARY
No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

अनुसूची अनुलग्नक–I

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 585 27.02.13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :–

क्र.	अंचल	ग्राम	थाना नं.	खाता नं.	प्लॉट नं.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सोनबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली
					1067	2.50	नदी
					1088	0.12	परती नाली
					1140	5.17	नदी
					1208	0.10	नाला
				सकल योग कुल रकबा–		20.12 एकड़	

27.02.13

सरकार के उप सचिव।

27/02/13

Suntekh for Cabinet(Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
11. 12. 23
Govt. of India

अनुसूची अनुलग्नक–II

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 585/1c
27-02-18

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :–

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रू. में)	भूमि की सलामी मूल्य (रू. में)	सलामी का 5% मूल्य रू. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरचू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सोनबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
		कुल योग –	**20.12 एकड़**	–	**48,91,250.00**	**2,44,563.00**

कुल सलामी (रू. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रू. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रूपये मात्र।

17.02.18

सरकार के उप सचिव।

Sanjeeb for Cabinet(Manoj)

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

5/ स.भू. (एन.टी.पी.सी.) हजा.– 17/2011 – 585 /स. 21-02-13

अनुसूची–III

लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	244563.00
2	1.16	262905.23
3	1.24	282623.12
4	1.34	303819.85
5	1.44	326606.34
6	1.54	351101.81
7	1.66	377434.45
8	1.78	405742.03
9	1.92	436172.69
10	2.06	468885.64
11	2.22	504052.06
12	2.38	541855.97
13	2.56	582495.16
14	2.75	626182.30
15	2.96	673145.97
16	3.18	723631.92
17	3.42	777904.32
18	3.68	836247.14
19	3.95	898965.68
20	4.25	966388.10
21	4.57	1038867.21
22	4.91	1116782.25
23	5.28	1200540.92
24	5.67	1290581.49
25	6.1	1387375.10
26	6.56	1491428.23
27	7.05	1603285.35
28	7.58	1723531.75
29	8.14	1852796.63
30	8.75	1991756.38

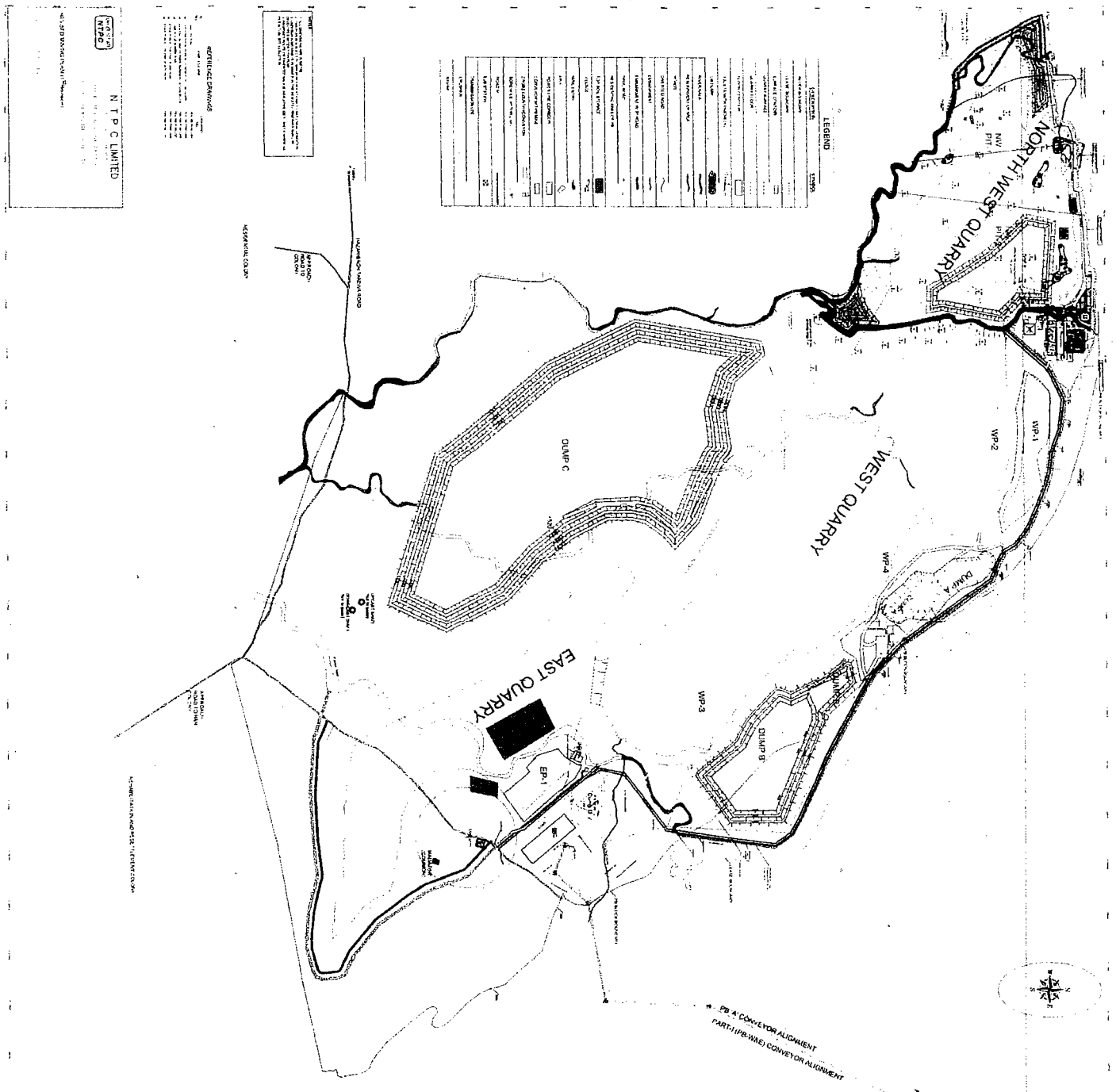
17.2.13

सरकार के उप सचिव

17/2/13

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

423

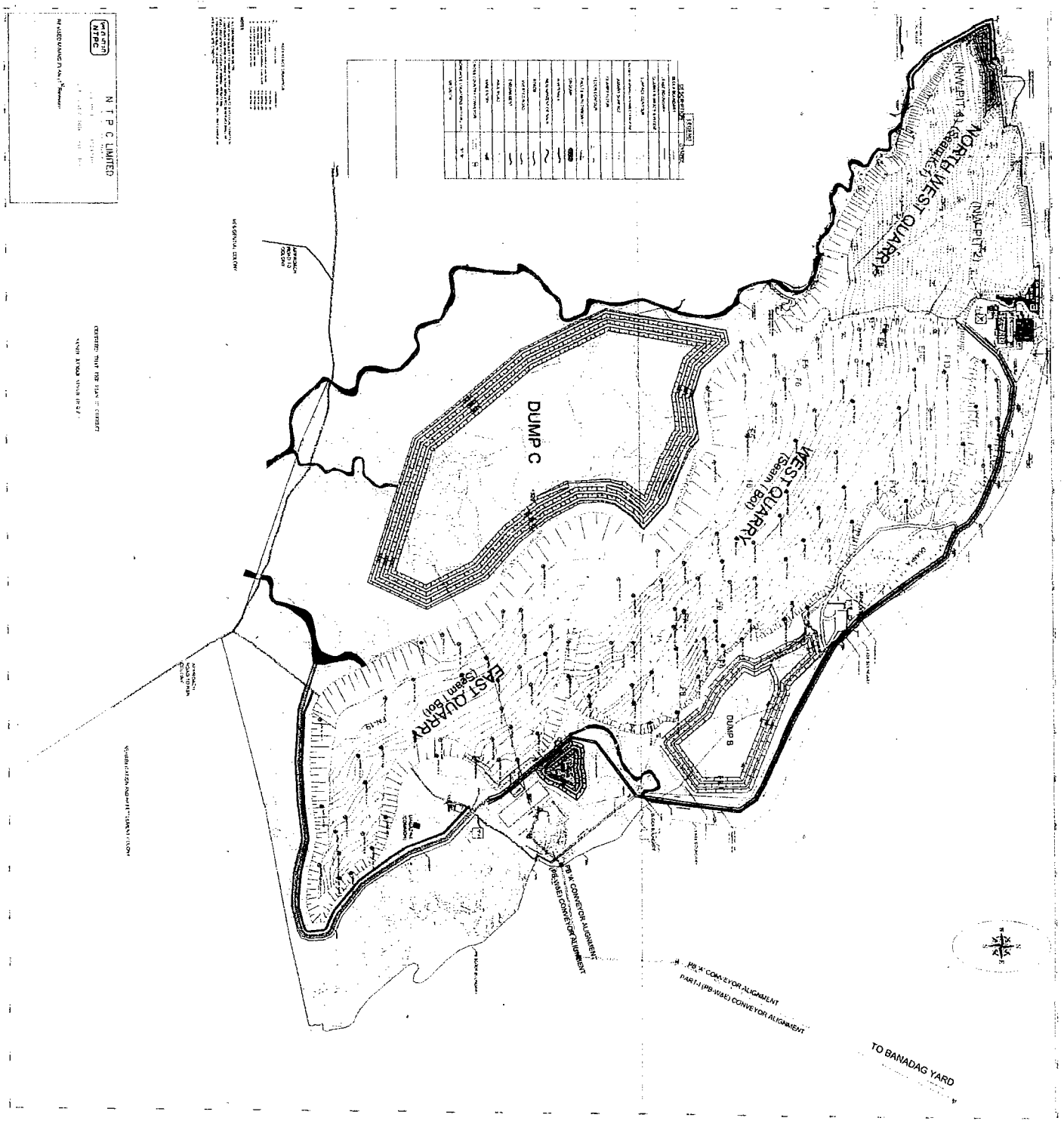


N T P C LIMITED

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-4011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

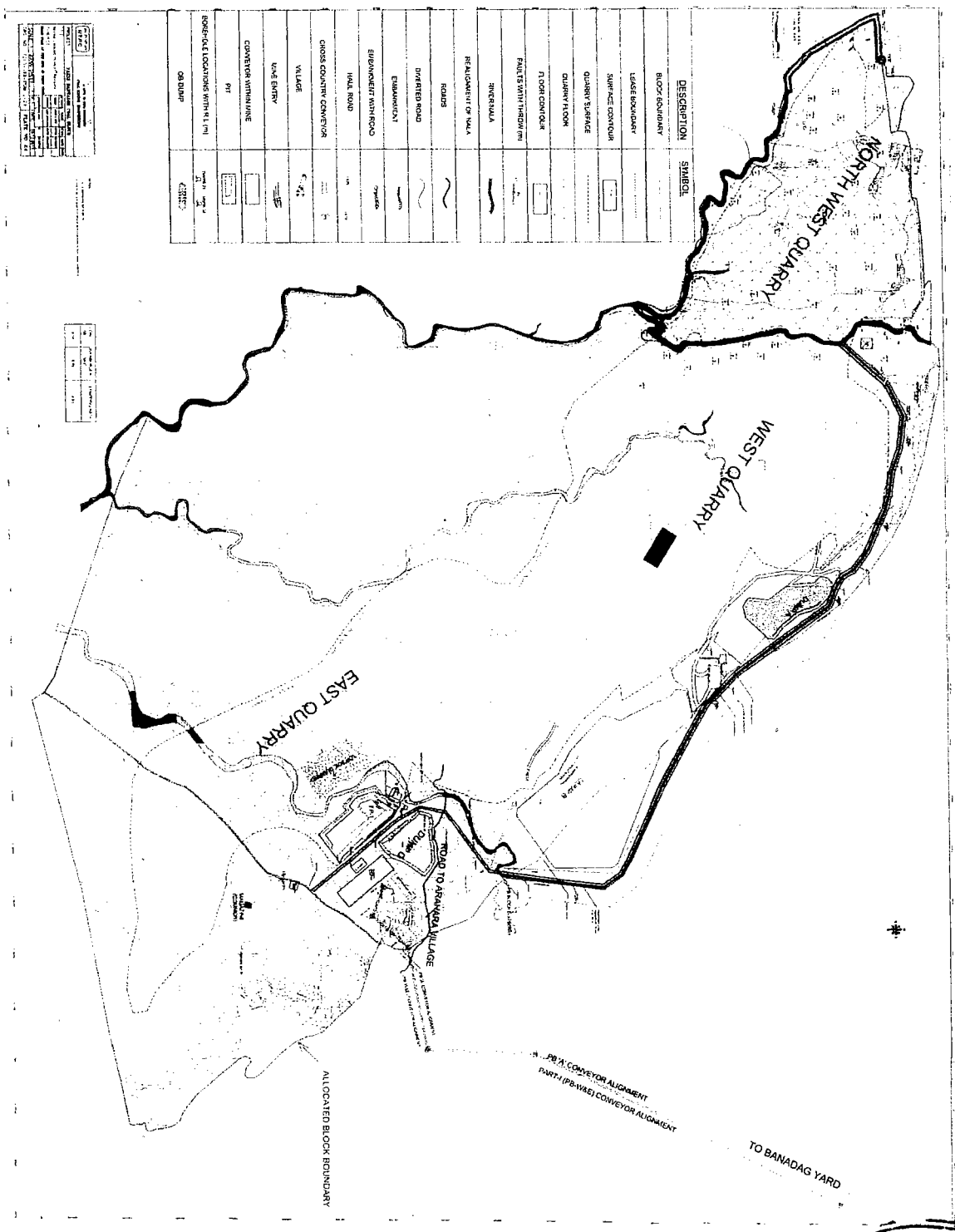
424



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
NOTARY Govt. of India

425



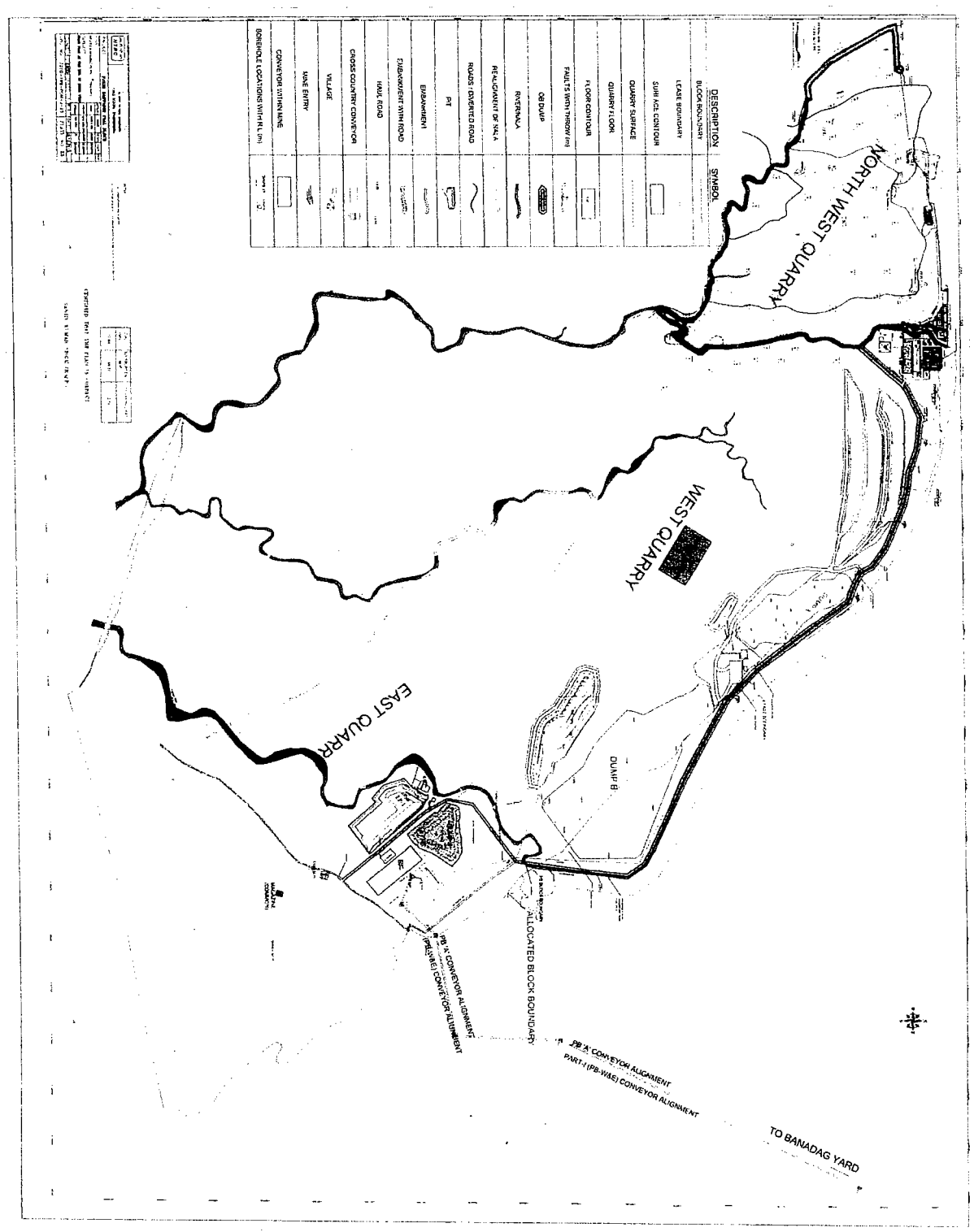
SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3401(15)/2009-CPAM
Ministry of Coal, Govt. of India

Sanjiv

Made by: MANOJ P. NAGPAL

SANJIB KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

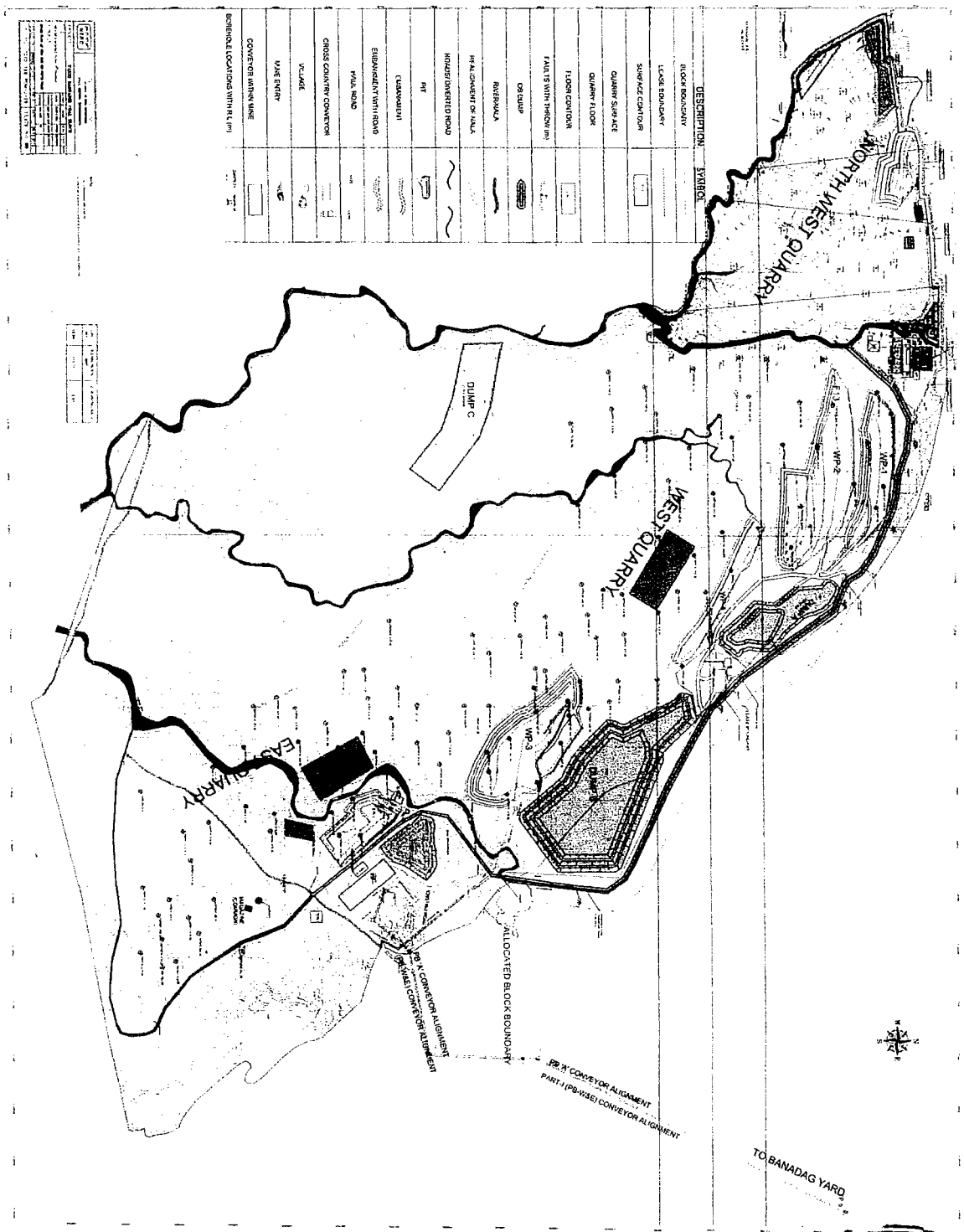
426



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3401(15)/2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

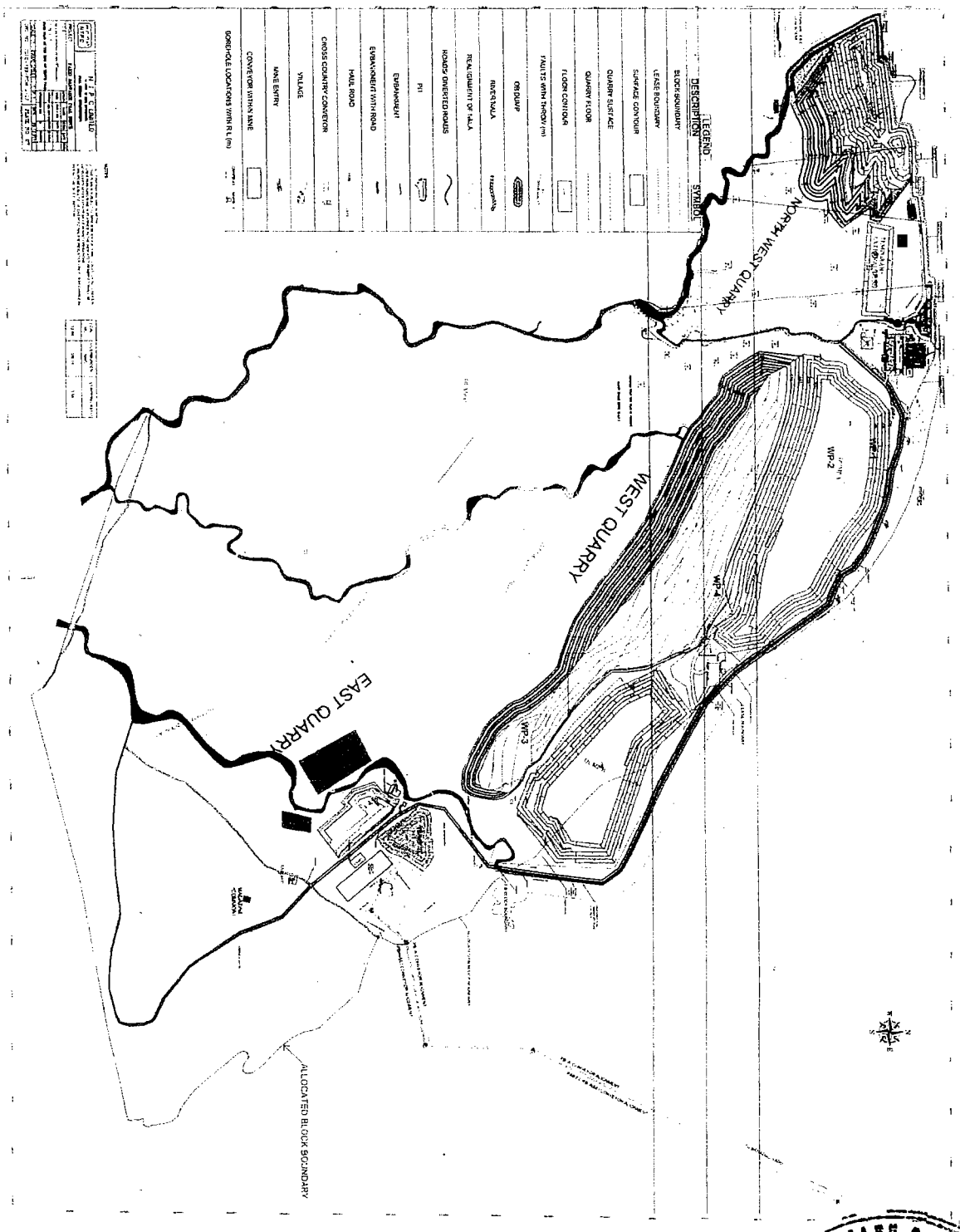
427



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-011(15)/2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

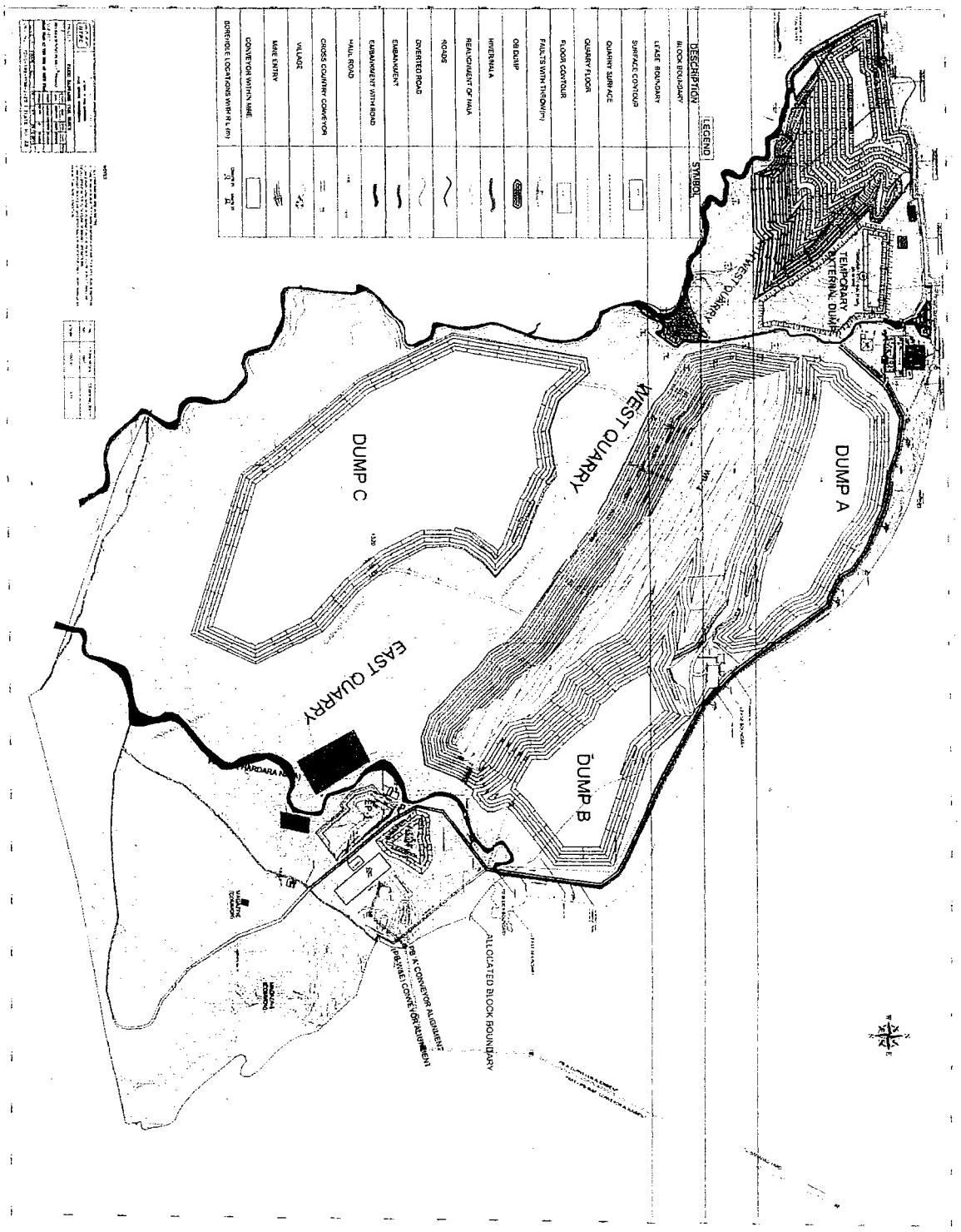
428



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-4011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

SANJIV KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

429

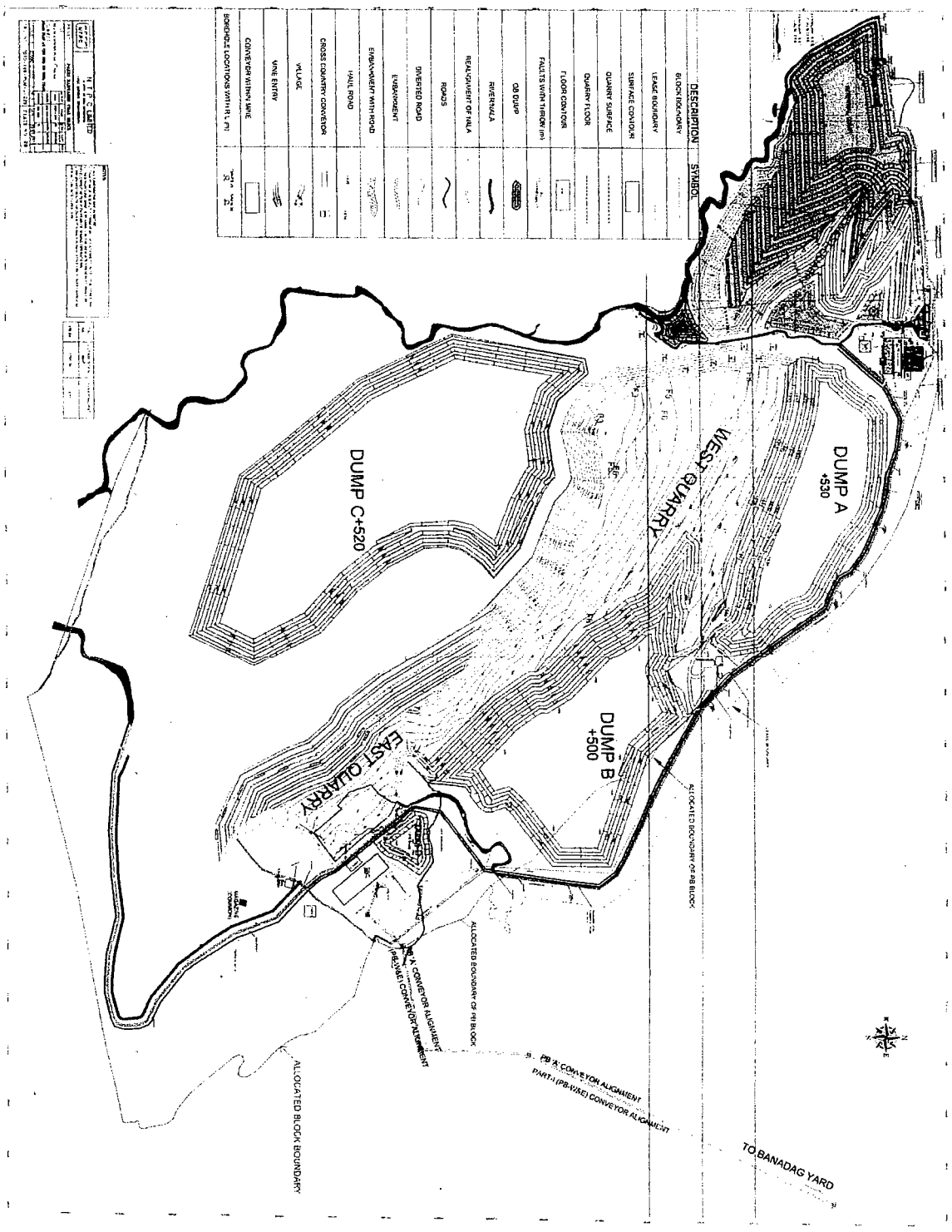


Sanjiv

SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3:1011/(15)/2009-CPAM
Ministry of Coal, Govt. of India

ASIS KUMAR SEN
NOTARY
Reg. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

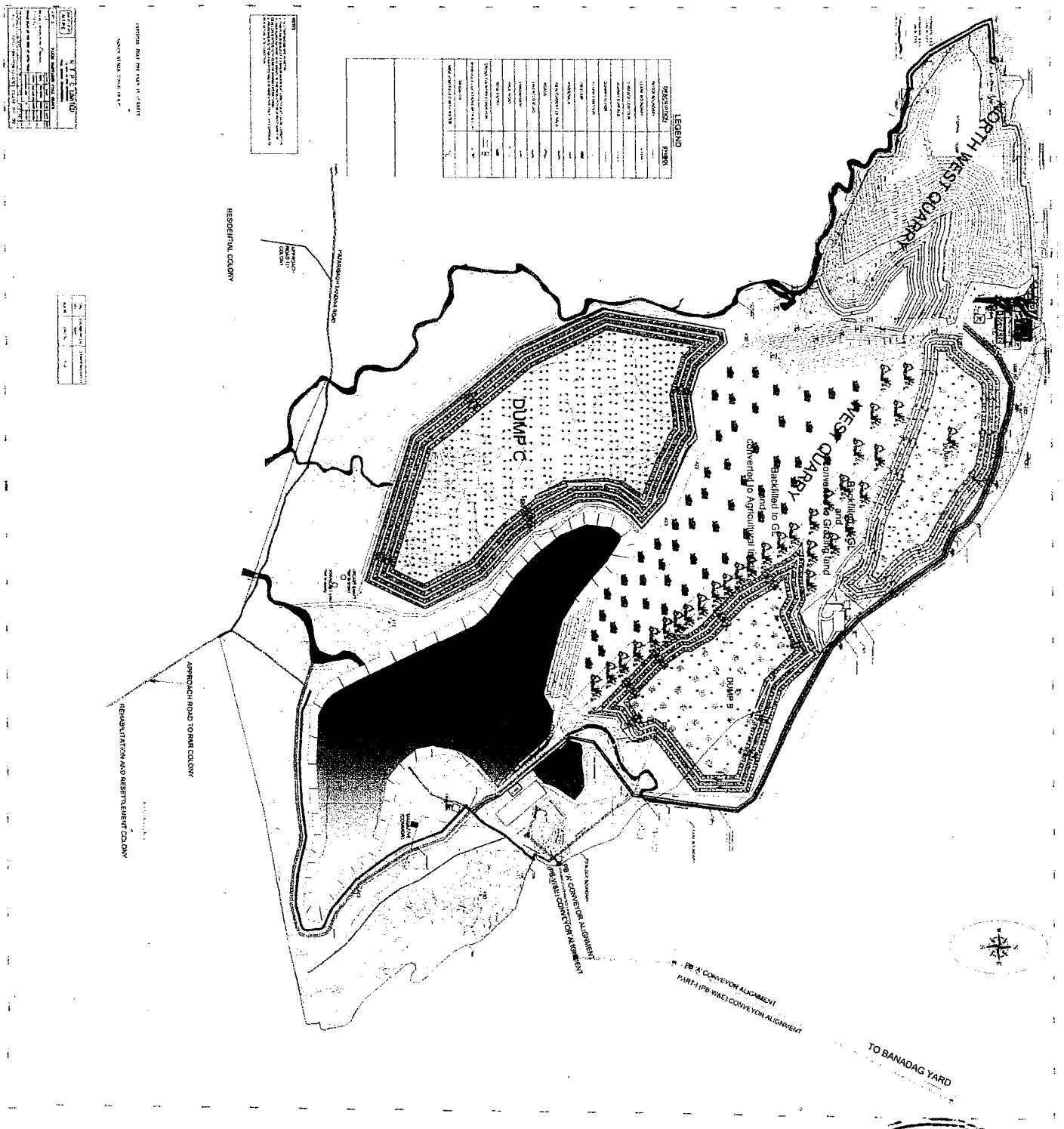
430



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3411/15/2009-CPAM
Ministry of Coal, Govt. of India

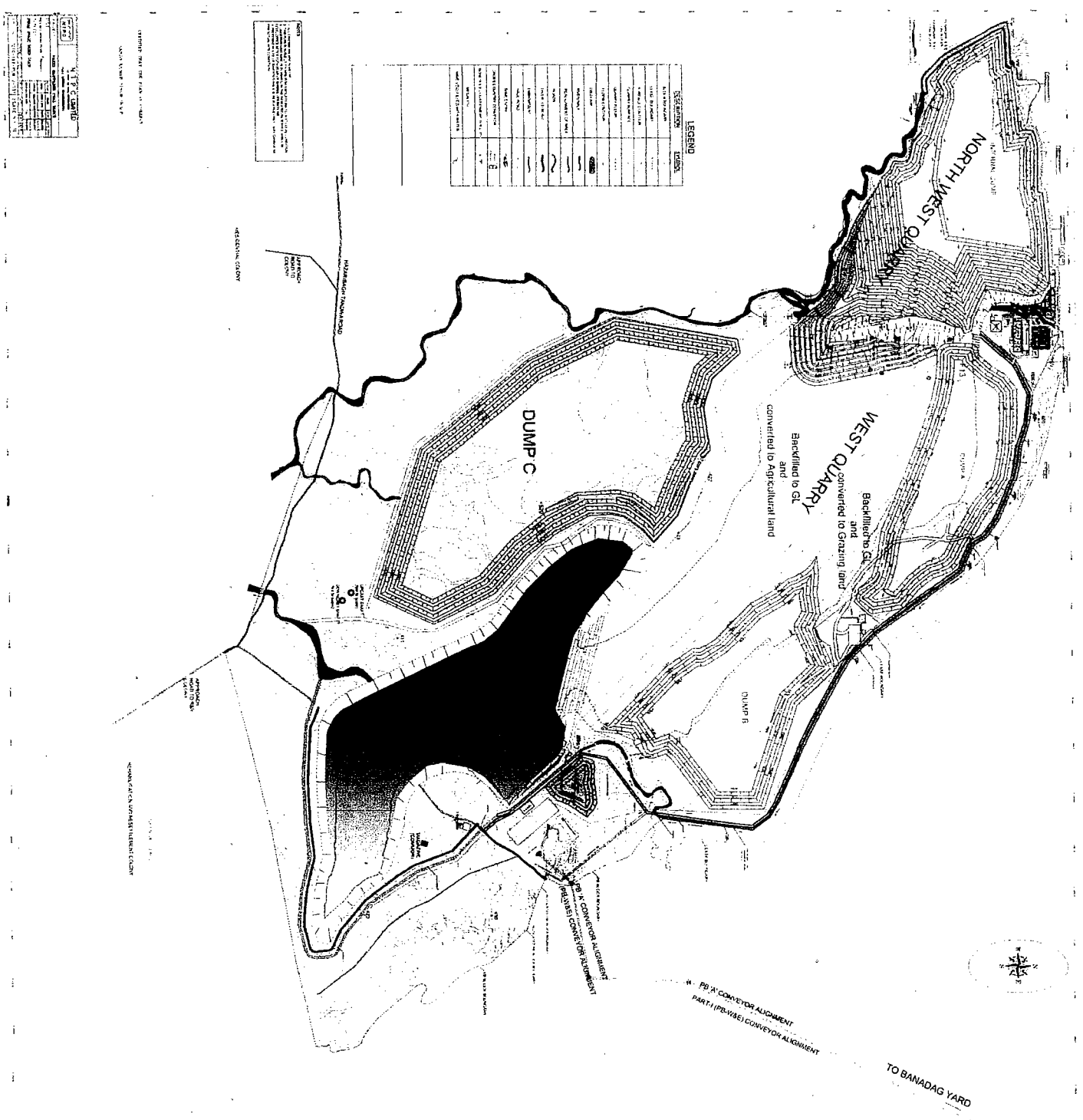
SUSHIL KUMAR SEN
NOTARY
Regd. No. -13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

431



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3-4011(15)/2009-CPAM
Ministry of Coal, Govt. of India

KUMAR SEN * NOTARY ... 02/18 ... CITY DATE 31. 12. 23 ... Govt. of India



SANJIV KUMAR SINGH
Recognised Qualified Person
No. 3101/(15)/2003-CPAM
Ministry of Coal, Govt. of India

for M/s. Hindustan Zinc Limited
(U.P. NAGPAL)
Authorised Signatory

SUBHAS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
NOTARY Govt. of India

PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH , JHARKHAND

A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhave university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/19
CALCUTTA
EXPIRY DATE
31. 12. 23
Govt. of India

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In the village Arahara, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation
42	2018	8750	51245	Near Sikri township, East Quarry dump area, langathu office.	Misc shady plants
43	2019	25500	76745	OB Dump"C" Slope	Misc shady plants
44	2019	520	77265	Along the dispatch Raod (Langatu to Substation)	Misc shady plants
45	2019	2000	79265	Vacant land, Sonbarsa Village, Near Nursery	Misc shady plants
46	2019	8500	87765	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
47	2019	6200	93965	Dump"D" Slope East Quarry	Misc shady plants
48	2019	3200	97165	Plantation Program in Township area, Sikri	Misc shady plants
49	2019	1000	98165	R&R Colony	Misc shady plants
50	2019	2200	100365	Along the Pakwa Nala - East Quarry	Misc shady plants
51	2019	300	100665	Distributed to villagers and School	Misc shady plants
53	2019	500	101165	Gandhi Maidan, Matwari, Hazaribagh	Misc shady plants
54	2019	1080	102245	Banadag Railway Siding	Misc shady plants
55	2020	14766	117011	Along the Nallah Side (Embankment)	Misc shady plants
57	2020	24340	141351	OB Dump "C" Slope	Misc shady plants
58	2020	2770	144121	OB Dump "C" Surface	Misc shady plants
59	2020	400	144521	Banadag Railway Siding	Misc shady plants
60	2020	160	144681	Along the dispatch Raod (Sonbarsa village to Langatu)	Misc shady plants
61	2021	9065	153746	Along the Lathorwa Nala	Misc shady plants
62	2021	54763	208509	OB Dump "C" Slope	Misc shady plants
63	2021	3437	211946	OB Dump "C" Surface	Misc shady plants
64	2021	1630	213576	Along the Pakwa Nala	Misc shady plants
65	2021	2204	215780	In and around Sikri township	Misc shady plants
66	2021	3018	218798	Along the Nallah Side (Embankment)	Misc shady plants
67	2021	142	218940	Along the dispatch Raod (Sonbarsa village to Langatu)	Misc shady plants
68	2021	5735	224675	Lathorwa Nala	Misc shady plants
69	2021	575	225250	Distributed to villagers	Misc shady plants

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
CALCUTTA
EXPIRY DATE
12. 23
Govt. of India

435

Photographs Showing # Plantation along the Khorra/Lathorwa Nala

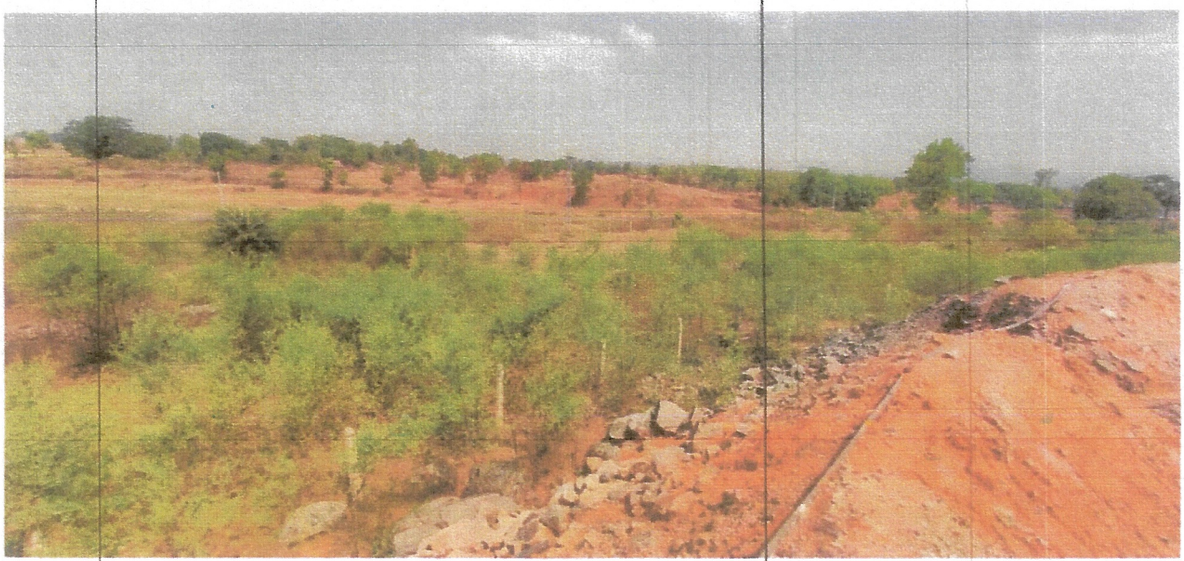




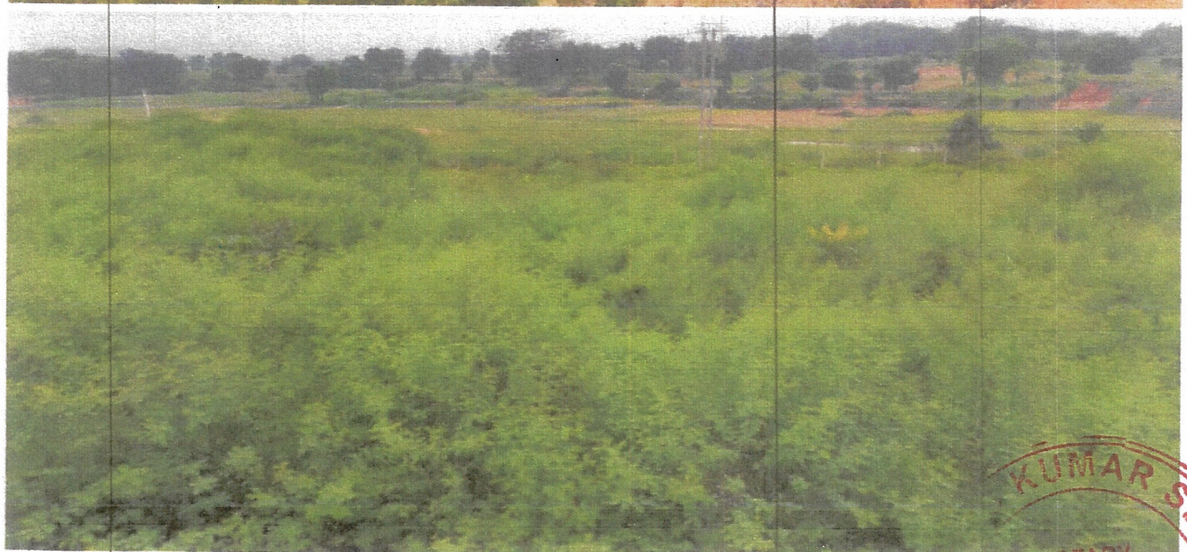


KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

436







KUMAR SEN
NOTARY
Regd. No.-13602/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India







NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-438-

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref.No.: 1040/PBCMP/EMG/2022/F-28/43 **Date: 02.06.2022**

To,

The Divisional Forest Officer,
Hazaribag West Forest Division,
Hazaribag (Jharkhand)
Email: dfohazwest@jharkhand.gov.in

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP– Amendment of condition no. 8 of stg-II and Condition no. 7 of Stg-I forest clearance: Reg.

Ref. 1: Our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018.
2: Our Ltr No. 1040/PBCMP/EMG/2022/F-28/05 dated 18.01.2022.

***

This is in reference to discussion held in your office on 31.05.2022 and in continuation of our earlier letters mentioned under references above. It would be apt to bring to your kind attention to the specific condition no. iv of Environmental Clearance accorded to NTPC - PBCMP which stipulates that, "....***The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for the diversion of the nalas".***

In light of the above NTPC had engased the CWPRS to conduct the study and submit the report. Pursuant to the submission of the the study report, NTPC Ltd obtained the necessary permission for Nala Diversion from the State Govt.

In the above backdrop it is evident that NTPC Ltd. - Pakri Barwadih Coal Mining Project have not violated the EC & FC condition and, therefore, we request your good-self to kindly process and forward our FC amendment application to the Central Government (MoEF&CC) for its consideration for FC amendment.

कोयला खनन परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

It is reiterated that we have already developed green belt by planting more than 25000 trees saplings along Khora Nala and 5500 along Pakwa Nala which are flowing in eastern and western part of the allocated coal block. We further commit to develop green belt along the realigned / diverted Dumuhani Nala also.

Thanking you.

Yours Faithfully,

02/06/2022

[Birendra Kumar]
Addl. GM (Envt. Mgmt.)
PB, PB-NW & Badam CMP,
NTPC Ltd. - Hazaribag

Encls:

a) Environmental clearance copy
b) CWPRS Study Report
c) Nala Diversion NOC by State Govt.
d) Earlier request letters dated 09.10.2018 & 18.01.2022.

Copy to: ES to GM PBCMP: for kind info. to GM PBCMP

[redacted]

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-440-

कार्यालय – क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग। 440

वन भवन, हजारीबाग,

फोन नं0. 06546-223962, Email- rccf-hazaribagh@.gov.in

पत्रांक : 1196 दिनांक : 03.6.2022

सेवा में,

प्रधान मुख्य वन संरक्षक,
–सह–
कार्यकारी निदेशक बंजर भूमि विकास बोर्ड,
झारखण्ड, रांची।

विषयः– **एन0टी0पी0सी0 लिमिटेड पकरी–बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।**

प्रसंगः– आपका पत्रांक 106 दिनांक 04.02.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सूचित करना है कि वन पर्यावरण एवं जलवायु परिवर्तन विभाग झारखण्ड सरकार के पत्रांक 460 दिनांक 10.02.2021 द्वारा की गई दो बिन्दुओं पर पृच्छा तथा मेसर्स एन0टी0पी0सी0 लिमिटेड कोयला खनन परियोजना, हजारीबाग का पत्रांक 1040/PBCMP/EMG/2022/F-28/05 दिनांक 18.01.2022 के माध्यम से आपके द्वारा याचित मंतव्य के कम में वन संरक्षक, प्रादेशिक अंचल, हजारीबाग ने अपने पत्रांक 928 दिनांक 03.06.2022 द्वारा इस कार्यालय को प्रतिवेदन प्राप्त हुई है। इसे इस पत्र के साथ संलग्न कर सभी अनुलग्नकों सहित भेजी जा रही है तथा वन संरक्षक के मंतव्य से अधोहस्ताक्षरी सहमत है।

अतः अनुरोध है कि विषयक मामले में अग्रेतर आवश्यक कार्रवाई करने की कृपा की जाय।

आपका विश्वासी,

3/6/2022

क्षेत्रीय मुख्य वन संरक्षक,
हजारीबाग।

अनु0–यथोक्त।

NTPC Pakri Barwadih dt- 03-06-2022

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

कार्यालय : वन संरक्षक, प्रादेशिक अंचल, हजारीबाग

वन भवन–1, हजारीबाग 825301 (झारखण्ड)
Ph. & Fax (O) - 06546 -222393, Cell No. : 8987790202 E-mail: cf-hazaribagh@gov.in

पत्रांक :– 928 दिनांक:– 03.06.2022

441

सेवा में,

मनोज
3/6/22

क्षेत्रीय मुख्य वन संरक्षक,
हजारीबाग।

विषयः– एन0टी0पी0सी0 लिमिटेड पकरी–बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।

प्रसंगः– प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, राँची के ज्ञापांक 106 दिनांक 04.02.2022 तथा आपका ज्ञापांक 291 दिनांक 09.02.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सूचित करना है कि वन पर्यावरण एवं जलवायु परिवर्तन विभाग झारखण्ड सरकार के पत्रांक 460 दिनांक 10.02.2021 द्वारा की गई दो बिन्दुओं पर पृच्छा तथा मेसर्स एन0टी0पी0सी0 लिमिटेड कोयला खनन परियोजना, हजारीबाग का पत्रांक 1040/PBCMP/EMG/2022/F-28/05 दिनांक 18.01.2022 के माध्यम से प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची द्वारा मंतव्य की माग की गई थी। इस कम में वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल ने अपने पत्रांक 1855 दिनांक 03.06.2022 द्वारा इस कार्यालय को प्रतिवेदन प्राप्त हुई है। इसे इस पत्र के साथ संलग्न कर सभी अनुलग्नकों सहित भेजी जा रही है तथा वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल के मंतव्य से अधोहस्ताक्षरी समहत है।

3/6

अतः अनुरोध है कि उक्त मामले में आवश्यक कार्रवाई करने की कृपा की जाय।

आपका विश्वासी
3/6/22
वन संरक्षक,
प्रादेशिक अचंल, हजारीबाग।
03.06.22

अनु0–यथोक्त।

कार्यालय क्षेत्रीय मुख्य वन संरक्षक
हजारीबाग
पत्रांक 1313
दिनांक 03.6.22

[redacted]

NOTARY
[illegible] 2/18
EXPIRY DATE
11. 12. 23
GEN
Govt. of India

-446-

442

कार्यालय – वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग

☎ 06546-222339. Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.i

पत्रांक: 1855 दिनांक: 03/6/2022

सेवा में,

वन संरक्षक,
प्रादेशिक अंचल,
हजारीबाग ।

विषयः– एन0टी0पी0सी0 लि0 पकरी–बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंगः– (i) वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार का पत्रांक वनभूमि 75/2009–460 व0प0 राँची दिनांक 10.02.2021 ।
(ii) प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, राँची का ज्ञापांक 450 दिनांक 19.03.2021 एवं 106 दिनांक 04.02.2022 ।
(iii) आपका ज्ञापांक 799 दिनांक 31.03.2021 एवं 901 दिनांक 30.05.2022 ।
(iv) एन0टी0पी0सी0, कोयला खनन परियोजना, हजारीबाग का पत्रांक 1040/ PB/ CMP/ EMG/ 2020/ F-28/ 05 दिनांक 18.01.2022 तथा पत्रांक 1040/ PB/ CMP/ EMG/ 2020/ F-28/ 43 दिनांक 02.06.2022 ।

महाशय,

उपरोक्त विषयक प्रासंगिक पत्रों के आलोक में सूचित करना है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा प्रदत्त Stage-II के शर्त संख्या 08 के उल्लंघन के आलोक में झारखण्ड सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग के प्रासंगिक पत्र द्वारा की गई पृच्छा का जबाव निम्नवत समर्पित किया जाता है–

पृच्छा सं0 1:– प्रासंगिक पत्र मे वर्णित उल्लंघन पर क्या कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा ।

इस संबंध में भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं0 08 को निम्नवत उद्धत किया जा रहा है:–

" The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department."

परन्तु दिनांक 16.06.2020 को वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी प्रमण्डल द्वारा निरीक्षण के क्रम स्थिति निम्नवत पाया गया–

" The mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the western boundary of the mine (ii) Pakwa

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Nallah along the Eastern boundary of mine area (iii) Dumuhani Nallah passing right in the middle of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa nallah and Dumuhani nallah. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. In between mining operation was done in earlier nallah bed. As per the condition a 50m green belt has to be developed along both sides of Dumuhani nallah, which was not done by the User Agency."

प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों एवं इस प्रमण्डल में उपलब्ध अभिलेखों के अवलोकन से पता चलता है कि ये दुमुहानी नाला जिसके दोनो ओर 50 मी0 ग्रीन बेल्ट तैयार किया जाना था-- जंगल झाडी वन भूमि मे अवस्थित एवं प्रयोक्ता अभिकरण को स्वीकृत 1026.438 हे0 के अन्तर्गत पडता है तथा भारत सरकार द्वारा प्रदत्त शर्त सं0 8 के आलोक में इसको संरक्षित रखते हुए इसके दोनो ओर 50 मी0 का ग्रीन बेल्ट रखा जाना था जिसका उल्लंघन करते हुए अपयोजनकर्त्ता एजेंसी एन0टी0पी0सी0 लि0 द्वारा नाले के Course को अपनी सुविधानुसार divert करते हुए नाला क्षेत्र में खनन कार्य कर लिया गया। इस संबंध में प्रभावित क्षेत्र का सर्वे कर आकलन हेतु इस कार्यालय के पत्रांक 789 दिनांक 04.03.2022 द्वारा श्री शैलेंद्र सिंह, भा0व0से0, सलंग्न पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल एवं श्री ए0के0 परमार, झा0व0से0, सहायक वन संरक्षक, हजारीबाग पश्चिमी प्रमण्डल को निर्देश दिया गया। श्री शैलेंद्र सिंह, भा0व0से0 एवं श्री परमार, झा0व0से0 द्वारा प्रतिवेदन पत्रांक 1011 दिनांक 16.03.2022 समर्पित किया, जिसमें उनके द्वारा कुल 37.20 हे0 क्षेत्र में अनाधिकृत खनन पाया गया। उनके प्रतिवेदन का मुख्य अंश निम्नवत् है--

"(1) यह कि एन0टी0पी0सी0 लिमिटेड पकरी--बरवाडीह कोल खनन परियोजना द्वारा पत्रांक F.No. 8-56/2009 FC(Pt) दिनांक 29.01.2019 द्वारा प्रदत्त Stage-II के शर्त संख्या--8 का उल्लंघन कर दोमोहानी नाला प्रवाह क्षेत्र के 3.1 km प्रवाह क्षेत्र में खनन का कार्य किया गया है। ज्ञातव्य हो कि नाला का औसतन चौड़ाई 20 मीटर है एवं इसके दोनों तरफ 50--50 मीटर में प्रयोक्ता एजेंसी का शर्त--8 के अधीन ग्रीन बेल्ट विकसित करना था। इस प्रकार प्रयोक्ता एजेंसी द्वारा 3.1 km X 120m = 372000 वर्ग मीटर = 37.2 हे0 में अनाधिकृत रूप से खनन कर F.C. Act के Stage-II के शर्त संख्या--8 का उल्लंघन किया है।"

वन क्षेत्र पदाधिकारी, बडकागांव के पत्रांक 23 दिनांक 17.01.2022 द्वारा निरीक्षण की तिथि दिनांक 16.06.2021 को इस खनन परियोजना के प्रधान श्री प्रशांत कश्यप, कार्यकारी निदेशक, एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोयला खनन परियोजना बडकागांव, हजारीबाग थे ।

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

इस संबंध में मैं मे0 एन0टी0पी0सी0 पकरी–बरवाडीह कोयला खनन परियोजना द्वारा इस कार्यालय द्वारा की गई पृच्छा के आलोक में जबाव समर्पित किया गया जिसका मुख्य विन्दु निम्नवत हैं :–

(i) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC (Pt.) दिनांक 17.09.2010 द्वारा लगाये गये शर्त संख्या 8 का उल्लंघन उनके द्वारा नहीं किया गया है बल्कि निम्नलिखित नियमों के आलोक में नियमानुसार कार्रवाई किया गया है।

(a) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक J-11015/692/2007-IA (M) दिनांक 19 मई 2009 (छाया प्रति संलग्न अनुलग्नक–01) द्वारा दिये गये पर्यावरण स्वीकृति के शर्त संख्या A. Specific conditions के शर्त संख्या (iv) निम्नवत अंकित है–

"(iv) Mining shall be carried out as per statuette from the streams/ nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of reallgnment of the drains/ nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."

अपयोजनकर्त्ता द्वारा उपरोक्त वर्णित शर्त के अनुपालन में भारत सरकार, जल संसाधन मंत्रालय के अन्तर्गत कार्यरत संस्थान Central Power and Water Research Station से "Flood Routing studies for Pakari Barwadih Coal Mining area near Barkagaon, Hazaribag, Jharkhand." (छाया प्रति संलग्नक, अनुलग्नक–02) करवाकर उसके अनुसंशा के आलोक में मुख्य अभियंता, परियोजना अनुश्रवण एवं योजना (Project Monitoring and Planning) जल संसाधन विभाग, झारखण्ड सरकार, राँची के पत्रांक 224 दिनांक 19.03.2013 (छाया प्रति संलग्नक, अनुलग्नक–03) द्वारा निर्गत अनुमति के आलोक में दोमुहानी नाला का re-alignment किया गया है। इस शर्त को यहाँ निम्नवत उद्धृत किया जा रहा है : –

(iv) The re-alignment of Dumuhani nala should be done as per the recommendation/ suggestion given by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
NOTARY Govt. of India

(b) यह खनन कार्य भारत सरकार द्वारा स्वीकृत "Mining Plan" के अनुरूप किया गया है। इस Mining plan के अनुसार तकनीकी एवं आर्थिक रूप से दोमुहानी नाला के re-alignment के बगैर खनन कार्य संभव नही था।

(c) उपरोक्त वर्णित तथ्यों के आलोक में अपयोजनकर्त्ता मे0 एन0टी0पी0सी0, कोयला खनन परियोजनाये, हजारीबाग के मुख्य महाप्रबंधक द्वारा उनके पत्रांक 31748 दिनांक 09.10.2018 (छाया प्रति संलग्न, अनुलग्नक–04) द्वारा इस शर्त के संशोधन का अनुरोध निम्नवत किया गया –

" Accordingly , it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala."

जिसपर भारत सरकार, पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय द्वारा निर्णय लिया जाना शेष है।

अतः यह बात सत्य है कि अपयोजनकर्त्ता द्वारा भारत सरकार के पत्र F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा निर्गत Stage-II अनुमति के शर्त संख्या 08 का उल्लंघन किया गया है परन्तु प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों को देखने से ऐसा प्रतीत होता है कि यह उल्लंघन इस कार्य संबंधित विभिन्न नियमो/ अधिनियमो में समाविष्ट विरोधाभाषी तथ्यों के आलोक में हुआ है एवं किसी व्यक्ति विशेष को सीधे सीधे जबावदेह बनाया जाना उचित प्रतीत नहीं होता है।

तथापि इस मामले मे प्रयोक्ता अभिकरण के विरूद्ध निम्नलिखित कार्रवाई की अनुसंशा की जाती है–

(1) अनाधिकृत खनन हेतु उपयोग किये गये 37.20 हे0 वनभूमि के विरूद्ध अधिकतम पाँच गुना Penal NPV का वसूली किया जा सकता है।

(2) अनाधिकृत खनन हेतु उपयोग किए गए 37.20 हे0 वन भूमि के अधिकतम पाँच गुना रकवा पर अवकृष्ट वनों में दंड क्षतिपूर्ति वृक्षारोपण (Penal CA) की शर्त लगाया जा सकता है।

पृच्छा सं0 2 :–विषयक परियोजना में सन्निहित जंगल झाडी भूमि राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड रांची द्वारा विमुक्त हुआ है या नहीं की जानकारी प्रयोक्ता अभिकरण से प्राप्त कर प्रतिवेदन:–

इस मामले में प्रयोक्ता अभिकरण के कार्यकारी निदेशक द्वारा उनके ref. no. 1040/PBCMP/ EMG/ 2021/ F-28/57 दिनांक 30.07.2021 द्वारा सूचित किया गया है कि – " It is bring to notice of your kind office that the lease have been granted on all GHLI and GM lands (including nalas flowing across

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
STATE
India

the coal Mining Block) by the Government of Jharkhand vide its Gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013& 21.12.2017 etc."

इस संबंध में प्रयोक्ता अभिकरण द्वारा संलग्न अनुलग्नक 05 (सीरिज) को इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित किया जा रहा है, जिससे यह पता चलता है कि विषयक परियोजना में विमुक्त किया जा चुका है ।

अतः उपरोक्त वर्णित तथ्यों के आलोक में अग्रेतर कार्रवाई करने की कृपा की जाय।

अनुलग्नकः– यथोक्त।

विश्वासभाजन

02/06/22

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

-447- अनु-1

447

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for **opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity** for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-1 consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deorlakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED(CM&CW) :- for kind information pl.
25/5

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d form recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (25th – 39th year). Of the 1238 Mm3 of OB form the westen quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be abckfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

ASIS KUMAR SEN
NOTARY
Regd. No.-13302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO2, NOx and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

ASIS KUMAR SEN
NOTARY
Regd. No. 13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

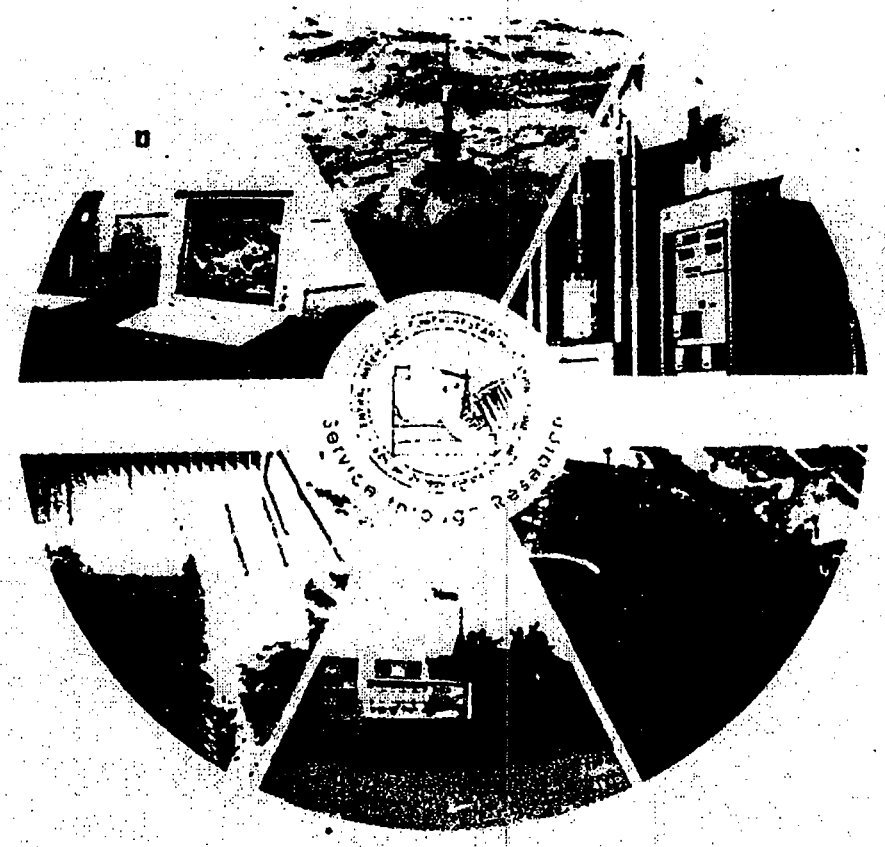
-453

अनु०-2

Ministry of Water Resources

जल संसाधन मंत्रालय

453



केन्द्रीय जल और विद्युत अनुसंधान शाला

CENTRAL WATER AND POWER RESEARCH STATION

TECHNICAL REPORT NO. 4813
FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Dr. I D GUPTA
DIRECTOR

ASIS KUMAR SEN
NOTARY
Regd. No. 13302/18
KOLKATA
EXPIRY DATE
11. 12. 23
Govt. of India

GOVERNMENT OF INDIA

CENTRAL WATER AND POWER RESEARCH STATION

PUNE - 411 024

HYDROLOGY AND WATER RESOURCES ANALYSIS/
RIVER ENGINEERING LABORATORY

TECHNICAL REPORT NO.4813
FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

REPORT DOCUMENTATION SHEET

Technical Report No: 4813 **Date:** February 2011

Title: FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Officers Responsible for Conducting the Studies: Shri. S. Govindan, Joint Director, Shri. V. G. Bhave, Chief Research Officer, Smt. Neena Isaac, Chief Research Officer, Smt. Snehal Tayade, Research Assistant

Name and Address of Organization Conducting the Studies

Surface Water Hydraulics / HAPT Division
Hydrology and Water Resources Analysis / River Engineering Laboratory
Central Water and Power Research Station, Khadakwasla, Pune 411024

Name and Address of Organization Conducting the Studies

M/s. National Thermal Power Corporation (NTPC) Limited, Engineering Office Complex, Plot No. A-8A, Sector-24, Noida 201301 (U.P.)

Synopsis

Coal Mine Blocks near Pakri Barwadih and Chattibariattu villages are being explored by NTPC as a process backward integration. The block has an area of about 4626 ha and has three nalas flowing through block boundary. It was noticed that the mine plan would be disturbed by the central nala. Studies were referred to CWPRS for deciding the alignment and cross sections of diversion channel and subsequently, remodeling of the eastern and western nala. A review of the dam capacity proposed on eastern and western nala has been taken with respect to mining requirements. Alignments of cross sections of diversion channel have been suggested. Storage capabilities of check dams proposed by Jharkhand Irrigation Department were reviewed and necessary arrangements for augmentation of the deficit to meet mining requirements and losses on account of evaporation and seepage are also suggested.

Keywords: Coal Mine Block, Diversion Channel Cross Section and Alignment

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Technical Report No. 4813 FEBRUARY 2011

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

Summary

Coal is an important resources required for uninterrupted generation of power through thermal plant. At present, the resource is supplied by agencies like Coal Authority of India and eastern and western coal fields. M/s. National Thermal Power Corporation (NTPC) is entering the area of coal extraction as a process of backward integration. Initially coal mining blocks near Pakri Barwadih and Chattibariattu villages are being taken up as per the sanction from the competitive authority. Studies were referred to CWPRS to review the drainage pattern in Pakri Barwadih coal mining block in line with coal extraction plan and propose diversion of nala intervening the mining operation.

The site inspection of the coal mine block was carried out along with NTPC officers from Noida and Hazaribagh. The data requirement in the form of Longitudinal section, cross section and catchment area of existing nala was supplied by NTPC and Jharkhand Irrigation Department. In addition, data from published literature was also used in this study.

It was noticed during the site inspection that gauge and discharge are not observed on any of the nala and rain gauge station is not installed in the coal mining block. Accordingly, it was decided to estimate design discharge from the catchment area of each nala using synthetic hydrograph as per the manual prepared by CWC, New Delhi / RDSO, Lucknow.

Catchment area maps as supplied by Jharkhand Irrigation Department were used to derive the parameters of synthetic unit hydrograph and estimation of travel time for catchment in these nalas. Design storm ordinates corresponding to time of travel of each nala were derived as per CWC manual. Storm hydrograph for each nala was derived through convolution of net rainfall ordinates with unit hydrograph ordinates. The peak flow of each nala was used for deriving the design discharge for deriving water surface profile.

The coal mine block is spread over an area 4626 ha. There are three nalas viz. western, central and eastern originating on the hill slope towards the northern boundary. These flow northwest direction before outfalling into Haharo Nadi. It was noticed that the central nala would be obstructing the mining operation and it is, therefore, necessary to divert

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

the flows in central nala upto adjoining eastern and western nala. It is proposed to divert the nala near the northern boundary and pass the flow to eastern and western nala. Different alignments of diversion channel were discussed with NTPC officials and the alignment that would yield minimum height of fall was finalized. The cross section of diversion channel corresponding to design discharge of 60 cum/s and 8 cum/s under unlined scenario were derived.

A review of check dam storage capacity was taken with respect to water requirement for mining operations supplied by NTPC. It was noticed that there would be a deficit in storage capacity of about 0.05 mcum. Necessary augmentation arrangements to meet the deficit and losses on account of evaporation and seepage are suggested.



PAKRI BARWADIH COAL MINING BLOCK NEAR HAZARIBAGH, JHARKHAND

ASIS KUMAR SEN
NOTARY
13302/18
KOLKATA
Govt. of India

INDEX

S.No.	PARTICULAR	PAGE No.
	REPORT DOCUMENTATION SHEET	
	SUMMARY	
	INDEX	
1	INTRODUCTION	1
2	STUDY AREA	2
3	DATA USED	6
4	METHODOLOGY	6
5	ANALYSIS OF DATA AND RESULTS	7
6	DISCUSSION OF RESULTS	19
7	CONCLUSION	21
8	ACKNOWLEDGEMENT	22

TABLES 2 Nos
FIGURES 14 Nos

ASIS KUMAR SEN
NOTARY
No.-13802/18
KOLKATA
EXPIRY DATE
12. 23
Govt. of India

TECHNICAL REPORT NO. 4813 **FEBRUARY 2011**

FLOOD ROUTING STUDIES FOR PAKRI BARWADIH COAL MINING AREA NEAR BARKAGAON, HAZARIBAGH, JHARKHAND

1. INTRODUCTION

1.1 Coal is an important input component required for uninterrupted functioning of any thermal power plant. As of date, coal is being supplied by the government owned/operated and managed units like Coal Authority of India and Eastern/Western Coal Fields. M/s. National Thermal Power Corporation (NTPC) Limited has adopted the process of backward integration in order to ensure continuous supply of coal to their thermal power plants spread all over the country. Accordingly, necessary steps are being taken with competent authority and NTPC is endeavouring to enter coal mining activity. Initially, some blocks in the State of Jharkhand near Pakri Barwadih, Chattibariattu and Kerandari villages are being investigated for commencing the operation of coal mining. Three nalas viz. western nala (Khora/Lathorwa), central nala (Dumuhani) and eastern nala (Pakwa) traverse through Pakri Barwadih coal mining block and outfall into Haharo River near Barkagaon village. The eastern and western nalas originate upstream of the coal mining boundary on north side. It is proposed to transfer flow of the central nala near northern boundary of block through eastern and western nala, depending on the actual ground elevations. CWPRS was requested to undertake the following studies for Pakri Barwadih coal mining block.

i) Estimation of flood discharge of nallas in Pakri Barwadih coal mining block.
ii) Mathematical model studies for flood routing along nallas in Pakri Barwadih block under pre and post project scenario.

The studies have been carried out at CWPRS and the details are described in this report.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

-460-

460

2. STUDY AREA

2.1 The coal mining activity in Pakri-Barwadih block is spread over a total area of 4626 ha situated between 85° 9' E to 85° 15' E and 23° 51' N to 23° 56' N (Figure 1).

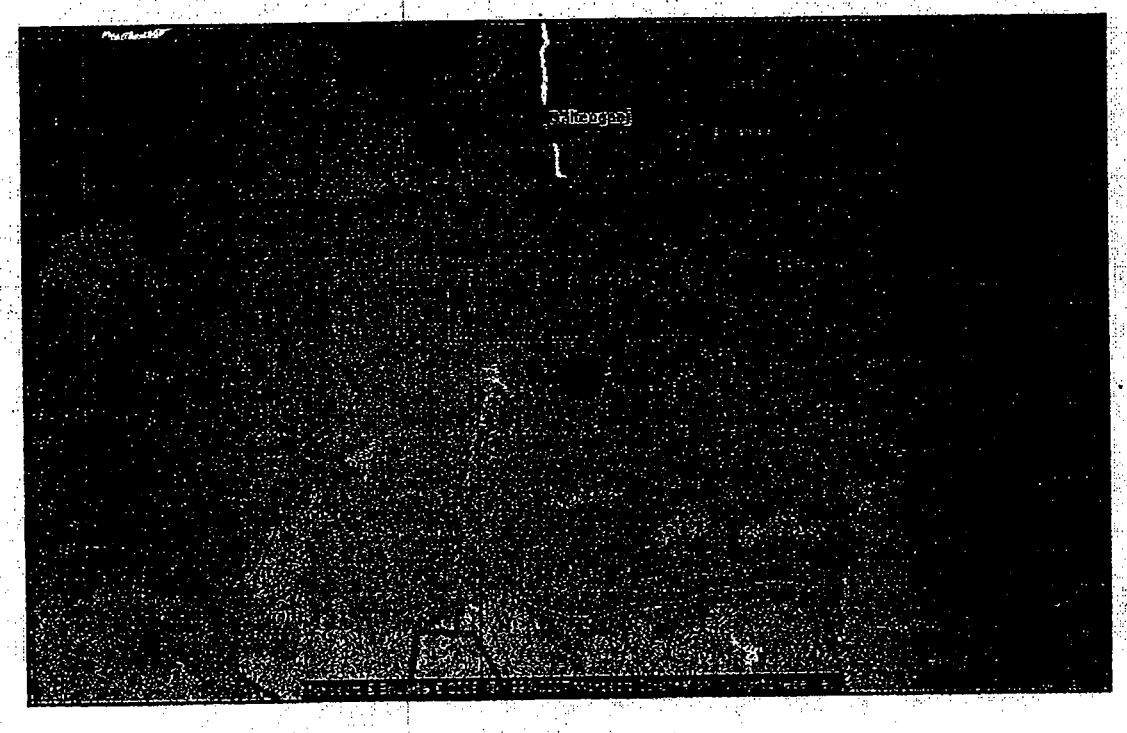


FIGURE 1: LOCATION MAP OF PAKRI BARWADIH BLOCK

The block is located at a distance of about 30 km from Hazaribagh and 120 km from State Capital Ranchi. It is proposed to carry out the coal mining activity in three major steps. Initially coal mining will be commenced at western pits WP1, WP2 and WP3 near northern boundary for a period of 5 years. The waste would be dumped in the area marked as 'DUMP A' and 'DUMP B'. Thereafter, the activity will gradually progress towards southern boundary while passing through western pit WP4, eastern and other pits upto a period of 25 to 30 years (Figure 2).

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

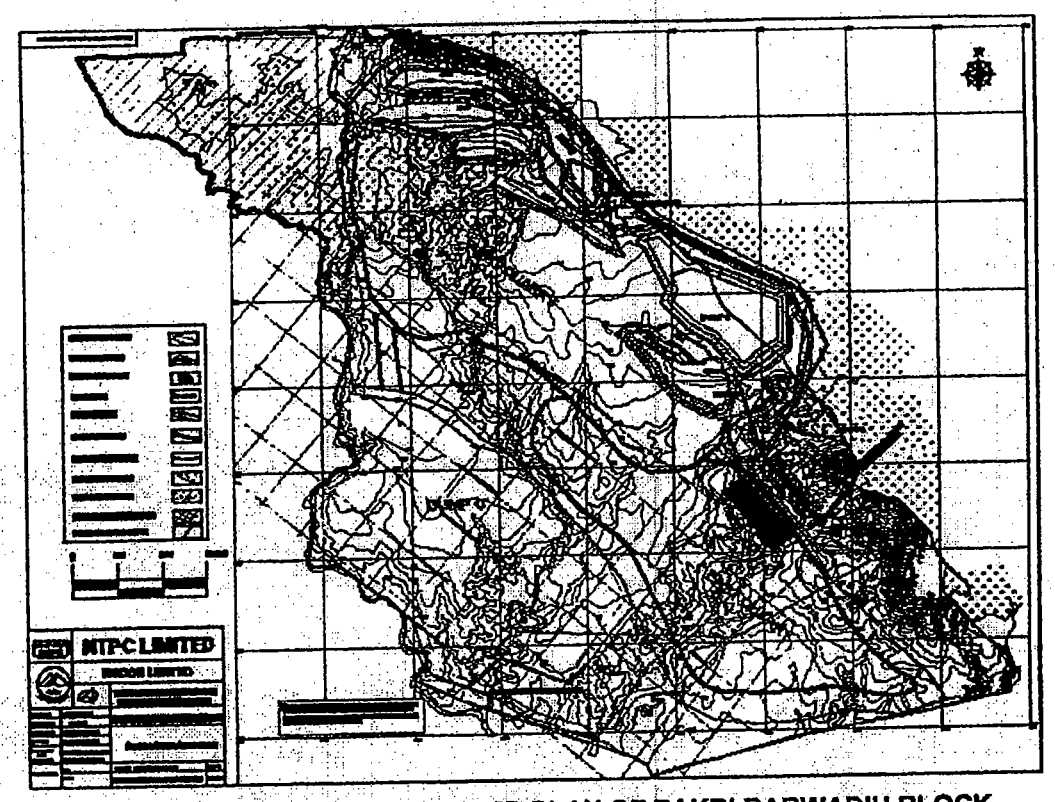


FIGURE 2: SURFACE MASTER PLAN OF PAKRI BARWADIH BLOCK

2.2 The study area has dendritic pattern of drainage. The principal drainage channel of the area is Haharo Nadi, which originates in the hills southwest of the lease area. The western part of the study area is drained by the Ghaghra Nadi, which receives a number of streams such as Kukkurduba Nala, Patra Nadi and Hendraj Nadi. Ghagra Nadi joins the Haharo Nadi south of the proposed core zone. The drainage of the area is controlled through a network of small streamlets with a general southward flow direction. Most of these streamlets are of seasonal nature. Khora Nala drains the northwestern part of the lease area. Khora Nala joins Lathorwa Nala which runs along the western boundary of the proposed lease area to join the Haharo Nadi about 1 km south of the proposed lease area. The northern part of the proposed lease area is drained by the Dumuhani Nala, which runs southwards nearly through the centre of the proposed lease area to join the Lathorwa Nala just south of the proposed lease area. The eastern part of the lease area is drained by the Pakwa Nala, which joins the Haharo Nadi south of the lease area. Haharo Nadi flows southwards. About 5 km south of the proposed lease area, the Haharo Nadi receives the Badamahi Nadi flowing in from the east. Haharo Nadi flows

ASIS KUMAR SEN
NOTARY
Regd. No.-13902/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

southwards to join the Damodar River System. Ghaghra Nadi, Haharo Nadi and Badamahi Nadi are reported to be perennial rivers.

2.3 Three different nalas viz. Khora/Lathorwa (Western), Dumuhani (Central) and Pakwa (Eastern) Nala traverse through the coal mining block. The table below gives the particulars of three nalas. Catchment areas of the nalas are shown in Figure 3.

Sl. No.	Name of the Nala	Length of Nala (km)	Catchment area (Sq. km)
1	Western	18.35	54.86
2	Central	-	25.64
3	Eastern	18.75	51.92

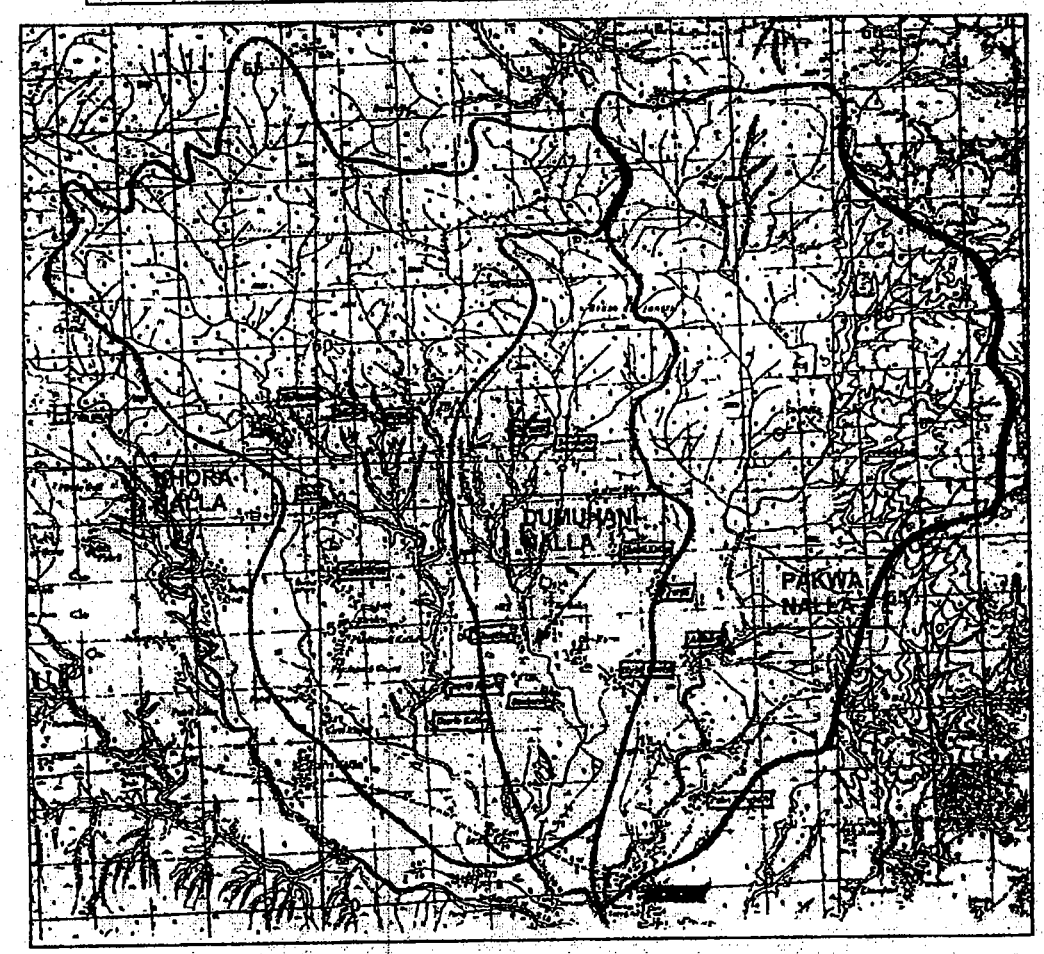


FIGURE 3: CATCHMENT AREA MAP

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

2.4 Central nala originates at a small distance upstream of the northern boundary of the coal mining block and traverses towards south. The mining activity would be carried out in such a way that the catchment area of the central nala will go on reducing towards south. Water entering the central nala from the upper catchment at the northern boundary of the coal mining block would be transferred through canals constructed near the boundary of the mining block to eastern and western nala. Precipitation falling within the mining block from the catchment area of central nala would be pumped to the eastern and western nala progressively. All the three nalas rise in the hills on northern side of the coal mining block and flow towards south. The nalas pass through steep falls in the range of 5 to 10 m, spread over a length of about 600 to 800 m.

2.5 Investigations for locating the check dam on eastern and western nalas have been carried out by the Jharkhand Irrigation Department and six sites each on Khora nala and Pakwa nala have been identified. These are shown as CD 1 to CD 6 in Figures 4 and 5 for Khora and Pakwa nala respectively.

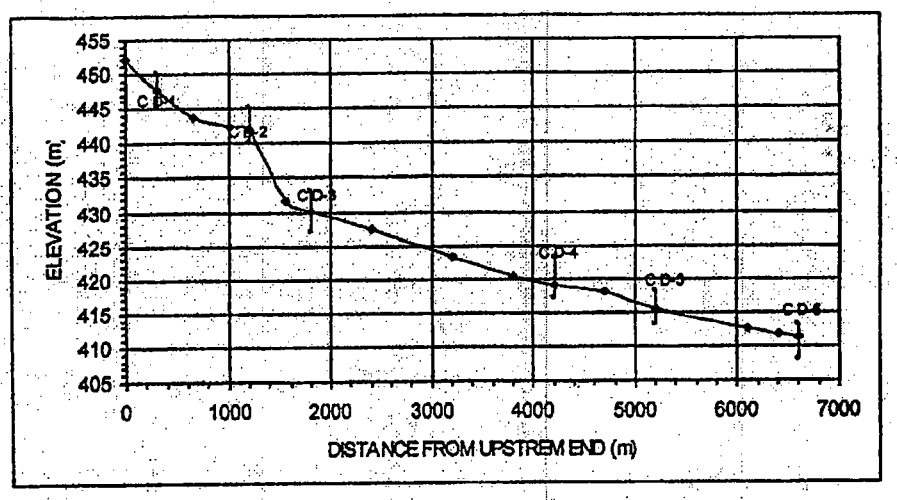


FIGURE 4: LONGITUDINAL SECTION OF KHORA NALLA

ASIS KUMAR SEN
NOTARY
Regd. No.-13002/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

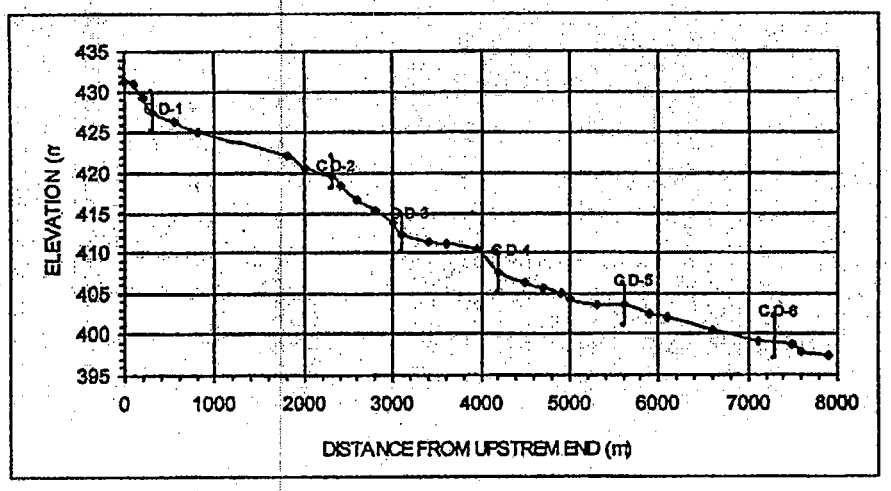


FIGURE 5: LONGITUDINAL SECTION OF PAKWA NALLA

3. DATA USED

The list of data requirement for the studies was communicated to NTPC. In addition, attempts have been made to gather available information/data in published literature. The data given below have been used in the present studies.

a) L-section and cross section of Khora and Pakwa nalas as supplied by Jharkhand Irrigation Department.
b) Toposheets of area surveyed in 1928 and 1978
c) Isohyetal maps published by CWC/RDSO.
d) Report on Hydrogeology.
e) Report on Environmental Impact Assessment.
f) Pumping discharges at different locations in the coal mining block.
g) Water requirement of coal mining block to be drawn form nalas

4. METHODOLOGY

4.1 Joint inspection of the site was carried out in June 2006 when representatives from NTPC, Noida, NTPC, Hazaribagh and CWPRS were present. It was noticed during the inspection that the nalas are located in a remote area and no gauging site is located in the study area. It was discussed and finalized that the data on L-section and cross sections of the nala would be supplied to CWPRS. Further no rain gauge is located in the coal mining block and

ASIS KUMAR SEN
NOTARY
13802/18
DATE
2. 23
Govt. of India

data of the rain gauges from the adjoining area or available information in the published literature containing regional studies has to be used. Accordingly it is proposed to carry out present studies in the following steps:

- Development of synthetic unit hydrograph as per guidelines issued by CWC.
- The derivation of design storm corresponding to 100 year return period.
- Estimation of storm hydrograph for catchment of eastern and western nalas.
- Derivation of maximum discharge in each nala.
- Review of check dam capacity
- Routing of flood in eastern and western nala
- Derivation of maximum discharge in rain water catchment canal
- Deriving alignment and cross section of rain water catchment canal

5. ANALYSIS OF DATA AND RESULTS

5.1 Estimation of Unit Hydrograph

5.1.1 The catchment area map for western and eastern nala supplied by Jharkhand Irrigation Department were used and basin characteristic like length of the main stream and representative bed slope of the main stream upto the outfall were estimated using the guidelines given by CWC. The other parameters of the unit hydrograph were derived for both western and eastern nalas. These are given in Table 1.

TABLE – 1

PARAMETERS OF UNIT HYDROGRAPH

Parameter	Name of Nala	
	Khora	Pakwa
Catchment Area (sq. km)	54.86	51.92
Length of Stream (km)	18.35	18.75
Peak Flow (cu.m/s)	33.45	27.87
Time of Peak (hr)	3.33	3.73
Base Time (hr)	14.00	16.00
W_{50} (hr)	4.11	4.65
W_{75} (hr)	2.26	2.52
W_{R50} (hr)	1.58	1.74
W_{R75} (hr)	0.96	1.05
Storm Duration (hr)	3.00	4.00

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

5.1.2 The unit hydrograph for Khora and Pakwa nalas were developed. These are presented in Figures 6 and 7 respectively.

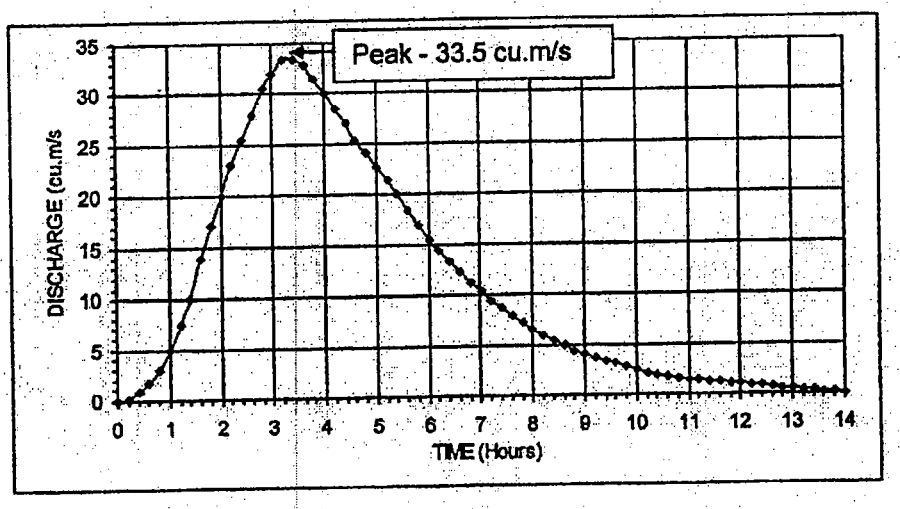


FIGURE 6: UNIT HYDROGRAPH FOR KHORA NALLA

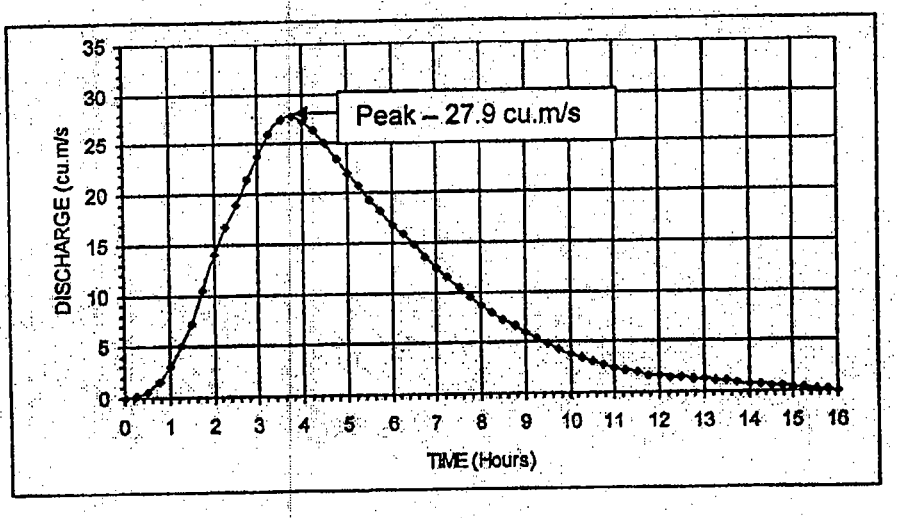


FIGURE 7: UNIT HYDROGRAPH FOR PAKWA NALLA

5.2 Derivation of Storm Hydrograph

5.2.1 As per the guidelines of CWC, storm duration of nala has been estimated as 3 hours for Khora nala and 4 hours for Pakwa nala. The net rainfall ordinates, estimated after deducting loss at the rate of 0.25 cm/hr, are given in Table below:

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Time (hour)	Net rainfall (cm) for catchment of	
	Khora Nala	Pakwa Nala
1	9.6	10.8
2	2.3	02.5
3	1.2	01.2
4	-	00.6

The storm hydrograph was derived using the convolution type process between storm rainfall and the unit hydrograph ordinates. Base flow at appropriate rate was added and storm hydrograph for Khora and Pakwa nalas were derived. The ordinates of storm hydrograph are given in Table 2.

TABLE – 2

ORDINATES OF STORM HYDROGRAPH

TIME (Hours)	DISCHARGE(cu.m/s)	
	KHORA NALLA	PAKWA NALLA
0	2.47	2.34
1	14.12	9.75
2	96.97	69.32
3	274.58	215.90
4	402.73	344.87
5	380.84	386.46
6	291.98	326.89
7	203.16	255.80
8	136.04	190.92
9	87.39	135.24
10	54.47	93.75
11	34.68	61.23
12	22.15	40.03
13	15.00	27.53
14	8.45	20.50
15	3.07	14.28
16	2.47	8.27
17	2.47	3.26
18	2.47	2.56
19	2.47	2.34

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Plots of the hydrograph for Khora and Pakwa nalas are presented in Figures 8 and 9 respectively.

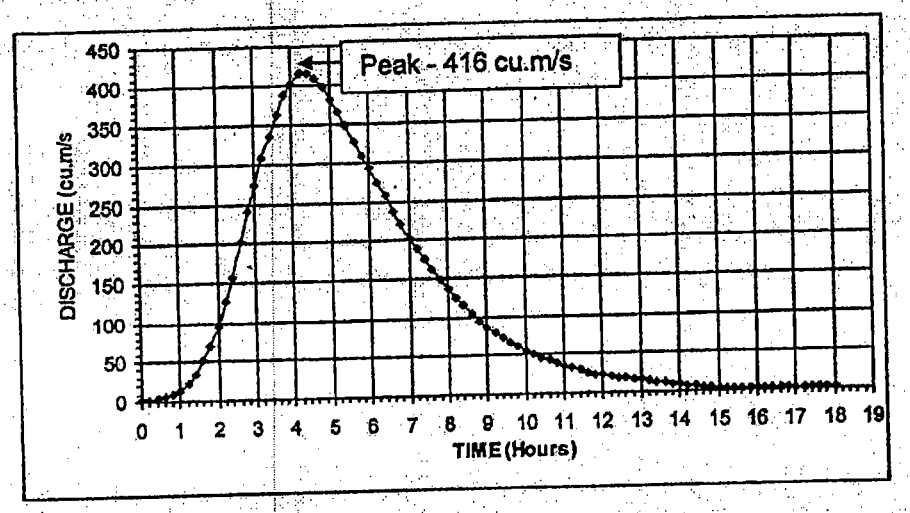


FIGURE 8: STORM HYDROGRAPH FOR KHORA NALLA

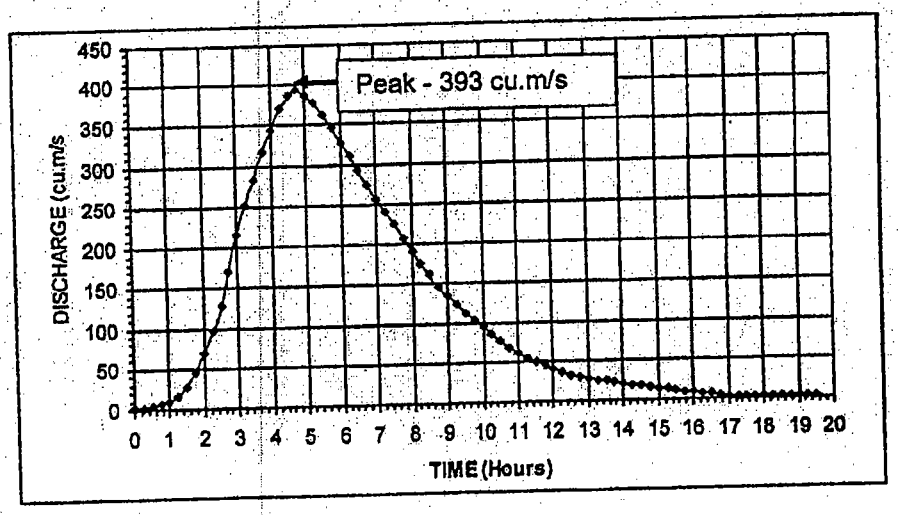


FIGURE 9: STORM HYDROGRAPH FOR PAKWA NALLA

5.3 Estimation of Maximum Discharge

5.3.1 The maximum discharge that is expected to pass through Khora and Pakwa nalas include the following components:

- Discharge from own catchment.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229 **Ranchi, dated -** 19/3/13

From: **Er. Ashok Kumar**
Chief Engineer (Mon)

To,

Sri P. K. Upadhayay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- **Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.**

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

29/3/13

F:\NPC_Office\Officials\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx

28/03 2013 1:55 RECEIVED FROM 06512253180 #2623-001

P-15/34

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

470

Ref: 1040/PBCMP/EMG/2018/F-28/31748

Date: 09.10.2018

To.
The Director General of forest (FC),
Ministry of Environment, Forest and Climate Change, (MoEF& CC)
Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110003

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP–amendment of condition no. 8 of stg-II & condition no 7 of stg–Iforest clearance: Reg.

Ref1: Stg-I Lr No. F.No. 8-56/2009 dtd 11.05.2010& Stage-II dtd 17.09.2010.

***

With reference to above subject, it is to mention that Ministry of Coal, GoI has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. 13016/29/2003-CA dated11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by ministry of coal vide its letter ref. no. 13016/29/2003-CA (Part) dated 07.03.2016. The environment clearance was granted by The Ministry of Environment, Forest and Climate Change (MoEF & CC) vide its letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009 and amended dated 29.06.2016 and 14.08.2018. Stage – I and Stage-II clearance was accorded vide letter cited under reference above.

As per condition no. 8 of stage-II & condition no 7 of stage–I of forest clearance which reads as:

Quote-

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

Un-Quote.

Regarding the plantation for atleast 50 m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from bank of a river or canal. Also, Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih coal block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources dept Govt. of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala. Detailed explanation with supporting documents is enclosed with this letter for kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking you.

Yours faithfully

09/10/18

[PARTHA MAZUMDER]
Chief General Manager
PB, CB, & KD CMP.

Encl.: A/a

1. **PCCF &HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.**
2. **PCCF & ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.**

कोल खनन परियोजनाएँ, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स – 06546-270749
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Corporate Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

SHRI KUMAR SEN
NOTARY
13802/13
A
EXPIRY DATE
31.12.23
India

NTPC Limited
Pakri Barwadih Coal Mining Project

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakribarwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division , Hazaribagh district , Jharkhand.

STAGE II CLEARANCE:

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
8	*The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.*	Presently the available area between the Khora nala and the mine pit limit is being taken up for plantation. The acquisition of area along the Pakwa Nalah is under progress and plantation will be done as per the available area.	The mining lease accorded to NTPC Pakri Barwadih Coal Mining project fall between two seasonal streamlets (Nalas) namely - Pakwa Nala on East side and Khora Nalah on the West Side of the coal block. Both the nallas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. Dumhani Nala, a seasonal tributary of the Khora nala fall in middle of the coal block allotted to NTPC PBCMP. All the nalas are seasonal and get dried in Summer. Surface plan enclosed as Annexure-1. As per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir.	*The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.*

पार्थ मजुमदार / Partha Maz
एनटीपीसी लिमिटेड / NTPC Limited
पकरी बरवाडीह कोयला खनन परि. / PBCMP
हजारीबाग / Hazaribag

472-

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			Based on the DGMS guidelines mining plan was prepared and approved by Ministry of Coal, GoI. As per approved mining plan the mine excavation pit reaches up to 15 meters of any Nala considering the DGMS guidelines for the conservation of coal and safety. It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled. Hence, it is proposed to take the same plantation at any other location suggested by the state forest department in place of alongside of said nallas. Plans showing phage wise development of mine is enclosed as Annexure-2 As stipulated in the Environment Clearance condition, realignment of the Dumuhani Nalla, which is in the middle of the coal block is within mining operations area, shall be done as per the CWPRS Study recomendation. Copy of EC enclosed as **Annexure-3** Further, necessary NOC has already been accorded by Water Resource Department, Govt of	

ASIS KUMAR SEN * Govt. of India
NOTARY
Regd. No. 13802/18
KOLKATA
DATE 21.12.23

804570/2022/RO-ECZ

ANNEXURE - A-15 -473-

भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office
पता: द्वितीय तल, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हरमू चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in

सत्यमेव जयते

मिसिल सं0 **FP/JH/min/38798/2019/717** दिनांक 25.11.2022

सेवा में,

श्री चरणजीत सिंह,
वैज्ञानिक 'डी' (FC Division)
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन, अलीगंज,
जोरबाग रोड, नई दिल्ली–110003

विषयः पकरी–बरवाडीह कोल माईन नॉर्थ ईस्ट प्रोजेक्ट, मेसर्स नेशल थर्मल पॉवर कार्पोरेशन लिमिटेड जिला हजारीबाग स्थित का स्थल निरीक्षण एकीकृत क्षेत्रीय कार्यालय, राँची द्वारा किए जाने के संबंध में।

सन्दर्भः पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र संख्या 8–56/2009–एफ.सी-(vol) दिनांक 07/07/2022

महोदय,

उपरोक्त विषयान्तर्गत श्रीमान् के संदर्भित पत्र के आलोक में परियोजना से संबंधित वांछित स्थल निरीक्षण किया जाकर तैयार प्रतिवेदन को मार्गदर्शिका के पारा 1–21-(III) के आलोक में विभागाध्यक्ष के अनुमोदनोपरांत क्षेत्रीय सशक्त समिति के समक्ष प्रस्तुत करा उनकी संस्तुति के साथ संलग्न प्रेषित की जा रही है।

संलग्नः यथा उक्त

भवदीय

25/11/22
(शशि शंकर)
सहायक वन महानिरीक्षक
एकीकृत क्षेत्रीय कार्यालय, राँची

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Site Inspection Report for Pakri-Barwadih Coal Block of M/s NTPC.

An application for diversion of 331.198 Ha of Forest land in Barkagaon Range of Hazaribagh West Forest Division is under consideration as proposal no. FP/JH/Min/38798/2019. This proposal is for coal-mining by M/s NTPC within its lease area of 4695 Ha. A Forest area of 1026.438 Ha within the lease has already been diverted (Proposal No. FP/JH/Min/693/2009; Stage-II vide letter dated 17/9/2010) and mining is happening there since 2016.

The extant case is proposed North-West extension of the existing quarry.

According to the FC Rules, the Integrated Regional Office, Ranchi was requested by ministry to vide its letters dated 23/2/2022 & 7/7/2022 to inspect the lease area, proposed diversion area & CA area involved in the proposal. Ministry also asked IRO Ranchi to assess the status of compliance of conditions stipulated in the approval dated 17/9/2010, granted towards the area of 1026.438 Ha in light of para 1.21 (iii) of the FCA Handbook.

Accordingly, the team of IRO Ranchi, comprising its AIG, visited the site on 28/10/2022.

During the site inspection among others following representatives of state Forest Department and project proponents were present along with the visiting team: -

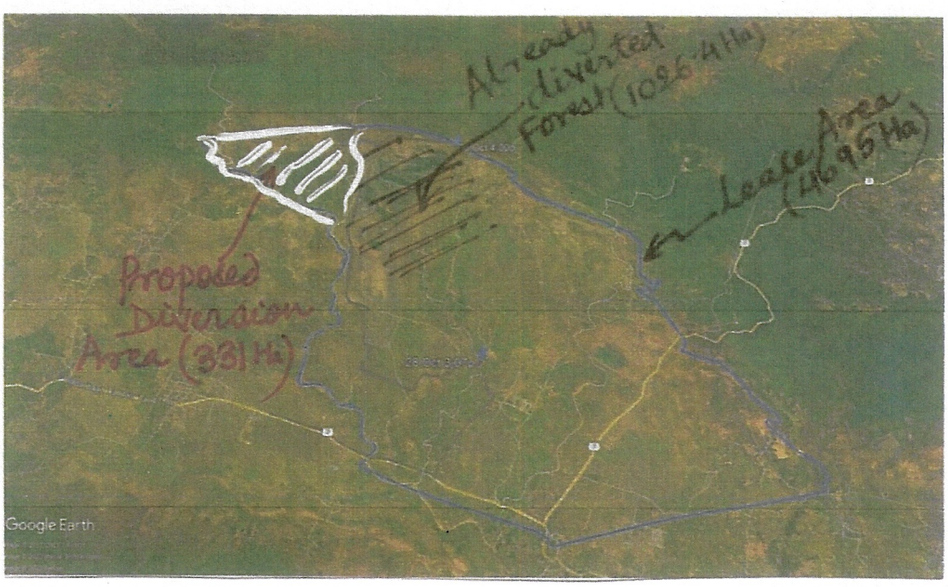
1. Shri R.N. Mishra, DFO Hazaribagh West
2. Shri Shailendra Kumar, IFS, Hazaribagh West
3. Shri Satyam Srivastava, Head of Project, NTPC
4. Shri Birendra Kumar, AGM (Environment), NTPC

The site inspection was preceded by an on-site presentation made by NTPC officials to give on overview of the extant fresh proposal and the status of S-II compliance towards already diverted 1026.438 Ha forest area.

FC Proposal No. FP/JH/Min/38798/2019 for diversion of 331.198 Ha forest area towards Pakri-Barwadih (North-West) Coal Mining Project: -

ASIS KUMAR SEN
NOTARY
Regd. No.-12302/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

In this fresh proposal for diversion of 331.198 Ha, the proposed forest-area is located in the North-Western side of the already diverted area (1026.438 Ha; S-II vide letter dated 17/9/2010, as depicted in the following imagery: -



It is seen that the proposed forest area is contiguous to the already diverted area. The area has fairly good vegetative density and undulating terrain. The forest officials present there apprised that occasional movement of elephant herds too is reported in the area.

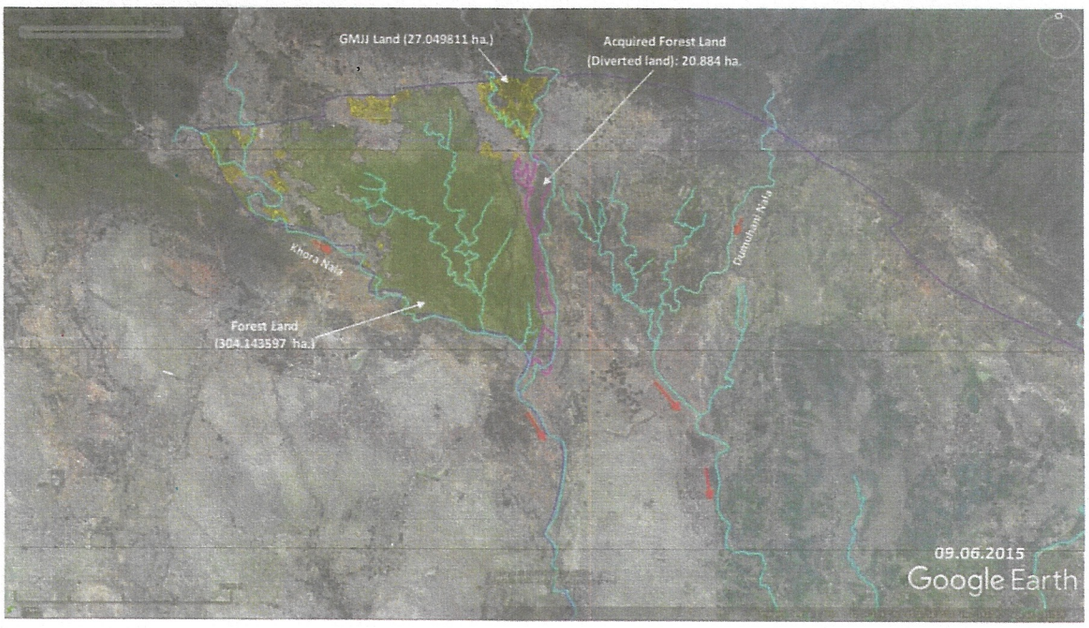


The proposed area (331.198 ha; FP/JH/Min/38798/2019) is separated from the existing mines (1026.438 Ha area; FP/JH/MIN/693/2009) by a

KUMAR SEN
NOTARY
Regd. No.-13802/18
ZILLA
DATE
31. 12. 23
Govt. of India

tributary of the Khora Nala which constitutes the western boundary of the lease area (as depicted below).

The total lease hold of the North-West Project is 485.16 Ha which includes 113.56 Ha of tenancy land, 19.71 Ha of GM Land and 351.189 Ha Forest land which includes 20.692 Ha already diverted forest land 9from 1026.438 Ha) apart from the applied 331.198 Ha forest land.



The total coal bearing area is 471.06 Ha which has mineable reserve of 138.96 MT. with a production capacity of 3 MTPA, the total project life is planned for 52 years.

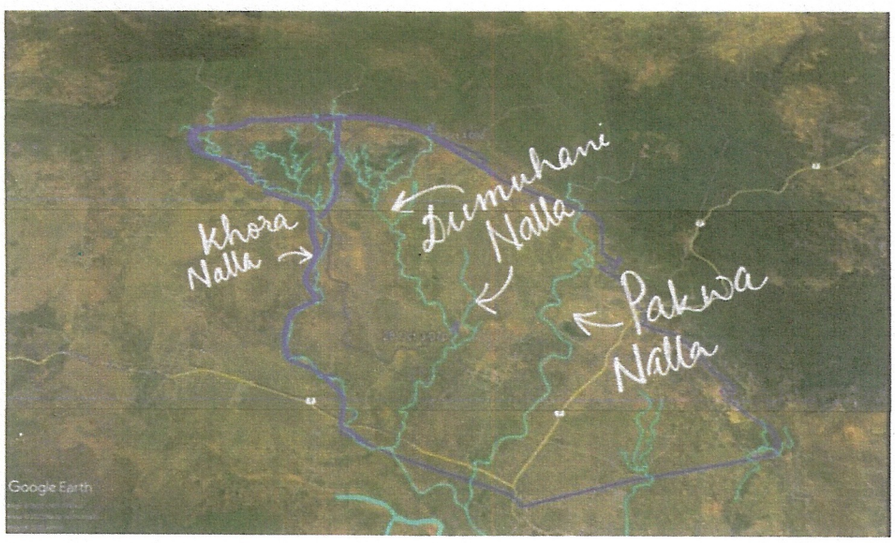
The project proponent has emphasized that the 15 mtr. safety zone at the boundary of proposed and existing area has been incorporated in the mining plan and therefore 33.18 MT of mineral reserve shall be kept as Barrier & Batter. The trapezoid form of the earth below the undisturbed surface accounts for such staggering occluded minable mineral resource – about 30% of total. Upon further enquiry on the matter, the representatives of user agency apprised that this trapped mineral shall be mined in 2nd phase of project – some 40 years later.

KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

User agency, in attempt to capitalize the discussion, tried to justify the violation of condition No. 8 imposed in final approval of 1026 Ha area.

The condition No. 8 of the final approval dated 17/09/2010 for 1026.438 Ha (adjacent forest area, to same user agency) demanded, *"User agency will take up programme for at least 50m greenbelt along the sides of the Pakwa Nallah and Dumuhani Nallah from the initial years under the supervision of the State Forest Department."*

The situation of Pakwa Nallah & Dumuhani Nalla (Khora Nalla too) is shown in the imagery below.



User agency tried to explain that since Dumuhani Nalla was running almost through the middle of the project area, leaving 50m belts on both sides of it would have resulted in unviable mining operation as massive reserve would have left unutilized. Therefore, they resorted to mining there too.

The inspecting team of IRO asked the project proponent that if such massive was the implication why appropriate representation in time was not made by user agency considering the fact that conditions under S-II were issued in 2010 whereas actual mining started six years later in 2016.

S KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Situation portray least botheration of user agency towards the compliance of conditions mentioned in final approval of Forest clearance while implementing the project.

Further project proponent apprised that Dumuhani nalla was to be diverted as per the approved mine plan (Chapter 5.2.11) of CWPRS Pune. Even then U/A gave consent to develop greenbelt around it for sake of processing hurried Forest clearances. (Stage-I issued on 11/5/2010, S-II on 17/9/2010).

They also informed that user agency has procured required permission to divert the Nallah from water Resource Department, Govt. of Jharkhand vide letter dated 19.3.2013. State Forest Department officials were asked to clarify whether or not the water Resources department is empowered to accord such permission in forest area or not; the officials responded in negative.

In such a scenario it is evident that user agency's prime concern was revenue generation only with least care towards the compliance of conditions by which the very approval of mining in the area was conveyed.

The drainage system of Dumuhani Nalla prior to mining operation commencement (in 2015) and post mining operation (2019) are shown in the below two satellite imageries.



From the two satellite imagers it is quite clear that the mining operation has destroyed the very region from where the Dumuhani Nalla was rising/originating. Since the source region itself is completely dug out, the nalla course now receivers almost no water in itself.

SUBHAS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

The following photo shows the amount of water in Nalla at Point 'A' at the time of visit.



Therefore, it becomes hence clear that user agency has not complied with the condition no. 8 of final FC approval.

Further condition No. 9 demands that coal evacuation should be done through high speed conveyor of 20 m width. During site inspection it was found that coal is being transported through conveyor partially, coal was seen being transported by road too. This apparently tantamount to partial violation of condition no. 9.

User agency has done considerable compliance related to soil, moisture and water conservation in the area including other conditions imposed in the final approval of 1026.438Ha.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary Govt. of India

Site inspection to proposed CA (DFL) area:-

The proposed CA in Degraded Forest Land (DFL) for the extant proposal is proposed over 665.237Ha of Degraded Forest land in Barkatha Forest Range, Hazaribagh (West) Forest Division. During the visit to the proposed CA DFL area, the following officials/representative were present:

- Sh. Shailendra Kumar, IFS, Hazaribagh (West) Forest Division
- Sh. Kamalesh Singh, Range Officer of Barhi/Barkatta.
- Sh. Rajendra Kumar, SBO.
- Sh. Deb Chand Mahto Kumar, SBO.
- Sh. Pavan V. Khandwe, Addl. General Manager (Mining), PB, NTPC Ltd.
- Sh. Birendra Kumar, Addl. General Manager (Envt. Mgmt.) PB, NTPC Ltd.

The CA DFL area is constituted/identified in 7 patches spread across 8 villages. Most of the area was found suitable for raising compensatory afforestation. Few patches were found to have considerable amount of vegetation and the forest officials and the representatives of user agencies were asked to deduct the dense areas from the net workable extents. Considering the huge spatial extent of the patches, it may be difficult to completely replace the patches, hence gross area and net area consideration was asked for incorporation. Absence of existing boundary pillars, kuccha/pakka encroachments and less staff in position were few ubiquitous impediments observed which officials ensured to take care off.

The entire proposed CA (DFL) is situated in 8 villages, the details provided in the following table:

Name	Area in ha.	Observation (During Site Visit)
Patch 1	36.459	-
Patch 2	126.282	-
Patch 3	119.112	-
Patch 4	92.011	Encroachment small (village) has been observed
Patch 5	39.856	-
Patch 6	68.433	-

ASIS KUMAR SEN * NOTARY Regd. No.-12802/18 KOLKATA EXPIRY DATE 31. 12. 23 Notary Govt. of India

481

Patch 7	183.082	Encroachment (small village at Pandanatanr & Brick kiln at Bero) has been observed.

Assessment of Violation in context with para 1.21 of FC Handbook:-

Since the user agency has violated the condition No. 8 of final FC approval for approved 1026.438 Ha forest land in the lease, the para 1.21 (III) is applicable to assess the violation.

Further, as the violation has been done by way of mining in the otherwise greenbelt, the situation of *fait-accompli* has been created and hence now user agency can not comply with the condition anyways.

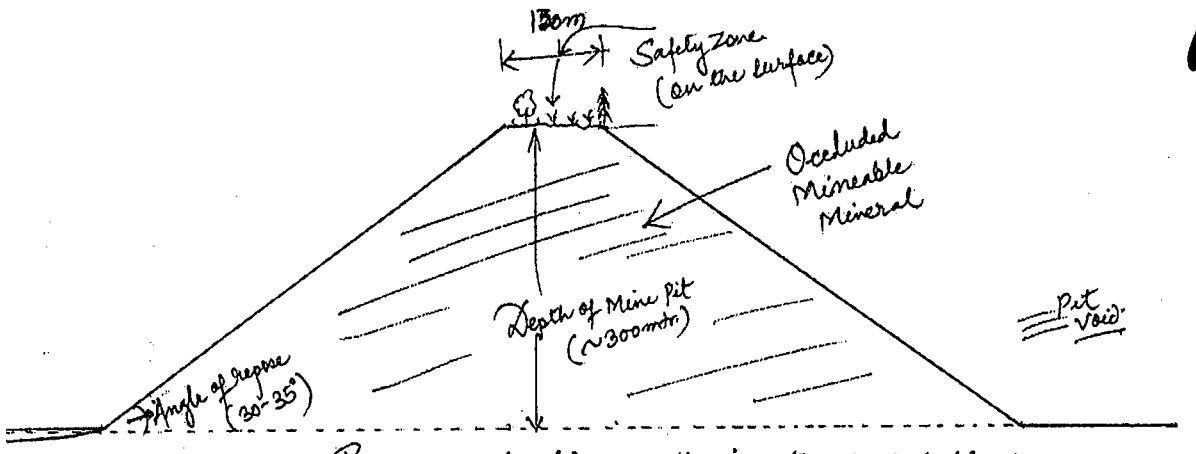
This fait-accompli situation is the result of user agency's urge to extract more mineral & hence revenue generation.

As per condition no. 8, user agency was supposed to maintain greenbelt of 50 meters width on the both sides of the stream (Nalla). Considering the total length of the Nalla, 12KM (12000 meters) within the lease area, and average width of 30 meters, the user agency was supposed to establish & maintain greenery (and not mining) in 12000X130= 1560000 m^2 or 156 Ha area.

Considering the Angle of Repose (AoR) of a relaxed 45^0, and average depth of mining as 300meters;

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

482



-: Representative deagram showing the cross-sectional view;-

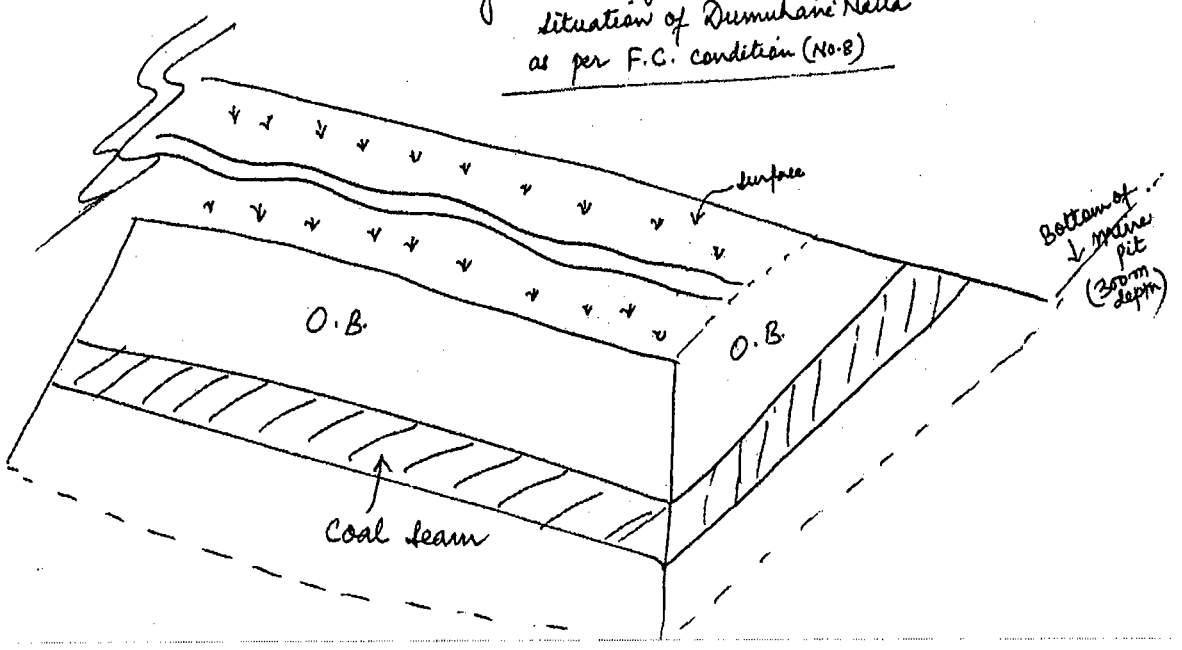
Considering a more relaxed AoR of 45°; and Average stream bed width = 30mtr

Cross-sectional Area = $\frac{130+730}{2} \times 300$

$= 129000\ m^2$

A Total Earth of 129000 m² X12000m = 1548 million m³ would have left undistributed throughout the course of Dumuhani Nalla within the lease (as depicted in the symbolic diagram below).

Symbolic Deagram depicting the situation of Dumuhani Nalla as per F.C. condition (No.8)



ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Considering a minimal 10% of total earth as useful mineral, the volume of Coal would be 154.8 million m^3.

Therefore, considering the specific gravity of 1.8 for these coal, the total amount of Coal mined by violating the FC Condition is 278MT.

Hence, for mining this staggering amount of mineral the user agency has violated the condition of FC and the area involved in violation is 156 Ha.

Also, by mining in the otherwise postulated green area, the user agency has saved itself upon the cost of Afforestation too which was expected on the violated land.

Therefore, in assessment of the quantum of violation, the following points are considered (in accordance to the ministry's guideline dated 1/8/2017): -

1. Penal NPV: - 2 times of the Normal NPV as per para 1.21(iii) of the FC Guidelines Handbook.
2. Loss of Eco-system services that the green belt would have provided: - Equal to the NPV.
3. The greenbelt along the Nalla would have served as a good Habitat for avian fauna and other several biodiversity. Therefore, 50% of NPV is accounted for Habitat Destruction as per the guideline dated 1/8/2017.
4. Compensatory afforestation and soil moisture conservation cost that the user agency should have borne as per the laid condition. Since afforestation was to be done in linear patches, considering the increased fencing the rate of Afforestation is considered as Rs 5 Lakh per Ha.

Therefore, the Penalty assessed for the Fait-accompli violation is:

156 X (3.5 times NPV+ Afforestation cost)

=156 X (3.5X1357110+500000) Eco class-III, Density=.8

=Rs 818982060/-.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

Recommendations of IRO Ranchi:

The extant case was discussed in the REC meeting in light of the violation done by the user agency in the adjacent/contiguous area of the same mining lease.

REC members took serious note of the apathetic attitude of project proponent towards the conditions on which the very Forest Clearance was accorded towards the mining in forests.

Therefore, REC unequivocally recommended that the extant proposal of project proponent in the same lease area should only be considered after the penalty of Rs 818982060/- (Rupees Eighty One Crore Eighty Nine Lakh Eighty Two Thousand and Sixty only) is realized from user agency for violating the FC conditions and creating fait-accompli situation at the site against the guidelines of Hon'ble Supreme Court of India also.

25/11/22

Shashi Shankar

AIGF, IRO Ranchi.

Santosh Tewari

Dy. DGF, IRO Ranchi.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

I/44677/2023

-485- ANNEXURE - A-16'

Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003
Dated: 25th May, 2023

To,

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi

Subject:Diversion of 1026.438 ha of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division in Hazaribag District of Jharkhand - Modification in condition of Stage-II approval and violation of FC Act - regarding.

Madam/Sir,

I am directed to refer to the State Government of Jharkhand's letter no. vanbhumi-75/2009-1915 V.P. dated 08.07.2022 requesting for modification of condition no. 8 o f Stage-II approval dated 17.09.2010 issued under Section 2 (ii) of Forest (Conservation) Act, 1980. The said condition at Sr no. 8 of the approval dated 17.09.2010 is as under:
"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

2. The request of the State Government was considered by the Advisory Committee in its meeting held on 25.04.2023. After careful examination of the request of the State Government, on the basis of the recommendations of the Advisory Committee, and its acceptance by the competent authority in this Ministry, the Central Government hereby accords its approval to modify the condition no. 8 of the Stage-II approval dated 17.09.2010 as under:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained".

3. Further, in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani nala which was actually required to be protected and maintained as green belt. In view of this, it has been decided that the penalty shall be imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty.

4. The remaining conditions stipulated in approval dated17.09.2010 for instant proposal shall remain the same.

5. This issues with the approval of competent authority.

Yours faithfully,

Signed by
Suneet Bhardwaj
Date: 25-05-2023 15:00:30

Sd/-
(Suneet Bhardwaj)
Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservation of Forests, Government of Jharkhand, Ranchi
2. Regional Officer, Integrated Regional Office (Eastern Zone), Ranchi
3. Nodal Officer, O/o the PCCF, Govt.of Jharkhand, Ranchi
4. User Agency
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

कार्यालय – वन प्रमंडल पदाधिकारी,
हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग

☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.in

पत्रांक : 3291 दिनांक: 14/06/23

Annexure-A-1
487

सेवा में,

अपर महाप्रबंधक (पर्यावरण प्रबंधन),
कोयला खनन परियोजनाएं,
एन0टी0पी0सी0 लिमिटेड,
पकरी बरवाडीह बड़कागॉव, हजारीबाग

विषयः– Diversion of 1026.438 ha. Of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Division in Hazaribagh District of Jharkhand- Modification in condition of Stage –II approval and violation of FC Act- regarding

प्रसंग :– **भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्त्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt दिनांक 25.05.2023, प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची का ज्ञापांक 568 दिनांक 30.05.2023 एवं वन संरक्षक, प्रादेशिक अंचल, हजारीबाग का ज्ञापांक 1149 दिनांक 02.06.2023**

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सूचित करना है कि विषयक परियोजना में भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्त्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt) दिनांक 26.05.2023 द्वारा प्रदत्त स्टेज–II की अंतिम स्वीकृति की शर्त संख्या 8 उल्लंघन के आलोक में लगाये गये दण्डात्मक एन0 पी0 भी0 विरूद्ध ब्याज की राशि सहित कुल **857,52,85,944.32** (आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे मात्र) मात्र भुगतेय राशि e-Portal (hattps://parivesh.nic.in/) के माध्यम से कैम्पा के खाता में जमा करते हुए भारत सरकार द्वारा लगाये गये सभी शर्त्तो का कंडिकावार अनुपालन प्रतिवेदन 08 प्रति में समर्पित करना सुनिश्चित किया जाय। इस मांग पत्र में वर्णित अन्य मदो में विभागीय उच्चाधिकारियों द्वारा किसी तरह का संशोधन होता है तो संशोधित राशि भी आपको जमा करना बाध्यकारी होगा। साथ ही यदि उपरोक्त राशि विलंब से जमा किया जाता है तो व्याज की अतिरिक्त राशि विभाग के पक्ष में देय होगा।

अनु0–यथोक्त।
(1) मांग पत्र

आपका विश्वासी,

14/6/23
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

DGM Engg. 19/6/2023.

SUBHAS KUMAR SEN * NOTARY ... 02/18 ... DATE ... 12.23 ... of India

मांग पत्र

भारत सरकार द्वारा सैद्धान्तिक सहमति पत्रांक–8-56/2009/FCpt दिनांक 25.05.2023 द्वारा एन0टी0पी0सी0 लिमिटेड पकरीबरवाडीह, कोल माइनींग खनन परियोजना हेतु 1026.438 हे0 वन भूमि का अपयोजन का प्रस्ताव पर भारत सरकार द्वारा सशर्त सैद्धान्तिक सहमति में निहित शर्तो के आलोक में मांग पत्रः–

हजारीबाग पश्चिमी वन प्रमण्डल

वनों का घनत्व :– 0.6

मद	रकवा	दर (हे0)	राशि (रू0)
(1.) दण्डात्मक एन0पी0भी0 (साधारण एन0 पी0 भी0 का पाँच गुणा)	1026.438 हे0	1228590.00	= 1026.438 ha x Rs. 1228590 x 5 times **= Rs. 6305357312.00** (छः सौ तीस करोड तीरपन लाख संतावन हजार तीन सौ बारह रूपया) मात्र।
2. कुल दण्डात्मक एन0 पी0 भी0 की राशि का साधारण ब्याज 12 प्रतिशत की दर से 3 वर्ष के लिए ब्याज की राशि			= (6305357312.00 x 12 x 3) 100 **= 2269928632.32** (दो सौ छब्बीस करोड निनाम्बे लाख अठाईस हजार छः सौ बतीस रूपया एवं बतीस पैसे) मात्र।
			कुल :– **8575285944.32** आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे मात्र)

1. यदि माँग पत्र में संशोधन होता है तो संशोधित राशि विभाग के पक्ष में देय होगा।
2. यदि उपरोक्त राशि समय सीमा के अंदर जमा नहीं करने पर व्याज की अतिरिक्त राशि प्रयोक्ता अभिकरण द्वारा विभाग के पक्ष में देय होगा।

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

एनटीपीसी NTPC

Annexure - A18

-489-

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref: 1040/PBCMP/EMG/2023/F-28/130

Date: 20th June, 2023

To,

The Divisional Forest Officer,
Hazaribagh West Forest Division,
Department of Forest, GoJH.

Sub: Diversion of 1026.438Ha of forest land for coal mining in Pakri Barwadih Coal Mining Project in favour of M/s NPC Limited in Hazaribagh West Division in Hazaribagh district of Jharkhand – **Modification in condition no 8 of Stage-II approval and violation of FC Act regarding**

Ref: (i) Your letter ref: 3291 dated 14.06.2023 *(received at our office on 19.06.2023)*
(ii) Amendment from MoEF&CC vide F.No. 8-56/2009-FCpt dated 25.05.2023
(iii) MoM of FAC dated 25.04.2023 *(Agenda No. 2)*

Dear Sir,

This has reference to the captioned subject and the letter under reference (at (i) above), from your office raising a demand for deposition of penal NPV of Rs. 857.52 Crores. This is to bring to your kind notice that NTPC has already submitted a representation cum request to the PCCF & HoFF (GoJh) on 02.06.2023 and also to the Joint Secretary (Thermal and Coal, Distribution), Ministry of Power on 18.05.2023, appraising the issues pertaining to assessment of violation and penalty by the FAC and MoEF&CC under the terms of prevailing laws. *(Copies of letters enclosed for ready reference).*

As per the content of our aforementioned letters, we wish to highlight the following issues:

(i) As per MoM of FAC dated 25.04.2023, it has been observed at Sl. No. (3)(v)(b) that the alleged violation is over a stretch of 31km involving an area of 37.2 Ha of forest land. However, the violation imposed by FAC and MoEF&CC is for the total diverted area of 1026.438 Ha of forest land.
This is in contrary to the observations made by FAC and accordingly we have requested for reconsideration. Further, the stretch involves only 3.1 km of nala as against the 31 km observed by FAC.

(ii) The FAC has observed under Sl. No. (3)(iv) of MoM dated 25.04.2023 that appropriate action in the matter is to be taken as per provisions of clause 1.21(iii) of handbook of Forest Conservation Act 1980. The said clause (1.21(iii)(a)) mentions for penal NPV of twice the normal NPV for violated area. Further under clause 1.21(iii)(b), it is mentioned that in case of public utility projects of Government, the penalty shall be 20% of the penalty proposed in 1.21(iii)(a).
However, the penal NPV imposed by FAC and MoEF&CC involves 5 times of normal NPV plus simple interest of 12% from date of violation over the entire area of 1026.438 Ha. It appears that the said penal NPV has been assessed under clause 1.21(ii) of Chapter-1 of Part-B of Forest handbook, which is not applicable in our case.

20/6/2023

कोयला खनन परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311

KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
of India

The comparison of penal NPV under clause 1.21(iii) as against clause 1.21(ii) is placed below:

Area of Forest Land (Ha)	Rate of NPV for Eco-class III	Penal NPV assessed by FAC and MoEF&CC (Clause 1.21(ii)) *(5 times the Normal NPV)*	Penal NPV under clause 1.21(iii)(a) *(2 times the normal NPV)*	Penal NPV under clause 1.21(iii)(b) for public utility projects of the Government *(20% of 1.21(iii)(a)*	Simple Interest @12% for 3 years	Total Amount
1026.438 Ha	Rs. 12,28,590 per Ha	Rs. 630.54 Crores	—	—	Rs. 226.99 Crores	Rs. 857.53 Crores
37.20 Ha		—	Rs. 9.14 Crores	Rs. 1.83 Crores	Not Applicable	**Rs. 1.83 Crores**

Penalty under clause 1.21(ii) does not apply in the instant case as the entire forest land of 1026.438Ha was already diverted in favor of NTPC vide Stage-II forest clearance from MoEF&CC. The alleged violation area is only for 37.2Ha as has been observed by FAC along with the applicability of clause 1.21(iii). Hence, the assessment of penal NPV needs to be reviewed.

We reiterate that no violation has been done by NTPC as all operations have been carried out in accordance with the approved Mining Plan, the Environmental Clearance accorded by MoEF&CC for Pakri Barwadih Coal Mining Project and the permission from Water Resources Department (GoJH) for re-alignment of Dumuhani nala. Furthermore, matter pertaining to the instant case was informed to MoEF&CC well in advance vide our letter dated 09.10.2018 (copy enclosed) for bringing out necessary amendment in the condition no 8 of Stage-II FC granted for PBCMP and green belts of 50m each are being developed along Khorra Nala and Pakwa Nala.

In view of the above, we request you to review the demand raised for further action at our end please.

Thanking You.

Yours Sincerely,

20/6/2019

(Amudala Prathap)
Addl. General Manager
(Coal Dispatch / Envt. Mgmt.)

Enclosure: *As above.*

Copy to:

(i) The Regional Chief Conservator of Forest, Hazaribagh – *For kind information please.*

(ii) The Principal Chief Conservator of Forest & HoFF, Govt of Jharkhand – *For kind information please.*

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

proposals on the recommendations of the REC as per the existing rules/ acts keeping into account the directions of supreme Court dated 22.09.2000 in Writ petition No. 202/ 95. The APCCF (Central) of the Regional Office will ensure strict monitoring of felling and regeneration as per approved Working Plan/ Working Scheme.

(v) National parks and Wildlife sanctuaries are to be managed according to approved management plan. The Supreme Court has passed an order on 14.02.2000 restraining removal of dead, diseased, dying or wind-fallen trees, drift wood and grasses etc. from any National Park or Game Sanctuary.....".

1.20. Reopening/reconsideration of Proposals

(i) In cases where the State Government is requested to furnish clarification or additional information relating to a proposal, all particulars should be made available to the Central Government within 90 days. If such particulars are not received within 90 days, the proposal may be rejected by the Central Government for non-furnishing of essential information. Such cases canbe reopened provided the following conditions are satisfied:

a. there is no change in the proposal in terms of scope, purpose and other important aspects.

b. all the required information has been made available

c. delay in providing the information is satisfactorily explained

(ii) Any request for reconsideration of any proposal that has been considered and rejected by the Central Government has to be made by concerned State/UT Government within three months from the date of communication of such rejection along with detailed justification for reconsideration and comments on each of the grounds on which proposal has been rejected.

1.21. Ex-post Facto approval and Penal Provisions: Proposals seeking ex-post-facto approval of the Central Government under the Forest (Conservation) Act, 1980 are normally not to be entertained. The Central Government will not accord approval under the Act unless under exceptional circumstances that may justify condonation. In such cases Central Government shall ensure penalty from user agencies/State as follows:

(i) In cases where the proposal under FC Act has not been submitted and forest land is diverted without FC.

a. The diversion of forest land for non-forestry purposes without the prior approval of the competent authority in the State will be dealt under the provisions of Indian Forest Act 1927 and other State Acts dealing with the conservation of Forests by the State government concerned.The land in question will not be considered as diverted under FCA1980 and the status of the land shall continue to be forest.

b. If the permission for use of forest land for non-forestry purposes have been granted by the State authority without the prior approval of the central government under section 2 of the Forest Conservation Act 1980 then action under section 3A and /or 3B of FC Act, as may be applicable, shall be taken against the authority causing the diversion. A report with full details of

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Govt. of India

violation shall be submitted by the State Government on the recommendation of the Forest Department of the State to the Ministry of Environment, Forests &Climate Change Government of India, New Delhi and formal enquiry shall be conducted by the Regional Office of the MoEF&CC.

(ii)In cases where the proposal under FC Act is under consideration and forest land is diverted before grant of FC:

a. The penalty for violation shall be equal to NPV of forest land per hectare for **each year** of violation from the date of actual diversion as reported by the inspecting officer with maximum up to **five (5) times the NPV** plus 12 percent simple interest till the deposit is made.

b. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (a) above.

c. State government will initiate disciplinary action against the official concerned for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.

d. User agency responsible for violation shall be prosecuted under local Act of the State for unauthorized use of forest land without the permission of State authority.

(iii) Violation /noncompliance of any conditions imposed while granting approval under FC Act.

In such cases the penalty will be imposed on the recommendation of the APCCF Regional office in whose jurisdiction the alleged violation has occurred. The violation will be reported to REC/FAC and the committee will give time to comply the conditions within stipulated time.

a. In case the offence is proved then the penalty shall be imposed for violation committed over forest area without approval equal to twice the normal NPV.

b. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (a) above.

(iv) Violation on account of change of land use in the approved mining plan:

a. No penalty is to be imposed for such violation if the change is as per change in mining plan duly approved by competent authority. User agency shall intimate all approvals related to change in mining plan to the regional office within one month of approval. In other cases, change in land use plan shall not be carried out without prior approval of MoEF&CC under the provisions of FCA 1980.

b. Any violation of change in land use (other than mining operations), penalty of two times the NPV plus simple interest 12 per cent from the date of actual violation committed will be imposed.

c. In case the approved change in mining plan is not intimated within one month of the approval the same fine shall be imposed as in para IV(b).

If the violation is not attributable to the user agency, no penalty shall be imposed on user agency.

1.22. Zoo,Rescue,Rehabilitation Centerand captive breeding facility

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31. 12. 23
Notary, Govt. of India

L. NO ...

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT KOLKATA

Memorandum of Appeal

Appeal No. of 2023

ASIS KUMAR SEN NOTARY Regd. No.-13802/18 KOLKATA EXPIRY DATE 31.12.23 Notary, Govt. of India

NTPC Ltd.

... Applicant

-Versus-

The State of Jharkhand & Ors.

... Respondents.

AFFIDAVIT OF COMPETENCY

I, Navin Kumar son of Narendra Kumar Yadav aged about 47 years, by faith Hindu, by occupation – service and working for gain at NTPC Limited, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District Hazaribagh, Jharkhand-825311, do hereby solemnly affirm and say as follows :-

1. I am the Dy. General Manager (Envt. Mgmt.) of the Applicant company and am fully acquainted with the facts and circumstances of the case. I am also duly authorised and competent to affirm this affidavit and accordingly I depose to the same.

2. By virtue of my power and authority as aforesaid, I am competent to affirm this affidavit on behalf of the NTPC Ltd the Applicant herein. Xerox copy of the authorization letter is annexed herewith and marked as annexure "X".

3. That the statements contained in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge.

18 JUL 2023

Prepared in my office

Advocate

Navin Kumar

Deponent

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाएँ/ COAL MINING PROJECTS
हजारीबाग / Hazaribag

Solemnly affirmed and declared before me on Identification

ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No -13802/18

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprise)
कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

AUTHORISATION

TO WHOM SO EVER IT MAY CONCERN

I, Neeraj Jalota, Business Unit Head, NTPC Ltd- Pakri Barwadih Coal Mining Project, do hereby authorize Sh.Navin kumar, Deputy General Manager (Envt.Mgmt.) NTPC Ltd- Pakri Barwadih Coal Mining Project to sign Vakalatnama , affidavit and other Connected documents required to be filed before Hon'ble National Green Tribunal at Kolkata in connection with order contained in letter dated no 8-56/2009-FCpt dated 25.05.2023 issued by Office of Ministry of Environment and Forest under the signature of Assistant Inspector General of forest to the extent that penalty has been imposed for violation committed over the forest area (1026.438 ha) without the approval, equal to five times the normal NPV plus Simple.interest of 12% from the date of actual violation Committed till the deposition of penalty and demand notice contained in letter dated 14.06.2023(received on 19.06.2023) issued by Divisional Forest Officer , Hazaribagh West Division .

Further, Sh. Navin Kumar, Deputy General Manager (Envt.Mgmt.) NTPC Ltd- Pakri Barwadih Coal Mining Project is also authorized to take steps for filing of appeal & necessary documents in this matter as well as take other steps as may be deemed necessary in the matter.

Dated:17.07.2023

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Govt. of India

(Neeraj Jalota)
General Manager & BUH
NTPC, Pakari Barwadih

नीरज जलोटा / NEERAJ JALOTA
महाप्रबंधक, परियोजना प्रमुख GENERAL MANAGER, HOP
(पीबी एवं पीबी ... PB & PB-NW)
एनटीपीसी लिमिटेड/ NTPC Limited
कोयला खनन परियोजनाए / Coal Mining Projects
हजारीबाग / Hazaribag

नवीन कुमार / NAVIN KUMAR
उप महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENVT. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारीबाग / Hazaribag

Before the National Green Tribunal, Eastern Zone Bench at Kolkata

VAKALATNAMA

Appeal No. of 2023

NTPC Limited.

... Applicant

-Vs-

The State of Jharkhand & ORS.

..... Respondents.

On behalf above Applicant (NTPC Limited).

Know all men by these presents that by this Vakalatnama we appoint the Advocate noted below or any one of them our lawful Advocates of Advocate. FOR ENTER APPEARANCE in the above matter for appearing and conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper-books in the case, for putting in papers, petitions, affidavits, etc. on our behalf, for filling or taking back any documents, for withdrawing suits or appeals or petitions with permission to Institute fresh suits, etc. for signing and filling petitions of compromise in connection with the said matter, and for taking copies of paper from the Record and to do act whatsoever that may be necessary and we further say that any act done by our said Advocate or Advocates or by any one of them after accepting this Vakalatnama shall be considered as our own true and lawful act and we hereby agree to ratify and confirm the same, be it further stated that we shall pay in full to the said Advocate or Advocates his or their settled fees and charges in default of such payment the said Advocate or Advocates will not be bound to do any of the above acts at any stages in the matter to the above effect we execute this Vakalatnama. On 18th Day of July, 2023.

18/7/23

UTTAM KUMAR MANDAL
Advocate,
10, Old Post Office Street,
Room No. 110/1
Kolkata – 700 001.
(M) 877688137/9830424536
email : advuttamkumar63@gmail.com
WB/1459/1995

18/7/23

MAITREE ROY,
Advocate
C/o- UTTAM KUMAR MANDAL
Advocate,
10, Old Post Office Street,
Room No. 110/1
Kolkata – 700 001.
(M):8777819926
email : maitree2009@gmail.com
F/4870/3865/2021

BEFORE THE NATIONAL GREEN

TRIBUNAL SITTING AT KOLKATA

Memorandum of Appeal

Appeal No. of 2023

NTPC Ltd.

... Applicant

-Versus-

The State of Jharkhand & Ors.

... Respondents.

Affidavit of Competency of Navin Kumar affirmed on this day of July, 2023.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA
EXPIRY DATE
31.12.23
Notary, Govt. of India

Uttam Kumar Mandal
Advocate
10, Old Post Office Street,
Room No.110/1
Kolkata-700 001
M - 9830424536/8777688137
advuttamkumar63@gmail.com
WB/1459/1995